Vol. 269
No. 6

Monday,
8 December, 2025
17 Agrahayana, 1947 (Saka)

PARLIAMENTARY DEBATES

RAJYA SABHA

OFFICIAL REPORT (FLOOR VERSION)

(PART-II)

CONTENTS

Obituary Reference (page 1)

Papers Laid on the Table (pages 2-22)

Message from Lok Sabha— *Reported* and Government Bill laid on the Table (page 23)

The Health Security *se* National Security Cess Bill, 2025

Announcement by the Chair (page 23)

References by the Chair—

Armed Forces Flag Day (page 24)

The tragic fire incident at a nightclub in Goa (page 29)

Report of the Department-related Parliamentary Standing Committee on Education, Women, Children, Youth and Sports— *Laid on the Table* (page 24)

Report of the Department-related Parliamentary Standing Committee on Energy— *Laid on the Table* (pages 24-25)

Statements of the Department-related Parliamentary Standing Committee on Finance—*Laid on the Table* (pages 25-26)

©
RAJYA SABHA SECRETARIAT
NEW DELHI

Statements of the Department-related Parliamentary Standing Committee on Energy— *Laid on the Table* (pages 26-27)

Statements by Ministers—

Status of implementation of the Recommendations/Observations contained in the First, Second, Third and Fourth Reports of the Department-related Parliamentary Standing Committee on Defence— *Laid on the Table* (pages27-28)

Status of implementation of the Recommendations/Observations contained in the Fourth Report of the Department-related Parliamentary Standing Committee on Housing and Urban Affairs— *Laid on the Table* (page 28)

Matters raised with Permission—

Concern over gaps in eligibility criteria under the Ayushman Bharat Scheme and need for its revision to ensure wider coverage (pages 29-31)

Concern over commuter hardship due to persistent congestion at Toll Plazas (pages 31-32)

Concern over the developmental gaps and infrastructure needs in Nabarangpur, Odisha (pages 33-34)

Demand for doubling of the Gorakhpur-Padrona-Thawe-Gopalganj-Chapra railway line to ease congestion and improve connectivity (pages 34-35)

Need for recognition of Poila Boisakh as West Bengal's Foundation Day (pages 35-36)

Demand for Government intervention to strengthen preservation measures and facilities at listed and enlisted Heritage Sites in Maharashtra (pages 37-38)

Demand to safeguard the rights and privileges of the existing Tribals while granting new ST status to six communities in Assam (pages 38-39)

Need for economic valuation of women's domestic work (pages 39-40)

Demand for establishment of a Sainik School for girls in the name of Rani Tararani in Pune (pages 41-42)

Demand for strengthening the nationwide prevention measures against Cervical Cancer (pages 42-43)

Website : http://rajyasabha.nic.in
https://sansad.in/rs
E-mail: rsedit-e@rss.sansad.in

Contents Page

Need for preserving and protecting the Aravali Hills and its Ecosystem (pages 43-45)

Demand to exempt Small Cottage and Micro Units from strict NGT and Environmental Regulations (pages 45-46)

Concern over unregulated hill-cutting in Himalayan region leading to increasing incidents of landslides (pages 46-47)

Need to accord National Monument Status to the historic residence of Bankim Chandra Chattopadhyay in Kolkata (pages 47-48)

Demand for proper awareness, care and preservation of Vishnu Temple in Manipur (pages 48-49)

Oral Answers to Questions (pages 49-80)

[Answers to Starred and Un-starred Questions (Both in English and Hindi) are available as Part – I to this Debate, published electronically on the Rajya Sabha website under the link https://sansad.in/rs/debates/officials]

Government Bill— *Returned*

The Health Security se National Security Cess Bill, 2025 (pages 80-168)

Special Mentions —

Concern over the innovation drain in Indian Web3 startups due to regulatory uncertainty (pages 168-169)

Demand for direct flights from Goa to Shirdi and Tirupati under the UDAN Scheme (page 169)

Demand for action against the misleading food advertisements (page 170)

Demand to improve Nagpur-Adilabad-Nirmal-Hyderabad Railway Connectivity (pages 170-171)

Demand for measures to reduce the fees of private medical colleges in the country (pages 171-172)

Demand for construction of Pathankot-Mandi Four lane (pages 172-173)

Concern over environmental issues of Hazaribagh and Bokaro districts of Jharkhand (page 173)

Concern over the rising brain drain and shrinking global opportunities for Indian professionals and students (pages 173-174)

Concern over the environmental threat posed by Australian acacias and the need for alternative plantations (pages 174-175)

Contents Page

RAJYA SABHA

Monday, the 8th December, 2025/17 Agrahayana, 1947 (Saka)

The House met at eleven of the clock,

MR. CHAIRMAN *in the Chair.*

OBITUARY REFERENCE

MR. CHAIRMAN: Hon. Members, I refer with profound sorrow to the passing away of Shri Swaraj Kaushal, a former Member of this House, on the 4th of December, 2025 at the age of 73. He served as a Member of this House representing the State of Haryana from 1998 to 2004. Born on 12th July, 1952 at Solan in Himachal Pradesh, Shri Swaraj Kaushal received his early education at D.A.V. School, Chandigarh, and later pursued law at Panjab University, Chandigarh. A distinguished lawyer by profession, he rose to become a Senior Advocate, earning wide respect for his clarity of thought, legal acumen, and commitment to justice. Shri Kaushal played a pivotal role in some of the most sensitive peace-building initiatives of our nation, such as the Mizoram Peace Accord of 1986 and the Nagaland peace negotiations. He became the Governor of Mizoram in the year 1990, the youngest ever to hold the office. Shri Kaushal belonged to a family dedicated to public service. His late wife, Shrimati Sushma Swaraj, was the first woman Chief Minister of Delhi; former Union Minister of External Affairs and an eminent Member of this House. His daughter, Ms. Bansuri Swaraj, currently serves as a Member of the Lok Sabha, continuing the family's legacy of service to the nation.

In the passing away of Shri Swaraj Kaushal, the nation has lost a compassionate human being, a distinguished jurist, and an able administrator. We deeply mourn the passing away of Shri Swaraj Kaushal.

I request Members to rise in their places and observe silence as a mark of respect to the memory of the departed.

(Hon. Members then stood in silence for one minute)

Secretary-General will convey to the members of the bereaved family our sense of profound sorrow and deep sympathy. Papers to be laid on the Table.

Contents Page

PAPERS LAID ON THE TABLE

Report (2024-25) of the National Statistical Commission (NSC), New Delhi and related papers

THE MINISTER OF STATE IN THE MINISTRY OF INFORMATION AND BROADCASTING; AND THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (DR. L. MURUGAN): Sir, on behalf of Rao Inderjit Singh, I lay on the Table, a copy each (in English and Hindi) of the following papers:-

(a) Annual Report of the National Statistical Commission (NSC), New Delhi, for the year 2024-25.

(b) Action Taken Report on the recommendations contained in the above said Report.

[Placed in Library. *See* No. L.T. 5135/18/25]

...(Interruptions)...

SHRI DEREK O'BRIEN (West Bengal): Sir, where is the List of Business? *... (Interruptions)...*

विपक्ष के नेता (श्री मल्लिकार्जुन खरगे): सर, गोवा में 25 लोग मर गए हैं। उनके लिए condolence **...(व्यवधान)...**

SHRI DEREK O' BRIEN: Just keep one line of condolence. That is all we are requesting; one line of condolence. Twenty five people have lost their lives. We can condole them from the Chair*....(Interruptions)...*

MR. CHAIRMAN: Okay. We can take it up after Papers are laid.

I. **Reports and Accounts (2024-25) of various organisations and related papers**

II. **MoU between GoI and NSIC, New Delhi for the year 2025-26**

सूक्ष्म, लघु और मध्यम उद्यम मंत्रालय में राज्य मंत्री (सुश्री शोभा करांदलाजे): महोदय, मैं निम्नलिखित पत्रों की एक-एक प्रति (अंग्रेजी तथा हिंदी में) सभा पटल पर रखती हूँ :-

Contents Page

1. (i) (a) Annual Report and Accounts of the Central Tool Room and Training Centre (CTTC), Kolkata, West Bengal, for the year 2024-25, together with the Auditor's Report on the Accounts.

(b) Statement by Government accepting the above Report.

[Placed in Library. *See* No. L.T. 5457/18/25]

(ii) (a) Annual Report and Accounts of the Tool Room and Training Centre (TRTC), Guwahati, Assam, for the year 2024-25, together with the Auditor's Report on the Accounts.

(b) Statement by Government accepting the above Report.

[Placed in Library. *See* No. L.T. 5458/18/25]

(iii) (a) Annual Report and Accounts of the Indo German Tool Room (IGTR), Aurangabad, Maharashtra, for the year 2024-25,together with the Auditor's Report on the Accounts.

(b) Statement by Government accepting the above Report.

[Placed in Library. *See* No. L.T. 5459/18/25]

(iv) (a) Thirty-third Annual Report and Accounts of the Indo German Tool Room(IGTR),Indore, Madhya Pradesh, for the year 2024-25, together with the Auditor's Report on the Accounts.

(b) Statement by Government accepting the above Report.

[Placed in Library. *See* No. L.T. 5460/18/25]

(v) (a) Annual Report and Accounts of the Central Tool Room (CTR), Ludhiana, Punjab, for the year 2024-25, together with the Auditor's Report on the Accounts.

(b) Statement by Government accepting the above Report.

[Placed in Library. *See* No. L.T. 5461/18/25]

(vi) (a) Annual Report and Accounts of the Central Institute of Hand Tools(CIHT), Jalandhar, Punjab, for the year 2024-25, together with the Auditor's Report on the Accounts.

(b) Statement by Government accepting the above Report.

[Placed in Library. *See* No. L.T. 5462/18/25]

Contents Page

(vii) (a) Annual Report and Accounts of the Institute for Design of Electrical Measuring Instruments (IDEMI), Mumbai, Maharashtra, for the year 2024-25, together with the Auditor's Report on the Accounts.

(b) Statement by Government accepting the above Report.

[Placed in Library. *See* No. L.T. 5463/18/25]

(viii) (a) Annual Report and Accounts of the Electronics Service and Training Centre (ESTC), Ramnagar, Uttarakhand, for the year 2024-25, together with the Auditor's Report on the Accounts.

(b) Statement by Government accepting the above Report.

[Placed in Library. *See* No. L.T. 5464/18/25]

(ix) (a) Annual Report and Accounts of the Process and Product Development Centre (PPDC), Agra, Uttar Pradesh, for the year 2024-25, together with the Auditor's Report on the Accounts.

(b) Statement by Government accepting the above Statement by Government accepting the above Report.

[Placed in Library. *See* No. L.T. 5465/18/25]

(x) (a) Annual Report and Accounts of the Centre for the Development of Glass Industry (CDGI), Firozabad, Uttar Pradesh, for the year 2024-25, together with the Auditor's Report on the Accounts.

(b) Statement by Government accepting the above Report.

[Placed in Library. *See* No. L.T. 5466/18/25]

(xi) (a) Annual Report and Accounts of the Fragrance and Flavour Development Centre (FFDC), Kannauj, Uttar Pradesh, for the year 2024-25, together with the Auditor's Report on the Accounts.

(b) Statement by Government accepting the above Report.

[Placed in Library. *See* No. L.T. 5467/18/25]

(xii) (a) Annual Report and Accounts of the Central Footwear Training Institute (CFTI), Agra, Uttar Pradesh, for the year 2024-25, together with the Auditor's Report on the Accounts.

Contents Page

(b) Statement by Government accepting the above Report.

[Placed in Library. *See* No. L.T. 5468/18/25]

(xiii) (a) Annual Report and Accounts of the Central Footwear Training Institute (CFTI), Chennai, Tamil Nadu, for the year 2024-25, together with the Auditor's Report on the Accounts.

(b) Statement by Government accepting the above Report.

[Placed in Library. *See* No. L.T. 5469/18/25]

(xiv) (a) Annual Report and Accounts of the MSME- Technology Centre, Bhiwadi, Rajasthan, for the year 2024-25, together with the Auditor's Report on the Accounts.

(b) Statement by Government accepting the above Report.

[Placed in Library. *See* No. L.T. 5200/18/25]

(xv) (a) Annual Report and Accounts of the MSME- Technology Centre, Bhopal, Madhya Pradesh, for the year 2024-25, together with the Auditor's Report on the Accounts.

(b) Statement by Government accepting the above Report.

[Placed in Library. *See* No. L.T. 5201/18/25]

(xvi) (a) Annual Report and Accounts of the MSME- Technology Centre, Baddi, Himachal Pradesh, for the year 2024-25, together with the Auditor's Report on the Accounts.

(b) Statement by Government accepting the above Report.

[Placed in Library. *See* No. L.T. 5202/18/25]

(xvii) (a) Annual Report and Accounts of the MSME- Technology Centre, Rohtak, Haryana, for the year 2024-25, together with the Auditor's Report on the Accounts.

(b) Statement by Government accepting the above Report.

[Placed in Library. *See* No. L.T. 5203/18/25]

(xviii) (a) Annual Report and Accounts of the MSME- Technology Centre,

Contents Page

Kanpur, Uttar Pradesh, for the year 2024-25, together with the Auditor's Report on the Accounts.

(b) Statement by Government accepting the above Report.

[Placed in Library. *See* No. L.T. 5204/18/25]

(xix) (a) Annual Report and Accounts of the MSME- Technology Centre, Bengaluru, Karnataka, for the year 2024-25, together with the Auditor's Report on the Accounts.

(b) Statement by Government accepting the above Report.

[Placed in Library. *See* No. L.T. 5205/18/25]

(xx) (a) Annual Report and Accounts of the MSME- Technology Centre, Puducherry, for the year 2024-25, together with the Auditor's Report on the Accounts.

(b) Statement by Government accepting the above Report.

[Placed in Library. *See* No. L.T. 5206/18/25]

(xxi) (a) Annual Report and Accounts of the MSME- Technology Centre, Sitarganj, Uttarakhand, for the year 2024-25, together with the Auditor's Report on the Accounts.

(b) Statement by Government accepting the above Report.

[Placed in Library. *See* No. L.T. 5207/18/25]

(xxii) (a) Annual Report and Accounts of the MSME- Technology Centre, Imphal, Manipur, for the year 2024-25, together with the Auditor's Report on the Accounts.

(b) Statement by Government accepting the above Report.

[Placed in Library. *See* No. L.T. 5208/18/25]

II. Memorandum of Understanding between the Government of India (Ministry of Micro, Small and Medium Enterprises) and the National Small Industries Corporation Limited (NSIC), New Delhi, for the year 2025-26.

[Placed in Library. *See* No. L.T. 5199/18/25]

Contents Page

Reports and Accounts (2024-25) **of ISPRL, Noida; BPRL, Mumbai; the ONGC Videsh Limited, Mumbai and related papers**

THE MINISTER OF STATE IN THE MINISTRY OF INFORMATION AND BROADCASTING; AND THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (DR. L. MURUGAN): Sir, on behalf of my colleague, Shri Suresh Gopi, I lay on the Table, a copy each (in English and Hindi) of the following papers, under sub-section (1) (b) of Section 394 of the Companies Act, 2013:-

(i) (a) Annual Report and Accounts of the Indian Strategic Petroleum Reserves Limited (ISPRL), Noida, Uttar Pradesh, for the year 2024-25, together with the Auditor's Report on the Accounts and the comments of the Comptroller and Auditor General of India thereon.

(b) Statement by Government accepting the above Report.

[Placed in Library. *See* No. L.T. 5479/18/25]

(ii) (a) Annual Report and Accounts of the Bharat Petro Resources Limited (BPRL), Mumbai, Maharashtra, for the year 2024-25, together with the Auditor's Report on the Accounts and the comments of the Comptroller and Auditor General of India thereon.

(b) Statement by Government accepting the above Report.

[Placed in Library. *See* No. L.T. 5480/18/25]

(iii) (a) Annual Report and Accounts of the ONGC Videsh Limited (OVL), Mumbai, Maharashtra, for the year 2024-25, together with the Auditor's Report on the Accounts and the comments of the Comptroller and Auditor General of India thereon.

(b) Statement by Government accepting the above Report.

[Placed in Library. *See* No. L.T. 5478/18/25]

I. **Notifications of the Ministry of Mines**

II. **Reports and Accounts** (2024-25) **of HCL, Kolkata; MECL, Nagpur, Maharashtra; NALCO, Bhubaneswar; BGML, Kolar, Karnataka and related papers**

III. **Reports and Accounts** (2024-25) **of various Companies and organisations and related papers**

Contents Page

कोयला मंत्रालय में राज्य मंत्री तथा खान मंत्रालय में राज्य मंत्री (श्री सतीश चंद्र दूबे): महोदय, मैं निम्नलिखित पत्र सभा पटल पर रखता हूँ :-

I. (i) A copy (in English and Hindi) of the Ministry of Mines Notification No. S.O. 3994(E)., dated the 1st September, 2025, notifying the commencement of the provisions of the Mines and Minerals (Development and Regulation) Amendment Act, 2025 with effect from 01.09.2025, issued under sub-section (2) of Section 1 of the of the said Act.

[Placed in Library. *See* No. L.T. 5426/18/25]

(ii) A copy each (in English and Hindi) of the following Notifications of the Ministry of Mines, under sub-section (1) of Section 28 of the Mines and Minerals (Development and Regulation) Act, 1957: -

(1) S.O. 4036(E)., dated the 2nd September, 2025, notifying the two entities, as mentioned therein, under "Category 'A' Exploration Agencies".

(2) G.S.R. 722(E)., dated the 29th September, 2025, publishing a Corrigendum to the Notification No. G.S.R. 468(E), dated the 14th July, 2025.

(3) S.O. 4456(E)., dated the 30th September, 2025, notifying M/s Vibrant Techno Lab Private Limited under "Category 'A' Exploration Agencies".

(4) S.O. 4457(E)., dated the 30th September, 2025, notifying M/s S and S Geological Consultants under "Category 'A' Exploration Agencies".

(5) S.O. 4458(E)., dated the 30th September, 2025, notifying M/s Steiger Geoscience and Engineering Private Limited under "Category 'A' Exploration Agencies".

(6) S.O. 4570(E)., dated the 7th October, 2025, appointing the Indian Bureau of Mines as the authority to register and regulate mineral

Contents Page

exchanges, for minerals other than those specified in Part A and Part B of the First Schedule to the said Act.

(7) G.S.R. 751(E)., dated the 10th October, 2025, amending the Principal Notification No. G.S.R. 786(E)., dated the 23rd August, 1989.

(8) G.S.R. 764(E)., dated the 17th October, 2025, publishing the Mineral (Auction) Second Amendment Rules, 2025.

(9) G.S.R. 776(E)., dated the 22nd October, 2025, publishing the Mineral (Auction) Third Amendment Rules, 2025.

(10) G.S.R. 780(E)., dated the 24th October, 2025, publishing the National Mineral Exploration Trust (Amendment) Rules, 2025.

(11) S.O. 4943(E)., dated the 30th October, 2025, notifying M/s. GeoExpOre Private Limited under "Category 'A' Exploration Agencies".

(12) G.S.R. 858(E)., dated the 20th November, 2025, amending the Second Schedule to the said Act.

[Placed in Library. For (1) to (12), *see* No. L.T. 5426/18/25]

II. A copy each (in English and Hindi) of the following papers, under sub-section (1) (b) of Section 394 of the Companies Act, 2013:-

(i) (a) Annual Report and Accounts of the Hindustan Copper Limited (HCL), Kolkata, West Bengal, for the year 2024-25, together with the Auditor's Report on the Accounts and the comments of the Comptroller and Auditor General of India thereon.

(b) Review by Government on the working of the above Company.

[Placed in Library. *See* No. L.T. 5794/18/25]

(ii) (a) Fifty-third Annual Report and Accounts of the Mineral Exploration and Consultancy Limited (MECL), Nagpur, Maharashtra, for the year

Contents Page

2024-25, together with the Auditor's Report on the Accounts and the comments of the Comptroller and Auditor General of India thereon.

(b) Review by Government on the working of the above Company.

[Placed in Library. *See* No. L.T. 5405/18/25]

(iii) (a) Forty-fourth Annual Report and Accounts of the National Aluminium Company Limited (NALCO), Bhubaneswar, Odisha, for the year 2024-25, together with the Auditor's Report on the Accounts and the comments of the Comptroller and Auditor General of India thereon.

(b) Review by Government on the working of the above Company.

[Placed in Library. *See* No. L.T. 5403/18/25]

(iv) (a) Fifty-third Annual Report and Accounts of the Bharat Gold Mines Limited (BGML), Kolar, Karnataka, for the year 2024-25, together with the Auditor's Report on the Accounts and the comments of the Comptroller and Auditor General of India thereon.

(b) Review by Government on the working of the above Company.

[Placed in Library. *See* No. L.T. 5404/18/25]

III. (A) A copy each (in English and Hindi) of the following papers, under sub-section (1) (b) of Section 394 of the Companies Act, 2013:-

(i) (a) One Hundred and Fourth Annual Report and Accounts of the Singareni Collieries Company Limited (SCCL), Kothagudem, Telangana, for the year 2024-25, together with the Auditor's Report on the Accounts and the comments of the Comptroller and Auditor General of India thereon.

(b) Review by Government on the working of the above Company.

[Placed in Library. *See* No. L.T. 5423/18/25]

(ii) (a) Sixty-ninth Annual Report and Accounts of the NLC India Limited (NLCIL), Chennai, Tamil Nadu, for the year 2024-25, together with the Auditor's Report on the Accounts and the comments of the Comptroller and Auditor General of India thereon.

(b) Thirteenth Annual Report and Accounts of the Neyveli Uttar Pradesh

Contents Page

Power Ltd., Lucknow, Uttar Pradesh a subsidiary company of the NLC India Limited, for the year 2024-25, together with the Auditor's Report on the Accounts and the comments of the Comptroller and Auditor General of India thereon.

(c) Nineteenth Annual Report and Accounts of the NLC Tamil Nadu Power Limited (NTPL), Chennai, Tamil Nadu, a subsidiary company of the NLC India Limited, for the year 2024-25, together with the Auditor's Report on the Accounts and the comments of the Comptroller and Auditor General of India thereon.

(d) Second Annual Report and Accounts of the NLC India Green Energy Limited, Chennai, Tamil Nadu, a subsidiary company of the NLC India Limited, for the year 2024-25, together with the Auditor's Report on the Accounts and the comments of the Comptroller and Auditor General of India thereon.

(e) Second Annual Report and Accounts of the NLC India Renewable Limited, Chennai, Tamil Nadu, a subsidiary company of the NLC India Limited, for the year 2024-25, together with the Auditor's Report on the Accounts and the comments of the Comptroller and Auditor General of India thereon.

(f) Review by Government on the working of the above Company and its subsidiaries.

[Placed in Library. For (a) to (f), *see* No. L.T. 5424/18/25]

(iii) (a) Annual Report and Accounts of the Coal India Limited (CIL), Kolkata, West Bengal for the year 2024-25, together with the Auditor's Report on the Accounts and the comments of the Comptroller and Auditor General of India thereon.

[Placed in Library. *See* No. L.T. 5406/18/25]

(b) Thirty-ninth Annual Report and Accounts of the South Eastern Coalfields Limited, Bilaspur, Chhattisgarh, a subsidiary company of

Contents Page

Coal India Limited (CIL) for the year 2024-25, together with the Auditor's Report on the Accounts and the comments of the Comptroller and Auditor General of India thereon.

[Placed in Library. *See* No. L.T. 5425/18/25]

(c) Annual Report and Accounts of the Central Coalfields Limited (CCL), Ranchi, Jharkhand, a subsidiary company of Coal India Limited (CIL) for the year 2024-25, together with the Auditor's Report on the Accounts and the comments of the Comptroller and Auditor General of India thereon.

[Placed in Library. *See* No. L.T. 5416/18/25]

(d) Annual Report and Accounts of the Western Coalfields Limited, Nagpur, Maharashtra, a subsidiary company of Coal India Limited (CIL) for the year 2024-25, together with the Auditor's Report on the Accounts and the comments of the Comptroller and Auditor General of India thereon.

[Placed in Library. *See* No. L.T. 5420/18/25]

(e) Annual Report and Accounts of the Eastern Coalfields Limited, Kolkata, West Bengal, a subsidiary company of Coal India Limited (CIL) for the year 2024-25, together with the Auditor's Report on the Accounts and the comments of the Comptroller and Auditor General of India thereon.

[Placed in Library. *See* No. L.T. 5418/18/25]

(f) Annual Report and Accounts of the Central Mine Planning and Design Institute Limited, Ranchi, Jharkhand, a subsidiary company of Coal India Limited (CIL) for the year 2024-25, together with the Auditor's Report on the Accounts and the comments of the Comptroller and Auditor General of India thereon.

[Placed in Library. *See* No. L.T. 5412/18/25]

(g) Annual Report and Accounts of the Mahanadi Coal Railway Limited (MCRL), Sambalpur, Odisha, a subsidiary company of Coal India

Contents Page

Limited (CIL) for the year 2024-25, together with the Auditor's Report on the Accounts and the comments of the Comptroller and Auditor General of India thereon.

[Placed in Library. *See* No. L.T. 5408/18/25]

(h) Annual Report and Accounts of the Bharat Coking Coal Limited, Dhanbad, Jharkhand, a subsidiary company of Coal India Limited (CIL) for the year 2024-25, together with the Auditor's Report on the Accounts and the comments of the Comptroller and Auditor General of India thereon.

[Placed in Library. *See* No. L.T. 5417/18/25]

(i) Annual Report and Accounts of the Jharkhand Central Railway Limited, Ranchi, Jharkhand, a subsidiary company of Coal India Limited (CIL) for the year 2024-25, together with the Auditor's Report on the Accounts and the comments of the Comptroller and Auditor General of India thereon.

[Placed in Library. *See* No. L.T. 5421/18/25]

(j) Tenth Annual Report and Accounts of the Mahanadi Coalfields Limited, Sambalpur, Odisha, a subsidiary company of Coal India Limited (CIL) for the year 2024-25, together with the Auditor's Report on the Accounts and the comments of the Comptroller and Auditor General of India thereon.

[Placed in Library. *See* No. L.T. 5410/18/25]

(k) Annual Report and Accounts of the Northern Coalfields Limited, Singrauli, Madhya Pradesh, a subsidiary company of Coal India Limited (CIL) for the year 2024-25, together with the Auditor's Report on the Accounts and the comments of the Comptroller and Auditor General of India thereon.

[Placed in Library. *See* No. L.T. 5415/18/25]

(l) Twelfth Annual Report and Accounts of the Chhattisgarh East-West

Contents Page

Railway Limited, Raipur, Chhattisgarh, a subsidiary company of Coal India Limited (CIL) for the year 2024-25, together with the Auditor's Report on the Accounts and the comments of the Comptroller and Auditor General of India thereon.

[Placed in Library. *See* No. L.T. 5419/18/25]

(m) Annual Report and Accounts of the Chhattisgarh East Railway Limited, Raipur, Chhattisgarh, a subsidiary company of Coal India Limited (CIL) for the year 2024-25, together with the Auditor's Report on the Accounts and the comments of the Comptroller and Auditor General of India thereon.

[Placed in Library. *See* No. L.T. 5422/18/25]

(n) Annual Report and Accounts of the CIL NavikarniyaUrja Limited, Kolkata, West Bengal, a subsidiary company of Coal India Limited (CIL) for the year 2024-25, together with the Auditor's Report on the Accounts and the comments of the Comptroller and Auditor General of India thereon.

[Placed in Library. *See* No. L.T. 5414/18/25]

(o) Annual Report and Accounts of the CIL Solar PV Limited, Kolkata, West Bengal, a subsidiary company of Coal India Limited (CIL) for the year 2024-25, together with the Auditor's Report on the Accounts and the comments of the Comptroller and Auditor General of India thereon.

[Placed in Library. *See* No. L.T. 5413/18/25]

(p) Annual Report and Accounts of the MJSJ Coal Limited, Talchar, Odisha, a subsidiary company of Coal India Limited (CIL) for the year 2024-25, together with the Auditor's Report on the Accounts and the comments of the Comptroller and Auditor General of India thereon.

[Placed in Library. *See* No. L.T. 5411/18/25]

(q) Annual Report and Accounts of the Bharat Coal Gasification and Chemicals Limited, Jharsuguda, Odisha, a subsidiary company of Coal

Contents Page

India Limited (CIL) for the year 2024-25, together with the Auditor's Report on the Accounts and the comments of the Comptroller and Auditor General of India thereon.

[Placed in Library. *See* No. L.T. 5937/18/25]

(r) Annual Report and Accounts of the MNH Shakti Limited, Sambalpur, Odisha, a subsidiary company of Coal India Limited (CIL) for the year 2024-25, together with the Auditor's Report on the Accounts and the comments of the Comptroller and Auditor General of India thereon.

[Placed in Library. *See* No. L.T. 5409/18/25]

(s) Annual Report and Accounts of the Mahanadi Basin Power Limited, Bhubaneswar, Odisha, a subsidiary company of Coal India Limited (CIL) for the year 2024-25, together with the Auditor's Report on the Accounts and the comments of the Comptroller and Auditor General of India thereon.

(t) Review by Government on the working of the above Company and its subsidiaries.

[Placed in Library. For (s) and (t), *see* No. L.T. 5408/18/25]

(B) A copy each (in English and Hindi) of the following papers:-

(a) Annual Report and Accounts of the Coal Mines Provident Fund Organization (CMPFO), Dhanbad, Jharkhand, for the year 2024-25, together with the Auditor's Report on the Accounts.

(b) Review by Government on the working of the above Organization.

[Placed in Library. *See* No. L.T. 5429/18/25]

I. **Notifications of the Ministry of Defence**

II. **Reports and Accounts** (2024-25) **of various Companies, Corporation, Institute, Centre and related papers**

III. **MoUs between GoI and MDL, MIDHANI, GSL, HSL, GRSE, BEL,BDL for the year** 2025-26

Contents Page

THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE (SHRI SANJAY SETH): Sir, I lay on the Table —

I. (i) A copy each (in English and Hindi) of the following Notifications of the Ministry of Defence, framed under Article 309 of the Constitution of India:-

(1) S.R.O. 21., dated the July 20 – July 26, 2025 (Weekly Gazette), publishing the Ministry of Defence, Defence Research and Development Organisation, Vehicle Operator 'E' Group 'B' Post, Recruitment Rules, 2025, along with delay statement.

(2) S.R.O. 34., dated the September 21 – September 27, 2025 (Weekly Gazette), publishing the Defence Research and Development Service (Amendment) Rules, 2025.

(3) S.R.O. 35., dated the 27th September, 2025, publishing the Ministry of Defence, Defence Research and Development Organisation, Junior Translation Officer (Group 'B' post) Recruitment Rules, 2025.

[Placed in Library. For (1) to (3), *see* No. L.T. 5408/18/25]

(ii) A copy (in English and Hindi) of the Ministry of Defence Notification No. S.R.O. 20(E)., dated the 17th November, 2025, notifying that the Defence Research and Development Organisation is allowed to perform Aadhaar authentication on voluntary basis, for verifying the identity of candidates at the time of registration and various stages of examination or recruitment test conducted by Defence Research and Development Organisation using "Yes/No" option or "e-KYC authentication facility", issued under sub-clause (ii) of clause (b) of sub-section (4) of Section 4 of the Aadhaar (Targeted Delivery of Financial and Other Subsidies, Benefits and Services) Act, 2016.

[Placed in Library. *See* No. L.T. 5259/18/25]

II. (A) A copy each (in English and Hindi) of the following papers, under sub-section (1) (b) of Section 394 of the Companies Act, 2013: -

(i) (a) Fourth Annual Report and Accounts of the India Optel Limited (IOL), Dehradun, Uttarakhand, for the year 2024-25, together with

Contents Page

the Auditor's Report on the Accounts and the comments of the Comptroller and Auditor General of India thereon.

(b) Review by Government on the working of the above Company.

[Placed in Library. *See* No. L.T. 5525/18/25]

(ii) (a) Fourth Annual Report and Accounts of Yantra India Limited (YIL), Nagpur, Maharashtra, for the year 2024-25, together with the Auditor's Report on the Accounts and the comments of the Comptroller and Auditor General of India thereon.

(b) Review by Government on the working of the above Corporation.

[Placed in Library. *See* No. L.T. 5235/18/25]

(iii) (a) Annual Report and Accounts of the Troop Comforts Limited (TCL), Kanpur, Uttar Pradesh, for the year 2024-25, together with the Auditor's Report on the Accounts and the comments of the Comptroller and Auditor General of India thereon.

(b) Review by Government on the working of the above Company.

[Placed in Library. *See* No. L.T. 5242/18/25]

(iv) (a) Annual Report and Accounts of Advanced Weapons and Equipment India Limited (AWEIL), Kanpur, Uttar Pradesh, for the year 2024-25, together with the Auditor's Report on the Accounts and the comments of the Comptroller and Auditor General of India thereon.

(b) Review by Government on the working of the above Company.

[Placed in Library. *See* No. L.T. 5243/18/25]

(v) (a) Fifth Annual Report and Accounts of the Gliders India Limited (GIL), Kanpur, Uttar Pradesh, for the year 2024-25, together with the Auditor's Report on the Accounts and the comments of the Comptroller and Auditor General of India thereon.

(b) Review by Government on the working of the above Company.

[Placed in Library. *See* No. L.T. 5241/18/25]

(vi) (a) Fourth Annual Report and Accounts of Munitions India Limited (MIL),

Contents Page

Pune, Maharashtra, for the year 2024-25, together with the Auditor's Report on the Accounts and the comments of the Comptroller and Auditor General of India thereon.

(b) Review by Government on the working of the above Company.

[Placed in Library. *See* No. L.T. 5245/18/25]

(vii) (a) Fourth Annual Report and Accounts of the Armoured Vehicles Nigam Limited (AVNL), Chennai, Tamil Nadu, for the year 2024-25, together with the Auditor's Report on the Accounts and the comments of the Comptroller and Auditor General of India thereon.

(b) Review by Government on the working of the above Company.

[Placed in Library. *See* No. L.T. 5244/18/25]

(viii) (a) Annual Report and Accounts of the Mazagon Dock Shipbuilders Limited (MDL), Mumbai, Maharashtra, for the year 2024-25, together with the Auditor's Report on the Accounts and the comments of the Comptroller and Auditor General of India thereon.

(b) Review by Government on the working of the Company.

[Placed in Library. *See* No. L.T. 5240/18/25]

(ix) (a) Annual Report and Accounts of the BEL Optronic Devices Limited, Pune, Maharashtra, for the year 2024-25, together with the Auditor's Report on the Accounts and the comments of the Comptroller and Auditor General of India thereon.

(b) Review by Government on the working of the Company.

[Placed in Library. *See* No. L.T. 5237/18/25]

(x) (a) Fifty-fifth Annual Report and Accounts of the Bharat Dynamics Limited (BDL), Hyderabad, Telangana, for the year 2024-25, together with the Auditor's Report on the Accounts and the comments of the Comptroller and Auditor General of India thereon.

(b) Review by Government on the working of the Company.

[Placed in Library. *See* No. L.T. 5236/18/25]

Contents Page

(xi) (a) Seventy-third Annual Report and Accounts of the Hindustan Shipyard Limited (HSL), Visakhapatnam, Andhra Pradesh, for the year 2024-25, together with the Auditor's Report on the Accounts and the comments of the Comptroller and Auditor General of India thereon.

(b) Review by Government on the working of the Company.

[Placed in Library. *See* No. L.T. 5238/18/25]

(xii) (a) Annual Report and Accounts of Garden Reach Shipbuilders and Engineers Limited (GRSE), Kolkata, West Bengal, for the year 2024-25, together with the Auditor's Report on the Accounts and the comments of the Comptroller and Auditor General of India thereon.

(b) Review by Government on the working of the above Company.

[Placed in Library. *See* No. L.T. 5239/18/25]

(B) A copy each (in English and Hindi) of the following papers:-

(i) (a) Annual Report and Accounts of the Himalayan Mountaineering Institute (HMI), Darjeeling, West Bengal, for the year 2024-25, together with the Auditor's Report on the Accounts.

(b) Review by Government on the working of the above Institute.

[Placed in Library. *See* No. L.T. 5257/18/25]

(ii) (a) Annual Report and Accounts of the Nehru Institute of Mountaineering (NIM), Uttarkashi, Uttarakhand, for the year 2024-25, together with the Auditor's Report on the Accounts.

(b) Review by Government on the working of the above Institute.

[Placed in Library. *See* No. L.T. 5256/18/25]

(iii) (a) Annual Report and Accounts of the Jawahar Institute of Mountaineering and Winter Sports, Pahalgam, U.T. of Jammu and Kashmir, for the year 2024-25, together with the Auditor's Report on the Accounts.

(b) Review by Government on the working of the above Institute.

[Placed in Library. *See* No. L.T. 5255/18/25]

Contents Page

(iv) (a) Annual Report and Accounts of the National Institute of Mountaineering and Adventure Sports, Dirang, West Kamang, Arunachal Pradesh, for the year 2024-25, together with the Auditor's Report on the Accounts.

(b) Review by Government on the working of the above Institute.

[Placed in Library. *See* No. L.T. 5258/18/25]

(v) (a) Annual Report and Accounts of the Defence Institute of Advanced Technology, (DIAT), Pune, Maharashtra, for the year 2024-25, together with the Auditor's Report on the Accounts.

(b) Statement by Government accepting the above Report.

[Placed in Library. *See* No. L.T. 5938/18/25]

(vi) (a) Annual Report and Accounts of Goa Shipyard Limited, Goa, for the year 2024-25, together with the Auditor's Report on the Accounts and the comments of the Comptroller and Auditor General of India thereon.

(b) Review by Government on the working of the above Company.

[Placed in Library. *See* No. L.T. 5246/18/25]

(vii) (a) Integrated Annual Report and Accounts of Bharat Electronics Limited, Bengaluru, Karnataka for the year 2024-25, together with the Auditor's Report on the Accounts and the comments of the Comptroller and Auditor General of India thereon.

(b) Review by Government on the working of the above Company.

[Placed in Library. *See* No. L.T. 5247/18/25]

(viii) (a) Annual Report and Accounts of the Centre for Air Power Studies (CAPS), New Delhi, for the year 2024-25 together with the Auditor's Report on the Accounts.

(b) Review by Government on the working of the above Centre.

[Placed in Library. *See* No. L.T. 5938A/18/25]

III. A copy each (in English and Hindi) of the following papers:-

(i) Memorandum of Understanding between the Government of India (Department of Defence Production, Ministry of Defence) and the Mazagon

Contents Page

Dock Shipbuiders Limited (MDL), Mumbai, Maharashtra, for the year 2025-26.

[Placed in Library. *See* No. L.T. 5248/18/25]

(ii) Memorandum of Understanding between the Government of India (Department of Defence Production, Ministry of Defence) and the Mishra Dhatu Nigam Limited (MIDHANI), Hyderabad, Telangana for the year 2025-26.

[Placed in Library. *See* No. L.T. 5249/18/25]

(iii) Memorandum of Understanding between the Government of India (Department of Defence Production, Ministry of Defence) and the Goa Shipyard Limited (GSL), Goa, for the year 2025-26.

[Placed in Library. *See* No. L.T. 5250/18/25]

(iv) Memorandum of Understanding between the Government of India (Department of Defence Production, Ministry of Defence) and the Hindustan Shipyard Limited (HSL), Visakhapatnam, Andhra Pradesh, for the year 2025-26.

[Placed in Library. *See* No. L.T. 5251/18/25]

(v) Memorandum of Understanding between the Government of India (Department of Defence Production, Ministry of Defence) and Garden Reach Shipbuilders and Engineers Limited (GRSE), Kolkata, West Bengal, for the year 2025-26.

[Placed in Library. *See* No. L.T. 5252/18/25]

(vi) Memorandum of Understanding between the Government of India (Department of Defence Production, Ministry of Defence) and the Bharat Electronics Limited (BEL), Bengaluru, Karnataka, for the year 2025-26.

[Placed in Library. *See* No. L.T. 5254/18/25]

(vii) Memorandum of Understanding between the Government of India (Department of Defence Production, Ministry of Defence) and Bharat Dynamics Limited (BDL), Hyderabad, Telangana, for the year 2025-26.

[Placed in Library. *See* No. L.T. 5253/18/25]

Contents Page

Reports and Accounts (2024-25) **of MMRCL, Mumbai; NCRTC, New Delhi; HUDCO, New Delhi; DMRC, New Delhi and related papers**

आवासन और शहरी कार्य मंत्रालय में राज्य मंत्री (श्री तोखन साहू): महोदय, मैं कंपनी अधिनियम, 2013 की धारा 394 की उप-धारा (1) (ख) के अधीन निम्नलिखित पत्रों की एक-एक प्रति (अंग्रेजी तथा हिंदी में) सभा पटल पर रखता हूँ :-

(i) (a) Annual Report and Accounts of the Maharashtra Metro Rail Corporation Limited (MMRCL), Mumbai, Maharashtra, for the year 2024-25, together with the Auditor's Report on the Accounts and the comments of the Comptroller and Auditor General of India thereon.

(b) Review by Government on the working of the above Corporation.

[Placed in Library. *See* No. L.T. 5210/18/25]

(ii) (a) Annual Report and Accounts of the National Capital Region Transport Corporation Limited, (NCRTC), New Delhi, for the year 2024-25, together with the Auditor's Report on the Accounts and the comments of the Comptroller and Auditor General of India thereon.

(b) Review by Government on the working of the above Corporation.

[Placed in Library. *See* No. L.T. 5209/18/25]

(iii) (a) Fifty-fifth Annual Report and Accounts of the Housing and Urban Development Corporation Limited (HUDCO), New Delhi, for the year 2024-25, together with the Auditor's Report on the Accounts and the comments of the Comptroller and Auditor General of India thereon.

(b) Review by Government on the working of the above Corporation.

[Placed in Library. *See* No. L.T. 5486/18/25]

(iv) (a) Annual Report and Accounts of the Delhi Metro Rail Corporation Limited (DMRC), New Delhi, for the year 2024-25, together with the Auditor's Report on the Accounts and the comments of the Comptroller and Auditor General of India thereon.

(b) Review by Government on the working of the above Corporation.

[Placed in Library. *See* No. L.T. 5485/18/25]

Contents Page

MESSAGE FROM LOK SABHA

The Health Security *se* National Security Cess Bill, 2025

SECRETARY-GENEARL: Sir, with your kind permission, I rise to report that the Lok Sabha, at its sitting held on the 5th December, 2025, passed the Health Security se National Security Cess Bill, 2025.

The Speaker has certified that this Bill is a Money Bill within the meaning of Article 110 of the Constitution.

I lay a copy of the said Bill on the Table.

ANNOUNCEMENT BY THE CHAIR

MR. CHAIRMAN: Hon. Members, a Supplementary List of Business for consideration and return of the Health Security se National Security Cess Bill, 2025, as passed by Lok Sabha, has been issued now and uploaded on the Multi-media Devices and Members' Portal. A copy of the Bill was circulated to Members electronically through Members' Portal on Friday evening after 6.00 PM. Members, who desire to submit notices of Amendments to the said Bill may do so now electronically through the e-Notices portal, latest by 12 noon. Notices so received will be processed for being admitted subject to fulfillment of all requisite procedural formalities and the conditions of admissibility stipulated under Rule 96 of the Rules of Procedure and Conduct of Business in the Council of States (Rajya Sabha). Notices received after 12 noon will, however, not be processed.

Contents Page

REFERENCES BY THE CHAIR

Armed Forces Flag Day

MR. CHAIRMAN: Hon. Members, the Armed Forces Flag Day is observed on 7th December every year to honour battle casualties and men in uniform who fought bravely not only to protect the borders of our Nation, but also fight terrorism and insurgency. On this day, donations are collected for Armed Forces Flag Day Fund (AFFDF), which are used for the welfare and rehabilitation of war widows, dependents of the Battle Casualties and Ex-Servicemen (ESM) including the disabled.

My humble request to all Hon. Members to contribute generously to the Armed Forces Flag Day Fund. Hon. Members may also request their friends and relatives to contribute to the Fund.

REPORT OF THE DEPARTMENT-RELATED PARLIAMENTARY STANDING COMMITTEE ON EDUCATION, WOMEN, CHILDREN, YOUTH AND SPORTS

SHRI DIGVIJAYA SINGH (Madhya Pradesh): Sir, I lay the 371st Report on Review of Autonomous Bodies and Institutions - NTA, NAAC, Draft UGC Regulations, ICHR, ICPR, ICSSR, IIAS (Shimla) and Auroville Foundation under the Department of Higher Education pertaining to the Ministry of Education (in English and Hindi) of the Department-related Parliamentary Standing Committee on Education, Women, Children, Youth and Sports.

REPORT OF THE DEPARTMENT-RELATED PARLIAMENTARY STANDING COMMITTEE ON ENERGY

SHRI HARSH MAHAJAN (Himachal Pradesh): Sir, I lay on the Table, a copy

Contents Page

(in English and Hindi) of the Tenth Report♦ of the Department Related Parliamentary Standing Committee on Energy (Eighteenth Lok Sabha) on 'Performance Evaluation of Solar Power Projects in the Country' pertaining to the Ministry of New and Renewable Energy.

STATEMENTS OF THE DEPARTMENT-RELATED PARLIAMENTARY STANDING COMMITTEE ON FINANCE

SHRI SANJAY SETH (Uttar Pradesh): Sir, I lay on the Table, a copy each (in English and Hindi) of the Final Action Taken Statements of the Government on the Recommendations contained in Chapter I of the following Reports of the Department-

related Parliamentary Standing Committee on Finance:-

(i) Fourteenth Report (Eighteenth Lok Sabha) on Action Taken by the Government on the Observations/ Recommendations of the Committee contained in its First Report on 'Demands for Grants (2024-25)' pertaining to the Ministry of Finance (Departments of Economic Affairs, Expenditure, Financial Services, Public Enterprises and Investment and Public Asset Management);

(ii) Fifteenth Report (Eighteenth Lok Sabha) on Action Taken by the Government on the Observations/ Recommendations of the Committee contained in its Second Report on 'Demands for Grants (2024-25)' pertaining to the Ministry of Finance (Department of Revenue);

♦ The Report was presented to Hon'ble Speaker on 4th October, 2025 under Direction 71A (1) of the Directions by the Speaker, Lok Sabha when the House was not in Session and the Speaker was pleased to order the printing, publication and circulation of the Report under Rule 280 of the Rules of Procedure and Conduct of Business in Lok Sabha.

Contents Page

(iii) Sixteenth Report (Eighteenth Lok Sabha) on Action Taken by the Government on the Observations/ Recommendations of the Committee contained in its Third Report on 'Demands for Grants (2024-25)' pertaining to the Ministry of Corporate Affairs;

(iv) Seventeenth Report (Eighteenth Lok Sabha) on Action Taken by the Government on the Observations/ Recommendations of the Committee contained in its Fourth Report on 'Demands for Grants (2024-25)' pertaining to the Ministry of Planning (NITI Aayog); and

(v) Eighteenth Report (Eighteenth Lok Sabha) on Action Taken by the Government on the Observations/ recommendations of the Committee contained in its Fifth report (Eighteenth Lok Sabha) on 'Demands for Grants (2024-25)' pertaining to the Ministry of Statistics and Programme Implementation.

STATEMENTS OF THE DEPARTMENT-RELATED PARLIAMENTARY STANDING COMMITTEE ON ENERGY

SHRI HARSH MAHAJAN (Himachal Pradesh): Sir, I lay on the Table, a copy each (in English and Hindi) of the following Statements of the Department-related Parliamentary Standing Committee on Energy:-

(i) Statement showing final Action-Taken by the Government on observations/ recommendations of the Committee contained in its Sixth Report (Eighteenth Lok Sabha) on Action-Taken by the Government on observations/ recommendations contained in its First Report (Eighteenth Lok Sabha) on 'Demands for Grants (2024-25)' pertaining to the Ministry of Power;

(ii) Statement showing final Action-Taken by the Government on

Contents Page

observations/ recommendations of the Committee contained in its Seventh Report (Eighteenth Lok Sabha) on Action-Taken by the Government on observations/ recommendations contained in its Second Report (Eighteenth Lok Sabha) on 'Demands for Grants (2024-25)' pertaining to the Ministry of New and Renewable Energy; and

(iii) Statement showing final Action-Taken by the Government on observations/ recommendations of the Committee contained in its Ninth Report (Eighteenth Lok Sabha) on Action-Taken by the Government on observations/ recommendations contained in its Fifth Report (Eighteenth Lok Sabha) on 'Demands for Grants (2025-26)' pertaining to the Ministry of New and Renewable Energy.

STATEMENTS BY MINISTERS

Status of implementation of the Recommendations/Observations contained in the First, Second, Third and Fourth Reports of the Department-related Parliamentary Standing Committee on Defence

THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE (SHRI SANJAY SETH): Sir, I lay the following statements regarding:-

(a) Status of implementation of the Recommendations/Observations contained in the First Report of the Department-related Parliamentary Standing Committee on Defence on 'Demands for Grants' of the Ministry of Defence for the year 2024-25 on 'General Defence Budget, Border Roads Organisation, Indian Coast Guard, Defence Estates Organisation, Defence Public Sector Undertakings, Welfare of Ex-Servicemen and Defence Pension (Demand Nos. 19 and 22)'.

[Placed in Library. *See* No. L.T. 5211/18/25]

(b) Status of implementation of the Recommendations/Observations contained in the Second Report of the Department-related Parliamentary

Contents Page

Standing Committee on Defence on 'Demands for Grants' of the Ministry of Defence for the year 2024-25 on 'Army, Navy, Air Force, Joint Staff and Ex-Servicemen Contributory Health Scheme (Demand Nos. 20 and 21)'.

[Placed in Library. *See* No. L.T. 5212/18/25]

(c) Status of implementation of the Recommendations/Observations contained in the Third Report of the Department-related Parliamentary Standing Committee on Defence on 'Demands for Grants' of the Ministry of Defence for the year 2024-25 on 'Capital Outlay on Defence Services, Procurement Policy and Defence Planning (Demand No. 21)'.

[Placed in Library. *See* No. L.T. 5213/18/25]

(d) Status of implementation of the Recommendations/Observations contained in the Fourth Report of the Department-related Parliamentary Standing Committee on Defence on 'Demands for Grants' of the Ministry of Defence for the year 2024-25 on 'Directorate of Ordnance (Coordination and Services) – New DPSUs and Defence Research and Development Organisation (Demand Nos. 20 and 21)'.

[Placed in Library. *See* No. L.T. 5214/18/25]

Status of implementation of the Recommendations/Observations contained in the Fourth Report of the Department-related Parliamentary Standing Committee on Housing and Urban Affairs

आवासन और शहरी कार्य मंत्रालय में राज्य मंत्री (श्री तोखन साहू): महोदय, मैं आवासन और शहरी कार्य मंत्रालय की 'अनुदान मांगों (2024-25)' के संबंध में विभाग-संबंधित आवासन और शहरी कार्य मंत्रालय संबंधी संसदीय स्थायी समिति (अठारहवीं लोक सभा) के पहले प्रतिवेदन (अठारहवीं लोक सभा) में अंतर्विष्ट सिफारिशों/समुक्तियों पर सरकार द्वारा की गई कार्रवाई के संबंध में समिति के चौथे प्रतिवेदन में अंतर्विष्ट सिफारिशों/समुक्तियों के कार्यान्वयन की स्थिति के संबंध में एक वक्तव्य सभा पटल पर रखता हूं।

[Placed in Library. *See* No. L.T. 5198/18/25]

Contents Page

REFERENCES BY THE CHAIR- *Contd.*

The tragic fire incident at a nightclub in Goa

MR. CHAIRMAN: Hon. Members, I would like to refer to the tragic incident that occurred in Goa on Sunday, in which around twenty-five people, including four tourists and fourteen staff members, lost their lives in a devastating fire at a nightclub. As per information received, a magisterial inquiry, has been initiated.

The House expresses its profound condolences to the families of those who lost their lives in this tragic accident and hope that all necessary measures will be taken to ensure that such incidents do not recur.

I request Members to rise in their places and observe silence as a mark of respect to the memory of the departed souls.

(Hon. Members then stood in silence for one minute)

MATTERS RAISED WITH PERMISSION

Concern over gaps in eligibility criteria under the Ayushman Bharat Scheme and need for its revision to ensure wider coverage

श्री जावेद अली खान (उत्तर प्रदेश): सभापति जी, भारत सरकार ने सन् 2018 में एक योजना शुरू की थी – 'आयुष्मान भारत प्रधानमंत्री जन आरोग्य योजना'। बड़े ज़ोर-शोर के साथ यह योजना शुरू की गई थी। इसका मकसद था कि गरीब परिवारों को 5 लाख रुपए तक के इलाज का खर्चा सरकार वहन करेगी। राज्य सरकार और केंद्र सरकार मिलकर इसे संचालित करेंगी। जितने ज़ोर-शोर से यह योजना शुरू की गई थी, उतनी ही कंजूसी के साथ सरकार इस योजना का संचालन कर रही है। मैं ऐसा इसलिए कह रहा हूं कि हमारे उत्तर प्रदेश के अंदर इस योजना के जो लाभार्थी तय किए गए थे, वो 2011 के सर्वे के अनुसार - जो Socio Economic Caste Census हुआ था - उसके आधार पर किए गए थे। उसमें पाया गया था कि 9 करोड़ से ज़्यादा लोग इसके लाभार्थी होंगे, लेकिन उत्तर प्रदेश में अभी तक 5 करोड़, 38 लाख लोगों को आयुष्मान भारत योजना के तहत कवर किया गया है। इतना बड़ा गैप अभी भी मौजूद है। इसका कारण यह है कि हमारे प्रदेश सरकार ने एक नियम बना दिया है, वह शायद अघोषित नियम है कि जिन परिवारों में 6 से अधिक लोग हैं या जिनके राशन कार्ड में 6 यूनिट्स हैं, केवल वही उसके लाभार्थी हो सकते

Contents Page

हैं। उन्हीं परिवारों को आयुष्मान कार्ड दिया जाएगा। अगर आपके घर में पाँच लोग हैं, चार लोग हैं, तीन लोग हैं, तो आप आयुष्मान कार्ड नहीं बनवा सकते और इस योजना का लाभ नहीं ले सकते।

दूसरा, जो अंत्योदय कार्ड धारक हैं, उनको इसमें शामिल किया गया है। 25 करोड़ की आबादी वाले उत्तर प्रदेश में केवल 41 लाख अंत्योदय कार्ड हैं - वे सभी शामिल हो गए, लेकिन यह जो 6 मेंबर की शर्त लगाई गई है, इसके चलते बहुत से लोगों के राशन कार्ड नहीं बन पा रहे हैं। 2024 के चुनाव के बाद से वह वेबसाइट भी बंद पड़ी है, जिसमें बाकी लोगों के आयुष्मान कार्ड बनने थे। एक प्रावधान यह है कि वरिष्ठ नागरिकों को लाभ दिया जाएगा। सामान्यतः हम 60 वर्ष की आयु पार करने पर वरिष्ठ नागरिक का दर्जा देते हैं, लेकिन इस योजना के तहत 70 वर्ष पार करने वालों को वरिष्ठ नागरिक माना जाता है और रोचक बात यह है कि उत्तर प्रदेश में जो औसत आयु (Life Expectancy) है, वह मात्र 66 वर्ष की है। 66 वर्ष में आदमी वरिष्ठ हो जाता है और ये उनको 70 वर्ष की आयु में लाभ देते हैं...(**व्यवधान**)...

خان علی جاوید جناب (اتر پردیش): یوجنا ایک میں 2018 سنہ نے سرکار بھارت جی سبھاپتی† یہ ساتھ کے شور زور بڑے ۔'یوجنا آروگیہ جن منتری پردھان بھارت آیوشمان ' — تھی کی شروع کا علاج کے تک روپے لاکھ 5 کو پریواروں غریب کہ تھا مقصد کا اس تھی۔ گئی کی شروع یوجنا جتنے گی۔ کریں سنچالت اسے کر مل سرکار کینـدر اور سرکار راجیہ گی کرے وہن سرکار خرچ کا یوجنا اس سرکار ساتھ کے کنجوسی ہی اتنی ،تھی گئی کی شروع یوجنا یہ سے شور زور کے یوجنا اس اندر کے پردیش اتر ہمارے کہ ہوں رہا کہہ لیے اس ایسا میں ہے۔ رہی کر سنچالن Socio Economic Caste جو - انوسار کے سروے کے 2011 وہ ،تھے گئے کیے طے لابھارتھی جو زیادہ سے کروڑ 9 کہ تھا گیا پایا میں اس تھے۔ گئے کیے پر آدھار کے اس - تھا ہوا Census کو لوگوں لاکھ 38 ،کروڑ 5 تک ابھی میں پردیش اتر لیکن گے ہوں لابھارتھی کے اس لوگ کا اس ہے۔ موجود بھی ابھی گیپ بڑا اتنا ہے۔ گیا کیا کور تحت کے یوجنا بھارت آیوشمان جن کہ ہے نیم اگوشِت شاید وہ ،ہے دیا بنا اصول ایک نے سرکار پردیش ہماری کہ ہے یہ کارن کے اس وہ صرف ،ہیں یونٹس 6 میں کارڈ راشن کے جن یا ہیں لوگ ادھک سے 6 میں پریواروں میں گھر کے آپ اگر گا۔ جائے دیا کارڈ یوشمان کو پریواروں انہی ہیں۔ سکتے ہو لابھارتھی اس اور سکتے بنوا نہیں کارڈ نیوشما آپ تو ،ہیں لوگ تین ،ہیں لوگ چار ،ہیں لوگ پانچ سکتے۔ لے نہیں لابھ کا یوجنا

کی کروڑ 25 ہے۔ گیا کیا شامل میں اس کو ان ،ہیں دھارک کارڈ انتیوادیہ جو ،دوسرا لیکن ،گئے ہو شامل سبھی وہ - ہیں کارڈ انتیوادیہ لاکھ 41 صرف میں پردیش اتر والے آبادی رہے پا بن نہیں کارڈ راشن کے لوگوں سے بہت چلتے کے اس ،ہے گئی لگائی شرط کی ممبر 6 جو یہ کے لوگوں ہیں۔ 2024 کے چناؤ بعد کے وہ سے پڑی بند بھی سائٹ ویب جس ،ہے
گا جائے اید لابھ کو ناگرکوں ورشٹھ کہ ہے ہی پراودھان کیا تھے بننے کارڈ انیوگیآ

† Translitration in Urdu script.

وجنای اس کنیل ،یہ تےید درجہ کا کناگر ورشٹھ پر کرنے پار عمر یک سال 60 ہم تایسمان اتر کہ ہے ہی بات روچک اور ہے جاتا مانا ناگرک ورشٹھ کو والوں کرنے پار سال 70 تحت کے یآدم یم سال 66 ہے ی ک سال 66 ماتر وہ ،ہے (Life Expectancy) عمر اوسط جو یم شیپرد ...(مداخلت) ...یہ تےید لابھ یم عمر یک سال 70 کو ان ہی اور ہے جاتا ہو ورشٹھ

MR. CHAIRMAN: The following hon. Members associated themselves with the matter raised by hon. Member, Shri Javed Ali Khan: Dr. John Brittas (Kerala), Dr. Sasmit Patra (Odisha), Shri R. Girirajan (Tamil Nadu), Shri Niranjan Bishi (Odisha), Dr. V. Sivadasan (Kerala), Shrimati Priyanka Chaturvedi (Maharashtra), Shri Haris Beeran (Kerala), Shri Imran Pratapgarhi (Maharashtra), Shri Saket Gokhale (West Bengal), Shri Sandosh Kumar P (Kerala), Dr. Fauzia Khan (Maharashtra), Prof. Manoj Kumar Jha (Bihar), Shrimati Sulata Deo (Odisha), Ms. Dola Sen (West Bengal), Shri Ashok Singh (Madhya Pradesh), Shri Derek O'Brien, (West Bengal) and Shrimati Jaya Amitabh Bachchan (Uttar Pradesh).

Concern over commuter hardship due to persistent congestion at Toll Plazas

श्री राघव चड्ढा (पंजाब): सभापति महोदय, 'toll' is taking a big toll on the people of India. टोल प्लाज़ा पर persistent congestion, utter mismanagement और over-profiteering के चलते एक आम आदमी का अनुभव inconvenience से injustice में बदल चुका है। और आज मैं उन्हीं नागरिकों की, जो टोल प्लाज़ा पर लगातार harassment झेलते हैं, उनकी बात आपके सामने रखना चाहता हूं।

सर, मेरा पहला concern है - tax burden on the citizens. Incident of tax related to roads and highways is very, very high in India. जब हम गाड़ी खरीदते हैं, तो income tax, GST और अन्य कई प्रकार के टैक्स देते हैं, जिसमें रोड टैक्स और इंफ्रास्ट्रक्चर सेस भी भरते हैं। उसके बाद जब पेट्रोल-डीज़ल भरवाते हैं, तो Special Excise Duty, Excise Duty, VAT के साथ-साथ रोड डेवलपमेंट सेस और इन्फ्रास्ट्रक्चर सेस भी भरते हैं। इसके बाद जब हाईवे पर गाड़ी चलाते हैं, तो टोल टैक्स भी हमसे वसूला जाता है, जो एक नागरिक के लिए अब unbearable होता जा रहा है।

सर, मेरा दूसरा concern है - extremely poor quality of roads. इतना टैक्स भरने के बाद हम उम्मीद करते हैं कि सड़क की क्वालिटी अच्छी होगी, ड्रेनेज सिस्टम अच्छा होगा, लेन demarcation होगी, लाइटिंग होगी और सेफ्टी इंफ्रास्ट्रक्चर होगा। लेकिन यह भी हासिल नहीं होता और इसी के साथ-साथ negligible maintenance का शिकार होना पड़ता है, जिसके चलते गड्ढे, potholes black spots और surface deformations देखी जाती हैं और हज़ारों

Contents Page

लोग सालाना रोड एक्सीडेंट्स का शिकार होते हैं। इसके साथ-साथ मैं बताना चाहूंगा कि केरल हाईकोर्ट ने हाल ही में अपने ऑर्डर में एनएचएआई को फटकार लगाते हुए कहा कि that if road continues to be bad or incomplete, the NHAI has no right to collect the toll और टोल प्लाजा बंद कर दिए। जम्मू-कश्मीर हाईकोर्ट ने अपने दो टोल प्लाजाओं पर 80 प्रतिशत की छूट देते हुए कहा कि सड़कें इतनी खराब हैं कि ऑपरेटर को टोल वसूलने का कोई अधिकार नहीं है। इसी के साथ मेरा third concern congestion, traffic jam and delays at toll plaza. इतना पैसा देने के बाद भी अगर 30 से 40 मिनट टोल प्लाजा पर खड़े होकर समय बरबाद करना पड़े, लाइनों में लगना पड़े, तो क्या फायदा। Sir, highways are meant for seamless connectivity and seamless mobility, लेकिन टोल प्लाजा पर उसकी congestion cost कौन कैलकुलेट करेगा। वहां सबसे पहले गाड़ी ऑन रहती है, तो उसकी फ्यूल कॉस्ट है। दूसरा, आदमी का समय बरबाद होता है, उसकी productive manpower cost और उसके साथ-साथ schedule disrupt होता है, job interview cancel होता है, business opportunity lose होती है, exam cancel होता है, उसकी opportunity cost - इन तमाम costs को अगर जोड़ेंगे, तो invisible cost to our economy पाएंगे, जिसके बारे में कोई बात नहीं करता है। इसके साथ-साथ कई सारी lanes ऐसी हैं, जिसमें लोग नहीं बिठाए जाते, barriers नहीं होते, जिसके चलते congestion होता है और मेरा चौथा कन्सर्न है कि फुल कॉस्ट रिकवरी के बाद भी टोल 20-30 साल तक टोल वसूला जाता है।

महोदय, मैं यह कहना चाहूंगा कि यह एक legalized लूट है, जिसे बंद करना चाहिए। इसके साथ-साथ एक नियम बनना चाहिए कि अगर पांच मिनट से ज्यादा कोई भी सिटीज़न टोल प्लाजा पर खड़ा है, तो उसकी गाड़ी को फ्री में निकलने दिया जाए, उससे कोई टोल टैक्स न लिया जाए।

MR. CHAIRMAN: The following hon. Members associated themselves with the matter raised by hon. Member, Shri Raghav Chadha: Dr. Kanimozhi NVN Somu (Tamil Nadu), Shri P. Wilson (Tamil Nadu), Shri Niranjan Bishi (Odisha), Dr. V. Sivadasan (Kerala), Shrimati Rajathi (Tamil Nadu), Shri Haris Beeran (Kerala), Dr. Sasmit Patra (Odisha), Dr. John Brittas (Kerala), Shri R. Girirajan (Tamil Nadu), Shrimati Phulo Devi Netam (Chhattisgarh), Shri Imran Pratapgarhi (Maharashtra), Shri Anil Kumar Yadav Mandadi (Telangana), Shri Ravi Chandra Vaddiraju (Telangana), Dr. Fauzia Khan (Maharashtra) and Shri Gurwinder Singh Oberoi (Jammu and Kashmir). श्री मुजीबुल्ला खान।

Contents Page

Concern over the developmental gaps and infrastructure needs in Nabarangpur, Odisha

श्री मुजीबुल्ला खान (ओडिशा): सभापति महोदय, आपने मुझे बहुत महत्वपूर्ण विषय पर बोलने का मौका दिया, उसके लिए धन्यवाद करता हूं। नबरंगपुर जिला, जो ओडिशा में है, उसके बारे में बोलना चाहता हूं, जिस जिले से मैं आता हूं। वह आदिवासी बहुल जिला है। उस जिला में आदिवासी लोग handicraft का सामान बनाते हैं। जो गरीबी रेखा के नीचे हैं, वे लाख का सामान बनाते हैं। उनको लाख कलेक्ट करने के लिए बहुत तकलीफ का सामना करना पड़ता है। वे जंगल से लाख कलेक्ट करके उसका सामान बनाते हैं। जो सामान ठीक से बिक नहीं पाता है, उसका मुआवजा वे लोग नहीं पा सकते हैं। इसीलिए भारतवर्ष में Tribal Cooperative Marketing Development Federation हैं, उसको इस काम को हाथ में लेना चाहिए। करीब-करीब कई लाखों-करोड़ों रुपयों का बिजनेस होगा और गरीब लोगों को उसका मुआवजा मिल पाएगा। जो लोग मेहनत करते हैं, यह उनको मिलेगा।

दूसरी बात health connectivity के बारे हैं। मैं आपको बताना चाहता हूं कि वहां पर दूर-दूर तक मेडिकल कॉलेज नहीं है। कोई भी patient हॉस्पिटल जाता है, तो उसको दूसरे शहर में रेफर कर दिया जाता है। फिर वहां से दूसरे शहर को रेफर कर दिया जाता है। ऐसे रेफर करते-करते उनकी हालत खराब हो जाती है, जिसकी वजह से मरीज रास्ते में ही मर जाता है। नबरंगपुर जिला में एक मेडिकल कॉलेज की बहुत जरूरत है। District headquarter में जो हॉस्पिटल है, उसको मेडिकल कॉलेज में कन्वर्ट किया जाना चाहिए और लोगों की हेल्थ के बारे में सोचना चाहिए। हमने आयुष्मान कार्ड बनवाया है। जब नवीन पटनायक जी की सरकार थी, उस समय हमने 'बीजू स्वास्थ्य कल्याण योजना' दी थी। हमें यह देखना चाहिए कि जिस जगह में हॉस्पिटल बनता है, वहां डॉक्टर होना चाहिए। डॉक्टर की कमी बहुत है। हॉस्पिटल बन जाते हैं, equipments भी आ जाते हैं, लेकिन डॉक्टर की बहुत कमी है।

तीसरी बात यह है कि देश को स्वाधीन हुए 76 साल हो गए। आज तक उस जिला में रेलवे कनेक्टिविटी नहीं हुई है। अभी के जो रेल मंत्री हैं, उनको मेरे नेता नवीन पटनायक जी ने दो-दो बार राज्य सभा भेजा। भारतीय जनता पार्टी के पास उनको राज्य सभा में भेजने के लिए संख्या नहीं थी। उन्हें नवीन पटनायक जी ने भेजा और इसलिए भेजा कि ओडिशा का डेवलपमेंट होगा। मैं रेलवे मंत्री जी से गुजारिश करना चाहता हूं, डिमांड करना चाहता हूं कि आप ओडिशा से राज्य सभा में आए हैं, तो नबरंगपुर में रेलवे कनेक्टिविटी कीजिए। जो 76 सालों में आज तक नहीं हो पाया है। यह मेरी डिमांड है। मैं आज सरकार से अनुरोध करूंगा कि छोटी-मोटी चीज़ों का डेवलपमेंट तो बहुत हो रहा है, लेकिन 76 साल हो चुके हैं, परंतु हमारे राज्य के ऐसे आदिवासी जिले का आज तक विकास नहीं हुआ है। इसका विकास होना बहुत जरूरी है और मैं इसके विकास के लिए आपसे गुज़ारिश करता हूं।

सभापति जी, सदन में अपनी बात रखने का अवसर देने के लिए आपका बहुत-बहुत धन्यवाद।

Contents Page

MR. CHAIRMAN: The following hon. Members associated themselves with the matter raised by hon. Member, Shri Muzibulla Khan: Shri P. Wilson (Tamil Nadu), Dr. Sasmit Patra (Odisha), Shri Niranjan Bishi (Odisha), Dr. V. Sivadasan (Kerala), Shrimati Phulo Devi Netam (Chhattisgarh), Prof. Manoj Kumar Jha (Bihar), Shri Imran Pratapgarhi (Maharashtra), Shrimati Sulata Deo (Odisha), Shri Subhasish Khuntia (Odisha), Dr. John Brittas (Kerala), Shrimati Rajathi (Tamil Nadu) and Shri R. Girirajan (Tamil Nadu). Shri Masthan Rao Yadav Beedha Garu; not present. Shri Manan Kumar Mishra.

Demand for doubling of the Gorakhpur-Padrona-Thawe-Gopalganj-Chapra railway line to ease congestion and improve connectivity

श्री मनन कुमार मिश्र (बिहार): माननीय सभापति महोदय, मैं सदन का ध्यान पूर्वांचल के एक महत्वपूर्ण रेल मार्ग की ओर आकृष्ट करना चाहता हूँ। गोरखपुर-पडरौना-थावे- गोपालगंज-छपरा रेल खंड इस पूरे क्षेत्र का जीवनरेखा मार्ग है, जो बड़ी जनसंख्या को जोड़ने के साथ-साथ कृषि-व्यापार, दैनिक आवागमन और क्षेत्रीय आर्थिक गतिविधियों के लिए अत्यंत महत्वपूर्ण भूमिका निभाता है। इतना महत्वपूर्ण होने के बावजूद भी यह पूरा मार्ग आज भी एकल रेल लाइन पर संचालित हो रहा है, जिससे लगातार विलंब, भीड़-भाड़ और संचालन संबंधी बाधाएँ उत्पन्न होती हैं। यहाँ अच्छी सुपरफास्ट ट्रेनों का परिचालन नहीं हो पा रहा है।

महोदय, इस खंड पर यात्री गाड़ियाँ अक़सर क्रॉसिंग के कारण देर से चलती हैं। मालगाड़ियाँ भी लंबे समय तक रूकी रहती हैं, जिससे स्थानीय उद्योगों और किसानों को, विशेषकर उन किसानों को भारी क्षति होती है, जो जल्द खराब होने वाली वस्तुओं के समयबद्ध परिवहन पर निर्भर हैं। बढ़ती जनसंख्या और बढ़ती यात्री माँग के मद्देनजर वर्तमान एकल लाइन एकदम अपर्याप्त हो चुकी है। इस मार्ग का दोहरीकरण अब विकास का विषय नहीं, बल्कि तत्काल आवश्यकता बन गया है।

महोदय, इस मार्ग का देश के बड़े रेल नेटवर्क से घनिष्ठ संपर्क है। गोरखपुर - छपरा जैसे महत्वपूर्ण जंक्शन पर भारी रेल ट्रैफ़िक रहता है। यदि यह खंड दोहरीकृत हो जाता है, तो नई ट्रेनों का परिचालन संभव होगा, मालगाड़ियों के आवागमन में तेजी आएगी और समग्र रूप से लॉजिस्टिक क्षमता बढ़ेगी। महोदय, मेरा रेल मंत्री जी से प्रश्न है कि क्या रेल मंत्रालय की निकट भविष्य में गोरखपुर-पडरौना-थावे-गोपालगंज-छपरा रेल लाइन के दोहरीकरण की कोई योजना है? यदि है तो कब तक की योजना है और यदि नहीं है तो क्यों नहीं है?

सभापति जी, मुझे सदन में अपनी बात रखने का अवसर देने के लिए आपका बहुत-बहुत धन्यवाद।

Contents Page

MR. CHAIRMAN: The following hon. Members associated themselves with the matter raised by hon. Member, Shri Manan Kumar Mishra: Shrimati Dharmshila Gupta (Bihar), Shri R. Girirajan (Tamil Nadu), Shrimati Darshana Singh (Uttar Pradesh), Shri Niranjan Bishi (Odisha), Dr. Bhim Singh (Bihar), Shri Shambhu Sharan Patel (Bihar), Dr. Sasmit Patra (Odisha), Dr. Radha Mohan Das Agrawal (Uttar Pradesh) and Ms. Kavita Patidar (Madhya Pradesh). Shri Ritabrata Banerjee.

Need for recognition of Poila Boisakh as West Bengal's Foundation Day

SHRI RITABRATA BANERJEE (West Bengal): &Sir, I rise to raise this Zero Hour submission demanding that 'Poila Boishakh' (Bengali New Year) be accorded the status of the Foundation Day of our State, West Bengal. Poila Boishakh is intrinsically linked to our culture, our heritage, and our commerce relations. On the day of Poila Boishakh, events like the 'Mangal Shobhajatra' (auspicious procession) take place, through which Bengalis resonate the triumph of life.

In 2023, the West Bengal Legislative Assembly passed a resolution designating Poila Boishakh as West Bengal's Foundation Day; the Assembly determined this through a resolution.

Sir, our ancestors began settling in Bengal from further east 5,000 years ago. In our veins runs 5,000 years of DNA, 2,000 years of language, and 1,200 years of written history.

Sir, Bengal means the first Renaissance outside of Europe. Bengal means the roots of logical, argumentative thought. Bengal means Asia's first college, the then Hindu College, today's Presidency. Bengal means Asia's first university, the Calcutta University. Bengal means Asia's first medical college, the Calcutta Medical College. Bengal means the Nobel Prize for Rabindranath Tagore as the first non-white person. Now, unfortunately, that language of Rabindranath is being insulted by labelling it a 'Bangladeshi language.' It is being said that there is no language called 'Bangla.'

& English translation of the original speech delivered in Bengali.

Contents Page

Sir, I wish to mention here -- our demand is for this reason --specifically starting from the 'Mangal Shobhajatra' to our Poila Boishakh, that this day is a day to celebrate the triumph of life. The people of Bengal, from the hills to the sea, they want what the West Bengal Assembly has demanded, Ms. Mamata Banerjee has demanded that Poila Boishakh be marked as the Foundation Day of West Bengal.And those who are constantly insulting Rabindranath and Raja Ram Mohan Roy, I say to them, those who call Raja Ram Mohan Roy a *...(Interruptions)...* I will speak of Rabindranath, Sir, the greatest Bengali of a thousand years...

MR. CHAIRMAN: Please stick to the subject. ... (Interruptions)...

SHRI RITABRATA BANERJEE: Sir, I am sticking to the subject. Regarding Poila Boishakh, Rabindranath himself mentioned in his poem *'1400 Saal'* (The Year 1400), when Rabindranath was writing *'1400 Saal'*, as he ended that poem, the greatest Bengali of a thousand years wrote: *'A hundred years from today, Who are you, sitting and reading my poem...'* Rabindranath says:

'A hundred years from today, the new poet singing songs in your homes,
I send my spring's greeting into his hands,
May my spring song, on your spring day,
Resound for a moment,
In your heartbeats, in the new buzz of bees,
In the rustle of leaves, a hundred years from today...'

Please give recognition to Poila Boishakh, Sir."

MR. CHAIRMAN: The following hon. Members associated themselves with the matter raised by hon. Member, Shri Ritabrata Banerjee: Prof. Manoj Kumar Jha (Bihar), Ms. Dola Sen (West Bengal), Shri Mohammed Nadimul Haque (West Bengal), Shrimati Sagarika Ghose (West Bengal), Shri Saket Gokhale (West Bengal), Ms. Sushmita Dev (West Bengal), Dr. Sasmit Patra (Odisha), Shri Niranjan Bishi (Odisha), Shrimati Rajathi (Tamil Nadu), Shri R. Girirajan (Tamil Nadu) and Shri P. Wilson (Tamil Nadu). Dr. Medha Vishram Kulkarni.

Contents Page

Demand for Government intervention to strengthen preservation measures and facilities at listed and enlisted Heritage Sites in Maharashtra

डा. मेधा विश्राम कुलकर्णी (महाराष्ट्र): माननीय सभापति महोदय, मैं आपका ध्यान महाराष्ट्र के ऐसे ऐतिहासिक स्थलों की ओर आकर्षित करना चाहती हूँ, जिनका समावेश यूनेस्को की World Heritage Sites में हुआ है। इसके बावजूद वहां बुनियादी सुविधाओं की गंभीर कमी है। सभापति महोदय, मुझे गर्व है कि मैं ऐसे प्रदेश से आती हूँ, जहाँ छत्रपति शिवाजी महाराज जी ने हिन्दवी स्वराज की स्थापना की और वहां के वीर मातृभूमि के लिए लड़ने-मरने से कभी नहीं डरे। ऐसे महाराष्ट्र के "मराठा मिलिट्री लैंडस्केप्स ऑफ इंडिया" के नाम से जाने गए इन ग्यारह किलों का समावेश यूनेस्को विश्व धरोहर सूची में किया गया है। उनमें शिवनेरी, राजगढ़ और रायगढ़ जैसे ग्यारह किलों का समावेश है। इससे पहले उसमें अजंता, वेरूळ और घारापुरी गुफाओं का भी समावेश था। एएसआई के और भी ऐसे स्मारक हैं, जिन पर हमें गर्व है, जैसे हमारे पुणे का शनिवार वाड़ा। जब ऐसे ऐतिहासिक स्थलों पर देश-विदेश के हजारों-लाखों पर्यटक जाएंगे, तो वे वहां पर क्या देखेंगे और इतिहास की क्या जानकारी ले पाएंगे, क्योंकि वहाँ न फलक होते हैं, न डिजिटल गाइड। वहां टॉयलेट्स और पेयजल की सुविधा भी नहीं होती है। ऐसे समय में मैं एक सुझाव देना चाहती हूँ कि सभी ऐतिहासिक स्थलों पर पेयजल की व्यवस्था हो और टॉयलेट्स हों। मैं अपने हर जन्मदिन पर एक किले पर पैदल चढ़कर जाती हूं। इस साल मैं राजगढ़ गई थी। राजगढ़ के टॉयलेट्स कचरे-कूड़े से भरे पड़े थे, जो इस्तेमाल के लायक नहीं थे। किले के ऊपर भी प्लास्टिक बॉटल्स और रैपर्स का ढेर सारा कचरा था, जिसे वहां से नीचे लाने की कोई व्यवस्था नहीं थी। वहां के लोग उसे जला देते हैं, जिससे पर्यावरण की हानि होती है, नहीं तो जंगलों में फेंक देते हैं, जिससे वन्यजीवों की हानि होती है। राजगढ़ में "संजीवन माची" है, जो एक ऐसी वास्तुरचना है, जिसके बारे में लोगों को जानकारी मिलनी चाहिए। उसकी वजह से वह गढ़ अभेद्य बना था। वहाँ पर बहुत सारे सुधार करने और इन्फ्रास्ट्रक्चर डेवलप करने की आवश्यकता है।

सभापति महोदय, मैं अनुरोध करूँगी कि इस वित्त वर्ष में महाराष्ट्र के लिए हेरिटेज इन्फ्रास्ट्रक्चर अपग्रेडेशन पैकेज निर्धारित किया जाए। आगामी तीन माह में ऐसे स्थलों का सर्वेक्षण हो। हमारे आदरणीय मोदी जी, जिन्होंने हमारे गौरवशाली इतिहास को पुनर्जीवित करने और आने वाली पीढ़ी को प्रेरणा देने के लिए कार्य किया है, उसी आदर्श पर चलकर हमें इन हेरिटेज साइट्स को सुरक्षा देनी चाहिए और इनका इन्फ्रास्ट्रक्चर डेवलप करना चाहिए। सभी सूचीबद्ध हेरिटेज साइट्स पर सुविधा सुनिश्चित करने हेतु "हेरिटेज एमेनिटी अपग्रेडेशन मिशन" लागू किया जाना चाहिए। माननीय सभापति महोदय...

MR. CHAIRMAN: The following hon. Members associated themselves with the matter raised by hon. Member, Dr. Medha Vishram Kulkarni: Shri Sadanand Mhalu Shet Tanavade (Goa), Shrimati Priyanka Chaturvedi (Maharashtra), Shri R. Girirajan

Contents Page

(Tamil Nadu), Dr. Bhim Singh (Bihar), Shri Devendra Pratap Singh (Chhattisgarh), Shri Sat Paul Sharma (Jammu and Kashmir), Dr. Fauzia Khan (Maharashtra), Shri Dhananjay Bhimrao Mahadik (Maharashtra), Shrimati Mausam B Noor (West Bengal), Dr. Sasmit Patra (Odisha), Shri Niranjan Bishi (Odisha), and Shri Muzibulla Khan (Odisha). Shri Rwngwra Narzary.

Demand to safeguard the rights and privileges of the existing Tribals while granting new ST status to six communities in Assam

SHRI RWNGWRA NARZARY (Assam): Sir, Assam has been witnessing a situation of embarrassment amidst agitations demanding new Scheduled Tribes status by six communities and the fear of losing rights and privileges enjoyed by the existing tribal communities since a long time. The recent recommendation of the Group of Ministers constituted by the Assam Government for granting new Scheduled Tribes status to six communities in Assam has triggered apprehension among the tribal organizations and students that their rights and privileges are being destroyed. So, the tribal organizations and the students' community from different universities and colleges are out in the streets and staging demonstrations seeking protection of their rights and privileges. This conflict of interest has led to an undesirable situation of polarization. One is hopeful and another is in despair. This is because the existing aboriginal tribals, the sons of the soil, are already facing land alienation and rapidly becoming more and more marginalised. They have lost thousands of lives for protection of their identity, culture and to ensure their political rights. At this juncture, the Government must take a role of guardianship to handle the situation holistically. The existing tribal communities have expressed their apprehension of losing their rights and privileges enjoyed so far while attempting to add new tribes under the same basket and their apprehension is very admissible. Any policy decision of the Government attempting to encroach upon the rights and privileges enjoyed by the existing tribals of Assam might provoke conflicting situations. On the other hand, the six communities which are demanding new Scheduled Tribe status are of the opinion that they want their ST status without affecting the rights and privileges of the existing tribals in Assam. Under these circumstances, the Government must take a practical and scientific approach to solve the sensitive issue in a timely manner, exploring maximum possibilities so that situations don't go out of hand. Further, it is noteworthy to say

Contents Page

that the existing tribals of Assam are also affirmative towards the downtrodden communities to have their constitutional rights. They also must have enjoyed constitutional rights as they deserve. Therefore, my humble appeal to the Government of India is to take firm initiative to solve the issues of six communities without infringing upon the rights and privileges enjoyed by the existing tribals of Assam enshrined in the Constitution of India. They are of the opinion that the Government should not try to pour extra water into a jar already filled. The consequences are overflow.

Furthermore, I appeal to Government of India to initiate dialogue inviting all the organisations from both sides and explore the best possible way by adhering to the constitutional provisions and procedures for enlisting communities as new tribes in Assam. I hope the Government of India will ensure integrity and sincerity for the protection of existing tribals while taking possible attempts to solve the issues of six communities.

MR. CHAIRMAN: The following hon. Members associated themselves with the matter raised by hon. Member, Shri Rwngwra Narzary : Shri R. Girirajan (Tamil Nadu), Dr. Kanimozhi NVN Somu (Tamil Nadu), Shri P. Wilson (Tamil Nadu), Dr. Sasmit Patra (Odisha) and Shri Niranjan Bishi (Odisha). Shrimati Geeta alias Chandraprabha.

Need for economic valuation of women's domestic work

श्रीमती गीता उर्फ चंद्रप्रभा (उत्तर प्रदेश): सभापति महोदय, देश की मातृशक्ति के स्वावलंबन, सुरक्षा, उत्थान और सम्मान के लिए देश के यशस्वी प्रधान मंत्री जी ने बहुत काम किया है, इसलिए मैं सदन के माध्यम से एक महिला सांसद होने के नाते उनका बहुत आभार व्यक्त करती हूं। मैं आज आपका ध्यान देश की मातृशक्ति से संबंधित एक महत्वपूर्ण विषय की ओर आकर्षित करना चाहती हूं, जो महिलाओं की सामाजिक और आर्थिक स्थिति को बदलने के लिए अतिआवश्यक है।

सभापति महोदय, आम तौर पर हम सभी ने सुना होगा कि जब किसी गृहिणी से सर्वे या आम बोलचाल में पूछा जाता है कि आप क्या करती हैं, तो उत्तर मिलता है कि मैं कुछ नहीं करती हूं, मैं घर का ही काम करती हूं। महोदय, महिलाओं द्वारा घरों में किए जा रहे कार्यों को न तो कोई आधिकारिक दर्जा दिया जाता है और न ही उनका आर्थिक मूल्यांकन किया जाता है। यह विषय सुनने में छोटा लगता है, परंतु यदि इस विषय का हम आर्थिक मूल्यांकन करें, तो इससे देश की जीडीपी से लेकर महिलाओं की सामाजिक स्थिति में बदलाव आ सकता है। आज देश की

Contents Page

महिलाओं द्वारा घरों में किए जा रहे कार्यों के आर्थिक मूल्यांकन का अभाव है। राष्ट्रीय सांख्यिकी कार्यालय की रिपोर्ट के अनुसार देश की महिलाएं प्रतिदिन 5 से 8 घंटे घरेलू काम में अपना समय खर्च करती हैं, जिसका आर्थिक मूल्यांकन नहीं होता है। यदि पुरुष काम से धन अर्जित करके परिवार के पोषण में खर्च करता है, तो महिलाएं भी घरेलू काम करके परिवार की मदद करती हैं, लेकिन उनके इस योगदान को अनदेखा किया जाता है।

सभापति महोदय, मेरा आपके माध्यम से सरकार से अनुरोध है कि महिलाओं द्वारा घरों में किए जा रहे कार्यों को आर्थिक श्रेणी में शामिल किया जाना चाहिए। उनके द्वारा किए जा रहे कार्यों का आर्थिक मूल्यांकन किया जाना चाहिए। यदि महिलाओं के कार्यों का आर्थिक मूल्यांकन करके उसे सकल घरेलू उत्पाद, यानी जीडीपी में शामिल किया जाए, तो निश्चित रूप से देश की जीडीपी के आंकड़ों में भी एक बड़ा परिवर्तन आएगा और महिलाओं द्वारा घरों में किए गए कार्यों को आधिकारिक दर्जा मिलने के पश्चात् उनकी सामाजिक स्थिति में भी परिवर्तन आएगा।

मैं पुनः आपके माध्यम से सरकार से अनुरोध करती हूं कि महिला सशक्तिकरण की दिशा में महिलाओं द्वारा किए जा रहे घरेलू काम का आर्थिक मूल्यांकन एवं उनके काम को आधिकारिक दर्जा देने की दिशा में सकारात्मक पहल की जाए।

MR. CHAIRMAN: The following hon. Members associated themselves with the matter raised by hon. Member, Shrimati Geeta *alias* Chandraprabha : Shri R. Girirajan (Tamil Nadu), Dr. Kanimozhi NVN Somu (Tamil Nadu), Shri Subhash Barala (Haryana), Shri Niranjan Bishi (Odisha), Dr. Sasmit Patra (Odisha), Dr. Sumer Singh Solanki (Madhya Pradesh), Shrimati Darshana Singh (Uttar Pradesh), Dr. Kalpana Saini (Uttarakhand), Shrimati Sangeeta Yadav (Uttar Pradesh), Ms. Indu Bala Goswami (Himachal Pradesh), Shrimati Ramilaben Becharbhai Bara (Gujarat), Shrimati S. Phangnon Konyak (Nagaland), Shrimati Seema Dwivedi (Uttar Pradesh), Dr. Radha Mohan Das Agrawal (Uttar Pradesh), Shrimati Rajathi (Tamil Nadu), Shrimati Priyanka Chaturvedi (Maharashtra), Shrimati Sulata Deo (Odisha), Shri Sadanand Mhalu Shet Tanavade (Goa), Shri Shambhu Sharan Patel (Bihar), Shri Deepak Prakash (Jharkhand), Shri Brij Lal (Uttar Pradesh), Shri Sujeet Kumar (Odisha), Shri Sat Paul Sharma (Jammu and Kashmir), Shrimati Ranjeet Ranjan (Chhattisgarh), Prof. Manoj Kumar Jha (Bihar), Shri Mayankkumar Nayak (Gujarat), Shri Maharaja Sanajaoba Leishemba (Manipur), Shri Sandosh Kumar P (Kerala), Shri Ravi Chandra Vaddiraju (Telangana), Shri Dhananjay Bhimrao Mahadik (Maharashtra), Dr. Kavita Patidar (Madhya Pradesh), Shrimati Sumitra Balmik (Madhya Pradesh), Dr. Fauzia Khan (Maharashtra) and Shri Devendra Pratap Singh (Chhattisgarh). Now, Shrimati Rajani Ashokrao Patil.

Contents Page

Demand for establishment of a Sainik School for girls in the name of Rani Tararani in Pune

श्रीमती रजनी अशोकराव पाटिल (महाराष्ट्र): सर, मैं महारानी ताराबाई के संदर्भ में बात करना चाहती हूं। महारानी ताराबाई मराठा इतिहास की एक असाधारण, साहसी और दूरदर्शी शासक थीं। छत्रपति शिवाजी महाराज की पुत्रवधू और छत्रपति राजाराम महाराज की पत्नी, महारानी ताराबाई ने उस समय मराठा साम्राज्य का नेतृत्व संभाला, जब औरंगजेब अपनी विशाल मुगल सेना के साथ दक्षिण भारत में मराठों को समाप्त करने का प्रयास कर रहा था। यह वह दौर था, जब मराठा साम्राज्य के अस्तित्व पर ही संकट आया था। उस दौर में उन्होंने इसकी बागडोर संभाली। छत्रपति राजाराम महाराज के निधन के बाद महारानी ताराबाई ने न केवल अपने पुत्र, शिवाजी द्वितीय के नाम पर शासन की बागडोर सँभाली, बल्कि स्वयं युद्ध नीति और सैन्य संचालन का नेतृत्व किया। सीमित संसाधनों के बावजूद उन्होंने छापामार युद्ध नीति को प्रभावी बनाया और मराठी सेनाओं में उत्साह भर दिया। उनके नेतृत्व में मराठों ने औरंगजेब की सेना को लगातार चुनौती दी और मुगल साम्राज्य को कमजोर किया। महारानी ताराबाई का संघर्ष केवल सत्ता के लिए नहीं था, बल्कि स्वराज्य के सम्मान और स्वतंत्रता के लिए था। उन्होंने यह सिद्ध कर दिया कि युद्ध भूमि और शासन, दोनों में महिला असाधारण नेतृत्व कर सकती है। उनका जीवन साहस, अनुशासन, राष्ट्रभक्ति और नारी शक्ति का जीवंत उदाहरण था। इस संदर्भ में इतिहासकार, खफी खान कहते हैं कि ताराबाई के मार्गदर्शन में मराठों की गतिविधियों को अत्यधिक गति मिली। उन्होंने शीघ्र ही सेनापतियों की नियुक्तियाँ, उनमें आवश्यक परिवर्तन, राज्य के गाँव-गाँव में संगठित करना, मुगल प्रदेशों में छापामार अभियानों की योजना आदि विषय अपने हाथ में लेकर राज्य के समस्त प्रशासन की बागडोर अपने नियंत्रण में कर ली। उन्होंने दक्षिण के 6 सूबों सहित मध्य प्रदेश के दो क्षेत्रों, मालवा के सिरौंज और मंदसौर, तक आक्रमण करने के लिए सेना भेजने की भी व्यवस्था कर ली थी। मराठों को नष्ट करने का सपना लेकर औरंगजेब महाराष्ट्र आए थे, लेकिन उनका अंत महाराष्ट्र में औरंगाबाद, आज के संभाजी नगर, में हुआ। यह केवल महारानी ताराबाई और हमारी मराठी सेना के अनुशासन से possible हो पाया। काबुल से बंगाल तक और कश्मीर से कावेरी तक, इतने बड़े और विशाल क्षेत्र में बादशाह का साम्राज्य फैला हुआ था, लेकिन हमारे मराठों ने 25 साल तक अंतिम क्षण तक उनके साथ लड़ाई की। मराठा स्वतंत्रता संग्राम के अंतिम चरण की यह विशिष्टता है कि औरंगजेब के विरुद्ध उन्होंने कोई भी एक निर्णायक युद्ध नहीं लड़ा। वे हमेशा गनिमी कावा का युद्ध करती रहीं। महाराष्ट्र को पूर्णतः गुलाम बनाने के लिए जो औरंगजेब आतुर हो गया था, उसको मराठों ने मिट्टी में गाड़ दिया।

आज महारानी ताराबाई की विरासत को आगे बढ़ाने के लिए पुणे में कन्याओं के लिए एक सैनिक विद्यालय, Girls Military School, की स्थापना अत्यंत आवश्यक है। पुणे सदैव ही सैन्य शिक्षा, अनुशासन और राष्ट्र सेवा का केन्द्र रहा है। ऐसे विद्यालय के माध्यम से न केवल बालिकाओं

Contents Page

को शारीरिक और सैन्य प्रशिक्षण मिलेगा, बल्कि उनमें नेतृत्व क्षमता, आत्मविश्वास और देशभक्ति का संचार होगा।

MR. CHAIRMAN: The following hon. Members associated themselves with the matter raised by hon. Member, Shrimati Rajani Ashokrao Patil: Shri R. Girirajan (Tamil Nadu),Dr. Sasmit Patra (Odisha),Shri Niranjan Bishi (Odisha), Dr. John Brittas (Kerala), Shrimati Sudha Murty (Nominated), Shri Haris Beeran (Kerala), Shrimati Phulo Devi Netam (Chhattisgarh), Shri Neeraj Dangi (Rajasthan) Shri Anil Kumar Yadav Mandadi (Telangana), Shri Imran Pratapgarhi (Maharashtra) and Dr. Fauzia Khan (Maharashtra). Now, Shrimati Sulata Deo.

Demand for strengthening the nationwide prevention measures against Cervical Cancer

श्रीमती सुलता देव (ओडिशा): जय श्री जगन्नाथ! ऑनरेबल चेयरमैन सर, मैं आपकी आभारी हूं कि आपने मुझे ज़ीरो ऑवर में इस विषय पर बोलने का मौका दिया। मैं एक विषय की ओर इस सदन, इस august House का ध्यान आकर्षित करना चाहती हूं। Cervical Cancer एक बहुत बड़ा issue है, जिससे महिला पीड़ित रहती है। साल में इसके 1,25,000 नए cases diagnose होते हैं, जिनमें से 75,000 महिलाओं की death हो जाती है। हम जानते हैं कि यह जो Human Papillomavirus (HPV) है, इसके चलते यह Cervical Cancer होता है। इसकी vaccine है, HPV vaccine है, मगर मैंने यह topic इसलिए रखा है, क्योंकि इस vaccine को देने के लिए सरकार को आगे आना चाहिए, क्योंकि जो हमारी माँ, बहन और बेटियाँ हैं, वे इस disease से बहुत बुरी तरह से प्रभावित हैं और उनकी मौत भी हो रही है। Vaccination से जो prevention हो सकता है, कम से कम उसके लिए सरकार का यह दायित्व है कि वह इसका prevention करे। हम जानते हैं कि महिला अपना ध्यान नहीं रख पाती है। सारे घर का ध्यान रखते-रखते वह खुद अपना ध्यान रखना भूल जाती है। सर, मैं यह बात बस बोलने के लिए नहीं बोलूंगी कि लिखा हुआ है कि – "यत्र नार्यस्तु पूज्यन्ते, रमन्ते तत्र देवता:", मगर नारी को किसी तरह से सम्मान दिया जाए, किस तरह से उनकी हेल्थ का ख्याल रखा जाए, यह भी देखना बहुत जरूरी है।

हम जानते हैं कि भारत वर्ष में इसके लिए जो व्यवस्था है, उसमें वैक्सीनेशन 20 सालों से हो रहा है। 9 से 14 साल की उम्र की लड़कियों को एचपीवी वैक्सीन दे सकते हैं, वे दो टीके ले सकती हैं, अगर वह छूट गया, तो 15 से 26 साल की लड़कियों को भी तीन वैक्सीन्स दे सकते हैं और जो 26 साल से 45 साल की उम्र की हैं, उनको डॉक्टर से पूछ कर दे सकते हैं। हमें उनको यह देना चाहिए। जब इतना budgetary allocation हो रहा है और जब पोलियो की वैक्सीन है,

Contents Page

बीसीजी की वैक्सीन है, हमने कोविड की वैक्सीन भी देखी, तो हम क्यों माताओं और बहनों को इस तरह से छोड़ रहे हैं?

सर, मैं आपके माध्यम से हेल्थ मिनिस्टर से, सरकार से यह निवेदन करती हूं कि जो महिलाएं हैं, जो आधी आबादी हैं, उनका ध्यान कौन रखेगा? जब कैंसर होता है, तो उसके इलाज में सारी जमीन-जायदाद बिक जाती है और लोग रास्ते पर आ जाते हैं, रोड पर आ जाते हैं, मगर उनको बचा नहीं सकते। कहा गया है कि 'Prevention is better than cure', इसलिए इसको prevent करना चाहिए, क्योंकि इसके लिए वैक्सीनेशन है, लेकिन और किसी कैंसर डिज़ीज़ के लिए वैक्सीनेशन ही नहीं है। इसका वैक्सीनेशन है, तो इसके लिए मैं सरकार से अनुरोध करूंगी की उनको वैक्सीन दी जाए। सरकार अगर चाहे तो वह Serum Institute को लिखे। मैं नहीं बोलूंगी कि निर्मला सीतारमण जी ने भी 2024 के बजट में cervical cancer के vaccination के बारे में बोला था, मगर उसमें क्या हुआ, पता नहीं, लेकिन यह जरूरी है कि हमारी माताओं, बहनों और बेटियों को इससे बचाया जाए, यह मेरी रिक्वेस्ट है। Thank you, so much. वंदे उत्कल जननी!

MR. CHAIRMAN: The following hon. Members associated themselves with the matter raised by hon. Member, Shrimati Sulata Deo: Shrimati Ranjeet Ranjan (Chhattisgarh), Shri R. Girirajan (Tamil Nadu), Dr. John Brittas (Kerala), Shri Niranjan Bishi (Odisha), Dr. Kanimozhi NVN Somu (Tamil Nadu), Prof. Manoj Kumar Jha (BIHAR), Dr. Sasmit Patra (Odisha), Shrimati Rajathi (Tamil Nadu), Dr. Fauzia Khan (Maharashtra), Shri P. Wilson (Tamil Nadu), Shri Subhasish Khuntia (Odisha), Dr. V. Sivadasan (Kerala), Shri Muzibulla Khan (Odisha), Shrimati Phulo Devi Netam (Chhattisgarh), Shri Ravi Chandra Vaddiraju (Telangana), Shri Ajit Kumar Bhuyan (Assam), Shrimati Priyanka Chaturvedi (Maharashtra), Shri Madan Rathore (Rajasthan) and Shri Sandosh Kumar P (Kerala). Next is Shri. Ajay Maken.

Need for preserving and protecting the Aravali Hills and its Ecosystem

श्री अजय माकन (कर्नाटक): माननीय सभापति महोदय, अरावली पर्वतमाला ढाई अरब वर्ष पुरानी है और यह पर्वत माला अपने ढाई अरब वर्ष पुराने इतिहास की एक महत्वपूर्ण मोड़ पर खड़ी है। इसने महाद्वीपों के टक्कर का सामना किया, इसने युगों के कटाव का सामना किया, लेकिन ढाई अरब सालों में आज यह अपने सबसे बड़े खतरे का सामना कर रही है और वह है - एक प्रशासनिक परिभाषा। प्रस्तावित 100 मीटर का नियम, कानूनी शब्दावली और पारिस्थितिक वास्तविकता के बीच में एक अलगाव है, जो उस green wall को नष्ट करने का जोखिम पैदा करता है, जो उत्तर एवं उत्तर-पश्चिम भारत को रेगिस्तान बनने से बचाती है।

Contents Page

महोदय, जल विज्ञान की दृष्टि से अरावली की चट्टानों में एक विशेष secondary porosity होती है। यह इन चट्टानों से पानी को रिस कर जमीन के नीचे जाने देती है, जिससे इस भू-भाग में प्रतिवर्ष लगभग 20 लाख लीटर प्रति हेक्टेयर ग्राउंड वाटर रिचार्ज की क्षमता है। गुरुग्राम और फरीदाबाद जैसे जिलों के लिए यह aquifer ही ताजे पानी का एकमात्र स्रोत है। इसके बावजूद गैर-कानूनी खनन द्वारा इस संसाधन की [£]चल रही है। सुप्रीम कोर्ट, CEC की 2018 की रिपोर्ट में खुलासा हुआ कि 1960 के दशक के अंत से राजस्थान में अरावली पर्वतमाला का 25 प्रतिशत हिस्सा अवैध खनन के कारण नष्ट हो चुका है। केवल एक अलवर जिले में ही 128 में से 31 पहाड़ियां पूरे तरीके से गायब हो गई हैं, उन्हें समतल कर दिया गया है। स्थिति अब संकट के बिंदु पर पहुंच गई है।

महोदय, 20 नवंबर, 2025 को एक नई परिभाषा स्वीकार की गई। एक अरावली पहाड़ी को अपने स्थानीय धरातल से केवल 100 मीटर या उससे अधिक ऊंचा ही होना चाहिए। FSI का आंतरिक डाटा बताता है कि जबकि राजस्थान में 1,07,000 से ऊपर अरावली पहाड़ियां हैं, उनमें से केवल 1,048 ही स्थानीय धरातल से 100 मीटर ऊपर हैं। इसका मतलब राजस्थान में 99 प्रतिशत अरावली पहाड़ियां साफ हो जाएंगी, क्योंकि वे अपनी कानूनी मान्यता और सुरक्षा को खो देंगी।

सभापति महोदय, 100 मीटर के इस नियम के परिणामस्वरूप यह एक पारिस्थितिक आपदा होगी। थार रेगिस्तान पहले से ही हर 2 वर्ष में लगभग 1 किलोमीटर की दर से आगे बढ़ रहा है। इसरो के मरुस्थलन और Land Degradation Atlas, 2021 के अनुसार, भारत का लगभग 9.78 करोड़ हेक्टेयर भू-भाग पहले से ही degradation के दौर से गुजर रहा है। इन पहाड़ियों का विनाश water recharge zone को खत्म कर देगा। अतः मैं सरकार से आग्रह करता हूं कि उत्तर एवं उत्तर-पश्चिम भारत को धूल का कटोरा बनने से बचाने के लिए, स्थानीय धरातल के इस मानदंड को तुरंत वापस लिया जाए, धन्यवाद।

MR. CHAIRMAN: The following hon. Members associated themselves with the matter raised by hon. Member, Shri Ajay Makan: Dr. Sasmit Patra (Odisha), Shrimati Ranjeet Ranjan (Chhattisgarh), Dr. John Brittas (Kerala), Shri R. Girirajan (Tamil Nadu), Shri Ashok Singh, (Madhya Pradesh), Dr. Kanimozhi NVN Somu (Tamil Nadu), Shri Niranjan Bishi (Odisha), Shri P. Wilson (Tamil Nadu), Shrimati Sonia Gandhi (Rajasthan), Shri Pramod Tiwari (Rajasthan), Shri Mallikarjun Kharge (Karnataka), Shri Gurwinder Singh Oberoi (Jammu and Kashmir), Dr. Fauzia Khan (Maharashtra), Shri Neeraj Dangi (Rajasthan), Shri Sandosh Kumar P (Kerala), Dr. V. Sivadasan (Kerala), Shrimati Priyanka Chaturvedi (Maharashtra), Shri Haris

[£] *Exupnged as ordered by the Chair.*

Beeran (Kerala), Shrimati Phulo Devi Netam (Chhattisgarh), Shri Anil Kumar Yadav Mandadi (Telangana) and Shri Imran Pratapgarhi (Maharashtra). Next is Shri Ram Chander Jangra.

Demand to exempt Small Cottage and Micro Units from strict NGT and Environmental Regulations

श्री रामचंद्र जांगड़ा (हरियाणा): मान्यवर, मैं आपके माध्यम से सदन और सरकार का ध्यान एक महत्वपूर्ण मुद्दे की तरफ दिलाना चाहता हूँ। मान्यवर, 2014 के बाद से हमारे माननीय प्रधान मंत्री नरेन्द्र मोदी जी के नेतृत्व में देश के हर वर्ग के उत्थान के लिए महत्वपूर्ण व रचनात्मक कदम उठाए गए हैं। घर में छोटे व लघु उद्योग चलाने वाले कारीगर समाज के आर्थिक विकास व 'मेक इन इंडिया' के सपने को पूरा करने के लिए 'पीएम विश्वकर्मा' जैसी महत्वपूर्ण योजना भी प्रारंभ की गई है, जिससे देश के करोड़ों प्राचीन शिल्पकलाओं के कुशल व निपुण करीगर आर्थिक अभाव के कारण अपने हुनर को चरितार्थ करने से वंचित न रहे।

मान्यवर, शिल्पकार लोग, जो घर में काम करते हैं, वे मुश्किल से 2 हॉर्स पावर से लेकर 10 हॉर्स पावर तक का बिजली का लोड यूज़ करते हैं। वे कोई जंगल से लकड़ी नहीं काटते, कोई ग्रीन लकड़ी नहीं कटते, बल्कि वे मार्केट से लट्ठे लाकर दरवाजे, खिड़की, फर्नीचर वगैरह बनाने का काम करते हैं, जिससे न तो कोई गैस निकलती है और न ही वे ईंधन का प्रयोग करते हैं। इससे केवल मात्र लकड़ी का बुरादा निकलता है, जो स्वास्थ्य के लिए कहीं भी हानिकारक नहीं होता है, लेकिन एनजीटी और प्रदूषण के नियम ऐसे हैं, जिनके तहत उनके अधिकारी इनके छोटे-छोटे काम करने वाले धंधों को सील कर देते हैं और नियमों के आड़ में ये बेचारे अपने काम-धंधे करने से वंचित रह जाते हैं। इसलिए आपके माध्यम से मेरी सरकार से माँग है कि ये छोटे बढ़ई, लोहार वगैरह जो काम करते हैं, इससे ये न केवल आत्मनिर्भर होते हैं, बल्कि ये और दो-चार आदमियों को भी रोजगार देते हैं, इसलिए इनको एनजीटी और प्रदूषण के नियमों से मुक्ति दिलवाई जाए ताकि प्रधान मंत्री का 'मेक इन इंडिया' और 'आत्मनिर्भर भारत' का सपना भी साकार हो और गरीब लोग अपना रोजगार चला सकें, धन्यवाद।

MR. CHAIRMAN: The following hon. Members associated themselves with the matter raised by hon. Member, Shri Ram Chander Jangra: Dr. Sasmit Patra (Odisha), Dr. Bhim Singh (Bihar), Shri Devendra Pratap Singh (Chhattisgarh), Shri Naresh Bansal (Uttarakhand), Dr. Sumer Singh Solanki (Madhya Pradesh), Shrimati Sumitra Balmik (Madhya Pradesh), Dr. Fauzia Khan (Maharashtra), Dr. Kalpana Saini (Uttarakhand), Shrimati Geeta *alias* Chandraprabha (Uttar Pradesh), Dr. Kavita Patidar (Madhya Pradesh), Shri Maharaja Sanajaoba Leishemba (Manipur), Shri Sat

Contents Page

Paul Sharma (Jammu and Kashmir), Shri Niranjan Bishi (Odisha), Dr. Kanimozhi NVN Somu (Tamil Nadu), Shri Dhananjay Bhimrao Mahadik (Maharashtra), Shri Banshilal Gurjar (Madhya Pradesh) and Shri Sujeet Kumar (Odisha).

Concern over unregulated hill-cutting in Himalayan region leading to increasing incidents of landslides

श्रीमती रंजीत रंजन (छत्तीसगढ): माननीय सभापति महोदय, पर्यावरण के साथ यह कैसा न्याय है? एक तरफ प्रधान मंत्री कहते हैं, 'एक पेड़ मां के नाम' लगाओ और दूसरी तरफ विकास का ढकोसला देकर लाखों पेड़ काटे जाते हैं। मैं फिर से इस ओर ध्यान आकर्षित करना चाहता हूं कि चाहे हसदेव हो, चाहे उत्तराखंड हो, गंगोत्री के संबंध में इसी सदन में पिछले से पिछले सदन में सारे मंत्रियों के द्वारा आश्वासन दिया गया था, चाहे डिफेंस मिनिस्टर हों, चाहे पर्यावरण मंत्री हों, उन्होंने कहा था कि हम देवदार के वृक्षों को नहीं काटने देंगे। आज वहां से जो रिपोर्ट आ रही है, उसके अनुसार भागीरथी के गंगोत्री का जो Eco-sensitive zone है, वहाँ से 6,000 पेड़ों को काटने की अनुमति दे दी गई है। 6 और 7 दिसंबर की जो रिपोर्ट है, उसके अनुसार वहाँ के लोग पेड़ों को रक्षा सूत्र बांध रहे हैं ताकि उन पेड़ों को बचाया जा सके।

महोदय, यह वही क्षेत्र है, जहां अगस्त में धराली की भीषण आपदा हुई थी और लगभग 150 लोग के शव अभी भी मलबे में 40 फीट नीचे दबे होने की बात कही जा रही है। सोचने वाली बात है कि यदि उच्च हिमालय में चारधाम ऑल वेदर रोड के नाम पर, अंधाधुंध चौड़ीकरण के नाम पर इतनी भारी तादाद में पेड़ और पहाड़ काटे जाएँगे, तो निश्चित ही भूस्खलन की घटनाएँ बढ़ेंगी।

सर, देवदार संस्कृत का शब्द है अर्थात देव वृक्ष, डिवाइन ट्री। यह पूजनीय है। साधु-संत इस पेड़ के नीचे बैठ कर तपस्या करते हैं। यही नहीं यह हिमालय में पवन आध्यात्मिक वातावरण का भी निर्माण करता है। हम जो यह कहते हैं कि गंगा का जल विशेष है, उसमें जो bacteriophage आते हैं, वह देवदार के वृक्षों से रिस कर जो तत्व आते हैं, उसके कारण ही bacteriophage होता है।

महोदय, इससे अधिक दुर्भाग्यपूर्ण और क्या होगा कि पिछले वर्ष से इस योजना पर काम चल रहा है, तब जैसा मैंने कहा कि पर्यावरण मंत्री इस सदन में आश्वासन दिया कि पेड़ नहीं काटने देंगे, किंतु धरातल में विपरीत हो रहा है। कई समाजसेवी,कई पर्यावरण प्रेमी, ईवन आप ही के मुरली मनोहर जोशी जी, डॉ. कर्ण सिंह जैसे कई लोग इसके लिए लगे हुए हैं, सुप्रीम कोर्ट में भी अपील दी है कि यहाँ जो Eco-sensitive zone है, वह एक ही जोन है, जहाँ पर गंगा का निश्छल जल बहता है, उसको बचाया जा सके, लेकिन आप यहां कुछ बोल रहे हैं और वहाँ पर जाकर विकास के नाम पर तबाही का काम कर रहे हैं।

Contents Page

महोदय, हम लगातार देख रहे हैं कि हिमालय में चौड़ीकरण लगातार असफल हो रहा है। यह बहुत शोचनीय बात है कि हिमालय में चौड़ीकरण लगातार असफल हो रहा है। सेना और यात्री भूस्खलन और आपदाओं के शिकार हो रहे हैं और वे मलबे के नीचे आ रहे हैं। आप एक तरफ कहते हैं कि यह सेना के लिए जरूरत है और सेना का रास्ता ही कई-कई महीनों तक भूस्खलन के कारण बंद रहता है, तो आप इस तरह का विकास किसके कारण और किसकी शह पर कर रहे हैं? अभी माकन साहब कह रहे थे कि अरावली को....

MR. CHAIRMAN: The following hon. Members associated themselves with the matter raised by hon. Member, Shrimati Ranjeet Ranjan: Dr. Sasmit Patra (Odisha), Shri P. Wilson (Tamil Nadu), Dr. John Brittas (Kerala), Shri Gurwinder Singh Oberoi (Jammu and Kashmir), Dr. Fauzia Khan (Maharashtra), Shri R. Girirajan (Tamil Nadu), Shri Niranjan Bishi (Odisha), Dr. Kanimozhi NVN Somu (Tamil Nadu), Shri Neeraj Dangi (Rajasthan), Shri Sandosh Kumar P (Kerala), Dr. V. Sivadasan (Kerala), Shri Haris Beeran (Kerala), Shrimati Mausam B Noor (West Bengal), Shrimati Phulo Devi Netam (Chhattisgarh), Shri Anil Kumar Yadav Mandadi (Telangana) and Shri Imran Pratapgarhi (Maharashtra). Shri Satnam Singh Sandhu, not there. Shri Govindbhai Laljibhai Dholakia.

Need to accord National Monument Status to the historic residence of Bankim Chandra Chattopadhyay in Kolkata

श्री गोविंदभाई लालजी भाई धोलकिया (गुजरात):

"पश्यामि देवांस्तव देव देहे सर्वास्तथा भूतविशेषसङ्घान् ।
ब्रह्माणमीशं कमलासनस्थम् ऋषींश्च सर्वानुरगांश्च दिव्यान् ।।"

माननीय सभापति महोदय, मैं इस सदन का ध्यान एक अत्यंत महत्वपूर्ण विषय की ओर आकृष्ट करना चाहता हूं। "वंदे मातरम्", जिसने स्वतंत्रता संग्राम को अदम्य शक्ति और राष्ट्र को एकता का भाव दिया, उसकी रचना 1874 के आसपास बंकिम चंद्र चटर्जी द्वारा की गई थी। देश इस वर्ष इसका 150वां वर्ष मना रहा है, किंतु अत्यंत खेद का विषय है कि इसके रचयिता का कोलकाता स्थित वास्तविक निवास, 5-प्रताप चटर्जी लेन आज अत्यंत दयनीय स्थिति में है। ...(**व्यवधान**)...

श्री सभापति: आप बैठिए, आप बैठिए। ...(**व्यवधान**)...

Contents Page

श्री गोविंदभाई लालजी भाई धोलकिया: यहीं बंकिम चंद्र चटर्जी ने अपने अंतिम वर्ष बिताए और 8 अप्रैल, 1894 को यहीं उनका निधन हुआ।

माननीय सभापति महोदय, राज्य सरकार ने लगभग ढाई दशक पूर्व इस भवन को पुस्तकालय के रूप में विकसित किया था, परंतु आज यह भवन जर्जर हो चुका है, पुस्तकालय वर्षों से बंद है और यह स्मृति-स्थल केवल एक कर्मचारी के भरोसे मात्र से चल रहा है। माननीय सभापति महोदय, यह स्थिति न केवल बंकिम चंद्र चटर्जी जैसी विभूति के प्रति अन्याय है, बल्कि हमारी स्वतंत्रता-यात्रा की सांस्कृतिक धरोहर के लिए अत्यंत पीड़ादायक भी है।

अतः मैं माननीय संस्कृति मंत्री से सभापति महोदय के माध्यम से विनम्र निवेदन करता हूँ कि इस भवन को राष्ट्रीय धरोहर घोषित किया जाए और केंद्र सरकार उसके संरक्षण का दायित्व संभाले। इसे समृद्ध स्मृति-स्थल शोध केंद्र एवं वंदे मातरम् प्रेरणा केंद्र के रूप में विकसित किया जाए, ताकि आने वाली पीढ़ियां इस महान रचना के रचयिता की प्रेरणा को समुचित रूप से समझ सके।

माननीय सभापति महोदय, धन्यवाद। जय हिन्द, जय भारत!

MR. CHAIRMAN: The following hon. Members associated themselves with the matter raised by hon. Member, Shri Govindbhai Laljibhai Dholakia: Shri Chunnilal Garasiya (Rajasthan), Shri Babubhai Jesangbhai Desai (Gujarat), Shri Banshilal Gurjar (Madhya Pradesh), Shri Sadanand Mhalu Shet Tanavade (Goa), Dr. Sasmit Patra (Odisha), Dr. Kavita Patidar (Madhya Pradesh), Dr. Sumer Singh Solanki (Madhya Pradesh), Dr. Bhim Singh (Bihar), Shri Brij Lal (Uttar Pradesh), Shri Dhananjay Bhimrao Mahadik (Maharashtra), Shri Devendra Pratap Singh (Chhattisgarh), Dr. Kalpana Saini (Uttarakhand), Dr. Radha Mohan Das Agrawal (Uttar Pradesh), Shri Ram Chander Jangra (Haryana), Shri Naresh Bansal (Uttarakhand), Shrimati Sumitra Balmik (Madhya Pradesh) and Shri Dorjee Tshering Lepcha (Sikkim).

Demand for proper awareness, care and preservation of Vishnu Temple in Manipur

SHRI MAHARAJA SANAJAOBA LEISHEMBA (Manipur): Sir, the Vishnu Temple located in Bishnupur District, 27 km away from Imphal City, Manipur, is one of the oldest known brick temples in the State of Manipur. It was dedicated to Lord Vishnu and built during the reign of King Kyamba of Manipur (1467-1508 AD). King Kyamba constructed this temple after he received a Vishnu Emblem from the King of neighbouring Shan King of Upper Burma. It is the only protected historical monument

Contents Page

in Manipur under Archaeological Survey of India (ASI), Government of India. The style of the temple resembles Bengali-hut type structure, built with bricks and lime-surkhi. It follows a square plan and consists of a square Garbhagriha and a rectangular porch. Internally, the temple measures 2X2 sq m and the porch measures 2.10X1.1 sq m approximately. The salient structural feature of the temple is that it is covered by a Corbelled Roof. The architectural style of this temple shows the influence of both Burmese and Chala architectural style. ASI can give more focus on this rare piece of historical monument. In order to promote the site and attract tourists from all over the world, the monument requires proper maintenance by providing permanent caretaker, chowkidar and gardeners, etc. This temple is the testimony of the advent of Hinduism in Manipur and its relationship with neighbouring countries.

I urge upon the Government that the true nature and character of this Temple could only be showcased by proper awareness, care and preservation of the monument and adding other related aesthetic values. Thank you, Sir.

MR. CHAIRMAN: Shri Nagendra Ray...(*Interruptions*)...

SHRI RAGHAV CHADHA: Sir, I have a point of order...(*Interruptions*)... Calling Attention - Rule 180: A Member may with the previous permission...

12.00 **Noon**

ORAL ANSWERS TO QUESTIONS

MR. CHAIRMAN: Now, Question Hour. Q.No. 76.

* 76. *[The questioner was absent.]*

Contents Page

Rehabilitation and welfare of displaced Sikh families

*76. SHRI SATNAM SINGH SANDHU: Will the Minister of MINORITY AFFAIRS be pleased to state:

(a) whether Government has any specific policies for the rehabilitation and welfare of displaced Sikh families, particularly those who have migrated due to historical conflicts or persecution;
(b) details of any special measures taken to support Sikhs who have returned from Afghanistan, Pakistan or other countries in recent years;
(c) whether Government provides financial or housing assistance to displaced Sikh families and if so, the details thereof;
(d) number of Sikh refugees or asylum seekers who have been granted citizenship under the Citizenship (Amendment) Act, 2019, details thereof State/UT-wise; and
(e) initiatives taken to preserve Sikh heritage, culture and religious sites in India and abroad?

THE MINISTER OF STATE IN THE MINISTRY OF MINORITY AFFAIRS (SHRI GEORGE KURIAN): (a) to (e) A Statement is laid on the Table of the House.

Statement

(a) and (c) Ministry of Minority Affairs implements various schemes for socio-economic upliftment of Sikh community and other notified minority communities.

Pradhan Mantri Jan Vikas Karyakram (PMJVK), a Centrally Sponsored Scheme is being implemented by the Ministry with focused interventions in areas of education, health, skill, women empowerment etc. in minority concentrated pockets. Underthe scheme, over 11 lakh infrastructure assets have been sanctioned, of which about 9 lakh units have been completed, with a total sanctioned project cost of around Rs. 26,237 crore and over Rs. 16,300 crore released to States/UTs and CGOs since inception.

Pradhan Mantri Virasat Ka Samvardhan (PM VIKAS) scheme focuses on Skill development and Training of youth, development of Women Leadership and

Contents Page

Entrepreneurship and education support for school dropouts. During current year, 42 projects covering 1.40 lakh beneficiaries have been approved, with a total outlay of more than ₹700 crore. Under the Scheme, a project has been allocated to Delhi Sikh Gurdwara Management Committee (DSGMC) to train 29,600 candidates in modern skilling based job roles and support 2,000 candidates through bridge education to re-enter formal schooling.

National Minorities Development and Finance Corporation (NMDFC) under the Ministry of Minority Affairs implements schemes for socio-economic development of Sikh community and other notified minority communities, by providing concessional loan for self-employment income generation ventures across the country.Since inception in 1994, the NMDFC has disbursed an amount of Rs. 10,225.83 crores covering over 27.35 lacs families under its various schemes.

(b) As per information received from the Ministry of Home Affairs, Long Term Visa (LTV) is granted to persons belonging to minority communities in Pakistan, Afghanistan and Bangladesh viz Hindus, Sikhs, Buddhist, Jains, Parsis and Christians, who have come to India on valid travel documents i.e., valid passport and valid visa and seeking permanent settlement in India with a view to acquire Indian Citizenship. The Government has extended various facilities to such persons living in India on LTV. These include grant of LTV for a period of 5 years at a time, allowing children of such LTV holders to take admission in schools, colleges, universities, technical/professional institutions etc, without any specific permission from the State Government/UT Administration, permitting them to engage in employment in private sector, purchase of dwelling unit and accommodation for carrying out self-employment, Re-entry in India (Return Visa) after going to their native country/third country, allowing free movement within the State/UT of stay, reduction of penalty on non-extension of LTV on time, opening of bank accounts, issuance of Driving License, PAN Card and Aadhar number, etc. 1073 LTVs have been granted to such Pakistan, Bangladesh and Afghanistan nationals belonging to Sikh religion during the last five years.

(d) As per information received from the Ministry of Home Affairs, total 337 Sikh community have been granted citizenship under the Citizenship (Amendment) Act, 2019, State/UT-wise details are as under:

Contents Page

Sr. No.	Community	State/UT	Total
1	Sikhs	Delhi	296
2	Sikhs	Haryana	14
3	Sikhs	Madhya Pradesh	6
4	Sikhs	Punjab	13
5	Sikhs	Uttarakhand	8
Total			337

(e) The Ministry of Minority Affairs, under the Pradhan Mantri Jan Vikas Karyakram (PMJVK) scheme has approved the establishment of Centre of Excellence of Gurumukhi at the University of Delhi to revive and promote the Gurumukhi language as a subject of higher education while preserving the rich heritage and culture of minority communities. The Centre will offer Undergraduate, Postgraduate, Ph.D., and research programs in Gurumukhi Studies, fostering collaboration between the University and the Ministry to enhance educational opportunities for minority students.

The Ministry also organized Hunar Haats which has now been rechristened as "Lok Samvardhan Parvs" whereby opportunity to showcase and market handicrafts and indigenous products is provided to artisans from Sikh community and other notified minority communities to gain national exposure and rejuvenate local value chains. So far, 46 such events have been organized since November 2016 at various locations throughout the country whereby more than 8 lakh artisans, craftsmen and people associated with them have been benefited.

National Commission for Minorities (NCM) is a statutory body under the Ministry of Minority Affairs and has been inter-alia entrusted with the responsibility to look after the implementation of safeguards for protection of interests of Sikh community and other notified minority communities. The NCM from time-to-time issues advisories to all State / UT Governments to preserve heritage, culture and religious faith of Sikh community and other notified minority communities.

MR. CHAIRMAN: Hon. Member, not present. Any supplementaries?

डा. राधा मोहन दास अग्रवाल: माननीय सभापति महोदय, यह प्रश्न Rehabilitation and Welfare of Displaced Sikh Families से संबंधित है। आज़ादी के बाद इस देश में सिखों का सबसे बड़ा displacement 1984 में हुआ। लगभग 50 हज़ार से अधिक सिख बंधुओं को पूरे देश में अपने परिवार छोड़कर भागना पड़ा और पंजाब जाना पड़ा था। दिल्ली में यह संख्या बहुत बड़ी थी। मैं

Contents Page

उत्तर प्रदेश से आता हूं - गोरखपुर, देवरिया, महाराजगंज, बनारस - इन सभी ज़िलों से सिख बंधुओं को अपने जीवन और मान-सम्मान की रक्षा के लिए भागना पड़ा था।

मैं सरकार से यह जानना चाहता हूं कि उस दंगे के दौरान actuality में कितने सिखों की मृत्यु हुई? उन मृत्यु के लिए कौन-कौन जिम्मेदार थे और उनके विरुद्ध क्या-क्या कार्रवाई हुई? साथ ही, मैं यह भी जानना चाहता हूं कि अपने क्षेत्रों को छोड़कर दूसरे क्षेत्रों में जाने के कारण जो आर्थिक और सामाजिक नुकसान हुआ, उनके रिहैबिलिटेशन के लिए सरकार ने क्या किया? मैं इस प्रश्न को तार्किक बनाना चाहता हूं। वर्ष 1985 में एक ढिल्लो कमेटी बनाई गई थी - गुरुदयाल सिंह ढिल्लो कमेटी – जिन्होंने यह रिपोर्ट दी थी कि जिन सिख बंधुओं की दुकानें insured थीं, उन्हें इंश्योरेंस कंपनी की ओर से पैसा दिया जाएगा, लेकिन सरकार ने वह पैसा भी नहीं दिया ...(**व्यवधान**)...

MR. CHAIRMAN: Agrawalji, please put your question.

डा. राधा मोहन दास अग्रवालः जी सर।

SHRI GEORGE KURIAN: Sir, it is about development of Sikh community. Pradhan Mantri Jan Vikas Karyakram (PMJVK), a Centrally sponsored scheme, is being implemented by the Ministry, with focused interventions in areas of education, health, skill, women empowerment, etc., in minority concentrated pockets. Under the scheme, over 11 lakh infrastructure assets have been sanctioned; of which, about 9 lakh units have been completed with a total sanctioned project cost of around Rs. 26,237 crore, and an amount of over Rs. 16,300 crore is released to States and Union Territories since inception. ...(*Interruptions*)... In the same way, PM VIKAS scheme is a convergence of five erstwhile schemes like Seekho aur Kamao, Nai Roshni, Nai Manzil, USTTAD and Hamari Dharohar...

MR. CHAIRMAN: Let him give the answer.

SHRI GEORGE KURIAN: Under this scheme, we focus on training of youth, development of women leadership, entrepreneurship and education support for school dropouts. In this connection, I want to say that they have trained around 29,600 candidates in modern skilling-based job roles and supported 2,000 candidates through bridge education to re-enter formal schooling. Regarding NMDFC, I want to say that the scheme started in 1994. Till now, an amount of Rs. 10,225.83 crore has

been disbursed. For the last eleven years, it is Rs. 7,641 crores. In this way, the Government of India is taking care of minority communities, including the Sikh community. Regarding the numbers, I would give the details to the hon. Member.

MR. CHAIRMAN: Second supplementary, Dr. Kanimozhi NVN Somu.

DR. KANIMOZHI NVN SOMU: Sir, I would like to ask the Minister through you. The Minister has answered not only about the Sikhs of Pakistan, Afghanistan, Bangladesh but everybody. I would also like to know about the significant number of Tamils who migrated to India from Sri Lanka, Myanmar, Malaysia etc. due to ethnic conflict, economic distress and political instability. What financial assistance, housing support and long-term resettlement measures has the Government provided to the displaced Tamil families particularly in Tamil Nadu? What additional support is under active consideration?

MR. CHAIRMAN: Hon. Minister.

SHRI GEORGE KURIAN: Sir, the question is, basically, on the Sikh community. But, by the Government of India, we can see that for housing, PMAY scheme is there. For drinking water, Jal Jeevan Mission is there. For electricity, Saubhagya scheme is there. Then, for ration, 81 crore people are receiving free of cost ration. All of these Government activities can be availed of by these people. Under Prime Minister, Shri Narendra Modi, the Government of India is taking care of all people.

MR. CHAIRMAN: Dr. Vikramjit Singh Sahney.

DR. VIKRAMJIT SINGH SAHNEY: Sir, I would like to ask the hon. Minister: Is the Government considering creation of dedicated rehabilitation scheme for displaced Sikh families, like, it was created in Jammu and Kashmir in 2015, which uniformly covered housing, livelihood assistance and long-term settlement for the Sikhs displaced as Afghan refugees, who were evacuated from Pakistan, including 84 genocide because most of them in Tilak Vihar have still not got the registries. Also, the Sikh minority is not getting the minority rights and jobs quota in Jammu and

Contents Page

Kashmir. These are my two questions. Should I repeat in Hindi, Sir? But I expect a relevant answer.

SHRI GEORGE KURIAN: I have already explained about these welfare measures taken by the Government of India. These schemes, which I already explained, would be given to these people also. At the same time, I would like to state that those who came from Pakistan, around 1,073 Long Term Visas are issued for them. Under CAA, 337 citizenships also have been issued to the people.

MR. CHAIRMAN: Shrimati Mamata Thakur.

SHRIMATI MAMATA THAKUR: [&]Sir, in the first question, the condition of Sikh brothers and sisters who have come to this country as refugees having been displaced from Pakistan and Afghanistan, was discussed. Through you Sir, I would like to ask the Union Government about its plans regarding the minority Matuas who have come, rather been forced to come from Bangladesh as refugees? Is the Government planning to throw out Hindus from this country by terming them infiltrators under the garb of Special Intensive Revision (SIR)? We want know about these issues.

SHRI GEORGE KURIAN: Sir, there was no translation of the question; so, I did not understand that. *...(Interruptions)...*

MR. CHAIRMAN: Okay. Now, Ms. Swati Maliwal. *...(Interruptions)...* He would consider your question. *...(Interruptions)...* No, no. Please. *...(Interruptions)...*

SHRI GEORGE KURIAN: Sir, I have understood the question. *...(Interruptions)...* My colleague translated that. No problem. *...(Interruptions)...*

MR. CHAIRMAN: Okay. *...(Interruptions)...* Wait please. *...(Interruptions)...* आप बैठिये, now, he is answering. *...(Interruptions)...* आप बैठिए, he is answering. *...(Interruptions)...* Do you want answer now? Now, hon. Minister. *...(Interruptions)...*

[&] English translation of the original speech delivered in Bengali.

Contents Page

Dr. John Brittas*ji*, please. *...(Interruptions)...* Please sit. Let him answer. *...(Interruptions)...* The notice has not been given for interpretation. Let him understand. *...(Interruptions)...* Let him understand and he will give you the answer. Why? Let him answer. *...(Interruptions)...* You please wait. You please wait. *...(Interruptions)...* Let him answer. आप बैठिए।...(**व्यवधान**)...

SHRI GEORGE KURIAN: Sir, this basic question is on Sikh community. *...(Interruptions)...* This question pertains to the Home Ministry. *...(Interruptions)...* Whatever details that I have, I have already shared. *...(Interruptions)...* They are asking about a question which is general in nature. *...(Interruptions)...* It pertains to the Home Ministry.

MR. CHAIRMAN: Okay. *...(Interruptions)...* Now, Ms. Swati Maliwal. You ask your question *...(Interruptions)...* आप बैठिए। Please. *...(Interruptions)...* आप बैठिए। Maliwal*ji*, you ask your Question.

सुश्री स्वाति मालिवाल: सभापति जी, पाकिस्तान और अफ़गानिस्तान से जुल्म झेलकर बहुत सारी सिख और हिंदू फैमिलीज़ बीते सालों में इंडिया आकर यहीं पर सैटल हुई हैं।...(**व्यवधान**)...

MR. CHAIRMAN: Please. *... (Interruptions)...* आप बैठिए। ...(**व्यवधान**)...

सुश्री स्वाति मालिवाल: सभापति जी, सबसे ज्यादा सिख फैमिलीज़, रिफ्यूज़ी फैमिलीज़ वैस्ट दिल्ली के तिलक नगर और राजौरी गार्डन जैसे एरियाज़ में रह रही हैं। मानवता की एक सबसे बड़ी मिसाल यह है कि तिलक नगर में एक गुरुद्वारा साहिब स्थल के सेवादार इन परिवारों का ख्याल रख रहे हैं। ऐसी ही अन्य हिंदू फैमिलीज़ मजनूँ का टीला जैसी जगहों पर रहकर किसी तरीके से अपना गुजर-बसर कर रही हैं।

मेरा माननीय मंत्री जी से सवाल है कि पिछले 15 सालों में दिल्ली में आए सिख, हिंदू, बुद्धिष्ट और जैन फैमिलीज़ के रिहेब्लिटेशन और डॉक्युमेंटेशन पर क्या काम हुआ है?

MR. CHAIRMAN: Now, hon. Minister.

SHRI GEORGE KURIAN: Sir, under PMJVK, one project in Delhi has been allocated to Gurudwara Committee by the Ministry to provide skill training, education for

Contents Page

women empowerment and entrepreneurship to 29,600 candidates. ... *(Interruptions)*... Under this Programme, 31,200... *(Interruptions)*...

MR. CHAIRMAN: No! आप बैठिए। ...(**व्यवधान**)... Let him answer. ...*(Interruptions)*... Nothing will go on record except the Minister's answer.

SHRI GEORGE KURIAN: Sir, 25 per cent is reserved for... ...*(Interruptions)*... People can avail this Programme. ... *(Interruptions)*...

MR. CHAIRMAN: Now, Question No.77.

Slum demolitions undertaken by Government

*77. SHRIMATI SAGARIKA GHOSE: Will the Minister of HOUSING AND URBAN AFFAIRS be pleased to state:

(a) the number of slum demolitions undertaken by Government authorities since 2022, State-wise;
(b) the total number of individuals or households displaced due to these demolitions;
(c) the number of persons rehabilitated, along with the form and location of such rehabilitation;
(d) the criterion considered for deciding eligibility for rehabilitation;
(e) the status of those families which did not qualify for rehabilitation and the aid provided to them; and
(f) the budget utilization under Pradhan Mantri Awas Yojana (PMAY) for in-situ rehabilitation of displaced people?

THE MINISTER OF HOUSING AND URBAN AFFAIRS (SHRI MANOHAR LAL): (a) to (f) A statement is laid on the Table of the House.

Contents Page

Statement

(a) to (f) 'Land' and 'Colonisation' are State subjects. Therefore, policies and programs related to slum rehabilitation rest with respective States/Union Territories (UTs). Hence, data related toslum rehabilitation or relocation is not maintained by the Ministry.

However, as regards the National Capital Territory of Delhi (NCTD), the slum rehabilitation and/or demolitions aredone by various land owning agencies like Delhi Development Authority (DDA), Delhi Urban ShelterImprovement Board (DUSIB) etc. under the provisionsof various applicable Acts.

As per the information received from DDA, as part of the Slum Rehabilitation/Relocationprogramme,DDA has carried out demolition afterproperlyrehabilitating eligible slum dwellers. It involves a total of 5,158 households, out of which a total of 3,414 were found eligible for alternative rehabilitation as per the DUSIB policy. The eligible dwellers have been provided withalternative rehabilitation with all modernfacilities.The details of slum rehabilitation carried out by DDAsince 2022are at ***Annexure.***

Implementing agencies execute slum rehabilitation projects based on their own land management policies and slum rehabilitation policy of States/UTs. During the slum rehabilitationand/or resettlement,landowning agencies/implementing agencies and affected families/beneficiaries may also seek assistance under Pradhan Mantri Awas Yojana — Urban (PMAY-U) and PMAY-U 2.0, if beneficiaries are otherwise eligible.

Ministry of Housing and Urban Affairs (MoHUA) is supplementing the efforts of States/UTs by providing Central Assistance under PMAY-U since 25.06.2015 for construction of houses for eligible families/beneficiaries including slum dwellers. Further, based on the learnings from the experiences of implementation of PMAY-U, MoHUA has revamped the scheme and launchedPMAY-U 2.0 'Housing for All' Mission with effect from 01.09.2024 to support 1 crore additional eligible beneficiaries in urban areas. PMAY-U 2.0 is implemented through four verticals i.e., Beneficiary Led Construction (BLC), Affordable Housing in Partnership (AHP), Affordable Rental Housing (ARH) and Interest Subsidy Scheme (ISS).

Under PMAY-U PMAY-U 2.0, a total of ₹2.05 lakh crore has been sanctioned as Central Assistance, of which, ₹1.75 lakh crore has been released to States/UTs

Contents Page

and ₹1.65 lakh crore has been utilised by States/UTs. Although slum dwellers have received benefit under all verticals of PMAY-U but ₹1,800 crore Central Assistance has been specifically released under In-Situ Slum Redevelopment (ISSR) vertical.

Annexure

Details of slum rehabilitation carried out by DDA since 2022

S.No.	JJ clusters	Location of slum rehabilitation projects	No. of allotment
	Bhoomiheen Camp, Govindpuri(Kalkaji)	Kalkaji Extension	1,907
	Jailorwala Bagh	Swabhiman Apartments, Jailorwala Bagh,Ashok Vihar	1,087
	Golden Park, Rampura	Swabhiman Apartments, Jailorwala Bagh, Ashok Vihar	271
	Mata Jai Kaur	Swabhiman Apartments, Jailorwala Bagh, Ashok Vihar	46
	JJ Cluster Kalibari near RML Hospital	Sector G-7/G-6 Narela	103
Total			3,414

MR. CHAIRMAN: First supplementary; Shrimati Sagarika Ghose.

SHRIMATI SAGARIKA GHOSE: Sir, it is migrant labour which builds our cities, they build our malls and our flyovers. Yet it is they, the migrant labour, who are not being given affordable, liveable housing and forced to live in slum colonies. ...*(Interruptions)*...Slum colonies of migrant labour face the threat of constant demolition and eviction. ...*(Interruptions)*... Migrant labour from Bengal face daily harassment, daily threats of eviction, simply because they speak Bangla language. ...*(Interruptions)*... Sir, the *Jai Hind* Migrant Workers Colony in Vasant Kunj, where migrant workers have been living for decades, have been excluded from the PM Awas Yojana. Sir, Sonali Khatun, a bengali migrant labour has been illegally deported to Bangladesh simply because of speaking in Bangla...*(Interruptions)*...

MR. CHAIRMAN: Why are you shouting?

Contents Page

SHRIMATI SAGARIKA GHOSE: Sir, I am coming to the question.

MR. CHAIRMAN: Otherwise, I am not going to allow you.

SHRIMATI SAGARIKA GHOSE: Sir, I am coming to the question.

MR. CHAIRMAN: Come to your question. ... *(Interruptions)*... Be specific about the question.

SHRIMATI SAGARIKA GHOSE: Is it true that 31.15 per cent of the beneficiary-led construction component of PM Awas Yojana is still incomplete and what steps are being taken to provide affordable liveable housing for migrant labours in urban areas?

SHRI MANOHAR LAL: Sir, though land and colonization are the issues related to States only. इसमें हर प्रकार की जिम्मेदारी स्टेट्स की ही होती है। ...(**व्यवधान**)...

MR. CHAIRMAN: Let the minister answer the question. Please do not interfere.

श्री मनोहर लाल: लेकिन हमारा काम नई-नई प्रकार की गाइडलाइन्स, टेक्नोलॉजीज़ और आर्थिक सहायता प्रदान करने का होता है। इसके लिए उनसे हर प्रकार की डिमांड भी पूछी जाती है। यह डिमांड बेस्ड सिस्टम है। जिस स्टेट ने जितनी डिमांड की है, उसके हिसाब से ही उनके लिए पीएमएवाई में चार तरह के वर्टिकल्स थे और पीएमएवाई 2.0 में भी चार तरह के ही वर्टिकल्स थे। जिस वर्टिकल में जितने मकानों की डिमांड की जाती है, हम उन्हें वह सहायता देने के लिए तैयार रहते हैं। पहले प्रकार की पीएमएवाई को 2015 में लागू किया गया था। उसमें केंद्र ने यह घोषणा की थी कि हर मकान के लिए केंद्र एक लाख पचास हजार रुपये देगा। हमने दूसरी योजना में स्टेट्स को भी मैंडेट दिया है कि इसमें डेढ़ लाख रुपये सेंट्रल देगा और एक लाख रुपये स्टेट देगा, यानी 60:40 के रेशियो के हिसाब से उन्हें भी अपना शेयर देना पड़ेगा। पहाड़ी राज्यों में यह रेशियो 90:10 है, जिसमें नब्बे प्रतिशत केंद्र देगा और दस प्रतिशत राज्यों को लगाना है, जबकि यूटीज़ में हंड्रेड परसेंट केंद्र की ओर से जाता है। महोदय, उस पैसे की सहायता से वे क्या कर सकते हैं, क्या नहीं - तो जहाँ तक वेस्ट बंगाल का विषय है, तो कुल मिलाकर इसके चारों वर्टिकल्स के अंदर छह लाख पंद्रह हजार मकान हाउसिंग फ़ॉर ऑल के अंतर्गत सैंक्शन किए गए थे, जिनमें से छह लाख छह हजार मकान ग्राउंडेड हुए और चार लाख पिच्यानवे हजार कम्प्लीट हो गए।

Contents Page

महोदय, अब हम स्लम्स की बात करते हैं। यह विषय केवल स्लम्स का है। 2011 की पर्टिकुलर डेट पर उन स्लम्स का असेसमेंट हुआ था। एनएसएसओ के द्वारा एक सर्वे किया गया था। उस सर्वे में पाया गया कि देश भर में 6,54,00,000 people in 1.39 crore households - इन स्लम एरियाज़ में रहते हैं। उस सर्वे के बाद भी इन चारों कम्पोनेंट्स, खास करके इन-सीटू या अफोर्डेबल रेंटल हाउसिंग में हमने गाइडलाइन दी थी कि इन दो कम्पोनेंट्स में ऐसे लेबर लोगों को मकान दिया जाए। 2020 में एक सर्वे भी हुआ था कि बहुत-सी स्टेट्स में बहुत-से मकान खाली पड़े हुए हैं। उन्हें बनाने के बाद भी अलॉट नहीं कर पाए। जेएनएनयूआरएम के मकान वर्ष 2012 के हैं। उन्हें किसी और काम के लिए नहीं, तो रेंटल हाउसिंग स्कीम के अंतर्गत दे सकते हैं। ऐसे 80 हजार मकानों का पता लगा, जिनमें से स्टेट्स ने केवल 13 हजार मकान रेफर किए थे कि ये 13 हज़ार मकान ही ऐसी कंडीशन में हैं कि हम उन्हें रेंटल हाउसिंग के लिए दे सकते हैं, बाकी सबको रहने लायक नहीं बताया गया। वे 2012 में बने थे और आज 2025 है, तो 13 साल के बाद वे वैसे ही खंडहर हो गए होंगे। दूसरी बात, उन मकानों का साइज़ बहुत छोटा था - शायद वे 20 या 25 मीटर के ही थे - तो 25 स्क्वायर मीटर के मकान में कोई रहने के लिए भी तैयार नहीं थे। उन तेरह हजार मकानों में से साढ़े पाँच हजार मकानों में तो लोग रहने लगे हैं, जबकि हमारे पास जो लेटेस्ट फिगर आया है, उसके अनुसार सात हजार मकानों की रिपेयरिंग का काम चल रहा है। उनकी रिपेयरिंग होने के बाद, उन्हें उन मकानों को दे दिया जाएगा। जहां तक स्लम के सर्वे की बात है, तो उस सर्वे में वेस्ट बंगाल ...

एक माननीय सांसद: यह वेस्ट बंगाल की बात नहीं है।

श्री मनोहर लाल: इन्होंने अपने सप्लीमेंटरी प्रश्न में वेस्ट बंगाल के संबंध में ही ज्यादा पूछा है। ...(**व्यवधान**)... सप्लीमेंटरी प्रश्न में वेस्ट बंगाल के बारे में पूछा है। ...(**व्यवधान**)... मैं देश भर के बारे में बताता हूँ। ...(**व्यवधान**)... मैंने देश भर का बताया है। ...(**व्यवधान**)... आप सुनिए। ...(**व्यवधान**)...

MR. CHAIRMAN: All other hon. Members, please sit down. ...(*Interruptions*)...

SHRI MANOHAR LAL: 6.5 crore people comprise 1.39 crore households. ...(*Interruptions*)... यह पूरे देश का आंकड़ा है। ...(**व्यवधान**)...

MR. CHAIRMAN: Hon. Members, please sit down. ...(*Interruptions*)...

श्री मनोहर लालः अगर आप कहें, तो मैं स्टेटवाइज़ भी बता सकता हूं। ...(**व्यवधान**)... इसमें भी अगर देश भर का आंकड़ा लेना है, तो हमने दोनों स्कीम्स में जितने भी houses approve किए हैं,

Contents Page

वे 1 करोड़, 11 लाख सैंक्शन्ड हैं और इनमें जो ग्राउंडेड हुए हैं, वे 1 करोड़, 10 लाख हैं, जिनमें 95.54 लाख बनाकर दे दिए गए हैं, वे तैयार हो गए हैं। इस प्रकार पीएमएवाई के लगभग जितने मकान थे, वे सब ग्राउंड हो चुके हैं। उनमें कुछ में अलॉटमेंट होना बाकी है। ...(**व्यवधान**)... आप सारे देश के बारे में पूछ रहे हैं, तो मैं वही बता रहा हूं। आप सारे देश की बात पूछ रहे हैं। ...(**व्यवधान**)... मैंने बताया कि इस प्रकार के लोगों के लिए हमारे पास अलग से व्यवस्थाएं नहीं हैं। केवल उन चार कम्पोनेंट्स में गरीब लोगों को, लेबर को, स्लम्स को बसाने के लिए States are free to do anything. हमने स्टेट्स को एक कम्पोनेंट में पूछा है। दिल्ली, चूंकि यूटी होने के नाते यहां डीडीए जो काम कर रहा है, उसकी जानकारी हमारे पास रहती है। इस प्रकार की शेष जानकारियां स्टेट्स के पास रहती हैं। हम उनको इकट्ठा भी नहीं करते हैं और यह हमारा काम भी नहीं है, क्योंकि land and colonization, गरीब आदमी को सहायता देना और उनको बसाना, यह सारा काम स्टेट्स का होता है। यह हमारा काम नहीं है। ...(**व्यवधान**)...

MR. CHAIRMAN: Second supplementary, Shrimati Sagarika Ghose.

SHRIMATI SAGARIKA GHOSE: Sir, my question was on providing affordable livable housing for migrant labour. The hon. Minister has admitted that there is no such provision. ...(*Interruptions*)... There is no such provision for providing housing to migrant labour. That is what he is admitting. ...(*Interruptions*)... लेबर के लिए कोई प्रोविज़न नहीं है...

MR. CHAIRMAN: No, no. You ask your second supplementary. No speech, please.

SHRIMATI SAGARIKA GHOSE: Sir, Committee studies have found that post-Covid, construction inflation has made Pradhan Mantri Awaas Yojana homes unaffordable for the poor. Sir, I want to say that a 2024 Report has found that 47 per cent Awaas Yojana homes are unoccupied because there is no infrastructure. I want to ask the hon. Minister: Doesn't it defeat the very purpose of the PM Awas Yojana if the houses that they are building are unoccupied by the poor? Sir, also my second supplementary...

MR. CHAIRMAN: No, you please specific about your question as to what you want to ask.

Contents Page

SHRIMATI SAGARIKA GHOSE: Sir,*

MR. CHAIRMAN: No, no. That will not go on record. Only the question on the subject will go on record. Please hon. Member, you will have to be specific about your question.

SHRIMATI SAGARIKA GHOSE: Sir, only 4.3 per cent Scheduled Tribes have received Awas Yojana homes. Doesn't this defeat the very purpose of the PM Awas Yojana?

श्री मनोहर लालः सभापति जी, जैसा मैंने कहा कि पीएमएवाई की योजना के अंतर्गत, जो एक करोड़ का टारगेट पहली योजना में था, यह मैं शहरी क्षेत्र के बारे में बता रहा हूं, इस बार शहरी क्षेत्र में फिर एक करोड़ का टारगेट है। पिछले एक करोड़ का लगभग 98 परसेंट कंप्लीट हो चुका है और 2 परसेंट अभी चल रहा है, जिसकी तारीख 31 दिसंबर, 2025 है। ...(**व्यवधान**)... स्टेट्स से जो हमारे मेम्बर ऑफ पार्लियामेंट बैठे हैं, मैं उनको आग्रह करूंगा कि स्टेट्स को कहकर उनमें जो कमियां हैं, उनको पूरी करवा लें। उस समय तक जितने भी फंड्स बाकी बचे हैं, वे रिलीज़ कर दिए जाएंगे। यह योजना 2020 में खत्म होनी थी। इसको एक्सटेंड करते-करते 2025 आ गया है। अगर 2025 के बाद भी कुछ बचेंगे, तो वे स्टेट्स को अपने आप करने होंगे।

जहां तक रिहैबिलिटेशन का विषय है, मैं यह बार-बार स्ट्रैस कर रहा हूं कि यह काम स्टेट्स का है। यह काम सेंटर का नहीं है। ...(**व्यवधान**)... सेंटर तो केवल स्कीम बना कर देता है। ...(**व्यवधान**)... अगर उस स्कीम को इनकी अपनी सरकार अडॉप्ट नहीं करती है, how we are responsible for that? We are not responsible for that. ये अपनी प्रदेश सरकार को कहें कि वे चाहे, तो सारे के सारे लेबर को दें, सारे के सारे slums को दें, एलआईजी को दें या एमआईजी को दें। There are four verticals and in each vertical, उनका एक डेफिनेट सिस्टम है। अगर उसके अंदर कोई भी आदमी इस प्रकार का है कि बड़ा मकान लेना चाहता है, तो उसके साथ interest subvention schemes है। एक Credit Linked Subsidy Scheme है कि वे लोन लेंगे, तो हम उसका interest भी देंगे। Otherwise, ये जो सारे विषय हैं, अगर दिल्ली के बारे में कोई विषय आएगा, तो I am ready to answer.

MR. CHAIRMAN: Third supplementary. Shri Arun Singh.

श्री अरूण सिंहः महोदय, मैं यह पूछना चाहूँगा कि पूरे देश में गरीबों के लिए इंदिरा आवास योजना के अंदर जो मकान बने थे, उनमें से कितने मकान ऐसे हैं, जो उपयोग नहीं हो रहे हैं और

* *Not recorded.*

Contents Page

खाली हैं तथा आगे उनकी उपयोगिता कैसे हो सकती है? जब हम गाँवों में जाते हैं, तो चारों ओर इंदिरा आवास के मकान दिखते हैं, लेकिन उनमें केवल दीवार दिखती है, दीवार के ऊपर छत नहीं दिखती है। इसमें बहुत बड़ा भ्रष्टाचार हुआ था। मैं पूछना चाहूँगा कि कितने ऐसे मकान हैं? इसके साथ ही, मंत्री जी पश्चिमी बंगाल के बारे में भी बताएँ कि वहाँ इंदिरा आवास योजना के अंतर्गत corruption के कारण कितने ऐसे मकान बिल्कुल बंद पड़े हैं? वह भी जरूरी है। ...(**व्यवधान**)...

श्री मनोहर लाल: सभापति महोदय, जैसा हमारे सांसद महोदय ने बताया, यह जो इंदिरा आवास योजना है, यह 2014 से पहले बनाई गई थी। यह अलग बात है कि यह ग्रामीण क्षेत्र की योजना थी। शहरों में इसके बराबर JNNURM योजना बनाई गई थी। JNNURM के भी जो मकान बने, वे काफी लोगों को तो दिए ही नहीं गए। इनको न देने के कारण ये खंडहर हो गए हैं। यानी 2011-2012 में इनको बनाने के बाद क्या उस समय की सरकारों को यह ध्यान में नहीं आया था कि इसकी क्या planning करनी चाहिए, कैसे बनाने चाहिए, इसकी strength क्या होगी, इसका size क्या होगा। अगर इसमें कहीं यह प्रावधान किया जाता कि जिनको allotment करनी है, उन beneficiaries को पहले से चिह्नित किया जाता और उनसे थोड़ा योगदान ले लिया जाता, तो शायद वे मकान उनको चले जाते। इस प्रकार यह एक faulty योजना थी। आज भी JNNURM के मकान ऐसे हैं, मैं पीछे मुम्बई गया, तो वहाँ मुझसे लोगों ने कहा कि ये मकान अब रहने लायक नहीं रहे हैं। अंततोगत्वा वहाँ सरकार ने तय किया कि हम इनको demolish करके यहाँ नए मकान बनाएँगे और उसकी सहायता आपसे लेंगे। JNNURM और इंदिरा आवास योजना में 2014 से पहले 2010, 2011 और 2012 में जो मकान बनाए गए, इसमें करोड़ों रुपए का नुकसान हुआ है। क्या उसकी जिम्मेदारी कोई लेगा? उसकी जिम्मेदारी लेनी चाहिए।

MR. CHAIRMAN: Dr. Fauzia Khan.

डा. फौजिया खानः सर, मंत्री महोदय अभी कह रहे थे कि यह केवल राज्यों की जिम्मेदारी है, लेकिन मेरा प्रश्न यह है कि अगर स्कीम सेंटर की है, तो क्या सेंटर का काम अपनी स्कीम का impact analysis का नहीं है? सर, एक रिपोर्ट है - Housing and Land Rights Network Report, 2022-23.

†**ڈاکٹر فوزیہ خان**: سر، منتری مہودے ابھی کہہ رہے تھے کہ یہ صرف راجیوں کی ذمہ داری ہے، لیکن میرا سوال یہ ہے کہ اگر اسکیم سینٹر کی ہے، تو کیا سینٹر کا کام اپنی اسکیم کا امپیکٹ انالائسیز کا نہیں ہے؟ سر، ایک رپورٹ ہے - ہاؤسنگ اینڈ لینڈ رائٹ نیٹورک رپورٹ، 2022-23.

† Translitration in Urdu script.

इसके मुताबिक one lakh five thousand homes are demolished and 7.3 lakh people have been evicted nationwide, in the last two years. I would like to ask whether the Ministry has compiled State-wise data on such demolitions and displacements since 2022. And, has it reviewed as to how many displaced households have been rehabilitated under PMAY or other rehabilitation schemes, along with the modalities of the rehabilitation?

श्री मनोहर लाल: सभापति महोदय, मैं फिर उसी बात को दोहराऊंगा कि agencies, जिनकी अपनी land होती है, जिस land के ऊपर illegal encroachment होता है, unlawful मकान बने होते हैं, demolition करने के लिए उनकी योजना होती है कि क्या किसी स्कीम के द्वारा उनको regularize किया जाए या उनको demolish किया जाए या उनको rehabilitate किया जाए। यह सब काम स्टेट का होता है। हमने योजना बनाई, वह योजना 10 लाख करोड़ रुपए की योजना थी। उस 10 लाख करोड़ रुपए की योजना में इस बार स्टेट्स का 40 परसेंट का या 10 परसेंट का share रखा गया है। उसके बाद चार verticals दिए गए थे कि किस प्रकार के लोगों को आपको कौन से मकान देने हैं। It is demand-based only. इसके लिए एक पोर्टल बनाया गया है। जिन भी beneficiaries को मकान लेना है, वे उस पोर्टल के ऊपर register करते हैं। बाद में उसका सर्वे होता है, सर्वे के बाद उसको approve किया जाता है और approve करने के बाद उनको साधन दिए जाते हैं। फिर जब वे काम पूरा करते हैं, तब शेष बची हुई किस्तें दी जाती हैं। वे labour को देने हैं, displaced को देने हैं, slums को देने हैं, अभी ये सारे subjects स्टेट्स के हैं। Land and colonization is the issue of State only.

SHRI SANJAY SINGH: Sir, I am from Delhi...

श्री सभापति: श्री रतनजीत प्रताप नारायन सिंह।

श्री रतनजीत प्रताप नारायन सिंह: चेयरमैन सर, आपका बहुत-बहुत धन्यवाद, जो आपने मुझे प्रश्न पूछने का मौका दिया है। सर, आदरणीय मंत्री जी ने प्रधान मंत्री आवास योजना (शहरी) 2.0 के दिशानिर्देशों में राज्यों से Affordable Housing Policy और reforms की बात की है, तो मैं माननीय मंत्री से साफ तौर से जानना चाहता हूं कि राज्यों को कौन से reforms करने की जरूरत है, जिनसे यह प्रधान मंत्री आवास योजना तेजी से आगे बढ़ पाए? राज्यों को कौन से reforms करने पड़ेंगे, ताकि उसको उनकी पूरी शक्ति मिले?

Contents Page

श्री मनोहर लालः सर, हम लोगों ने राज्यों को reforms की guidelines दी हैं। उनमें यह कहा गया है कि एक तो उनके यहां जो स्टाफ शुल्क है, उसे इसके अंदर कम करें, ताकि मकान सस्ता मिल सके। इसलिए इसे कम, यानी एक परसेंट या इससे भी कम करें। बहुत से राज्यों ने इसका पालन करना शुरू कर दिया है। इसी प्रकार, वहां पर जो अतिरिक्त क्षेत्र, FAR होता था, वह भी इन क्षेत्रों में, जहां मकान सस्ते बनाए जा सकते हैं, उसको लैंड का लाभ ज्यादा मिल सके, तो वहां FAR को बढ़ा कर दिया जाए और यह उसको बिना किसी अतिरिक्त शुल्क के देना चाहिए। इसी प्रकार, TDR (Transferrable Development Rights) का अधिकार दिया गया है, ताकि इनके जो Rights हैं, वे उनको सर्टिफिकेट के माध्यम से दे दिये जाएं, ताकि जमीन का जो स्थानांतरण होता है, उसका लाभ भी ऐसे निर्माणकर्ताओं को मिल सके। इसी प्रकार, जब Town Planning करते हैं और Master Plan बनाते हैं, तो उसमें affordable housing zone को चिन्हित करें। कई बड़े-बड़े शहरों में इस प्रकार के affordable housing zone को चिन्हित नहीं किया जाता, जिसके चलते land की scarcity के कारण वे मकान नहीं बनाए जा सकते। इस प्रकार की बात मैंने कही है। Green channel के द्वारा 60 दिन के भीतर न्यूनतम अनुपालन के लिए, single window system बनाना चाहिए, ताकि इन सभी योजनाओं का time-bound approval हो सके, अन्यथा approval में टाइम बहुत लगता है। तो इस काम के लिए उनको special focus करना चाहिए।

सर, ऐसे ही land-use change for AHP, इस पर निःशुल्क होना चाहिए, ताकि उनको अगर free CLU का certificate मिलता है, तो उन लोगों के ऊपर इसका खर्च कम पड़े। EWS और LIG के लिए उनको रिजर्वेशन करना चाहिए। अगर इनके लिए रिजर्वेशन करेंगे, तो EWS के मकान उन्हीं को मिलेंगे, जो वास्तव में EWS (Economically Weaker Section) से हैं, अन्यथा बहुत से लोग इसको लेकर के, बाद में trading करके उन मकानों को बेच देते हैं। हालांकि 5 साल का बंधन है कि कोई मकान मिलने के 5 साल तक उसको नहीं बेच सकते, लेकिन फिर भी जैसा हम जानते हैं और जैसी व्यवस्थाएं हैं, वे किसी भी कच्चे कागज पर किसी को भी बेच देते हैं। वह जिसके नाम पर allot हुआ है, वह आदमी वहाँ नहीं रहना चाहता या पहले जब booking होती है, तो कोई आदमी EWS का नहीं होते हुए भी फर्जी तरीके से उसकी बुकिंग करा लेता है और बाद में उसको resale करता है। इसके ऊपर भी कंट्रोल किया जाए।

सर, Model Tenancy Act पार्लियामेंट से ही पास हुआ है। उस Model Tenancy Act को भी बहुत से स्टेट्स ने adopt किया है, लेकिन उसे कुछ स्टेट्स ने adopt नहीं किया है। यदि वे उसको भी यूट्यूब करेंगे, तो इसका भी लाभ वहां मिलेगा। बहुत से मकानों के लिए BLC नाम की जो स्कीम है, उस स्कीम में प्लॉट होना आवश्यक है। लेकिन बहुत से गरीब लोगों के पास प्लॉट नहीं होते हैं, तो ऐसे लोगों को प्लॉट उपलब्ध कराने के लिए पट्टा और जो homeless लोग हैं, उनके लिए किसी प्रकार से पट्टे का प्रावधान करके, ऐसे भूमिहीन लोगों को भूमि देने का भी प्रावधान करेंगे, ताकि वे BLC में उसका लाभ ले सकें।

ऐसे ही AHP के तहत आवासों के निर्माण के लिए स्वामित्व विभाग के साथ उनके अधिकार क्षेत्र में उपलब्ध भूमि का मानचित्र, land bank तैयार करना चाहिए, ताकि नए land bank के

Contents Page

माध्यम से भी इसका काम पूरा कर सकें। ऐसे बहुत से reforms बहुत सी guidelines स्टेट्स को दी हैं, ताकि इस रुके हुए काम को वे कैसे तेज कर सकते हैं और कैसे वे उसकी गति को बढ़ा सकते हैं।

MR. CHAIRMAN: Now, Question No. 78 ... *(Interruptions)*...

SHRI SANJAY SINGH: Please allow me, Sir.

MR. CHAIRMAN: No, no. Now, next Question. Q.No.78.

Malfunction in the AMSS at Delhi airport

*78. SHRI RAMJI LAL SUMAN: Will the Minister of CIVIL AVIATION be pleased to state:-

(a) the status of the problem caused by the malfunction of the Automatic Message Switching System (AMSS) at Air Traffic Control at Indira Gandhi International Airport, Delhi in the month of November, 2025;
(b) whether it is a fact that the organization of Electronic Engineers of Airports Authority of India (AAI) has sent a proposal to Government in the past to modernize the CNS system; and
(c) whether it is also a fact that such problems arose due to laxity in CNS system upgrades, preparation of backup systems and proper deployment of trained engineers, causing difficulties for thousands of passengers?

THE MINISTER OF CIVIL AVIATION (SHRI KINJARAPURAMMOHAN NAIDU): (a) to (c) A Statement is laid on the Table of the House.

Statement

(a) High latency in the processing and delivery of Air Traffic Service (ATS) messages to Air Traffic Management Automation System (ATMAS) and other stakeholders was observed at Delhi International Airport on 06.11.2025 at 11:00 Hrs IST. Airports Authority of India (AAI), in coordination with the technical support team,

Contents Page

jointly analyzed the issue and restored the system on 08.11.2025. The system is now functioning normally. To improve the system performance, existing core switches and database servers have been replaced with the upgraded versions. Further, to avert recurrence of such events, AAI has undertaken the replacement of the existing IP-based Automatic Message Switching System (AMSS) with the new Air Traffic Services Message Handling System (AMHS).

(b) and (c) As per existing policy, AAI adheres to a structured framework for the maintenance and upgradation of Communication, Navigation and Surveillance (CNS) systems. It follows ICAO global standardized procedures for equipment lifecycle management which encompasses routine maintenance, performance monitoring, and timely replacement or upgradation of systems. These activities, including system upgrades, backups, and redundancy checks, constitute regular and routine functions carried out by AAI to ensure operational reliability, safety, and continuity.

MR. CHAIRMAN: First supplementary, Shri Ramji Lal Suman.

श्री रामजी लाल सुमनः सभापति जी, मंत्री जी का यह जो जवाब है, वह बहुत ही असंतोषजनक है। यह देखने में आया है कि जनजीवन से जुड़े हुए तमाम सवालों पर, संसद में जो सवाल पूछे जाते हैं, राज्य सभा में जो सवाल पूछे जाते हैं, उन पर सरकार अपनी जिम्मेदारियां से दूर भागने की कोशिश करती है। सरकार तथ्यों से परे जवाब देने की कोशिश करती है। सभापति जी, आप देख रहे हैं कि हवाई यात्रा का क्या हाल है, लाखों लोग परेशान हुए, तमाम लोगों को दिक्कतें आईं। सरकार की लापरवाही के चलते लोगों को हवाई सफर में अत्यधिक परेशानी हुई। सभापति जी, 7-8 नवंबर को ...

MR. CHAIRMAN: Be specific about your question. Please don't give a long speech. ... (Interruptions)... You be specific about your question.

श्री रामजी लाल सुमनः सर, मैं सवाल पूछ रहा हूँ। सर, 7-8 नवंबर को इंदिरा गांधी इंटरनेशनल हवाई अड्डे पर Automatic Message Switching System (AMSS), खराब हो गया, जिसकी वजह से हवाई यात्राएँ प्रभावित हुईं। इसमें महत्वपूर्ण बात यह है कि जुलाई के महीने में Air Traffic Controllers' Guild of India ने सरकार को सावधान किया था कि आपका जो सिस्टम है, वह व्यावहारिक नहीं है। वह चेतावनी दी थी कि इन सेवाओं को आधुनिक बनाए जाने की आवश्यकता

Contents Page

है, लेकिन जुलाई में सरकार को आगाह करने के बावजूद भी सिस्टम में कोई सुधार नहीं हुआ और उसका परिणाम यह हुआ कि नवंबर में हवाई सेवाएँ फेल हो गईं।...(**व्यवधान**)...

MR. CHAIRMAN: Complete your first question. You have got another supplementary.

श्री रामजी लाल सुमन: सभापति जी, मैं सरकार से यह जानना चाहता हूँ कि जुलाई में चेतावनी देने के बाद 7-8 नवंबर को जो हवाई सिस्टम फेल हुआ, उसके लिए कौन जिम्मेदार है?

MR. CHAIRMAN: Hon. Minister.

SHRI KINJARAPU RAMMOHAN NAIDU: Hon. Chairman, Sir, regarding the AMSS system incident that has happened, it was flagged on the 6th of November, and, immediately, the Airports Authority of India, under which the Air Navigation Systems and the Air Traffic Control is running, have immediately identified the system. So, it is absolutely wrong to say that the system was not functioning because there was a delay that was observed in the system. ...*(Interruptions)*... The switch, which was supposed to process the speed of the messages that were coming in, has observed certain latency and the messages throughput was actually reduced; and it was immediately identified. This was a system which was commissioned in the year 2020 and it is there for 10 years; and the maintenance of the system, the O&M of the system, was being done by ECIL, the Electronics Corporation of India Limited. They were doing the continuous maintenance of the system. It was a recently-upgraded system; and then when the specific observation was there, immediately, there was a backup. The backup was brought into place, and, within 36 hours, the system was back on track. While there was a latency observed in the system, we shifted to manual system. We put in additional manpower in our ATCs in the AMSS so that all the necessary messaging that was happening through the digital system was done in a manual way. So, only certain delays were observed. No cancellations were done due to the AMSS fault that was observed.

MR. CHAIRMAN: Second supplementary, Shri Ramji Lal Suman.

श्री रामजी लाल सुमन: सभापति जी, मैं आपका संरक्षण चाहता हूं। इनसे सवाल यह पूछा गया कि जब Air Traffic Controllers' Guild ने जुलाई के महीने में इन्हें हवाई सेवाओं के बारे में आगाह कर दिया था ....

MR. CHAIRMAN: You be specific about the question so that the Minister will be in a position to reply. When you are giving a long speech...

श्री रामजी लाल सुमन: सभापति जी, मैं आपकी मार्फत सिर्फ यह जानना चाहता हूँ कि जब जुलाई में इनको चेतावनी दे दी गई थी, तो ये नवंबर तक क्या कर रहे थे? हमारे देश में हवाई नेटवर्क एकल है और इस व्यवस्था को dual बनाए जाने की आवश्यकता है, आधुनिक बनाए जाने की आवश्यकता है। मैं यह जानना चाहता हूं कि जिन हवाई यात्रा करने वाले लोगों को असुविधा और परेशानी हुई, उनकी भरपाई करने के लिए सरकार क्या करेगी?

SHRI KINJARAPU RAMMOHAN NAIDU: Sir, for all the passengers who have faced difficulties during delays or cancellations, there are strict Civil Aviation Requirements, CAR, which is in place. All the airline operators which are under permission to operate in the country, they have to strictly follow it. The passengers' rights, whatever facilities or the benefits that have been extended to the passengers through the CAR, have to be provided. And, there is a strict regulation from the DGCA and from the Ministry also to ensure that this happens; so also, when extraordinary circumstances happen because the sector has grown multi-fold. This is not a sector that has remained the way it was 10 or 20 years before. Now, it has become so much more inclusive; the network has spread so much, and there are five lakh people travelling every day in this network, which only two to three countries in the world can boast of. That is the capacity the country is holding today. ...(*Interruptions*)... Please listen to me. ... (*Interruptions*)...

MR. CHAIRMAN: Please address the Chair.

SHRI KINJARAPU RAMMOHAN NAIDU: Regarding the software also, let me make it clear that inquiry is being done. Airports Authority of India is thoroughly looking into the system fault that has happened and whatever feedback comes in, we would take necessary action on that. Sir, continuous technology upgradation happens in this sector. It is not just timely, but continuous upgradation that happens. All the countries

Contents Page

keep upgrading the systems that they have. We keep a continuous watch on what is happening across the world. The Government's vision is to have the top global standards in the country for aviation. It is with that vision that we are working and all the systems, all the technologies that we have in aviation, are definitely up to standards. There is proper mechanism in place to ensure that they are upgraded on time.

MR. CHAIRMAN: Third supplementary — Shri Pramod Tiwari.

श्री प्रमोद तिवारी: सर, मैं आपके माध्यम से माननीय नागर विमानन मंत्री जी से एक सीधा-सा सवाल पूछना चाहता हूं। AMSS की वजह से तकनीकी गड़बड़ी आई और लाखों यात्री प्रभावित हुए। जब मैं कल दिल्ली एयरपोर्ट पर आया, तो देखा कि वहाँ भी काफी बड़ी संख्या में लोग प्रभावित थे। मैं यह जानना चाहता हूं कि जो इंडिगो का जो defect आया था, क्या वह AMSS की वजह से आया था? अगर वह AMSS की वजह से नहीं आया था, तो वह क्या था? मंत्री जी इसके बारे में बताने की कृपा करें।

श्री किंजरापु राममोहन नायडू: सर, अभी जो इंडिगो का crisis देखने को मिला, वह AMSS से related नहीं है, बल्कि इंडिगो के internal operations में उनके जो crew rostering system है, उनकी जो अपनी internal planning है, उसमें गड़बड़ी के कारण यह सब हुआ है। Sir, I am expanding on this question because the House wants to know and the nation also wants to know. I would like to shed some light on this. On 1st November, 2025, new FDTL guidelines were put in place. We have had thorough consultation with all the stakeholders when we changed it and due process has been followed. In April, under the order of the High Court, it came into implementation. There were 22 FDTL guidelines, 15 of them came into force from the 1st of July and seven of them from the 1st of November. There was no problem in operations from the 1st of July after the new FDTL guidelines came into force. There were some variations that were required by the airlines for the guidelines that were proposed from the 1st of November. There were multiple stakeholder consultations done; not just with Indigo, we have other players in the industry also, with everyone. There were multiple stakeholder consultations regarding the FTL where we have been very, very strict, saying that there has to be no compromise on safety, and safety is the topmost priority. We care for the crew, we care for the pilots, we care for the passengers and the safety of the entire system. So, from the Ministry, we made it very clear to all the airlines that they

Contents Page

have to follow the rules. ...(*Interruptions*)... I am just expanding so that you get the whole picture of the issue and understand it. On the 1st of November, since this has happened, DGCA has been in continuous consultation. All the airlines wanted some variations, not just one airline. All airlines came back to us because they vary in operations. Some have night operations, some operate heavily in the North-East and some have ATR-specific operations. So, even if you talk about airlines, they have different kinds of operations and, because of the operations and because of the FDTL guidelines, which is a uniform blanket on all the airlines, they all came to us for different variations. DGCA sat down with all the airlines. After thorough consultation and after thorough safety risk assessment, wherever there was no compromise on the safety, necessary variations and necessary exemptions were given beforehand itself. This was on 1st of November. What hon. Member has observed was about 3rd December, after one month. So, there was one full month of operations in the new FDTL also. Why I am mentioning this point is, even though we are saying that this situation has arisen because of the FDTL, there have been a lot of internal complications. This is a day-to-day operations thing that Indigo airlines should have maintained. Indigo was supposed to manage the crew, supposed to manage the roster through its day-to-day operations. We are there to check if the FDTL is properly implemented or not, and there has been no compromise on that side. For one full month, we have been observing. On 1st of December, we had a meeting with Indigo on FDTL itself. When they required some clarifications, we have also given clarifications with that idea and they have not flagged this issue. So, everything was running normal till then. Suddenly, we have observed this on 3rd. Immediately when this was observed, the Ministry came into the picture. We have taken over the situation at the airports. We have consulted all the stakeholders and then you have seen how things have unfolded for those two days. Definitely, there was a lot of difficulty faced by the passengers and, as a closing statement, let me tell you that we are not taking this situation easily. We are doing an enquiry and we will take very, very strict action not only for this situation but also set this as an example. We will set an example for all the airlines. If there is any non-compliance or non-adherence by any single person, any entity or any organisation or any operator functioning in this civil aviation, we will take very, very strict action so that we set an example in the industry.

Contents Page

SHRI MILIND MURLI DEORA: Sir, firstly, through you, I would like to express my gratitude to the Minister for expanding the scope of the question beyond what was asked, getting the sense of the House and assuring the passengers in this country. I completely agree with the hon. Minister when he says that India has seen unprecedented growth in aviation in the last decade or so. There has been almost a 250 per cent increase in passenger traffic in the last decade. Largely, one can attribute that growth to a very competitive, robust and vibrant marketplace which has brought down prices, which has ensured safety and ensured high quality service. Since the hon. Minister has agreed to expand the scope of the question, today, people are naturally concerned about market dominance of one player, which is Indigo, which has over 60 per cent market share. Secondly, I want to thank the hon. Minister for issuing a show-cause notice to Indigo as soon as this crisis happened right from December 3rd. But my humble suggestion, a very constructive suggestion, would be that the Ministry of Civil Aviation, through DGCA, in partnership with another regulator, the Competition Commission of India, does a thorough review of India's aviation sector so as to ensure that we have more competition, ascertain whether there are any barriers of entry, which are preventing new entrants from coming in because the more competition we have, the more we will be able to bring prices down and assure customers and passengers of their safety.

SHRI KINJARAPU RAMMOHAN NAIDU: Sir, I appreciate the question that has been asked by the hon. Member. Since this incident has happened, everyone is focused on this subject and all these issues are coming, but the Ministry has already been working on this. We have envisioned the demand to be growing at such a rate that we want to have more airlines in the picture, and I have continuously said on the floor of the House, in both the Houses and outside also whenever I am speaking, that India today has the capacity of five big airlines. We are talking about two airlines but the capacity, the demand, that India is creating today, is such that we need to have five big airlines, and that has been the efforts from the Ministry to encourage more airlines to come in. This House would also remember that we have passed a legislation regarding the Cape Town Convention which is the Protection of Interest in Aircraft Protocol. This is, specifically, to align our civil aviation industry, align our leasing industry for aircrafts according to global standards so that, for the airlines, which are trying to start in the country, it becomes easier to lease the planes. If you look at

Contents Page

Indigo or Air India or the other players that are there today, 80 to 85 per cent of their aircrafts are leased today. So, people are not owning planes by themselves; they are leasing the planes today. It was important for us, envisioning the demand that the country has created, that we encourage the leasing industry. Leasing is happening in Ireland; leasing is happening in UAE; leasing is happening in Singapore and we wanted India to be there in that picture and we have passed that legislation. I will also, through you, try to tell the House that because of the UDAAN Scheme that we have brought, we have expanded our network of airports and we have expanded the route connectivity. Airlines might go around the profitable routes. But, we have encouraged so that new airlines also come in. There is Fly-91, there is Star Air, there is IndiaOne Air and there are these smaller airlines also which we have encouraged in the last five-six years. These have all come in the last five-six years and, definitely, we are going to engage with the necessary stakeholders. I am just giving you as a background saying that the Ministry has continuously been working to encourage competition. Once again, I am saying that I want more players to be there in this industry. This is the time to start an airline in India. This has been the time. There is so much growth that is happening. So, let us all encourage more airlines to come into this industry along with the Government.

MR. CHAIRMAN: Fifth supplementary, Dr. M. Thambidurai.

DR. M. THAMBIDURAI: Sir, the Minister has explained the recent crisis that has happened. I also faced the same problem. On 4th December, at Delhi Airport, I stayed from 6 o'clock up to 2 o'clock for taking a flight to Chennai. ...(*Interruptions*)... I am coming to the point. The Minister has said that the DGCA is issuing the guidelines which are necessary for the safety of the passengers, as per the international standards. But, what has happened for so many years to monitor the way these airlines like Indigo and others have been operating? Why did the Government not take action earlier? At least, you should have cautioned them not to book the new air tickets for us in this crisis time. I booked the ticket on 4th December. The Indigo has been negotiating and they are allowing booking of tickets, and this is creating a problem. We have read in the newspapers that you have directed the airlines to return the money immediately. Returning money is different, but what kind of

Contents Page

precautions are you taking to avoid the problem that I faced of staying at the airport for so many hours?

MR. CHAIRMAN: Now, the hon. Minister.

DR. M. THAMBIDURAI: Sir, I want to add. Regarding Air India, they are charging Rs.75,000 for executive class. ...(*Interruptions*)... Sir, please listen to me.

MR. CHAIRMAN: Dr. John Brittas, please sit down. ...(*Interruptions*)... Only the supplementary question by Dr. Thambidurai will go on record.

DR. M. THAMBIDURAI: For Air India flight, MPs are paying Rs. 75,000 for Executive Class. Why can there not be a ceiling on the air fares? Air ticket means air ticket. You cannot charge extra money.

MR. CHAIRMAN: Now, the hon. Minister. Only one supplementary is allowed.

SHRI KINJARAPU RAMMOHAN NAIDU: Sir, I regret the inconvenience that has been faced by the hon. Member and, likewise, many people who were travelling in those two-three days. ...(*Interruptions*)... In fact, most of the people, who were travelling in those days, have gone through the inconvenience. We sincerely regret that. ...(*Interruptions*)...

MR. CHAIRMAN: Please, आप बैठ जाइए।

SHRI KINJARAPU RAMMOHAN NAIDU: Regarding the passengers, we observed cancellations of 5,86,705 PNRs, for which Rs.569 crores have been refunded. And, on the top of this, this has also been monitored by us. Then, regarding the action, or, why we have not taken any action, I would like to clarify that we have taken multiple actions before also. We have certain guidelines and regulations in place, and our duty as a regulator is to see if the guidelines and rules and regulations are followed or not. Whenever there seems to be non-compliance, we do not hesitate at all. ...(*Interruptions*)... There have been many instances. I can take the examples from the list, but I do not want to go through one by one. ...(*Interruptions*)... Many

Contents Page

instances have been there before. We have already penalised them. We have taken multiple actions. So, that is a continuous activity that we do. ...(*Interruptions*)...

MR. CHAIRMAN: Brittasji, please sit down. ...(*Interruptions*)... प्लीज़, ऑनरेबल मैम्बर्स, आप बैठ जाइए।

SHRI KINJARAPU RAMMOHAN NAIDU: In this specific incident, the Government is taking it very seriously. ...(*Interruptions*)...

MR. CHAIRMAN: Let him answer. ...(*Interruptions*)... प्लीज़, ऑनरेबल मैम्बर्स, आप बैठ जाइए। ...(**व्यवधान**)...

SHRI KINJARAPU RAMMOHAN NAIDU: In future Civil Aviation Regulations that we bring, we have specially regarded passengers' interests so that no similar situation arise in future. ...(*Interruptions*)...

MR. CHAIRMAN: Nothing will go on record except the answer of the hon. Minister.

SHRI KINJARAPU RAMMOHAN NAIDU: Passengers' interests are thoroughly protected. Hon. Member's point is well noted. Whatever understandings we have from this situation, in our future Civil Aviation Regulations, we will, definitely, include them so that passengers' interests are thoroughly protected. ...(*Interruptions*)... Then, regarding capping of fares, right now, we have capped the fares. Across the country, we have done it because there is a shortage in capacity. There have been certain cancellations. So, we have created four slabs, and according to the slabs, based on the distance, we have capped the fares and we have been continuously monitoring the capping of fares also in the regular season. Whenever there is a season where we foresee, based on the previous experience, that there might be an increase in the fares, we have taken very strict action. We have done it at the time when Srinagar incident happened. We have done it during *Kumbh Mela*. We have done it previously and we will be continuously monitoring so that passengers are not exploited at any single point of time.

MR. CHAIRMAN: Question No. 79.

Contents Page

Upgradation of regional airports and air connectivity in eastern India

*79. SHRI AKHILESH PRASAD SINGH: Will the Minister of CIVIL AVIATION be pleased to state:-

(a) whether Government proposes to upgrade the terminal and runway capacity of Patna, Gaya and Darbhanga airports;
(b) the progress of regional connectivity routes sanctioned under UDAN in the State of Bihar; and
(c) the steps taken to enhance aviation safety and night-landing facilities?

THE MINISTER OF CIVIL AVIATION (SHRI KINJARAPURAMMOHAN NAIDU): (a) to (c) A Statement is laid on the Table of the House.

Statement

(a) At Patna Airport, a new Terminal Building with a capacity of 10 million passengers per annum (MPPA) has been commissioned in June 2025. At Darbhanga Airport, the Airports Authority of India (AAI) has undertaken the development of a new civil enclave, which includes a terminal building with a capacity of 3 MPPA and the construction of an apron to accommodate parking for seven A-321 type aircraft. The extension of the runway at Gaya Airport are contingent upon the State Government handing over the requisite land to AAI.

(b) In the State of Bihar, under the Regional Connectivity Scheme-UdeDeshkaAamNagrik (RCS-UDAN), 31 RCS routes have been awarded, of which 21 routes have been operationalised.

(c) Directorate General of Civil Aviation (DGCA) issues Aerodrome license to airports after verifying compliance of regulatory requirements as mentioned in Civil Aviation Requirements (CAR) Section 4 Series B Part 1 & CAR Section 4 Series F Part 1. DGCA has a systematic safety oversight mechanism in place for monitoring the compliance of Rules and Civil Aviation Requirements encompassing all the aircraft

Contents Page

and the airport operators. The safety oversight process includes surveillances, spot check and regulatory audits. In addition, DGCA also publishes Annual Surveillance Plan (ASP) on its website. Each directorate conduct surveillance/spot checks in their respective technical areas as per the ASP. DGCA has also issued a 01/2025 circular regarding "Comprehensive special audit to assess aviation ecosystem and strengthen aviation safety architecture".

The provision of night landing facility, which is purely based on the demand and operational requirements of the airlines, is undertaken by Airports Authority of India (AAI) and other airport operators from time to time depending on the availability of land, commercial viability, traffic demand / willingness of airlines to operate to/from such airports etc.

श्री अखिलेश प्रसाद सिंह: सभापति महोदय, प्रश्न के भाग 'सी' में मैंने पटना एयरपोर्ट पर सेफ्टी को लेकर प्रश्न पूछा था। 2000 की विधान सभा में – जिस समय मैं पटना में काम करता था, उस समय मेरे घर के ठीक बगल में एक बोइंग विमान का एक्सिडेंट हुआ था। वहां पर तब से सेफ्टी का एक सवाल बना हुआ है।

महोदय, पटना एयरपोर्ट के रनवे के बारे में कई विशेषज्ञ, खास कर सुरक्षा विशेषज्ञ चिंता जता चुके हैं और सभी लोग जानते हैं कि पटना एयरपोर्ट का यह जो रनवे है, यह छोटा है। United States Federal Aviation Administration के अनुसार एयरपोर्ट के रनवे की आदर्श लंबाई 2,300 मीटर होनी चाहिए, लेकिन पटना एयरपोर्ट का रन वे इससे 750 फीट छोटा है। सभापति महोदय, मैं मंत्री जी से स्पेसिफिक्ली जानना चाहता हूं कि क्या पटना एयरपोर्ट के रनवे के विस्तार की योजना पर कोई प्रगति है या नहीं है?

SHRI KINJARAPU RAMMOHAN NAIDU: Hon. Chairman, Sir, Patna is a very, very important airport in the country. It has got operations which are very, very important as it is also the capital of Bihar. Hon. Member has also mentioned the challenge that we have at the runway because of it being 2,050 meters. It is not the advisable runway for A320s because with load penalty, considering all the safety risk assessment, we are running that airport with that limited runway. We have continuously approached the State Government because land is, ultimately, the State Subject. We want to expand the runway because of the increased operations there, but the challenge is that on the one side of the runway, we have the railway track, and, on the other side of the runway, we have the zoo park. We also have the

Contents Page

bell tower which is a historic monument. We have been continuously engaging with the State Government to see if there is any kind of possibility for getting land. If we get a sizeable land, for which we have already requested the State Government to provide us, definitely, we can use it along the runway. It is not only to have proper operations of bigger airplanes, that is, Airbus or the Wide Body, but we also want to have international operations. That has also been a strong demand with regard to the Patna airport. But, to have this, we definitely need a longer runway, which is a challenge today because of the non-availability of land. Definitely, we have written to State Government and we are continuously engaging with the State Government on this.

MR. CHAIRMAN: Second supplementary, Shri Akhilesh Prasad Singh.

श्री अखिलेश प्रसाद सिंह: सभापति जी, हमें यहाँ पर मंत्री जी का सजेशन नहीं, बल्कि अपनी प्रॉब्लम का सॉल्यूशन चाहिए और उन्होंने उसके बारे में नहीं बताया है। वे कुछ बोलने के लिए ऐसे ही बोलते रहते हैं, लेकिन हमें आपका संरक्षण चाहिए। महोदय, मैंने मंत्री जी से जो एक और प्रश्न पूछा था, वह नाइट लैंडिंग के बारे में था, लेकिन इन्होंने उसका भी गोल-मोल जवाब दिया है। मैंने फैसिलिटी के बारे में जो प्रश्न पूछा था, उसका भी अस्पष्ट सा उत्तर दिया गया है।

महोदय, बिहार में जिस तेज़ी से हवाई यात्रियों की संख्या बढ़ रही है, और मंत्री जी ने अपने उत्तर में खुद बताया है कि नए टर्मिनल की क्षमता अब 1 करोड़ यात्री प्रतिवर्ष है, अगर इतनी बड़ी संख्या में डिमांड है, तो नाइट लैंडिंग फैसिलिटी होनी ही चाहिए। इसलिए मैं मंत्री जी से यह जानना चाहता हूं कि यदि संबद्ध मंत्रालय ने पटना एयरपोर्ट पर नाइट लैंडिंग फैसिलिटी की आवश्यकता के संबंध में कोई असेस्मेंट किया है, तो कृपया उसके बारे में सदन में बताएं।

MR. CHAIRMAN: Hon. Minister may please reply about the night landing facility.

SHRI KINJARAPU RAMMOHAN NAIDU: Hon. Chairman, Sir, the night landing facility or expansion of the runway is a challenge. इसमें घुमाने की कोई बात नहीं है, बल्कि सीधी-सीधी बात है। आप हवाई अड्डा बनाना चाहते हैं, तो यह हवा में नहीं बनता है, जमीन पर ही बनेगा। यह जमीन की अवेलेबिलिटी के साथ ही बनना चाहिए। हमने बार-बार राज्य सरकार से यही कहा है कि आप ज्यादा जमीन दीजिए, हम सारी फैसिलिटीज़ देंगे। इस नाइट लैंडिंग फैसीलिटी के लिए...

Contents Page

MR. CHAIRMAN: Question Hour is over. The House stands adjourned to meet at 2.00 p.m.

[Answers to Starred and Un-starred Questions (Both in English and Hindi) are available as Part – I to this Debate, published electronically on the Rajya Sabha website under the link https://sansad.in/rs/debates/officials]

The House then adjourned for lunch at one of the clock.

The House reassembled after lunch at two of the clock,
MR. DEPUTY CHAIRMAN *in the Chair.*

GOVERNMENT BILL

The Health Security se National Security Cess Bill, 2025

SHRI RAGHAV CHADHA (Punjab): Sir, I have a point of order.

MR. DEPUTY CHAIRMAN: Please sit down. Let the hon. Minister introduce the Bill. Shrimati Nirmala Sitharaman to move a motion for consideration.

THE MINISTER OF FINANCE; AND THE MINISTER OF CORPORATE AFFAIRS (SHRIMATI NIRMALA SITHARAMAN): Sir, I move:

"That the Bill to augment the resources for meeting expenditure onnational security and for public health, and to levy a cess for thesaid purposes on the machines installed or other processes undertaken by which specified goods are manufactured or produced and for matters connected therewith or incidental thereto, as passed by Lok Sabha, be taken into consideration."

With your permission, Sir, I will make broad opening remarks. I introduce the Health Security se National Security Cess Bill. The purpose of this Bill is to create a detailed, predictable and dedicated resource stream for two domains of national

Contents Page

importance. One is the health security, given the significant public health burden generally as well as that which specifically arises from the consumption of demerit goods like pan masala. Another is national security which requires a sustained investment to keep pace with evolving national security needs. This cess is not on an essential commodity. It does not envisage any future when it may have to be placed on an essential commodity. But it is on a specific demerit good. This tax or cess, as I call it, is more to be a deterrent for those who tend to use these demerit goods. And it certainly does not burden ordinary citizens on their essential daily consumption.

Just to reiterate, Sir, this is a cess. It is not an excise duty. It does not disturb or alter the GST regime wherein pan masala is anyway taxed at the highest rate being a demerit good. The levy operates wholly at a different level, namely the machine-linked or capacity-based potential for production. The GST will continue *ad valorem*, completely unaffected by this levy.

Sir, I will just say a few words on the design of the levy. The cess is linked with the capacity of packing machines and measurable parameters such as grammage of products, thus providing a transparent, predictable assessment basis.

This levy shall capture the production potential of the unit, minimise discretion and curb underreporting. The levy is not on actual production. We have to take cognisance of it. It is not on actual production, but on production capacity. Some manufacturers will be requested to self-declare their installed capacities. These declarations will be verified by a proper officer to ensure accuracy. Liability is computed separately for each factory, ensuring clarity and uniformity.

Sir, for opening remarks, this is all I would have to say. And post the debate, I can always answer questions or give clarifications for hon. Members. Thank you, Sir.

The question was proposed.

MR. DEPUTY CHAIRMAN: I now call upon the Members whose names have been received for participation in the discussion. Shri Shaktisinh Gohil.

श्री शक्तिसिंह गोहिल (गुजरात): माननीय उपसभापति महोदय, माननीया मंत्री जी पान और गुटखा पर जो cess लगाने का बिल लेकर आई हैं, उसके ऊपर मैं अपने विचार रखना चाहूंगा।

माननीय उपसभापति महोदय, Parliamentary Procedure and Practice में बहुत अहम तरीके से कहा गया है - 'Financial control of the Parliament'. यह भी कहा गया है कि

legislation के business को seriously लेना चाहिए। सबसे पहले मैं आपके जरिए वित्त मंत्री जी से गुजारिश करूंगा और आपका संरक्षण भी चाहूंगा। सर, सदस्यों के अपने अधिकार होते हैं। कल बार-बार हम पोर्टल देखते रहे कि Monday का business क्या है। अगर हमें किसी भी बिल पर अमेंडमेंट देना है, तो हमारे पार्लियामेंटरी रूल्स से हमें पूरा टाइम मिलता है। We can understand the exceptional cases. Hon. Chairman has the power. आज चेयरमैन साहब ने वह किया भी। उन्होंने 11 बजे अनाउंस किया कि आप 12 बजे तक अमेंडमेंट दे सकते हैं। सर, बिल पर अमेंडमेंट कोई मजाक नहीं होता है। बिल पढ़ना होता है, technicality समझनी होती है और technicality को समझते हुए हमें अमेंडमेंट देना होता है। इधर ज़ीरो ऑवर चल रहा है। क्या हम ज़ीरो ऑवर छोड़ कर अमेंडमेंट देने जाएंगे? आपके जरिए मैं सरकार से कहना चाहता हूं कि पावर में कोई आए, पावर में कोई जाए, पर पार्लियामेंट के मेम्बर्स के जो अधिकार हैं, उनके ऊपर बार-बार इस तरह से प्रहार नहीं होना चाहिए। मैं मानता हूं कि आगे चल कर सरकार जरूर इस बात का ख्याल रखेगी।

सर, संविधान में अधिकार मिला है। Especially, federal structure में यह बात है कि आप स्पेसिफिक काम के लिए स्पेसिफिक सेस लगा कर इसको अपने जनरल अकाउंट में नहीं रखें, बल्कि आप इसका अलग अकाउंट रख कर उसी परपस के लिए उस पैसे का उपयोग करें। बाबा साहेब अम्बेडकर ने भी फेडरल स्ट्रक्चर के ऊपर बोलते हुए संविधान सभा में जो कहा था, उसको मैं जरूर यहां रखना चाहूंगा। Dr. B.R. Ambedkar wanted in the Constituent Assembly that federalism depends on diffusion of power and not concentration at the Centre. आप यह क्यों कर रहे हैं? आपकी मंशा, आपकी इच्छा क्या है? आप तो यह कह रहे हैं कि हमें लोगों की हेल्थ की सुरक्षा के लिए पैसे चाहिए। यह बहुत अच्छी बात है। आप कह रहे हैं कि नेशनल सिक्योरिटी के लिए हमें पैसे चाहिए। यह बहुत अच्छी बात है। इन दोनों चीजों के लिए सरकार खर्च करे, सही काम करे, इस पर किसी का विरोध नहीं हो सकता है। हमारे लिए राष्ट्र की सुरक्षा सर्वोपरि है। आप यह बिल लेकर आए हैं और आपने Statement of Objects and Reasons में कहा है कि हमें राष्ट्र की सुरक्षा के लिए पैसे चाहिए, हमारे रेगुलर टैक्स से हमारा यह काम नहीं हो पा रहा है, इसलिए हम सेस के जरिए पैसे उठाना चाहते हैं और उस पैसे को वहाँ पर यूज़ करना चाहते हैं। मेरा कहना यह है कि राष्ट्र की सुरक्षा हम सबके लिए अहम है, तो जब आपके पास पैसे नहीं है, आप सेस से पैसे लेने आए हैं, फिर नई पार्लियामेंट बिल्डिंग बनाने में इतने पैसे बर्बाद करने का आपको क्या अधिकार था? राष्ट्र की सुरक्षा के लिए वे पैसे खर्च हो सकते थे। क्या जरूरत है प्रधान मंत्री जी का नया दफ्तर बनाने की, जब राष्ट्र की सुरक्षा के लिए या लोगों के आरोग्य के लिए आपके पास पैसे नहीं है? हमें यह अधिकार नहीं है। हमारी अहम जरूरियात क्या हैं? क्या यह पार्लियामेंट बिल्डिंग इतनी अहम और जरूरी थी, जो राष्ट्र की सुरक्षा से भी ज्यादा जरूरी थी? क्या यह पार्लियामेंट की नई बिल्डिंग इतनी जरूरी थी कि देशवासियों के आरोग्य से भी, उसके हेल्थ से भी ज्यादा जरूरी यह खर्च करना था? इसलिए मैं कहना चाहूँगा कि आजकल यह सरकार क्या करती है? सर, बिल के नाम में भी, cess लेने के लिए भी, उस तरह से बात रखती है

Contents Page

कि यदि विरोध करोगे, तो इनकी एक troll gang होती है, जो सच बात कही जाए, तब भी कहने लग जाती है कि यह राष्ट्र विरोधी है, देशद्रोही है। अब मेरा एक सवाल है। यह राज्य सभा है। संविधान सभा में इस पर लंबा डिस्कशन चला कि राज्य सभा क्यों होनी चाहिए। तब इस पर बहुत से बुद्धिमान लोगों द्वारा चर्चा किए जाने के बाद यह तय हुआ कि federal structure में यदि लोक सभा में कोई ऐसी पार्टी आ गई, जो किसी स्टेट के साथ अन्याय करेगी, तो राज्यों के हितों का ख्याल कौन रखेगा और इसीलिए राज्य सभा बनेगी। आज यहां पर हम सब बैठे हैं। हम यहाँ अपने राज्यों को represent करते हैं। हमारे राज्यों के हितों की रक्षा, हमें party politics से ऊपर उठकर भी करनी होगी।

सर, जब यह सरकार cess से पैसे लेती है, तो उसे dedicated account में रख कर, वहीं पर use नहीं करती है। यदि मैं कहूंगा, तब ये कहेंगे कि यह तो political allegation है। मेरे हाथ में report of Comptroller and Auditor General of India on accounts of the Indian Government for the year 2023-24 है। यह कोई छोटा-मोटा account नहीं है। Rs. 3,79,598 crore was collected as a cess in charge levies which was ten per cent of the gross tax revenue of the Union Government. आज तक ऐसा नहीं होता था। जब cess लेते हैं, तो इसमें से राज्यों को एक पैसा भी नहीं जाता है। अगर आप टैक्स लेते हैं, तब राज्यों को अपना हिस्सा मिलता है। मैं जानता हूं कि वित्त मंत्री जी कहेंगी कि ऐसा नहीं है, हम राज्यों को भी इसमें से पैसा देने वाले हैं और वह हम स्कीम के रूप में देंगे। ...(**व्यवधान**)...

MR. DEPUTY CHAIRMAN: Dr. John Brittas, he is capable enough to speak.

श्री शक्तिसिंह गोहिल: सर, राज्यों को भीख नहीं चाहिए, राज्यों को अपना अधिकार चाहिए। आप योजना बना कर देंगे और वही इंप्लीमेंट करनी है, क्योंकि आप cess में से पैसे दे रहे हैं, क्यों? सही मायने में राज्यों के अधिकार, जो टैक्स में उनका अपना अधिकार बनता है, वह उनको मिलना चाहिए।

सर, ये लाखों करोड़ रुपये dedicated account में जाने चाहिए, लेकिन वे नहीं गए। मैं यहां आपके जरिए cess के कुछ मुद्दे सरकार के निगाहों में डालना चाहूंगा। Government imposed education fee, Government imposed health के लिए, Health and Education Cess 4 per cent to fulfill the commitment of Government to provide finance, quality health services and universalized, equality-based education, secondary and higher secondary education. सर, 1st April, 2018, को आपने इसे 4 प्रतिशत करके पैसे दिए। अब Comptroller and Auditor General of India कहते हैं कि प्रारंभिक शिक्षा कोष (PSK) में cess के ये सारे पैसे जाने चाहिए थे। क्या वे गए? सर, जब हमारी सरकार थी और CAG report में अगर कुछ आता था, तब हमारे ऊपर तो ऐसा हल्ला बोला जाता था कि CAG ने कह दिया, तो जैसे भगवान ने कह दिया और इसके आगे कोई चर्चा ही नहीं हो सकती। यह वही CAG है, जो यह कह

रही है कि आप cess के जरिए पैसे लेते हैं, राज्यों के अधिकार के पैसे इसमें से आने नहीं हैं, आपको इन्हें dedicated account में रखना है और वे लाखों करोड़ रुपये आप वहाँ नहीं रखते हैं। आपने explanation दिया, to Comptroller and Auditor General. He has refused to accept that explanation. सर, page number 40 and 41 में explanation by the Government was rejected by CAG है कि नहीं, आपने dedicated account में सही तरीके से पैसे transfer करके, जिसके लिए cess ली है, उसके लिए खर्च नहीं किया है। माननीय उपसभापति महोदय, यह सरकार राष्ट्र की सुरक्षा के लिए पैसे खर्च करे, ऐसी फिजूल खर्ची पर जहाँ कटौती लगानी हो, वह कटौती लगाए, यह बहुत जरूरी है। राष्ट्र की सुरक्षा के लिए कोई पार्टी-पॉलिटिक्स नहीं हो सकती है। हम हर वक्त इससे ऊपर उठ कर सरकार को समर्थन करते रहे हैं। हमने कभी इसमें विरोध नहीं किया है।

सर, मैं जनरल बख्शी साहब को सुन रहा था, जिसने फौज में सेवा की है। वे बोल रहे थे, आकर्षित होकर बोल रहे थे। जब कश्मीर में आतंकवादी घटना घटी है, तब जनरल बख्शी साहब ने कहा कि मैंने इसी आरआर सेक्टर में नौकरी की है और यहाँ पर एक सेक्टर में मेरे पास जितनी फौज थी, आज उतनी ही फौज को दो सेक्टर संभालना पड़ता है। फौज में यह कटौती राष्ट्र के हित में नहीं है। जनरल बख्शी साहब का वह वीडियो मेरे पास है, अगर कोई साथी देखना चाहेंगे, तो मैं उनको पेश करूँगा।

सर, फौज में रहा हुआ एक सीनियर ऑफिसर, जिसने एक महत्व की जगह पर काम किया है, उनका यह आक्रोश है, तो हम समझ सकते हैं कि आप किस तरह से राष्ट्र की सुरक्षा के साथ समझौता कर रहे हैं। आप कहते हैं कि हेल्थ में हमने बहुत काम कर लिया। सर, मैंने इसी हाउस में अहमदाबाद की ख्याति हॉस्पिटल का example दिया था कि आपके 'आयुष्मान कार्ड' के जरिए बिना वजह लोगों को सुला कर, जिनको जरूरत नहीं है, उनको भी स्टेंट लगा दिया और पैसे ले लेने का व्यापार चल रहा था। उस पर क्रिमिनल केस हुआ है। उस पर आज इन्वेस्टिगेशन हो रहा है। आप उस केस की इंक्वारी सीबीआई से क्यों नहीं करवाते हैं? कौन हैं वे लोग, जो मिले हुए थे? मैं ही गुनहगार, मैं ही कोतवाल, मैं ही पुलिस, तो क्या मिलेगा? ऐसे केसेज़ में इन्वेस्टिगेशन ठीक से हो, क्योंकि यह कोई पार्टी का मामला नहीं है। वहाँ पर जो आदमी दिक्कत में आया, वह किसी भी पार्टी से जुड़ा हो, किसी का भी वोटर हो, पर वह इस देश का नागरिक है और इसके लिए हमें इसकी चिंता करनी चाहिए।

सर, सरकार जो कहती है, मैं उससे सहमत हूं कि पान और गुटखा खाने से कैंसर होता है, खास करके ओरल कैंसर होता है, मुँह का कैंसर होता है और उसको बहुत बड़ी दिक्कतों का सामना करना पड़ता है। आप सेस लगा देंगे और गुटखे की कीमत 3 रुपए से बढ़ कर 3 रुपए 25 पैसे हो गई या 5 रुपए से 5 रुपए 50 पैसे हो गई, तो क्या आप इससे खुश हो जाएँगे कि मैंने काम कर लिया? इसके लिए एक टैक्स लगाने की जरूरत नहीं है, बल्कि इसके लिए आपको लोगों को एजुकेट करना होगा। वह गरीब मजदूरी करता है, उसके ऊपर इससे बर्डन बढ़ेगा, क्योंकि वह तो इसका आदि हो गया है। इसके लिए आपको de-addiction centres बनाना चाहिए ताकि जो लोग

Contents Page

गुटखा-तंबाकू खा रहे हैं, वे इसमें आएँ। इसमें उसकी जो दो दिन की रोजी जाएगी, वह सरकार उसको देगी। उनको de-addiction centres में रखा जाएगा और इसके बारे में समझाया जाएगा।

नड्डा साहब भी यहाँ पर बैठे हुए हैं, मैं उनसे भी जरूर कहना चाहूँगा कि आपके डिपार्टमेंट में 'आयुष्मान कार्ड' के 5 लाख रुपए की बहुत वाहवाही होती है, आपका तो डिपार्टमेंट है, स्टेट में मैं भी हेल्थ डिपार्टमेंट देखता था, हमने यह कर दिया था कि कहीं से भी कैंसर का पेशंट आएगा और अगर वह गरीब है, तो उसको पूरी ट्रीटमेंट फ्री मिलेगी। आपका कार्ड 5 लाख रुपए तक का है, जबकि कैंसर का एक इंजेक्शन दो लाख रुपए का आता है और लोग कहते हैं कि इसका 17 का कोर्स करना है, 21 का कोर्स करना है, उसके लिए यह कार्ड पर्याप्त नहीं है। आप सेस से पैसा लेकर एक डेडीकेटेड अकाउंट में रख कर वहीं पर उसका पूरा यूज़ हो, इसके लिए आप राज्यों को हिस्सा दे दीजिए। यह राज्यों को भी देखना है, हर राज्य की अपनी जिम्मेदारी होती है। आप यह मत समझिए कि हम दिल्ली में बैठे हैं और हमारे पास ही दिमाग और ज्ञान है। हम स्कीम बना कर देंगे और वही उपयोग होगा। हम सेस में से राज्यों को पैसे देंगे, पर स्कीम हमारी होगी। क्या यह सही है, सर? मैं चाहूंगा कि जो सरकार की मंशा है, अगर वह सही में है, तो आपको उस दिशा में खुले दिल के साथ काम करना होगा। हम सब यह मानते हैं कि यह गुटखा कैंसर देता है, तो can't we ban it? क्या टैक्स बढ़ाने से लोगों की सेहत ठीक हो जाएगी? ऐसी काफी कंट्रीज़ हैं, जो अपने यहाँ ऐसी चीजों को एंटर नहीं करने देती हैं, ये वहाँ बिकती ही नहीं हैं। क्या हम यह नहीं कर सकते हैं? अगर यह नुकसान देती है, इतना कैंसर फैलाती है, तो क्या हम इस पर सिर्फ सेस लगाकर खुश हो जाएँगे? मैं मानता हूँ कि अगर यह है और ऐसे जो लोग हैं, उन गुटखा बनाने वालों ने इलेक्टोरल बॉन्ड में किस पॉलिटिकल पार्टी को कितने पैसे दिए थे, अगर हम उसकी लिस्ट भी देखेंगे, तो पता चलेगा। क्या हम इसलिए इसको बैन नहीं कर रहे हैं? Stop it. उसको बंद कर दीजिए, सेस मत लगाइए। एक गाँव में आज हालात यह है कि छोटे-छोटे स्कूलों में प्राइमरी के बच्चे इसके आदी हो गए हैं और वे इसको खाते हैं।

सर, हमारा देश संस्कारिता को मानने वाला देश है, लेकिन आज दुःख होता है। जो भूमि महात्मा गांधी जी की जन्मभूमि है, सरदार वल्लभभाई पटेल जी की जन्मभूमि है, देश में सबसे ज्यादा ड्रग्स अगर कहीं से पकड़ा गया, तो वह गुजरात से पकड़ा गया, इस बात का दुःख है। इसके पीछे कौन है, हम उसकी जड़ तक गए। वह कौन-से पोर्ट से आ रहा था, उसको हमने देखा। क्या हम इतनी बड़ी चीजों की अनदेखी करेंगे और फिर कुछ पैसों के लिए केवल एक सेस लगा देंगे? क्या सरकार का काम सिर्फ तिजोरी में इनकम भरना है या उसका मेन काम राष्ट्र की सुरक्षा और देशवासियों की हेल्थ की चिंता करना होना चाहिए? Sir, I am a Gujarati medium pass out. I am not an expert in English language. But whatever little knowledge I have, I am puzzled! We introduce the Bill in Hindi and English, both. We always get the copies in English and Hindi and legislative Business is a very serious business. What is the name of this Bill in English? It is 'The Health Security se National Security Cess Bill, 2025'. I have gone through UK English; I have gone through US English. I

Contents Page

feel bad. मुझे दुःख होता है। प्रधान मंत्री केवल भाजपा के नहीं हैं, एनडीए के नहीं हैं, बल्कि वे देश के प्रधान मंत्री हैं और मेरे भी प्रधान मंत्री हैं। सोशल मीडिया में जब कोई यह कहता है कि यह मोदी इंग्लिश है, तब मुझे दुःख होता है।

संसदीय कार्य मंत्री (श्री किरेन रिजिजु): आप दुखी किस बात से हैं?

श्री शक्तिसिंह गोहिल: किरेन रिजिजु जी, मैं इस बात से दुखी हूं कि लैंग्वेज के साथ [£]नहीं करना चाहिए, लैंग्वेज के साथ खिलवाड़ नहीं होना चाहिए। महात्मा गाँधी जी ने कहा था कि भाषा की शुद्धता हमारी संस्कृति की रक्षा करेगी। आपको गांधी जी से तो लेना-देना नहीं है, इसलिए किरेन रिजिजु जी, आपको यह बात समझ में आएगी नहीं! Can you explain if there is such type of a word in English? क्यों आप यह कर रहे हो, आप कौन-सा मैसेज देना चाहते हो? जब मैं ज्यूडिशरी के सामने as an Advocate पेश हुआ हूँ, तो मैंने देखा है कि जो बिल होता है, उसका ज्यूडिशरी dissection करती है। मैंने किसी बिल का इतना कमजोर ड्राफ्ट कभी नहीं देखा। इसमें कोई क्लैरिटी नहीं है।

सर, मैं इसके Objects and Reasons के बारे में बताता हूं। यहां पर कोई कानून का एक्सपर्ट नहीं है। जो सदस्य यहाँ आते हैं, वे सब अपने-अपने क्षेत्र के महान लोग होते हैं और वे बहुत ही अनुभवी लोग होते हैं, पर बिल की भाषा को समझने के लिए उसका Objects and Reasons अहम होता है। सर, इस बिल के Objects and Reasons के सिर्फ दो छोटे-छोटे पैराग्राफ आप देख लीजिए। Is there any clarity? आप क्या करना चाहते हैं? आप production capacity पर सेस लगा रहे हो, and not on actual production और वह लगाने के लिए आप इंस्पेक्टर राज खड़ा कर रहे हो, क्योंकि प्रोडक्शन कैपेसिटी कौन तय करेगा? जिसकी मशीन है, वह तो बोलेगा, पर आपका अधिकारी जाएगा and he will certify. आपका अधिकारी जाएगा and he will certify कि इसके ऊपर कितनी सेस लगेंगी? It will be as per production capacity. आप faceless की बात करते हैं। मैं वित्त मंत्री जी का स्वागत करता हूं कि उन्होंने इनकम टैक्स में कुछ ऐसी चीजें कीं कि faceless हुआ, पर आज भी ऐसी जगहों पर अगर आप इंस्पेक्टर के ऊपर छोड़ेंगे और production capacity पर सेस लेंगे, तो हालत क्या होगी - जैसे GST में हो रही है। आपका टैक्स स्ट्रक्चर आपका subject है और इसलिए मैं कहता हूं कि अगर आपके टैक्स में leakages ना होते, तो सेस लाने की ज़रूरत ही नहीं होती। आप सेस इसलिए ला रहे हो, क्योंकि दो सेक्टर के लिए आपको extra पैसे चाहिए। You cannot deny that because it is written in the Bill. मेरे hometown भावनगर में GST में सबसे ज़्यादा घपला हुआ। नवरात्रि में उनके पास

[£] *Exupnged as ordered by the Chair.*

Contents Page

जाते हैं और पैसे मांगे जाते हैं *कोई clarity नहीं है। इंस्पेक्टर राज वाले पैसे खा जाते हैं, छोड़ देते हैं और government की kitty में जो पैसे आने चाहिए, वे नहीं आते हैं।

महोदय, वित्त मंत्री जी से मेरी एक और गुज़ारिश है कि आपके Bill में judicial control and review के प्रावधान होने चाहिए। आप इसे एक बार फिर से देखिए। मैं चाहूंगा कि यह बिल Select Committee के पास जाए। इसका गहन अध्ययन होना ज़रूरी है। बहुमत के ज़ोर पर हड़बड़ी में हम पास तो कर सकते हैं, पर इसका far-fetched effect होगा। आप कौन-सी स्कीम लाने वाले हैं? आपने कहीं नहीं बताया। आप स्कीम के ज़रिए collect हुए पैसे में से कितना states को देंगे? कोई clarity नहीं है। अगर उस clarity के बिना आप इस Bill को यहां से आगे बढ़ाने की कोशिश करेंगे, तो इसका फ़ायदा आम जनता को नहीं होगा।

सर, इस Bill का जो नाम रखा है 'The Health Se National Security Cess Bill, 2025'- पहले यह होता था कि कर्म के आधार पर नाम पड़ता था। गांधी जी के कर्म ऐसे थे कि लोगों ने इनको महात्मा कहा। वल्लभभाई पटेल ने इतना बढ़िया नेतृत्व किया कि लोगों ने सरदार साहब नाम दिया। अम्बेडकर साहब का ज्ञान इतना था कि लोगों ने उनको बाबा साहेब का टाइटल दिया। इंदिरा गांधी जी ने पाकिस्तान के दो टुकड़े किए, वह iron lady कही गईं, तो काम से नाम होता था। अब आप नाम से काम दिखाना चाहते हो? आप अच्छा काम कीजिए, नाम अपने-आप होता है। सर, गांधी जी ने कभी अपनी कुटीर को 'तीर्थ कुटीर' नहीं कहा था। कर्म ऐसे थे कि आज लोग जाकर वहां शीश नवाते हैं कि यह तीर्थ भूमि है, यह तीर्थ कुटीर है। ये मेरे विचार हैं। ...(**समय की घंटी**)... मैं आपके ज़रिए मंत्री जी से गुज़ारिश करूंगा कि इसको हम हड़बड़ी में पास न करें, इसे Select Committee में भेजिए। मैं आपकी इज़्ज़त करता हूं, आप JNU पास-आउट हैं, आप ज्ञानी हैं। ...(**समय की घंटी**)... इसको आम तरीके से देखिए और federal structure को ध्यान में रखते हुए कीजिए।

MR. DEPUTY CHAIRMAN: Thank you. Now, Dr. Parmar Jashvantsinh Salamsinh.

DR. PARMAR JASHVANTSINH SALAMSINH (Gujarat): Thank you, hon. Deputy Chairman, Sir, आपने मुझे the Health Security se National Security Cess Bill, 2025 पर बोलने का अवसर प्रदान किया। महोदय, पिछले हफ्ते हमने टोबैको पर चर्चा की और आज हम पान-मसाला और गुटखा पर जो सेस लगाने वाले हैं, उसके ऊपर चर्चा कर रहे हैं। अक्सर गांव में या सिटी में, कहीं पर भी गुटखा खाने वाले लोग होते हैं, उससे क्या होता है? सबसे पहले हमारा मेन कन्सर्न ओरल कैंसर के बारे में है। Tobacco does not create changes in the body of the people who are consuming it, लेकिन वह सिर्फ बीमारी देता है, ऐसा नहीं है। बीमारी के साथ-साथ उसका डीएनए है, उसके अंदर जो भी gene होते हैं, वे उसका mutation करते हैं और जो

* Not recorded.

genetic mutation होता है, उससे not only cancer, कैंसर के साथ-साथ diabetes mellitus, hypertension, autoimmune disorder, सब कुछ चेंज हो जाता है और उसकी वजह से ये सब डिज़ीज़िज़ होती हैं। इसके साथ-साथ हमारे शरीर की जो रक्षा प्रणाली है, इम्युनिटी है, उसमें भी अलटरेशन करता है, वह भी डिक्रीज़ करता है और उसी की वजह से जब उसका diagnosis होता है, ट्रीटमेंट शुरू होता है, तो वह ट्रीटमेंट प्रॉपर तरीके से respond नहीं करता है। ऐसे ही किसी व्यक्ति की इम्युनिटी कम होती है, उसके साथ ही हमारे देश की, हमारे नेशन की इम्युनिटी कम करने का काम करती है। ये जो पेशेंट्स होते हैं, वे खुद तो परेशान होते ही हैं, बल्कि हमारे देश का डिज़ीज़िज लोड है, पर्टिकुलरली कैंसर का, उसको बढ़ाता है। इसके साथ क्राइम भी बढ़ता है और उसका आउटपुट भी कम होता है। व्यक्ति की वर्किंग कैपेसिटी कम होती ही है, लेकिन उसके साथ हमने देखा है कि जो भी बड़े-बड़े कैंसर अस्पताल हैं, वहां पर लंबी कतारें लगी होती हैं। उसमें केवल दर्द ही नहीं होता है, उसकी पूरी फैमिली होती है। इसी की वजह से न केवल एक व्यक्ति, बल्कि उनके साथ जुड़े सभी लोगों की, यानी पूरी फैमिली की जो इनकम होती है, उसकी जो वर्किंग कैपेसिटी होती है, वह हैम्पर होती है। इस तरह से हमारे देश का जो आउटपुट है, हमारा डेवलपमेंट का जो रेट है, उसमें कमी आती है।

उपसभापति महोदय, आज से 77 साल पहले संविधान सभा में हमारे संस्थापकों ने अनुच्छेद 47 पर बहस की थी। राज्य का कर्तव्य जनता के स्वास्थ्य की रक्षा करना था। आज उसी कर्तव्य की गूंज हमारे सामने इसी सदन में यही खड़ी है। आज का यह विधेयक उस संवैधानिक प्रतिज्ञा का सबसे प्रखर, सबसे निर्णायक उत्तर है और आरंभ वहीं से होना चाहिए, जहां से इतिहास ने एक अमर चिंगारी छोड़ी थी। एच.वी. कामथ द्वारा उच्चारित यह संस्कृत वाक्य "शरीरमाद्यं खलु धर्मसाधनम्" - स्वास्थ्य आधार है, वही नींव है, जिसके बिना कोई महान संरचना, कोई भी राष्ट्रीय स्वप्न टिक नहीं सकता है। यही इस विधेयक की आत्मा है। हम पान मसाला पर बैन नैतिकता के चश्मे से नहीं, बल्कि राष्ट्र की नींव की रक्षा के लिए लगा रहे हैं, क्योंकि यदि नींव ही कमजोर होगी, तब दलित, श्रमिक, युवा परिवारों का स्वास्थ्य जब टूट जाता है, तो राष्ट्र की सुरक्षा का किला कोई खड़ा नहीं कर सकता। आज हम उसी नींव की रक्षा कर रहे हैं।

सर, 1948 की बहस में एक सदस्य ने कहा था कि समाज को नशीली वस्तुओं से तीन गुना अधिक नुकसान होता है। कोई भी राज्य को राजस्व का फायदा होता है, लेकिन उससे तीन गुना ज्यादा नुकसान होता है, जिसके बारे में हमने पहले बताया कि नुकसान बीमारी से भी होता है, अपराध से भी होता है और उत्पादकता कम होती है, उससे भी होता है। आज यह उपकर उसी नैतिक गणित को कानून में बदल देता है। आज हम घोषणा करते हैं कि जो तीन गुना नुकसान समाज उठाता था, वही धन अब समाज की मरहम पट्टी, उसकी मजबूती और उसकी सुरक्षा में लगेगा। इसी संदर्भ में मेरे साथ गुजरात का अनुभव है कि अहमदाबाद सिटी और उसका जो रूरल एरिया है, उसमें ओरल कैंसर का रेट 19.5, per lakh population है। अब इतना भारी-भरकम

Contents Page

कैंसर का लोड है, लेकिन वहीं पर एक बोटा जिला है, वहां पर पान मसाला, गुटखा की कंपनी हमारे यहां रोजगार भी खड़ा करती है...

लेकिन साथ ही स्वास्थ्य का एक गंभीर संकट भी पैदा करती है। इस अध्ययन से स्पष्ट कहा जा सकता है कि तत्काल और बड़े कदम उठाने की आवश्यकता है और यह विधेयक वही बड़ा और कड़ा कदम है। हम यह कह रहे हैं कि पान मसाला बनाने वाली कंपनियाँ अपने मुनाफे का हिस्सा उन्हीं ग्राहकों की जीन्स स्तरीय मरम्मत पर खर्च करें, जिनके शरीर को उन्होंने नुक़सान पहुँचाया है। यही असली न्याय है और इसी में उनका प्रायश्चित भी है। महोदय, यह विधेयक इसी विरोधाभास का गुजरात की तरफ से जवाब है।

माननीय उपसभापति जी, इस पारदर्शिता और साहसिक नीति निर्माण का श्रेय हमारे विज़नरी प्रधान मंत्री नरेन्द्र मोदी जी के मार्गदर्शन में हमारी वित्त मंत्री निर्मला सीतारमण जी को जाता है। उन्होंने वर्षों से अपने कार्य से यह सिद्ध किया है कि राजकोषीय निर्णय कठोर होने चाहिए, परंतु उनके पीछे की जो मंशा है, वह करुणामयी होनी चाहिए।

महोदय, इसके साथ ही मैं यह कहना चाहूंगा कि हम जो सेस लेना चाहते हैं, वह Consolidated Fund with specific purpose में जाएगा। हमें मालूम है कि health is a State subject and national security is a Central subject. यह जो सेस का कलेक्शन है, यह कैसे काम करने वाला है और उसका जो परपज़ है, हम उसके बारे में भी बताने वाले हैं। हमारी जो हेल्थ सिक्युरिटी है, हेल्थ सिक्युरिटी का जो मॉडर्नाइजेशन करना है, उसमें हमने digitalization पर एक बहुत बड़ा काम किया है। आज हमारे पास 79.9 करोड़ डिजिटल हेल्थ एकाउंट्स हैं, जिन्हें हम आभा कार्ड कहते हैं। उसी से 67.19 करोड़ डिजिटल हेल्थ रिकॉर्ड्स बने हैं और जो 4.18 लाख वैरिफाइड फैसिलिटीज़ हैं, वे भी 'आयुष्मान भारत डिजिटल मिशन' के तहत हैं। हम इसी से national grid for disease surveillance and emergency response के लिए आगे आने वाले वक्त में खर्च करने वाले हैं।

महोदय, यह जो डिजिटल मिशन है, उसके लिए continuous funding भी चाहिए, क्योंकि इसी से डिजास्टर रेसिस्टेंस, डिसिस्ड सर्विलांस, डिजिटल हेल्थ और साथ ही हमारी जो इमरजेंसी कैपिटल है, वह हमारे लिए एक बड़ी उपयोगिता साबित कर सकती है।

माननीय उपसभापति जी, हम आज की तारीख में करोड़ों लोगों को 'आयुष्मान भारत योजना' का लाभ दे रहे हैं। वह एक पेशेंट के लिए उपलब्ध है। वह पेशेंट कैंसर हॉस्पिटल में जाएगा, उसका ट्रीटमेंट पूरा होगा, उसी में उसकी सर्जरी होगी, उसी में कीमोथेरेपी होगी, रेडियोथेरेपी भी होगी। उसकी सारी चिकित्सा इसी के अंतर्गत आती है, लेकिन क्या हमने कभी यह सोचा है कि यह ट्रीटमेंट इतना महंगा क्यों है? अभी हमारे एक साथी सदस्य ने बताया कि लाखों रुपये के इंजेक्शन्स आते हैं। इंजेक्शन्स लाखों रुपये के क्यों आते हैं? ये इंजेक्शन्स लाखों रुपये के इसलिए आते हैं, क्योंकि हमें ये इम्पोर्ट करने पड़ते हैं। कीमोथेरेपीज़ के लिए जो भी बायोलॉजिक्स आते हैं, जो भी ट्रीटमेंट आता है, वह युजुअली हमें बाहर से लाना पड़ता है। इस फंड से हम रिसर्च में भी काम करने वाले हैं, ताकि जो एडवांस ट्रीटमेंट है, हम उसे अपने इन्डिजिनियस मैथड से

Contents Page

यहाँ पर क्रिएट कर सकें। जो नई-नई टेक्नोलॉजीज़ हैं, नए-नए बायोलॉजिक्स हैं, हम उन्हें यहाँ पर क्रिएट करेंगे, यहाँ पर रिसर्च करेंगे। इसी के साथ में नए ट्रीटमेंट्स जैसे कि biological knife है, molecular knife है, ऐसी बहुत सारी एडवांस थेरेपीज़ हैं, हम उन्हें भी अपने यहाँ पर क्रिएट करने वाले हैं। हमें दोनों बातों पर ध्यान देना है कि हमारा जो ट्रीटमेंट है, उसका खर्च ज्यादा क्यों है और उसे रिड्यूस करने का क्या तरीका है? यदि हम आयुष्मान भारत पर ही डिपेंडेंड रहेंगे, तो इतनी प्रोग्रेस नहीं कर पाएंगे। हमें उसके लिए constant funding चाहिए, continuous funding चाहिए और हम उस funding पर काम करने वाले हैं।

उपसभापति महोदय, मैं इसके साथ ही यह भी कहूंगा कि जहां तक नेशनल सिक्युरिटी की बात है, उसके लिए हमारी मंत्री महोदया, निर्मला सीतारमण जी ने अभी बताया है कि हम उसके अंतर्गत न सिर्फ बॉर्डर्स को सिक्योर करना चाहते हैं, बल्कि साथ ही हमारी इंटरनल सिक्युरिटी, हमारे जो भी स्पेसिफिक सेंटर्स हैं, जो हमारे देश के लिए बहुत ही महत्वपूर्ण हैं, उन्हें भी सिक्योर करने वाले हैं। हमें उसके लिए भी काफी फंड चाहिए। हमें भी आने वाले वक्त में एआई और रोबोटिक्स को डेवलप करना है। ...(**समय की घंटी**)... उस काम के लिए यह फंड और इस बिल को पास करना बहुत जरूरी है। महोदय, मैं लास्ट में यह कहकर अपनी बात कंक्लूड करता हूं कि मैं इस बिल का समर्थन करता हूं। ...(**समय की घंटी**)... उपसभापति जी, सदन में अपनी बात रखने का अवसर देने के लिए आपका बहुत-बहुत धन्यवाद।

श्री उपसभापति: साकेत गोखले जी, आप बंगाली भाषा में बोलने वाले हैं।

SHRI SAKET GOKHALE (West Bengal): Sorry!

MR. DEPUTY CHAIRMAN: You are going to speak in Bangla. It is mentioned here.

SHRI SAKET GOKHALE: No, Sir, it is English.

MR. DEPUTY CHAIRMAN: Oh! So, I think it needs to be corrected.

श्री साकेत गोखले: सर, मॉर्निंग में जब हमारे एक colleague बंगाली भाषा में बोल रहे थे, तब उन्होंने कहा कि इंटरप्रेटर नहीं है।

MR. DEPUTY CHAIRMAN: Okay. Please speak.

SHRI SAKET GOKHALE: Sir, I wish to thank, first of all, my Party, All India Trinamool Congress, and my leaders, Ms. Mamata Banerjee and Shri Abhishek Banerjee, for

Contents Page

giving me the chance to speak on the Health Security to National Security Cess Bill, 2025.

Sir, the name of this Bill is Health Security *Se* National Security Cess. Keep it in English or keep it in Hindi; पहले हिन्दी में नाम था, then, you are doing it in English and now you are doing it in Hinglish. If you want to be inclusive, then, maybe, bring a Bill, Bengal elections are coming, named in Bangla as well; we will also celebrate it.

Sir, this House is called the Council of States. We are all here representing the interests of various States of India. Therefore, it is atrocious when this Government keeps bringing Bills like this, which mounted direct attack on our federalism. This Bill is about a cess. What exactly is a cess, Sir? Cess is a levy imposed by the Union Government, which is not shared with States. The entire money goes to the Union Government. Cess is not divisible. Under Article 270 of our Constitution, the Government has the permission to levy a cess, but it says that the cess has to be levied only for a very specific purpose. Sir, I extensively read this Bill top to bottom. There is absolutely no mention of any health security or national security measure on which this money is going to be spent.

Sir, I was listening to the hon. Finance Minister. While introducing the Bill, she made a commitment in the first one minute. She said that this cess is on a demerit good and it won't be imposed on any essential or non-demerit goods in the future. This is very interesting because if you look at Schedule-1 of the Bill, it describes items which are specified goods on which this new cess will be charged. But, then, Sir, in Section 34 of the Bill, it says that the Central Government can add any items to Schedule-1 whenever it thinks it is expedient or necessary in public interest. Right now, it is pan masala and machines to do that. But according to Section 34 of the Bill, I am not contesting the hon. Finance Minister, the Bill they have brought here says that tomorrow the Government can decide to put anything in the list of specified items. Who says, it can't be an essential good? Who says it can't be a demerit good? The Bill doesn't clarify that.

Sir, then, there is a very interesting part which makes a [£]of Parliament. There is Clause 6 which empowers the Central Government to double the cess simply by citing public interest. The power of taxation is purely, solely the domain of Parliament.

[£] *Exupnged as ordered by the Chair.*

Contents Page

Sir, through this Bill, the Union Government is giving itself the power to double the tax rate without putting it to a parliamentary vote. This is an absolute £of Parliament.

Sir, as I said earlier, there is nothing about health security or national security in this Bill. Now, why I say this Bill is anti-federal, 'Health' is a State subject. It completely comes under the domain of State Legislatures. By imposing the cess in the name of health security, this Government is brazenly bulldozing on the autonomy of States. The States, let me tell you, are much better at handling healthcare. When it comes to health security, as the Bill says, let me give you an example of how States do it. In December 2016, C.M. Ms. Mamata Banerjee launched the Swasthya Sathi Scheme. It is a comprehensive healthcare scheme in Bengal. Sir, two years after that, PM Modi brought the Ayushman Bharat Scheme in September, 2018. I just want to give a brief comparison between the two because we are talking about health security. The Swasthya Sathi Scheme of Bengal is universal. What does that mean? It means that every resident of Bengal, irrespective of their income status, is covered by Swasthya Sathi. So it is not just the poor, Sir, the middle class, very important, the middle class, is also covered under Swasthya Sathi in West Bengal. In comparison, PM Modi's Ayushman Bharat only covers the poor sections of society because it has income criteria. The middle class is not covered by Ayushman Bharat, which means they are forced to spend on private insurance. Until recently, my leader, Ms. Mamata Banerjee, had written a letter last year demanding that the 18 per cent GST on medical health insurance premium be rolled back. It took this Government a year-and-a-half to implement what Ms. Mamata Banerjee said at that time. Sir, Swasthya Sathi cards in Bengal are issued in the name of the woman. We have made the woman the guardian of the family. Also, a single Swasthya Sathi card covers all members of the family, including the in-laws, not just direct family, including the in-laws. One single card covers all family members. And, most importantly, Sir, there is no cap on the number of family members that are covered. Under PM-*Ayushman Bharat* Scheme, only immediate family is covered; otherwise, it is a lot more complicated, and a separate card is required for every beneficiary.

Finally, Sir, the most important point. Under *Swasthya Sathi* Scheme of West Bengal, hundred per cent expenses are covered solely by the State Government. Despite this, the *Swasthya Sathi* Scheme was not named after Ms. Mamata Banerjee. ...(*Interruptions*)... Now, let me give you a comparison with *Ayushman Bharat*. Under *Ayushman Bharat*, only 60 per cent of the expenses are covered by the Union

Contents Page

Government. The remaining 40 per cent is covered by the State Government. It is 60:40; only 60 per cent is covered by the Union Government. But what did they name the scheme? They named it '*Pradhan Mantri Ayushman Bharat Yojana*'; 40 per cent comes from the States.

Sir, let me give you one more example to show the reality of health security because this Bill talks about it. Haryana is a double-engine State, with the BJP Government in place since 2019. In August this year, 650 hospitals that are covered by the Indian Medical Association's Haryana chapter have suspended services under *PM Ayushman Bharat*. Why, Sir — because these hospitals have claimed that Rs. 500 crore worth of dues are pending to these hospitals under *Ayushman Bharat*. The Government wants to collect a health security cess. They want to impose a cess, they want to take away the autonomy of States, but the reality is that in BJP-ruled States, like Haryana, Manipur and Rajasthan, *PM Ayushman Bharat* dues are not being paid to hospitals. सेस लेकर पैसा नहीं देंगे। But, Sir, I am very happy about one thing. We are very happy that after two years of Ms. Mamta Banerjee's *Swasthya Sathi* Scheme, the Union Government decided to copy us and introduced *PM Ayushman Bharat Yojana*. In a federal structure, we all learn from each other. We are very happy about it. But, Sir, it would have been better if they had implemented the Scheme in its full form instead of bringing a watered down version. ...(*Interruptions*)...

श्री उपसभापति: प्लीज़, सीट्स पर बैठकर कमेंट्स न करें।

SHRI SAKET GOKHALE: Sir, last week, the hon. Finance Minister, in this House, while replying to my colleague said, 'The people of Bengal are being deprived of the *PM Ayushman Bharat Yojana*.' She said it here, in this House. Sir, I wish to respond to the hon. Finance Minister. Why on earth would we implement a problematic scheme like *PM Ayushman Bharat* when we have *Swasthya Sathi* Scheme since two years before that?

Sir, the Bill reads 'The Health Security se National Security Cess Bill, 2025'. So, let us now talk about national security. Under this year's Union Budget, the combined amount allocated to Defence and Home is about nine lakh crore rupees.

Contents Page

But, what actually is the state of our national security? Collecting a cess is fine. Nine lakh crore rupees is the budget. But what is the state? Sir, *

MR. DEPUTY CHAIRMAN: Please speak on the Bill.

SHRI SAKET GOKHALE: Sir, I am speaking on national security. ...(*Interruptions*)... Sir, the Bill's title says 'national security' and I am speaking on it. If you think it is not relevant, you may expunge it. I am speaking on the topic. ...(*Interruptions*)...

MR. DEPUTY CHAIRMAN: Please speak on the topic as per rules.

SHRI SAKET GOKHALE: Sir, the Bill says 'national security'.

MR. DEPUTY CHAIRMAN: Please speak on the subject.

SHRI SAKET GOKHALE: Sir, please pause my time. ...(*Interruptions*)... Sir, the Bill says 'national security'. They are collecting money in the name of national security. I have a right to ask what they are doing for national security. That is my right as a Member, Sir.

MR. DEPUTY CHAIRMAN: Please. ...(*Interruptions*)... Please, as per Rules of Procedure, you have to talk for and against the Bill. ...(*Interruptions*)...

SHRI SAKET GOKHALE: Sir, this is ...(*Interruptions*)...

MR. DEPUTY CHAIRMAN: No! That will not go on record. ...(*Interruptions*)... That will not go on record.

SHRI SAKET GOKHALE:*

MR. DEPUTY CHAIRMAN: Only relevant portions related to this Bill will go on record.

* Not recorded.

Contents Page

SHRI SAKET GOKHALE: This is very much related to the Bill, with due respect, Sir.

MR. DEPUTY CHAIRMAN: Please, I would request you to follow the rules.

SHRI SAKET GOKHALE: *

MR. DEPUTY CHAIRMAN: Please follow the rules. That will not go on the record.

SHRI SAKET GOKHALE: That is fine, Sir. You may expunge it. *

MR. DEPUTY CHAIRMAN: Confine yourself to the Bill only.

SHRI SAKET GOKHALE: Sir, *

MR. DEPUTY CHAIRMAN: Please speak for and against the Bill as per the provision.

SHRI SAKET GOKHALE: Sir, I am speaking on the topic. ... (*Interruptions*)...

MR. DEPUTY CHAIRMAN: I know the rules and provisions. Please speak on the Bill.

SHRI SAKET GOKHALE: *

MR. DEPUTY CHAIRMAN: Let me explain. ...*(Interruptions)*... Please, please.

SHRI SAKET GOKHALE: *

MR. DEPUTY CHAIRMAN: Please confine yourself to the Bill only, Shri Saket Gokhale.

SHRI SAKET GOKHALE: And, you come to Parliament today to demand money in the name of national security? Sir, in English, there is a saying which says, when someone tells you who they are, believe them. *

* Not recorded.

Contents Page

MR. DEPUTY CHAIRMAN: You have to speak on the Bill, you know. ... (*Interruptions*)...

SHRI SAKET GOKHALE:*

MR. DEPUTY CHAIRMAN: You have to speak on the Bill. That will not go on record. ... (*Interruptions*)...

SHRI SAKET GOKHALE:*

MR. DEPUTY CHAIRMAN: Please follow the rules. Otherwise, it will not go on record. ...(*Interruptions*)...

SHRI SAKET GOKHALE: Sir, I lost three minutes of my time. I was speaking on the Bill. But I was interrupted me.

MR. DEPUTY CHAIRMAN: I will explain it to you. ...(*Interruptions*)...

SHRI SAKET GOKHALE: I was speaking on the Bill. But I was interrupted. ...(*Interruptions*)...

MR. DEPUTY CHAIRMAN: I was not interrupting you. ...(*Interruptions*)... I am saying, please follow the rules. माननीय सदस्यगण, आप सभी जानते हैं कि tobacco products पर cess कैसे लगे, उसके for or against, उसका scope क्या है, कैसे collect होगा, कहाँ खर्च होगा, इस पर ही आप बोल सकते हैं। ...(**व्यवधान**)... Saket Gokhale *ji*, do not interrupt. Please sit down. ...(*Interruptions*)... Nothing is going on record. माननीय सदस्यगण, आप सबको यह सुविधा है कि आप किसी अन्य विषय पर बोलना चाहते हैं, तो उसके Rules and Procedures के तहत आप उस subject को लाएँगे, माननीय चेयरमैन उस instrument के तहत उसकी स्वीकृति देंगे and you will have time to speak on that. Otherwise, आपको Rules and Procedures के तहत ही बोलना है। ...(*Interruptions*)...

SHRI DEREK O'BRIEN (West Bengal): Sir, I have a point of order.

Contents Page

MR. DEPUTY CHAIRMAN: Yes; tell the rule.

SHRI DEREK O'BRIEN: My point of order is under Rule 110. It says that the Member, whoever is speaking, has to speak on the Bill and you, within your right, can stop the Member when he is not speaking on the Bill. You have every right if he is going off the topic. My simple submission to you is that the title of this Bill has these two words, namely, 'National' and 'Security'. ...(*Interruptions*)...

श्री उपसभापति: श्री देरेक ओब्राईन, आप जानते हैं, आप बड़े सीनियर मेम्बर हैं।

श्री देरेक ओब्राईन: मैं जानता हूँ, इसलिए मैं आपको बता रहा हूँ।

MR. DEPUTY CHAIRMAN: The Bill talks about the Health Security se National Security Cess. ...(*Interruptions*)... You have to speak on the cess that is being collected. This is the scope. ...(*Interruptions*)...

SHRI DEREK O'BRIEN: There is one word in Hindi in this Bill, which is okay. But there are some words in English. To my knowledge, national security is an issue which is handled by the Home Ministry. ...(*Interruptions*)...

MR. DEPUTY CHAIRMAN: It is not national security. ...(*Interruptions*)... It is not national security. यह बहस national security पर नहीं हो रही है। Please be clear and you know it. आप जानते हैं कि अगर आपको national security पर बहस करनी है, तो other rules के तहत आप कर सकते हैं। ...(**व्यवधान**)... Please, no. Dr. Kanimozhi NVN Somu. Please speak.

DR. KANIMOZHI NVN SOMU (Tamil Nadu): Thank you, Deputy Chairman, Sir, for giving me this opportunity to speak on the Health Security se National Security Cess Bill, 2025. At the outset, this Bill touches three most important sensitive pillars of our Republic, namely, the fiscal federalism, the constitutional accountability and the public health. First of all, the way the Bill has been named is a controversy. Why is the word 'se'? It means 'from', 'to', 'than', 'by', 'through'. It is not appropriate for a formal legislation to text it in such a way. I would also want to mention the usage of

Contents Page

this word in policy framing context. It is linguistically imprecise and inappropriate. This Bill will replace the compensation cess on *pan Masala* and tobacco products manufacturing units. Is the Bill the need of the hour, is a debatable question, at the cost of the health of the nation! Why we do even have to have *pan masala*, tobacco products or *gutka* available in our country is the big million dollar question when there are so many lung cancers which are prevalent in our India. And then, we bring a Bill on it and, then, we say, we will treat them. I really do not understand the concept of this as a practising doctor. So, it says that the cess is meant to augment resources for meeting security expenditure on national security and for public health. The Government says that it will use proceeds from cess on tobacco and *pan masala* to boost healthcare and national security. Will they really spend the proceeds to boost the health and the national security is a million dollar question because unfortunately, for the people of the country, the quantum of unused cess and surcharge funds amounts to Rs.6 lakh crore since 2019. This is the sorry state of affairs of Government's handling of cess and surcharge.

Sir, I spoke about the three pillars of our Republic. First, I would like to talk about the fiscal federalism. When we speak about the British rule in India, we are not merely recalling history; we are remembering an era that imposed the greatest economic injustice on this land. They did not administer India; they extracted India's wealth and emptied the pockets of this nation in the name of 'governance'. The relevance of this lesson becomes painfully clear when we look at the financial architecture that we are creating today. The policies that concentrate revenue with the Union, cesses that sit outside the divisible pool and legislation that sidelines States from fiscal decision-making - all of these echo the very centralisation we once fought to dismantle. At the midnight, during its launch, our hon. Prime Minister declared the GST as the shining example of co-operative federalism, and he reminded the nation that GST was not an achievement of any one party or one Government but a shared legacy built through consensus. When the GST was introduced, it was presented to the States as a grand alliance, a transformative partnership for modern India. We were told that the Union and the States would share not only responsibility but also authority and revenue, but nothing has happened till this date. This Bill only states that the cess collected on the manufacturing units of pan, gutka and tobacco are at the disposal of the Centre and it is not shared with the State. Sir, through you, I would like to remind the hon. Minister that the expenditure

Contents Page

done particularly on the healthcare costs is predominantly borne by State Governments and not by the Central Government. The question now is: Does this Bill uphold federal spirit, or, quietly erodes the federal balance under the disguise of this reform? The irony is painful. The very Government, that once promised States that they will compensate the States that lose revenue under GST, is now bringing a Bill that quietly bypasses them. Where does co-operative federalism go now?

Then, the next pillar is the constitutional accountability, which I mentioned. Regarding equity and proportionality, it risks placing the same statutory burden on unequal partners, particularly smaller or seasonal manufacturers. Tax policy must balance compliance efficiency with constitutional fairness under Article 14. Tamil Nadu entered GST as an equal partner, surrendering its taxation powers in good faith. But, with every new cess, it feels as though the Union has rewritten the partnership deed, keeping the entire revenue share, while leaving the States to shoulder the responsibilities. A joint venture cannot survive when one partner holds all the profits and the other one is left only with the bills.

The fear of Tamil Nadu is not imaginary, not exaggerated and certainly not a political fiction.*

MR. DEPUTY CHAIRMAN: Please stick to the Bill, Madam. Speak for or against the Bill.

DR. KANIMOZHI NVN SOMU: *

MR. DEPUTY CHAIRMAN: I request you to speak for or against the Bill. Only that will go on the record.

DR. KANIMOZHI NVN SOMU: Sir, I am speaking on the Bill. I am speaking about the cess and the GST.

MR. DEPUTY CHAIRMAN: If you do not deviate, I will not interrupt.

* Not recorded.

Contents Page

DR. KANIMOZHI NVN SOMU: Echoing the voice of Tamil Nadu, the hon. Chief Minister, Shri M.K. Stalin, has urged the Finance Commission to put in place a mechanism to curb the indiscriminate levy of cess and surcharges with a recommended cap of 10 per cent, as existed during the 12th Finance Commission period, and merging any excess collection into the divisible pool, and a uniform 75 per cent share of the Union in any scheme that comes under the State subject.

There is one Thirukural, the meaning of which says: &"The King who holds the sceptre demands from the people unjustifiably by imposing exorbitant taxes, his action is similar to the threats of a highway robber who stands with a weapon and extracts money from people by force." I think, it is translated into English, and Sengol is very much available in this august House.

Then, the next pillar is the public health. None of us dispute over the health hazards caused by pan masala and tobacco products. All of us accept it. But one should look beyond. Are we shifting from a shared taxation to a unilateral revenue system for the Centre? The pattern of the Bill goes this way - collect money in a parallel channel; keep it away from transparent systems; use loopholes to avoid accountability; enrich a few at the top while causing massive public harm; do not pay taxes and cess, as the goods are not accounted for and monitored by a proper designated authority.

3.00 **P.M.**

*In the same way, the Union Government is now using the cess route. Sir, I would like to... ...(*Interruptions*)...

MR. DEPUTY CHAIRMAN: Please confine to the subject.

DR. KANIMOZHI NVN SOMU: Tamil Nadu has always stood for a strong, united India. ...(*Interruptions*)...

& English translation of the original speech delivered in Tamil.

* Not recorded.

Contents Page

DR. M. THAMBIDURAI (Tamil Nadu): Mr. Deputy Chairman, Sir, this is... ...(*Interruptions*)...

MR. DEPUTY CHAIRMAN: I have already told her to confine to the subject. ...(*Interruptions*)... That will not go on record. ...(*Interruptions*)...

DR. KANIMOZHI NVN SOMU: But unity cannot be built by weakening the States. ...(*Interruptions*)...

MR. DEPUTY CHAIRMAN: Please take your seat.

DR. KANIMOZHI NVN SOMU: Sir, a nation becomes stronger when its States are strong -- financial, administratively and politically. When the Union holds all the power, keep all the revenue and leaves the States pleading for their rightful dues, the federal soul of the nation is compromised. Tamil Nadu will cooperate but never kneel. We will never allow our rights, our revenues or our autonomy to be slowly chipped away under the guise of reforms. We are firmly, unequivocally and constitutionally against unilateralism. If this House truly respects the federal spirit enshrined in our Constitution, then, it must reject any proposal that erodes the balance between the Union and the States. Thank you.

श्री उपसभापति: थैंक यू। डा. अशोक कुमार मित्तल।

डा. अशोक कुमार मित्तल (पंजाब): उपसभापति महोदय, मैं आपका आभार व्यक्त करता हूँ कि आज आपने मुझे 'हेल्थ सेक्योरिटी से नेशनल सेक्योरिटी सेल बिल,2025' पर बोलने का मौका दिया। महोदय, हमारी आम आदमी पार्टी कोई भी इश्यू हो, चाहे वह हेल्थ हो, एजुकेशन हो या देश की सुरक्षा का हो, उसका हर तरीके से हर कदम का समर्थन करती है।

महोदय, इस बिल की थ्योरी और आत्मा का मैं पूर्ण समर्थन करता हूँ। मेरा समर्थन इस बिल के इरादे पर है, लेकिन मेरा विरोध इस बिल को लागू करने के तरीके को लेकर है। इस बिल का मूल मंत्र है कि हम हानिकारक वस्तुओं पर टैक्स इकट्ठा करें और उसे देश की सुरक्षा या स्वास्थ्य की बढ़ोतरी पर खर्च करें। सर, यह बात सुनने में बहुत अच्छा लगता है, पर कहते हैं, the devil lies in the details. जब मैंने इस बिल के प्रावधानों को गहराई से पढ़ा, तो इसमें कई चिंताजनक बातें सामने आईं। मैं कुछ clauses पर इस सदन का ध्यान आकर्षित करना चाहूँगा।

Contents Page

सर, सेक्शन 6 केंद्र सरकार को यह शक्ति देता है कि वह जनहित में सेस की मात्रा को कभी भी दोगुना कर दे। मेरा सवाल यह है कि यह जनहित की परिस्थितियाँ कौन तय करेगा? बिना किसी संसदीय बहस के रातों-रात टैक्स दोगुना कर देना लोकतांत्रिक मर्यादा के खिलाफ है, जो मैं समझता हूँ। सेक्शन 7 में कहा गया है कि इस सेस का उद्देश्य राष्ट्रीय सुरक्षा और सार्वजनिक स्थान पर खर्च होने वाले खर्चे को पूरा करना है - यह अच्छी बात है, पर इस बिल में ऐसा कोई प्रावधान ही नहीं दिया गया कि कितना पैसा हेल्थ में जाएगा, कितना सुरक्षा में जाएगा और आगे किस-किस सब- कॉलम में जाएगा, वह आधा-आधा होगा, 10 परसेंट यहां होगा, 90 परसेंट वहाँ होगा। यह तो सरकार जब चाहे इधर कर दे या उधर कर दे। अब हम सेक्शन 34 की बात करते हैं। वह सरकार को और बड़ा अधिकार देता है और वह यह है कि वह शेड्यूल वन में संशोधन करके, नोटिफिकेशन के द्वारा किसी भी नए गुड्स को, किसी भी सामान को इस टैक्स के दायरे में ले आए।

महोदय, टैक्स लगाने का काम संसद का है न्यायपालिका का नहीं। सर, यह तो वही हुआ कि सरकार संसद से एक कोरा चेक साइन करवा रही है और मांग कर रही कि हमें यह अधिकार दे दो कि हम जब चाहें, तब किसी गुड्स पर टैक्स लगा दें या सेस लगा दें और जो चाहें, उसका रेट निर्धारित कर दें।

सर, अब हम न्याय की तरफ जाते हैं। सेक्शन 21 कहता है कि कोई भी कोर्ट इसके तहत अपराध का संज्ञान तभी लेगी, जब संबंधित डिपार्टमेंट का कमिश्नर उसकी इजाजत देगा। यह तो इंस्पेक्टर राज वाली बात हो गई। अगर कोई अधिकारी गलती करता है, तो आम नागरिक कोर्ट भी नहीं जा सकता! सर, यह तो न्याय के खिलाफ है, यह मैं समझता हूँ।

सर, इसमें ऐसे ही और भी सेक्शन्स हैं, जो मुझे अव्यावहारिक लगता है, जैसे सेस वास्तविक उत्पादन पर नहीं होगा, बल्कि मशीनों की गिनती पर होगा। सर, मंदी आ गई, हड़ताल हो गया, फंड प्रॉब्लम आ गई, कुछ और इश्यूज़ आ गईं, लेकिन उसको तो गिनती के हिसाब से सेस देना पड़ेगा। ऐसे में एक छोटा व्यापारी, जिसकी 10 मशीनें हैं, वह तो टूट ही जाएगा। महोदय, अब मैं आज की स्वास्थ्य सेवाओं की वास्तविकता की बात करूंगा, जो कि एक डरावना पहलू है। सर, हम स्वास्थ्य की बात करते हैं, लेकिन 80 प्रतिशत डॉक्टर्स शहरों मैं हैं और ग्रामीण क्षेत्रों में 11,000 लोगों पर एक डॉक्टर है। यदि हम विशेषज्ञों की बात करें, तो ग्रामीण क्षेत्रों में 83% विशेषज्ञों की कमी है।

सर, कहते हैं -'Health is Wealth', लेकिन हकीकत यह है कि Health expenditure is removing the wealth. तंबाकू, पान मसाला जीडीपी का तो 1% नुकसान करता है और हमारे स्वास्थ्य बजट का 5 से 8% उनके इलाज में चला जाता है, मतलब सरकार जितना रेवेन्यू इकट्ठा करती है, उससे कहीं ज्यादा सरकार या लोगों का मिलाकर उनके इलाज पर खर्च हो जाता है। आम आदमी अपना इलाज कराने के लिए कर्जा लेता है। वह बीमारी से तो मरता ही है, उसका पूरा परिवार उसके मरने के बाद उस कर्जे में डूब कर मरता है।

Contents Page

सर, हम हेल्थ सिक्योरिटी का बिल ला रहे हैं, लेकिन दिल्ली में हम जैसे ही पार्लियामेंट से बाहर निकलते हैं, तो गैस चैम्बर में जी रहे हैं। दिल्ली में एक दिन में सांस लेने का मतलब 25 सिगरेट फूंकने के बराबर है। इस बिल में इसका कोई जिक्र नहीं है। प्रदूषण पर तो प्लान नहीं है, लेकिन टैक्स पर प्लान जरूर है।

सर, जब हम नेशनल सिक्योरिटी की बात करें, तो हमारा ध्यान जाता है कि आजकल नयी-नयी war techniques technologies आ गई हैं। ट्रेडिशनल गोली-बारूद, टैंक, हवाई जहाज तो है ही, लेकिन उनके अलावा अब drone war शुरू हो गई है। खासकर, मैं पंजाब से आता हूँ, जहाँ पाकिस्तान भर-भर के ड्रोन भेज रहा है, चिट्टा भेज रहा है, हथियार भेज रहा है। अब साइबर वॉर शुरू हो गई है, स्पेस वॉर शुरू हो गई है और ऑफकोर्स, हाइब्रिड वॉर शुरू हो गई है। आज एनिमी ऑन बॉर्डर भी है और ऑनलाइन भी है। सर, 2025 में अकेले भारत में 26 करोड़ साइबर हमले हुए हैं। हमारे पावर ग्रिड, बैंकिंग और रेलवे जैसे क्रिटिकल सेक्टर्स पर 650 वेल कोऑर्डिनेटेड हमले हुए हैं, जो पाकिस्तान सपोर्टेड स्टेट-एक्टर्स ने किए हैं।

महोदय, अब मैं इस बिल की सबसे बड़ी विडम्बना, यानी सेस की रियलिटी पर आता हूँ। जीएसटी या बाकी अन्य टैक्सों का पैसा राज्यों के साथ सीधे तौर पर बाँटना पड़ता है, लेकिन सेस का पूरा पैसा केंद्र अपने पास रखता है। 15वें वित्त आयोग की रिपोर्ट के अनुसार, ग्रॉस टैक्स रेवेन्यू में सरचार्ज का हिस्सा, जो कि 2011-12 में 10.4 प्रतिशत था, वह 2024 में बढ़कर 26% हो गया, यानी वह ढाई गुना बढ़ गया है। सेस का पैसा सेंटर के रेवेन्यू कलेक्शन का हिस्सा है, जिससे राज्यों को बहुत नुकसान हो रहा है।

सर, अगस्त, 2025 की कैग की रिपोर्ट है, जो कहती है कि "The Central Government has failed to transfer Rs. 3.69 lakh crore worth of cess collection to intended reserve." ...(**समय की घंटी**)...

श्री उपसभापति: अशोक मित्तल जी, अब आप कन्क्लूड कीजिए।

डा. अशोक कुमार मित्तल: जी, सर। सर, मेरे कुछ और सुझाव थे, पर आप उतना समय नहीं देंगे।

श्री उपसभापतिः अब आप कन्क्लूड कीजिए।

डा. अशोक कुमार मित्तल: सर, अब मैं कन्क्लूड कर रहा हूं। सर, जो हेल्थ सिक्योरिटी से नेशनल सिक्योरिटी बिल है, इसको तो आप पास कर ही देंगे, यह पास हो ही जाएगा।

श्री उपसभापतिः इसको मैं पास नहीं करता हूँ। इसको सदन पास करेगा।

Contents Page

डा. अशोक कुमार मित्तल: सर, इसको सदन पास कर देगा, पर यह सुरक्षा सिर्फ कागजों पर नहीं, जमीनी हकीकत में भी होनी चाहिए। अंत में, मैं अपनी बात कुछ पंक्तियों कहकर समाप्त करूँगा:

"जनता के खजाने को यूं ही न उड़ाना,
किए हैं जो वादे ईमानदारी से निभाना,
आम आदमी का स्वास्थ्य हो या देश का सैनिक,
हर एक जान जिम्मेदारी से बचाना।"

MR. DEPUTY CHAIRMAN: Thank you. Now, Shri Golla Baburao.

SHRI GOLLA BABURAO (Andhra Pradesh): Sir, I thank you very much for permitting me to speak on this important piece of legislation which proposes to levy the cess on production of *pan masala*, and the money so collected will be used to take care of public health and national security. The cause of the Bill is laudable and, hence, I support this Bill on behalf of the YSR Party. There are two issues. One is to improve the public health and the second is banning of intoxicating substances. The first part of it is being addressed through the Bill and the second part was addressed through the Central Excise Bill passed in this very House on the 4th of this month. Sir, the second point I wish to make is about healthcare. The Bill is giving emphasis on healthcare. Every State has to give importance to public health. Public health can only be achieved if you have doctors. Doctors can be produced through medical colleges. When we have Government medical colleges, we can provide healthcare to the poor and downtrodden. Nowadays, it is very difficult to get permission to start medical colleges in Government sector. If we get such an opportunity, I feel, no one on earth will convert those Government medical colleges into private medical colleges. I am saying this because doctors coming out of Government medical colleges have to mandatorily work in rural and remote areas to serve the poor. *...*(Interruptions)*...

MR. DEPUTY CHAIRMAN: Please speak on the subject. Only that will go on record. I am requesting you speak on the subject.

* Not recorded.

Contents Page

SHRI GOLLA BABURAO: Sir, this is part of the Bill. If he had anything to say, he can raise the issue after my speech.*

MR. DEPUTY CHAIRMAN: It is not discussing a State decision. Please speak on the Bill.

SHRI GOLLA BABURAO:*

MR. DEPUTY CHAIRMAN: Shri Golla Baburao, please speak on the subject, not on the State issue. Only that will go on record which is relevant to the subject.

SHRI GOLLA BABURAO: Sir, I am speaking on the subject.

MR. DEPUTY CHAIRMAN: You are not speaking on the subject. अगर आप सबजेक्ट पर बोल रहे होते, तो मैं बीच में interfere नहीं करता।

SHRI GOLLA BABURAO: The next point I wish to make is this. The Bill says that the more you manufacture pan masala and similar goods, which is a great health hazard, and one of the reasons for cancer and other diseases in the country and ruining families, the higher the Cess would be. If one looks at Clause 7*(1)* of the Bill, it clearly says that 'Health Security se National Security Cess' shall be levied for the purpose of meeting the expenditure on national security and for public health. But here I wish to know this from the hon. Minister. She has not specified the activities of national security for which this cess is going to be used or, for that matter, she has not mentioned how the cess is going to be used for public health. I feel, at least, she could have given broad contours of how the proposed cess is going to be utilized. This is a very well thought-out Bill and meticulously drafted one. I am saying this because so far the Government has a major challenge with pan masala manufacturers. It is because manufacturers basically underreport their production as it is very easy to stuff large quantities into small packets.

Mr. Deputy Chairman, Sir, if you look at Clause 5 of the Bill, it outlined three parameters for Cess computation: the relevant process, the speed or capacity of the machine and the weight of goods packed per pouch, tin, or container. And manufacturer is required to file a self-declaration, stating these parameters, which an

Contents Page

appropriate officer will verify and calibrate in the next step. Through this, the Government is aiming to close the loopholes or gaps, strengthening oversight and discouraging tax evasion. So, I welcome this move.

Sir, the next point is about cess. In the written reply to a question in the last Session, the hon. Finance Minister informed that the Government had collected Rs. 19.4 lakh crore in the form of cess over the last five years starting from financial year 2020- 21. And for the financial year 2025-26, the Government has budgeted a cess collection of Rs. 4.18 lakh crore -- 8.19% more than the Revised Estimates of financial year 2024-25. My point is that since cess and surcharges are not being shared with the States, in spite of repeated requests by the States, I would like to seek clarification from the hon. Minister whether the proceeds of Health Security se National Security Cess are going to be shared with the States since Health is a State Subject and it is the primary responsibility of States to implement schemes and programmes relating to health.

With these submissions, I support the Bill. Thank you, Sir.

श्रीमती सुलता देव (ओडिशा): उपसभापति महोदय, The Health Security se National Security Cess Bill, 2025 पर बोलने के लिए मौका देने के लिए मैं आपकी आभारी हूं। सर, आज मॉर्निंग में जब यह बिजनेस अपलोड नहीं हुआ था, तो this is a money bill बोला गया। यह जनता के स्वास्थ्य की बात है, तो यह मनी बिल कैसे हो सकता है। अगर देखा जाए कि जनता की सुरक्षा की बात है, तो यह मनी बिल कैसे हो सकता है?

श्री उपसभापति: माननीय सुलता जी, आपकी सूचना के लिए, Sulataji, hon. Speaker takes decision on the merit of the Bill कि कौन-सा मनी बिल है और कौन-सा नहीं है?

SHRIMATI SULATA DEO: Okay. Another thing is जब मैं बोलती हूं कि स्टेट को भी उसका हक मिलना चाहिए, क्योंकि लेने के टाइम पर गणतंत्र और डेमोक्रेटिक की बात बोलते हैं और देने के टाइम पर £हो जाते हैं। देने के टाइम में एक क्षेत्रवाद की मानसिकता दिखती है। यह हेल्थ से लेकर नेशनल सिक्योरिटी का जो सेस है, तो हमारे यहां पर ओड़ीया भाषा में बोलते हैं &"Betel leaf and cigarettes aren't just casual indulgences; before you know it, they drain your money without notice." हम लोग दो-तीन दिन पहले डिस्कशन कर रहे थे कि पान, तम्बाकू

£ Exupnged as ordered by the Chair.

& English translation of the original speech delivered in Odia.

Contents Page

और गुटखा पर कैसे ज्यादातर जीएसटी बढ़ाया जाए और आज इस पर डिस्कशन कर रहे हैं। हम लोग इसके पैसे लेकर देश की सुरक्षा में लगाएं। देश की सुरक्षा के लिए आप टैक्स भी लगा सकते हैं। हम लोग अभी भी टैक्स दे रहे हैं और भी टैक्स दे सकते हैं, मगर पान, तम्बाकू और गुटखे का पैसा देश की सुरक्षा में कैसे खर्च होगा? जब देश की सुरक्षा की बात आती है, देश की सुरक्षा का मामला हो, हमेशा बीजू जनता दल देश के साथ खड़ा रहता है, सरकार के साथ खड़ा रहता है। चाहे वह पुलवामा अटैक हो, चाहे ऑपरेशन सिंदूर से लेकर कोई भी मामला हो। हम अभी भी देश के साथ खड़े हैं। मगर स्वास्थ्य के बारे में बात करें, तो सेस और सरचार्ज की बात करें, तो यह divisible pool के अंडर नहीं आता, फिर क्यों इसको इतना बढ़ा रहे हैं? इसमें clarity नहीं है कि राज्यों को कितना पैसा जाएगा, किस-किस प्रोग्राम में जाएगा। इसमें क्लीयर होना चाहिए। ऊपर से जब देखेंगे कि बहुत सारे ऐसे - जो सीएजी की रिपोर्ट में भी है कि 2019 के सेस के बहुत सारे पैसे, जो डिपोज़िट हुए थे, वह भी आज तक पूरे खर्च नहीं हो पा रहे हैं। जो डेडिकेटिड अकाउंट में सेस का पैसा डिपोज़िट होना है, वे सेस का पैसा डेडिकेटिड अकाउंट में डिपोज़िट होता है या नहीं होता है, मगर जहां खर्चा करने के लिए चाहिए, वहां नहीं हो पाता है। इसका क्या रीज़न है? जहां खर्चा होना चाहिए, वहां खर्चा कीजिए और सबसे बड़ी बात यह है कि ओडिशा जैसे स्टेट के लिए में हम लोगों ने बार-बार डिमांड की है कि हमें और चार एम्स चाहिए। चाहे वेस्टर्न, साउथ और पश्चिम ओडिशा हो, मयूरभंज हो, सम्बलपुर हो, इन सब जिलों में एम्स की स्थापना कीजिए। जब लोग इतना टैक्स भी देते हैं, मगर हमारी बात नहीं सुनी जाती है। हम ओडिशा के मुख्य मंत्री श्री नवीन पटनायक थे, उन्होंने तीन हॉस्पिटल्स से 8 हॉस्पिटल्स ज्यादा बनाए, जिससे उनकी संख्या 11 हो गई। ...(व्यवधान)...

श्री उपसभापति: आप बिल पर बोलिए।

श्रीमती सुलता देवः और फिर हम बोलेंगे कि हमारी डिमांड रहेगी कि जो हेल्थ इश्यू रहा है, अब BSKY ज्यादातर बंद कर चुके हैं। BSKY नहीं चल रही है, जिससे बहुत लोग हैरान हो रहे हैं। आयुष्मान भारत को लेकर मैंने ख्याति हॉस्पिटल के बारे में बताया था कि वहां किस तरह से करप्शन हो रहा था, उसके बारे में मैंने विवरण दिया था। ...(व्यवधान)...

श्री उपसभापतिः सुलता जी, आप बिल के पक्ष और विपक्ष में बोलिए।

श्रीमती सुलता देव: सर, मैं बिल के बारे में ही बोल रही हूं। मैं यहां पर एक बात और बोलना चाहूंगी। सर, federal structure में आप राज्यों को जो क्षमता देते हैं, जो पैसा देते हैं, आप वह उनको मत दिया कीजिए। मुझे आज यहां पर लेट फाइनेंस मिनिस्टर श्री अरुण जेटली जी की बात याद आ रही है। वे हमेशा चाहते थे कि राज्यों को ज्यादा पैसा दिया जाए। जो राज्य नीचे चले जाते थे, जिनकी फाइनेंशियल स्थिति वीक होती थी, उन्हें ऊपर कैसे उठाया जाए - वे इसके बारे में

सोचते थे, लेकिन हम लोगों को दस सालों से नीचे से और नीचे धकेला जा रहा है, क्योंकि हम लोगों को सेस और सरचार्ज का पैसा ही नहीं मिलता है। सेस और सरचार्ज का पैसा दस साल में 10 परसेंट से बढ़कर 25 परसेंट तक हो गया है, लेकिन इसमें से सारी स्टेट्स को क्या मिलता है? उन्हें कुछ नहीं मिलता है। सर, मैं इसके लिए यह कहना चाहती हूं कि इस पर जो सेस लगाया जा रहा है, यह सेस न लगाकर टैक्स लगाया जाए। टैक्स लगाने के साथ-साथ यह divisible pool में आएगा और सारी States को मिलेगा।

महोदय, मैं एक और बात की demand करूंगी कि जो गुटखा, तंबाकू, खैनी वगैरह हैं, इन्हें पूरी तरह से ban किया जाए। इनके चलते कैंसर हो रहा है। कैंसर के मरीज 2-3 लाख रुपये के इंजेक्शन नहीं खरीद पाते हैं। इसे कौन करेगा? सर, आप एक बार Tata Memorial अस्पताल में जाकर देखिएगा कि वे लोग कैंसर की वजह से किस हालत में हैं। इनकी वजह से कैंसर हो रहा है, इसलिए इन्हें बंद कीजिए। हम लोग सारी States में ban करते हैं, लेकिन आप आज भी schools and colleges के सामने देखिएगा कि गुटखा और तंबाकू जैसे पदार्थ आसानी से मिलते हैं। ...(**समय की घंटी**)... इन्हें खाकर बच्चे सुस्त होते हैं और उन्हें कैंसर होता है। इसी के चलते मैं इस बिल के बारे में यह कहना चाहती हूं कि इसे Select Committee में भेजा जाए।

उपसभापति जी, सदन में अपनी बात रखने का अवसर देने के लिए आपका बहुत-बहुत धन्यवाद।

MR. DEPUTY CHAIRMAN: Dr. M. Thambidurai.

DR. M. THAMBIDURAI (Tamil Nadu): Sir, on behalf of A.I.A.D.M.K. Party and my Party's General Secretary, Edappadi K. Palaniswami, I rise to support the Health Security Se National Security Cess Bill, 2025 that secures India's national preparedness for both security, death threats and public health emergencies. For the first time, the Bill creates a permanent statutory funding mechanism dedicated to national security and health emergencies. Earlier Governments relied on ad-hoc basis but this Government has taken a strong action. The Bill marks a major shift towards the institutional, systematic and stable preparedness for future challenges. The cess is levied only on specific accessible goods ensuring no burden on essential household items. I want to mention about federalism and State rights because Clause 34 of the Bill empowers the Central Government to levy the State cess. Who brought this kind of Constitution? It is not the BJP Government. It was previously a part of the Bill. I

also appreciate when Shri Gohil, the Congress MP spoke about the State rights and cooperative federalism.* ...*(Interruptions)*...

MR. DEPUTY CHAIRMAN: Please. ...*(Interruptions)*...

DR. M. THAMBIDURAI: I am mentioning the constitutional thing, when some Member is speaking about it. ...*(Interruptions)*...

MR. DEPUTY CHAIRMAN: I am requesting him to speak on the Bill. ...*(Interruptions)*... Tiruchi*ji*, I am requesting him. ...*(Interruptions)*...

DR. M. THAMBIDURAI: The DMK Member said.....*(Interruptions)*...

MR. DEPUTY CHAIRMAN: No, nothing. ...*(Interruptions)*... You are a very senior Member, please. ...*(Interruptions)*... Please speak on the Bill. ...*(Interruptions)*... For or against the Bill. ...*(Interruptions)*...

DR. M. THAMBIDURAI: The DMK Member said, quoting the *Thirukkkural*, that the State Governments are paying heavy taxes. ...*(Interruptions)*... It is applicable to the State Government of Tamil Nadu also. ...*(Interruptions)*... They are paying more taxes. ...*(Interruptions)*...

MR. DEPUTY CHAIRMAN: Please speak on this Bill and not State Government. ...*(Interruptions)*...

DR. M. THAMBIDURAI: I am liable to answer to the DMK Government. ...*(Interruptions)*...

MR. DEPUTY CHAIRMAN: No, no. ...*(Interruptions)*... Hon. Minister would do that. ...*(Interruptions)*... The hon. Minister would do that, not you. ...*(Interruptions)*...

DR. M. THAMBIDURAI:*

---

* Not recorded.

MR. DEPUTY CHAIRMAN: Please speak on the Bill. ...*(Interruptions)*...

DR. M. THAMBIDURAI: *

MR. DEPUTY CHAIRMAN: No, no. ...*(Interruptions)*... Nothing would go on the record, you know. ...*(Interruptions)*... Nothing would go on the record. ...*(Interruptions)*... Nothing would go on the record. ...*(Interruptions)*... You speak on the Bill. ...*(Interruptions)*... Thambiduraiji, please speak on the Bill. ...*(Interruptions)*...

DR. M. THAMBIDURAI: *

MR. DEPUTY CHAIRMAN: You are a very senior and seasoned man. ...*(Interruptions)*... Please speak on the Bill and only that would go on the record. ...*(Interruptions)*...

DR. M. THAMBIDURAI: * ...*(Interruptions)*...

MR. DEPUTY CHAIRMAN: Please speak on this Bill. ...*(Interruptions)*... You are a very senior Member. ...*(Interruptions)*...

DR. M. THAMBIDURAI: *

MR. DEPUTY CHAIRMAN: No; that is not the subject we are discussing here.

DR. M. THAMBIDURAI: This subject is written. When you allow me, I will speak on the subject.

MR. DEPUTY CHAIRMAN: No; no. For your convenience, I will read the subject. Please.

---

* Not recorded.

DR. M. THAMBIDURAI: I have a right to answer for that also.

MR. DEPUTY CHAIRMAN: I have requested them also.

DR. M. THAMBIDURAI: Shri Shaktisinh Gohil, Congress Member, said...

SHRI TIRUCHI SIVA: Sir,... ...*(Interruptions)*...

MR. DEPUTY CHAIRMAN: Please. ...*(Interruptions)*...

DR. M. THAMBIDURAI:*

MR. DEPUTY CHAIRMAN: Please speak on this Bill. ...*(Interruptions)*...

DR. M. THAMBIDURAI: I am speaking in Parliament. What they are telling is about co-operative federalism. Everybody is realizing that it is the Rajya Sabha and Council of States.*

MR. DEPUTY CHAIRMAN: It is over now. ...*(Time-Bell rings.)*... Please. ...*(Interruptions)*...

DR. M. THAMBIDURAI:* Thank you, Sir.

SHRI TIRUCHI SIVA: Sir, please. ...*(Interruptions)*...

MR. DEPUTY CHAIRMAN: Hon. Tiruchi Siva*ji*, I have already told that only those things will go on record which he has spoken on the subject. Please. ...*(Interruptions)*

DR. M. THAMBIDURAI: Sir, I have spoken on the subject.

* Not recorded.

MR. DEPUTY CHAIRMAN: To your Member also, I have told the same thing. ...*(Interruptions)*... Please. ...*(Interruptions)*... *Mananiya* Shrimati Sudha Murty. Please.

SHRIMATI SUDHA MURTY (Nominated): Sir, I congratulate Madam Nirmala*ji* for bringing out such a beautiful Bill which is very, very essential for increasing the cess. There is a saying in Sanskrit, 'वज्रादपि कठोराणि मृदूनि कुसुमादपि', that means some decisions when you take, it is very hard like cutting a diamond, but when you go inside, it is as soft as a flower. This Bill is like that. For people who eat *jarda, gutka, kheni*, whatever name you call it, depending on the language, for them, it is very tough. But, the use of that money in health and country's security is very important. It is very good to our country, 'मृदूनि कुसुमादपि' that is what I say.

Sir, I have a small request to Madam. It is good that you have increased the tax, but this money should also go for the health awareness programme. There are many good health awareness programmes in today's scenario in many States, but more health awareness is needed because it should go to the grass-root level. I have seen and I have worked with poorest of the poor people, particularly, the cancer patients. I know how they suffer, particularly when a woman gets cancer, husband just leave her because it is so expensive, he cannot afford. The reverse is not true. But, by and large, I have seen people suffering. And, why it happens? It is because there is no awareness. The awareness can be brought about in many ways and at many levels, like street dramas, conversation on that, podcasts, etc. They do hundreds of podcasts on unnecessary things, but podcasts on this is important. My request is that it should be included in textbooks at high school and college level, because that is a catchment area. Children are young, they are in school, it is an impressionable age. At that time, if we tell ill-effects of eating *gutka*, that will really help them to understand and they grow up with that fear, like, when you are children, you get used to taking bath every day. And, they also tell their parents the ill-effects in the long-run. So, I feel this part of money should go for awareness, particularly in education. This is one.

Sir, Second thing is this. There is a report that thousands of crores of money is spent on cleaning *gutka* stains at railway stations, platforms and public places. If we could stop this one or reduce this one, we can also have a better civic sense. When you think of your childhood, you might have met many people. But, when you think of

Contents Page

your childhood, you remember who taught you what, and lifelong you understand that concept. This is the reason, I say, when children are young, we should teach them that this is *gutka*, what happens if you eat, what happens if you drop it. And, this should become an essential part of awareness. So, a little bit of money should be given for awareness and education. … *(Time-Bell rings.)*… *Jai Hind*, Sir! Thank you very much for giving me an opportunity.

MR. DEPUTY CHAIRMAN: Dr. John Brittas. Sorry! Shri Ravi Chandra Vaddiraju. He will speak in Telugu. Not present. Now, Dr. John Brittas.

DR. JOHN BRITTAS (Kerala): Sir, you rightly called me. Let me confide that I have high regards for the Finance Minister. I admire her erudition, ebullience and also the eloquence. I am proud that we share the same *alma mater*, JNU. Though her colleagues consider it as an anti-national university, I am very proud to say that we are from the same university. Sir, I have not seen such a piece of legislation, I have been looking at many pieces of legislations. Such lofty ideals, only Nirmala*ji* can bring such a Bill, to help the State emancipate the health sector and to protect the borders! See the wide contours of this Bill. What is the reality? Let us be very clear about it. The pan masala cess will end in 2026. Madam, is it correct? She wants to rechristen the old cess in the name of protecting the public health and this is just a smoke-screen. Let her extend it. But my qualms with her is that she has promised that she will share it with the States. But what is the formula? Has she brought in certain procedures as to how much will she give to health, how much will she give to national security? What is that? We cannot go by the eloquence of a Minister because tomorrow, somebody else would tweak it. So, my request to the hon. Finance Minister is that let us make it abundantly clear as to what is the criteria of this devolution that she is promising.

Sir, you know that we are in a gas chamber in Delhi. When I talk in terms of a smoke-screen, of course, it suits with Delhi's climate. She has been always blaming the States, at least, the Opposition-ruled States of not managing the resources. Yes, Madam, you always say, "We give so much of money to you, but you do not spend it properly." Madam, you can respond to me. We are very bad, we have given education and health to all.

MR. DEPUTY CHAIRMAN: Please respond to the Chair.

DR. JOHN BRITTAS: We are very bad, Sir. We have eradicated extreme poverty, we are very bad. An average *Malayali* lives ten years more than the people in the States which the BJP rules. We are worst. My request to the hon. Finance Minister is that there is a trust deficit, at least, between the Union Government and the States ruled by the Opposition parties. Let us make it abundantly clear as to how she is going to channelize the resources to the States. What is the formula? Will she again rely on the Centrally—sponsored scheme? Will she bring in certain criteria which we cannot implement? Will she bring in conditionalities and then block the fund? Thousands of crores of fund which we deserve is being blocked at the Union level on one pretext or the other. So my request to the hon. Finance Minister is, make it abundantly clear as to what you are going to do with this money. How much are you going to spend for the national unity? Will you use this security amount for bringing in surveillance on the people because that also is part of national security! Sir, already, there have been references with the CAG reports. She always says that she has given Rs.6 lakh crores to the States. There is no data to confirm that and the CAG has already said that. What did they say? CAG talked about inappropriate accounts, which Shaktisinh*ji* has already quoted. Every time, she speaks about giving GST rebate to the people. The estimate which the Government has projected is Rs. 48,000 crores.*

MR. DEPUTY CHAIRMAN: Brittas*ji*, *is an unparliamentary word. It will not go on record. Please.

DR. JOHN BRITTAS: Okay; it has been taken away. You gave a discount of Rs. 10,000 for somebody who bought a car but...

MR. DEPUTY CHAIRMAN: Please speak on the subject, not on Indigo. ...*(Interruptions)*... That only will go on record.

DR. JOHN BRITTAS: But triple the amount which you have charged has gone. Is it not a fact? My question to her is: Is it not a fact that cess andsurcharge which used

* Not recorded.

Contents Page

to be 8.6 per cent has gone up to 30 per cent? Is it not a fact that the 14th Finance Commission had asked for amendment of the Constitution so that even that cess can be part of the divisible pool? Is it not a fact that the 15th Finance Commission also underscored the disparity between the Centre and the State noting that Central Government possesses around 63.7 per cent of resources but incurs only 37.6 per cent of expenditure, whereas, States have only 37.3 per cent of resources, but incur 62.4 per cent expenditure?

MR. DEPUTY CHAIRMAN: Please conclude, Dr. John Brittas.

DR. JOHN BRITTAS: Sir, my only request to the hon. Finance Minister is: Don't take this House for a ride. Let she talk in terms of having lofty ideals. Please do categorically state what are you going to do with this cess, how you are going to give the money to the States, how much you are going to spare for the national security. Thank you very much.

MR. DEPUTY CHAIRMAN: Thank you. Now, Shri Milind Murli Deora.

SHRI MILIND MURLI DEORA (Maharashtra): Sir, I stand to support the Cess Bill and I am extremely thankful to our hon. Finance Minister, Shrimati Nirmala Sitharaman, first for bringing tobacco products under the Central Excise last week and, through this Bill, now Pan Masala will come under an additional cess levy. Sir, with your permission, I would like to remember my late father, who was a Member of this House, who, in 1999, -- I had conveyed this to the hon. Finance Minister. -- filed a PIL in the Supreme Court to ban smoking in public places and, at that time, there were about 12 crore smokers across India. It is his PIL and the Supreme Court judgement subsequently two years later, in 2001, which led to a complete ban on smoking in public places from restaurants to train stations, airports, office meetings, which had a huge impact in reducing the number of second-hand deaths that could have arisen out of cancer.

Sir, as far as Pan Masala goes, tobacco goes, there is obviously no debate and discussion as to the harmful carcinogenic disadvantages of consuming these products. But, I would like to highlight a growing trend, which is a global trend, with regards to another product which sometimes escapes the public attention, which is

Contents Page

equally carcinogenic and also leads to cancer, heart disease and lung disease and that product is called alcohol. Sir, in 2021, the Lancet Oncology Study found that in India, alcohol contributes to almost 62,000 new cancer cases. Globally, WHO attributes 2.6 million deaths in just one year-2019-to harmful alcohol use, not necessarily to recreational alcohol use, but to harmful alcohol use. Recently, countries like South Korea and Ireland have started introducing prominent warning labels on alcoholic beverages, very similar to what you find on tobacco products, like a pictorial warning, which warns customers and consumers about the carcinogenic risks of alcohol. And, mind you, Sir, this is also in a country like Ireland, where almost 2 to 3 per cent of its GDP comes from alcohol consumption. But, the Government took a view that while we are earning revenue from alcohol, it is also causing other societal and health harms and, therefore, we should put these pictorial warnings. Recently, in the United States, the Surgeon General identified alcohol as the third leading preventable cause of cancer, responsible for 100,000 cancer cases and 20,000 deaths annually. What is very interesting is that this trend, in a country like the United States, which is known for alcohol consumption, the share of Americans under the age of 35 who drink has fallen in the last 20 years from 72 to 62 per cent. Therefore, my limited suggestion, with the limited time I have, to the hon. Finance Minister is very straightforward. As we expand the scope of this Cess Bill, I would urge the hon. Finance Minister, through you, to kindly consider cess or Central levy on alcohol, not to prohibit drinking, but to deter excessive consumption. I am also fully aware of the fact that the Centre does not have the power to levy VAT and Central excise duties on alcohol. That is the prerogative of the State Governments. But just as, through this Bill, the hon. Finance Minister is imposing a levy on the machinery used to produce and package Pan Masala, one idea could be to impose Central excise duty or customs duty or even compensation cess on equipments used in breweries and distilleries. For example, there is brewery machinery, there are fermentation tanks, bottling lines, packaging systems, distillation columns, etc. All of these will serve three primary objectives. One is certainly they will increase revenue for the Government of India. Secondly, imposing customs duty on imports of these equipments can support and encourage *atmanirbharta* in the production of these equipment. Thirdly, this will be a very subtle nudge against excessive alcohol consumption, without harming the growing artisanal and traditional industry base in our country.

Contents Page

With these words, I congratulate the hon. Finance Minister for very deftly aligning revenue collection objectives of the Finance Ministry with public health objectives. Thank you very much.

डा. सिकंदर कुमार (हिमाचल प्रदेश): उपसभापति महोदय, आपने मुझे बहुत ही महत्वपूर्ण बिल "The Health Security se National Security Cess Bill, 2025" पर बोलने का अवसर दिया है, इसके लिए आपका बहुत-बहुत आभार।

[**उपसभाध्यक्ष (श्री तिरुची शिवा)** *पीठासीन हुए।*]

उपसभापति महोदय, मैं आज इस सदन में एक ऐसे विषय पर बोलने के लिए खड़ा हूं, जो केवल स्वास्थ्य से जुड़ा मुद्दा नहीं है, यह हमारी राष्ट्रीय सुरक्षा, हमारी अर्थव्यवस्था और हमारे नागरिकों के सुरक्षित भविष्य का विषय है। इस विधेयक का लक्ष्य स्वास्थ्य सुरक्षा, पब्लिक हेल्थ और राष्ट्रीय सुरक्षा (national security) के लिए वित्तीय संसाधन बढ़ाना है। खासकर पान मसाला और सिगरेट जैसे स्वास्थ्य के लिए हानिकारक उत्पादों पर cess लगाकर, यह बिल न केवल स्वास्थ्य को बढ़ावा देगा, बल्कि राष्ट्रीय सुरक्षा के लिए भी धन जुटाएगा, जिससे भारत की रक्षा और जन-स्वास्थ्य की व्यवस्था मजबूत होगी।

उपसभापति महोदय, अगर हम पिछले एक दशक के हेल्थ सेक्टर पर गौर करें, तो पिछले 10 वर्षों में स्वास्थ्य क्षेत्र में, भारत में एक मेडिकल क्रांति आई है। उसका श्रेय अगर किसी को जाता है, तो हमारे देश के यशस्वी प्रधान मंत्री आदरणीय मोदी जी और हमारे उस समय के भी स्वास्थ्य मंत्री और वर्तमान में भी स्वास्थ्य मंत्री आदरणीय जे.पी. नड्डा जी को जाता है। अगर हम 2013-14 का स्वास्थ्य बजट देखें, तो वह 37,330 करोड़ रुपये से बढ़कर, आज 2025-26 का हमारा स्वास्थ्य बजट लगभग 1 लाख करोड़ रुपये का है और इसमें 167.50 प्रतिशत की वृद्धि हुई है। यानी इसमें एक बहुत बड़ी वृद्धि हुई है। हेल्थ इंफ्रास्ट्रक्चर में वृद्धि हुई है और इसका भी बहुत बड़ा विस्तार हमारे देश में हुआ है। हेल्थ केयर एक्सेसिबिलिटी का एक्सपेंशन हुआ है, मेडिकल फैसिलिटीज़ का अपग्रेडेशन हुआ है। मेडिकल एजुकेशन और रिसर्च के क्षेत्र में भी हम काफी आगे बढ़े हैं। इन सब की वजह से देशवासियों को आज के दिन क्वालिटी हेल्थ सर्विसेज़ मिल रही हैं।

महोदय, अगर मैं हेल्थ इंफ्रास्ट्रक्चर को देखूं, तो पिछले समय में, 2014 में हमारे देश में जहां 387 मेडिकल कॉलेजेज़ थे, आज बढ़कर 818 मेडिकल कॉलेजेज़ हैं। इस प्रकार, आज दुनिया में सबसे ज्यादा मेडिकल कॉलेजेज़ हमारे देश में हैं। इसका भी गौरव अगर किसी को जाता है, तो हमारे देश के प्रधान मंत्री आदरणीय मोदी जी को जाता है। अगर हम एमबीबीएस की सीट्स की स्थिति देखें, तो 2013-14 में जहां 51,000 थीं, वह बढ़कर आज 1.29 लाख हो गई हैं, यानी उनमें 2.5 गुना वृद्धि हुई है। यह भी एक बहुत बड़ी बात है। आज हेल्थ क्षेत्र में भारत ने केवल एक दशक में उतनी क्षमता बनाई, जितनी स्वतंत्रता के 60 वर्षों में नहीं बनाई थी।

Contents Page

उपसभापति महोदय, यह केवल विकास नहीं, बल्कि यह राष्ट्र निर्माण है। 2018 में शुरू की गई दुनिया की सबसे बड़ी स्वास्थ्य सुरक्षा योजना 'आयुष्मान भारत' है, जिसके तहत आज 55 करोड़ लोगों को 5 लाख रुपये के बीमा कवर का लाभ मिल रहा है। उपचार इसके माध्यम से सरकारी व निजी अस्पतालों में करोड़ों परिवार कैशलेस करवा रहे हैं। अगर हम एम्स की स्थिति देखें, तो 2013-14 में जहां 7 एम्स थे, आज बढ़कर 22 से ज्यादा एम्स हमारे देश में हो गए हैं। यह भी एक बहुत बड़ी बात हमारे देश में स्वास्थ्य क्षेत्र में हुई है। अगर हम डॉक्टर और पॉपुलेशन ratio को देखें, तो जहाँ यह 2014 में 1:2000 थी, आज यह ratio घट कर 1:811 रह गई है। यह भी स्वास्थ्य क्षेत्र में एक बहुत बड़ी कामयाबी दिखाई देती है। आज भारत दुनिया के सबसे बड़े स्वास्थ्य जन-बल का निर्माण कर रहा है। 2013-14 से हमारा बजट बढ़ा है, मेडिकल सीट्स बढ़ी हैं, यूजी और पीजी की मेडिकल सीट्स बढ़ी हैं। उसके साथ-साथ मैं यह कहना चाहता हूँ कि मैं एक छोटे-से पहाड़ी क्षेत्र, हिमाचल प्रदेश से आता हूँ। मैं समझता हूँ कि हमारे हिमाचल प्रदेश को एक विश्वस्तरीय स्वास्थ्य संस्थान 'एम्स' मिलना एक बहुत बड़ी बात है। उसके लिए भी मैं नरेन्द्र मोदी जी का और हमारे स्वास्थ्य मंत्री आदरणीय जेपी नड्डा जी का बहुत-बहुत आभार प्रकट करता हूँ। हिमाचल प्रदेश को विश्वस्तरीय स्वास्थ्य संस्थान 'एम्स' के साथ-साथ चार-चार मेडिकल कॉलेजेज़, 1,900 करोड़ रुपए का बल्क ड्रग पार्क्स और 350 करोड़ रुपए का मेडिकल डिवाइस पार्क मिला। उसके लिए भी मैं केंद्रीय सरकार का बहुत-बहुत आभार प्रकट करता हूँ। इसके साथ-साथ हिमाचल प्रदेश के ऊना में 450 करोड़ रुपए का पीजीआई सैटेलाइट सेंटर बन रहा है, उसके लिए भी मैं केंद्रीय मंत्री आदरणीय नड्डा जी का बहुत-बहुत आभार प्रकट करता हूँ।

उपसभाध्यक्ष महोदय, हमारे देश में कोविड-19 महामारी आई। पहले जब विश्व में कोई महामारी आई, तब जिस गंभीर बीमारी का इलाज विदेशों में आज शुरू होता था, तो हमारे देश में 15-20 साल के बाद उस बीमारी का इलाज शुरू होता था और आज कोरोना महामारी पूरे विश्व में आई और मुझे यह बताते हुए हर्ष हो रहा है कि आज पूरे विश्व में सबसे पहले कोरोना वैक्सीन किसी देश ने विकसित की, तो हमारे देश भारत ने की - यह भी बहुत बड़ा बदलाव हुआ है। मैं इसका भी श्रेय केंद्र सरकार को देना चाहता हूं।

उपसभाध्यक्ष महोदय, कोविड-19 ने हमें एक गहरी सीख दी। एक अदृश्य वायरस ने पूरे विश्व को हिला दिया। यह केवल अस्पतालों की चुनौती नहीं थी, यह अर्थव्यवस्था की चुनौती भी थी, सैन्य तत्परता की चुनौती भी थी, राष्ट्र की समग्र सुरक्षा की चुनौती भी थी। इसी सच्चाई को स्वीकार करते हुए सरकार आज सदन में 'हेल्थ सेक्योरिटी से नेशनल सेक्योरिटी सेस बिल, 2025' लेकर आई है, जो पहली बार स्वास्थ्य सुरक्षा को राष्ट्रीय सुरक्षा का अभिन्न हिस्सा मानती है।

माननीय उपसभाध्यक्ष महोदय, मैं इस बिल के पांच प्रमुख प्रभाव आपके समक्ष, सदन के समक्ष रखना चाहता हूँ। पहला, स्वास्थ्य सुरक्षा और राष्ट्रीय सुरक्षा से संबंधित - आज युद्ध सिर्फ सीमाओं पर नहीं लड़े जाते, बल्कि बायो वारफेयर और महामारी भी आधुनिक युग के खतरे हैं। यदि स्वास्थ्य कमजोर है, तो राष्ट्र कमजोर है। इस बिल का मूल सिद्धांत यही है। दूसरा,

Contents Page

आपातकालीन स्वास्थ्य प्रतिक्रिया को मजबूत बनाना - यह बिल यह सुनिश्चित करता है कि देश में किसी भी महामारी, वायरस या जैविक खतरे की स्थिति में एकीकृत राष्ट्रीय प्रतिक्रिया हो, सेना, स्वास्थ्य विभाग, नागरिक प्रशासन, सभी मिल कर एकसाथ कार्य कर सकेंगे। तीसरा, स्वास्थ्य अवसरंचना का आधुनिकीकरण - शहर ही नहीं, गाँव, कस्बों तक अस्पताल, लैब, दवाइयाँ, ऑक्सीजन, प्रशिक्षित स्टाफ - इन सब की तैयारी का नियमित राष्ट्रीय मूल्यांकन इस बिल के माध्यम से होगा और इसकी कमियाँ भी नहीं छुपाई जाएँगी, सुधार भी इस बिल के माध्यम से होगा। फोर्थ, हेल्थ डेटा व साइबर सुरक्षा - माननीय उपसभाध्यक्ष महोदय, आज का युग डेटा का युग है। स्वास्थ्य डेटा का दुरुपयोग किसी भी राष्ट्र को कमजोर कर सकता है। यह बिल स्वास्थ्य डेटा को राष्ट्रीय सुरक्षा के स्तर पर संरक्षित करता है। पाँचवाँ, वैश्विक व क्षेत्रीय सहयोग - महामारियां पासपोर्ट चेक नहीं करतीं, इसलिए यह बिल अंतर्राष्ट्रीय संगठनों और पड़ोसी देशों के साथ साझा रणनीति और सहयोग को मजबूत करता है।

माननीय उपसभाध्यक्ष महोदय, यह बिल केवल कानून नहीं है, बल्कि यह एक रणनीतिक शिलान्यास है, यह एक ऐसा कदम है, जो आने वाले वर्षों में भारत को किसी भी स्वास्थ्य आपदा के सामने सशक्त, तैयार और आत्मनिर्भर बनाएगा। यह बिल कहता है कि राष्ट्र की सुरक्षा सिर्फ सीमा की सुरक्षा नहीं, बल्कि नागरिकों के स्वास्थ्य की सुरक्षा भी है। इन्हीं शब्दों के साथ, मैं इस महत्वपूर्ण बिल का समर्थन करता हूं और सदन से अनुरोध करता हूं कि इसे व्यापक दृष्टि से देखे, क्योंकि यह सिर्फ आज की जरूरत नहीं, यह भारत के सुरक्षित भविष्य की मजबूत नींव है, बहुत-बहुत धन्यवाद।

THE VICE-CHAIRMAN (SHRI TIRUCHI SIVA): Thank you, Dr. Sikandar. Now, Dr. Fauzia Khan.

DR. FAUZIA KHAN (Maharashtra): Thank you, Mr. Vice-Chairman, Sir, for giving me this opportunity. The stated aim of the Bill is to strengthen public health and national security through a new cess and a capacity-based taxation system. However, I must express serious concern regarding its structure and implications, particularly, for States like Maharashtra, which faces unique challenges in both enforcement and public health.

Firstly, the concern relates to fiscal federalism. The Bill's health and national security cess is not divisible, meaning States like Maharashtra, which bear the highest enforcement and public health burdens, receive no share. Sir, our communities are suffering from health impacts, yet the State sees no support for compensation. Moreover, Maharashtra has gone further than most States, banning *gutkha* and flavoured paan masala. Yet, illegal products continue to enter through black markets,

Contents Page

leaving our enforcement agencies to bear the burden. Sir, I remember one couplet of Mirza Ghalib,

"आशिकी का इन दिनों उरोज पर है काम,
सोचता हूं कि अब जहर की दुकान खोल लूं।"

सरकार जब चारागर हो, तब इलाज पर खर्च जरूर करेगी, ऐसी उम्मीद है।

Madam, on one hand, we sell poison, and, on the other, we say, we are providing deterrent. The Bill's capacity-based taxation, based on machines rather than output, may push production outside Maharashtra with no revenue or support for the State. Sir, there is also no mandatory Centre-State data sharing. There is no financial assistance or coordination framework for enforcement. Thirdly, capacity-based taxation has failed. Former CBIC Chairman, Shri Najib Shah, has warned that reviving a machine-based system will create old problems. The impact on small manufacturers is also concerning. Large factories can run machines 24/7 and absorb fixed levies, but small seasonal manufacturers, particularly, in rural and semi-urban areas, will face disproportionate burdens.

Sir, there are no protections, no differential slabs, no transition mechanisms. In addition, the Bill creates a health cess but does not mandate its use for health purposes. Sir, how can we claim to protect public health if we cannot even ensure that the money collected will reach hospitals and clinics or awareness programmes that our people desperately need? Public health and national security are causes we all care deeply about. ...*(Time-bell rings)*... Sir, I am just concluding. But we cannot protect our people or a nation by placing unfair burdens on States.

So, I strongly urge the Government to reconsider the structure of the Bill and refer it to a Standing Committee. Thank you, Sir.

THE VICE-CHAIRMAN (SHRI TIRUCHI SIVA): Thank you, Dr. Fauzia Khan. Now Dr. Ajeet Madhavrao Gopchade.

डा. अजित माधवराव गोपछड़े (महाराष्ट्र): उपसभाध्यक्ष महोदय, स्वास्थ्य सुरक्षा में ही देश की सुरक्षा है, इसमें राजनीति होनी नहीं चाहिए, इसलिए मैं विपक्ष के माननीय सदस्यों से विनम्र अपील करता हूँ कि वे दलगत राजनीति से ऊपर उठकर इसको देखें, क्योंकि आगे चलकर इस देश के सामने बहुत सारे खतरे आने वाले हैं, जैसे- जैविक खतरा है, बहुत सारे biological

Contents Page

threats हैं, agro-terrorism जैसे अनेक विषय हैं। जैसे, भारत की नेशनल बायो सिक्योरिटी आर्किटेक्चर है। भारत का जो CBRN preparedness है, जिसमें chemical, biological, radiological और nuclear readiness तथा हमारा critical healthcare infrastructure के लिए नए वैज्ञानिक ढांचे का पुनर्संगठन करना जरूरी है। यह जो हेल्थ सिक्योरिटी से नेशनल सिक्योरिटी बिल है, यह सिर्फ एक वित्तीय पहल नहीं है, बल्कि यह एक राष्ट्रीय bio-defence doctrine का एक आधारभूत स्तंभ है।

माननीय उपसभाध्यक्ष जी, स्वर्गीय जनरल बिपिन रावत जी, पूर्व CDS ने एक BIMSTEC platform पर कहा था - "Biological warfare will be the defining asymmetric threat of the 21st century." उन्होंने non-contact warfare, genetic manipulation threats और pathogen-based disruption tools जैसे शब्दों का प्रयोग करते हुए भारत को early warning system, rapid response platforms और institutionalized bio-defence स्थापित करने की सलाह दी थी। विश्व स्वास्थ्य संगठन (WHO) ने 55 सदस्य देशों से आग्रह किया था कि intentional biological agents release करना और public health emergency with security implications के रूप में देखा जाए। यह स्पष्ट संकेत था कि health incidence को न केवल चिकित्सा समस्या, बल्कि geo-political de-stabilization tools के रूप में भी देखा जा रहा है। यह हमारा कर्तव्य है कि इसमें भारत पीछे न रहे। भारत जैसा 140 करोड़ की जनसंख्या वाला उपमहाद्वीपीय देश, 7 प्रमुख जलवायु क्षेत्र, उच्च-density urban corridor, porous corridors, heterogenous healthcare penetration, इन सभी के कारण pathogen amplification rapid transmission potential और surveillance gaps के जोखिम अधिक हैं। हमारे Primary Healthcare Centres से लेकर urban healthcare centre तक कई जगहों पर real-time bio-surveillance आज भी पूर्ण रूप से एकीकृत नहीं है। माननीय उपसभाध्यक्ष जी, इसे अनदेखा करना राष्ट्रीय सुरक्षा के लिए जोखिमपूर्ण होगा।

माननीय उपसभाध्यक्ष जी, आज bio-threat केवल मनुष्यों तक सीमित नहीं रहा है। दुनिया में agro-terrorism एक वास्तविक ख़तरा बन गया है। एक कृत्रिम रूप से फैलाई गई Wheat Blast Fungus, Lumpy Skin virus virulent या any genetically modified crop pathogen, पूरे कृषि अर्थतंत्र को प्रभावित कर सकता है।

माननीय उपसभाध्यक्ष महोदय, हमारा देश कृषि-प्रधान है। अगर engineered crop pathogen छोड़ा जाए तो उसकी क्षमता food supply chain collapse से लेकर rural economy shockwaves तक हो सकती है। यह विधेयक इस खतरे को गंभीरता से संबोधित करता है। UPA के कार्यकाल में भारत में न राष्ट्रीय बायो-थ्रेट ऐसेसमेंट- Grid था, न dedicated bio-defense budget था और न ही उसके पास one health solution platform था। कांग्रेस सरकार में सरकारी स्वास्थ्य-व्यय GDP के केवल 1.15 परसेंट तक सीमित था। ऐसी स्थिति में किसी भी high-impact biological threat का सामना करना बहुत कठिन था, लेकिन 2014 के बाद भारत ने pandemic preparedness, vaccine RandD ecosystem, genomic surveillance, nationwide tele-

Contents Page

health framework, bio-medical architecture, BSL lab-network आदि का बड़े पैमाने पर विस्तार किया है। सरकारी स्वास्थ्य-व्यय बढ़कर GDP के 1.84 परसेंट तक पहुंच गया है। वैज्ञानिक और वित्तीय दोनों दृष्टियों से ऐतिहासिक सुधार है। इसलिए हम सबको मिलकर मोदी सरकार का अभिनन्दन करना चाहिए। यह सुधार मोदी जी की वजह से संभव हुआ, क्योंकि यह नया भारत है, यह रुकता नहीं और यह झुकता नहीं। यह मोदी सरकार देश की हर चुनौती को गंभीरता से लेती है।

माननीय उपसभाध्यक्ष जी, जैविक खतरे तीन प्रकार के होते हैं, जिसमें natural pathogen, accidental laboratory releases और intentional engineered biological threats हैं, लेकिन भारत में पहले इन सबके लिए पर्याप्त व्यवस्थाएं नहीं थीं। दूसरे और तीसरे की तो कोई आशंका परिकल्पना तक नहीं थी। 2014 के बाद स्वास्थ्य-सेवा में क्रांति हुई और इस विधेयक के माध्यम से आज वैधानिक कमी को दूर करने का समय आ चुका है। जो National Health Bio-Security Preparedness है, हमें authority जैसे वैधानिक ढांचे को सशक्त बनाना है। Bio-surveillance grid है, pathogen early detection है, साथ ही, inter-ministerial coordination भी है। ये सभी सबसे महत्वपूर्ण विषय हैं। MoD, MoHF, Home Affairs आदि सभी का एकीकृत ढांचा बना कर इस विधेयक के माध्यम से एक permanent command structure भी बनने वाला है। भारत की सबसे बड़ी समस्या यह रही है कि किसी भी health emergency में पहले funds खोजे जाते थे और प्रतिक्रिया बाद में बनती थी। यह विधेयक नोटिफाइड excise and goods पर एक dedicated national security cess स्थापित करता है, जिससे buffer funds, surge capacity enhancement, vaccine stock-piles और genomic sequencing capability और national emergency mobilization हमेशा उपलब्ध रहेंगे। यह मॉडल global best practice के अनुरूप है, जैसे US BioShield Act, UK health security agency, इज़राइल का bio-defense fund है। यह विधेयक मानव-स्वास्थ्य, पशु-स्वास्थ्य, वन्यजीव रोग और कृषि-रोग नियंत्रण - सभी को One Health Doctrine के अंतर्गत जोड़ता है, क्योंकि किसी भी जैविक खतरे की शुरुआत मनुष्य, पशु या फसल - कहीं भी हो सकती है।

4.00 **P.M.**

लेकिन इसका अभाव, इसका प्रभाव पूरे राष्ट्र पर पड़ता है। महोदय, जैसे मैंने बोला है कि यह बिल देशहित के प्रति है। जैसे स्वास्थ्य सुरक्षा में देश की सुरक्षा है, इसमें राजनीति नहीं होनी चाहिए। यह बिल science-driven national security architecture का हिस्सा है। मैं विपक्ष के सभी माननीय सांसदों से अपील करता हूं कि हम सब इस बिल का विरोध न करें, बल्कि इसका समर्थन करें। इस बिल को पारित करने से हम a prepared India, a resilient India, a bio-secured India and technology-equipped India बनाने की दिशा में एक निर्णायक कदम आगे बढ़ा सकते हैं। मैं हमारे विपक्ष के वरिष्ठ सदस्यों से पूछना चाहता हूं कि:

Contents Page

"न तुमने नींव रखी थी, न तुमने इमारतें बनाई थीं,
बस कागजों की आकस्मिक धूल उड़ाई थी।"

जब देश को स्थायी व्यवस्था की जरूरत थी, तब आप लंबी वित्तीय रिक्तता और देश की तिजौरी भी खाली छोड़कर गए थे। भारत के लोगों ने तुमको बहुत मौके दिए, लेकिन अब मोदी सरकार के माध्यम से हमारे छक्के और चौके देखते रहिए। मैं विपक्ष को बताना चाहता हूं कि कैसे हमने पारदर्शिता सुनिश्चित की है। पहले कागजों में ये उत्पादन का लेखा-जोखा छिपाते थे, मशीन की गति से, यानी DBT हुआ, online हुआ, हमने उसे प्रत्यक्ष कर दिया। इंस्पेक्टर की पहले मर्जी और मनमानी चलती थी, लेकिन यहां हमने audit आधारित सत्यापन से नियम करके दिखा दिया है कि हम राष्ट्र के अभिमानी हैं। मैं मोदी सरकार का अभिनंदन इसलिए करता हूं कि ये स्वास्थ्य सुरक्षा से राष्ट्रीय सुरक्षा उपकर विधेयक हमारे भारत की व्यवस्था को पूरी तरह से सुदृढ़ करने के सुधार में एक पहल है। सुरक्षा चुनौती के परिप्रेक्ष्य में राष्ट्रीय सुरक्षा भी बहुत महत्वपूर्ण है, इसलिए मैं विपक्ष के दलों को बोलना चाहता हूं कि हेल्थ में ही राष्ट्र की सुरक्षा है। हमारा सार्वजनिक स्वास्थ्य, राष्ट्रीय सुरक्षा एक-साथ जुड़े हुए हैं। एक दशक की नीति की उपेक्षा की गई, इसलिए इस विधेयक को लाना पड़ा, क्योंकि इसमें रक्षा पूंजी की आवश्यकता के लिए भी पुराने जमाने में कोई टिकाऊ कोष नहीं था। हमारी स्वास्थ्य सुरक्षा अभी आधुनिक हो चुकी है, हमारी रक्षा की तैयारी भी सुदृढ़ हो चुकी है। इस बिल के माध्यम से एक संतुलन आने वाला है और हम दीर्घकालिक राष्ट्रीय तैयारी को सुदृढ़ करना चाहते हैं। ...(समय की घंटी) ... इसी को राष्ट्रहित के आधार पर देखते हुए मैं सारे विपक्षियों को बोलना चाहता हूं कि राष्ट्रहित के प्रति इस विधेयक का समर्थन करें। मैं इसके लिए आपसे प्रार्थना करता हूं।

THE VICE-CHAIRMAN (SHRI TIRUCHI SIVA): Shri Sandosh Kumar P.

SHRI SANDOSH KUMAR P (Kerala): Mr. Vice-Chairman, Sir, happy to see you chairing today's proceedings.

Sir, there is multiple simultaneous financial shock to States like Kerala on one side and financial concentration in the hands of Union Government on the other. This is continuously happening and this new Bill, introduced by the hon. Finance Minister, is another addition to that motto of Modi Government. I am constrained to ask this question again. Do they have faith in the federal structure of our country? Jan Sangh, the parent organisation of BJP, had no faith in it. It was clearly stated in the 1951 manifesto that unitary form of the Government is the best one; federal States will undermine the national security. It is clearly written. I can show you the document

Contents Page

also. So, in this regard, time and again, we are constrained to ask this question. Does she believe in federal structure? Does BJP believe in federal structure? In mixing up of two terms, that is, health and national security, I see no wonder in it because national security is not healthy and health is not secured. This is a fitting name to the existing legislation. Health is a State Subject; no doubt at all. The hon. Finance Minister was kind enough to declare in the Lok Sabha, while replying to the debate, that they are going to introduce certain schemes for the States as if States are under generosity of the Union Government. There should be clear-cut provisions for the States because health is mainly the area of the States only. Health sector is being controlled by the States. So, how are you going to provide enough funds to them? There are many schemes with the control of the Central Government, and if you fail to implement one or two criteria, then this fund will be lapsed. This is continuously happening. So, I request, through you, Sir, to come up with clear-cut policies to help the States.

We have 8,60,688 beds in Government hospitals, according to the Ministry, in our country. This is the number for a population of 1.4 billion. So, one can understand how meager this number is. Do they have any idea about the number of these pan masala and tobacco units in the country because they are bringing a legislation on this basis only? Do they have any rough idea of these kinds of units in our country? In her opening remarks, the hon. Minister did not say anything about it. I think, with this new legislation, this business, of course, the same business, will be concentrated in the hands of a few monopolists.

Sir, let me add two more points. The States like Kerala are continuously raising certain issues and our borrowing capacity must be enhanced from 3 per cent to 3.5 per cent. I take this opportunity to reiterate that demand. And, allow me to express my sympathy towards those stranded passengers at many airports, and we need a national carrier. That is also one of the important issues, which I would like to raise. Thank you, Sir.

THE VICE-CHAIRMAN (SHRI TIRUCHI SIVA): Now, Dr. Bhim Singh.

डा. भीम सिंह (बिहार): माननीय उपसभाध्यक्ष महोदय, कहा गया है:

Contents Page

'स्वास्थ्य बड़ा अनमोल रतन है
खोकर इसे पाना कठिन है।
स्वास्थ्य जीवन का आधार है
अच्छे स्वास्थ्य के बिना जीवन बेकार है।'

महोदय, सदन 'स्वास्थ्य सुरक्षा से राष्ट्रीय सुरक्षा उपकर विधेयक, 2025' पर चर्चा कर रहा है। मैं जन स्वास्थ्य और राष्ट्रीय सुरक्षा की चिंता से प्रस्तुत किये गए विधेयक का समर्थन करने के लिए खड़ा हुआ हूँ। आगे के वक्तव्यों से सदन को स्पष्ट होगा, खास कर विपक्ष के सदस्यों को स्पष्ट होगा कि इसे पारित करना कितना आवश्यक है।

महोदय, राष्ट्र प्रथम की प्रेरणा से काम करने वाली नरेन्द्रभाई मोदी जी की सरकार अनेक काम कर रही है। वह इधर का भी, उधर का भी, ऊपर का भी, नीचे का भी काम कर रही है। यह भी एक इसी प्रकार का विधेयक है, जिसके पारित होने से नरेन्द्रभाई मोदी जी की सरकार की उपलब्धियों में एक और उपलब्धि जुड़ जाने वाली है।

महोदय, स्वास्थ्य और राष्ट्रीय सुरक्षा एक ऐसा सवाल है, जिसकी उपेक्षा नहीं की जा सकती है। लेकिन हमें खेद है कि हम से पूर्व जो यूपीए की सरकार थी, उसने जन स्वास्थ्य और राष्ट्रीय सुरक्षा से खिलवाड़ करने का काम किया था। उसके पास न जनता के स्वास्थ्य की रक्षा के लिए सुविचारित नीति थी, न उनके लिए कोष था। यूपीए सरकार ने बढ़ती जनसंख्या, बढ़ते रोग भार एवं उभरती रणनीतिक चुनौतियों के लिए कोई भी दीर्घकालिक नीति नहीं बनाई, उसके लिए किसी भी कोष का निर्माण नहीं किया, उलटा वह विफल रही।

महोदय, महामारियों के समय पर कैसे काम किया जाएगा, रक्षा के लिए कहाँ से पूँजी लाई जाएगी, इन सबके लिए कोई भी व्यवस्था नहीं की गई और इसका परिणाम यह हुआ का हमारा रक्षा क्षेत्र, स्वास्थ्य क्षेत्र एवं अन्य क्षेत्र तो उपेक्षित थे ही, लेकिन ये क्षेत्र खास तौर पर उपेक्षित रहे।

महोदय, हम ऐसे ही कोई बात नहीं कहते। हम सीएजी रिपोर्ट को क्वोट करते हैं। सीएजी रिपोर्ट, 2011 के अनुसार यह कहा गया है कि हमारी जो थल सेना थी, हमारा तटरक्षक बल मात्र 50 परसेंट बल पर काम कर रहा था। हमारे Ships and vessels मात्र 65 परसेंट थे और जो आवश्यक विमान थे, वे मात्र 48 परसेंट थे। उस समय यह हालत थी!

महोदय, आप थल सेना की स्थिति देख लीजिए। 2015 में कैग की रिपोर्ट आई थी। उसने वर्ष 2013 की स्थिति के बारे में लिखा कि यूपीए सरकार के समय हमारी थल सेना गंभीर संकट के दौर से गुजर रही थी। अगर युद्ध हो जाता, तो आयुध भंडार में मात्र दस दिनों का गोला-बारूद और अस्त्र-शस्त्र बचे थे। महोदय, उन्होंने हमारी वायुसेना की स्थिति को भी बहुत बदतर कर रखा था। इसके उलट हमारी मोदी जी की सरकार ने दोनों क्षेत्रों - स्वास्थ्य और रक्षा में व्यापक सुधार किया है।

अगर हम स्वास्थ्य का बजट देखें, तो जहाँ 2013-14 में जीडीपी का मात्र 1.15% व्यय करने की व्यवस्था की गई थी, वहीं आज 2025-26 में जीडीपी का 1.84% व्यय करने का प्रावधान

Contents Page

किया गया है। अगर हम रक्षा बजट देखें, तो 2013-14 में इसके लिए 2.53 लाख करोड़ का प्रावधान था, लेकिन आज मोदी जी की सरकार ने 2025-26 में 6.81 लाख करोड़, यानी तीन गुणा प्रावधान कर रखा है। इन प्रावधानों का प्रभाव हमने ऑपरेशन सिंदूर में देखा है। आपने देखा कि हमारी मोदी जी की सरकार ने रक्षा क्षेत्र में जो सुधार किया, उनकी वजह से हमने ऑपरेशन सिंदूर के दौरान अपने दुश्मन को घुटनों के बल पर रेंगने को मजबूर कर दिया।

महोदय, आज जनता के स्वास्थ्य की सुरक्षा के लिए अनेक प्रावधान किए गए हैं। इसके लिए कई योजनाएँ संचालित की जा रही हैं। आयुष्मान भारत दुनिया की सबसे बड़ी हेल्थ इंश्योरेंस स्कीम है। इससे 55 करोड़ लोग लाभान्वित हो रहे हैं। इससे स्वास्थ्य इंफास्ट्रक्चर में भी काफी सुधार हुआ है। आप बाकी बात छोड़िए - जहाँ पहले देश में केवल सात एम्स थे, वहाँ आज इनकी संख्या 26 पहुंच गई है, जिनमें से 19 कार्यरत भी हैं। जन-औषधि केंद्रों के माध्यम से जनता को सस्ती दवाएँ उपलब्ध कराई जा रही हैं। ये दवाएँ 80 परसेंट तक सस्ती मिल रही हैं। यह विधेयक जनता की स्वास्थ्य-सुरक्षा तथा राष्ट्रीय सुरक्षा को और मजबूत करने के लिए तथा उनके लिए परमानेंट कोष और फंड क्रिएट करने के लिए लाया गया है, इसलिए इस विधेयक का समर्थन करने की आवश्यकता है।

महोदय, यह उद्देश्य विधेयक क्या है? यह 'स्वास्थ्य सुरक्षा से राष्ट्रीय सुरक्षा उपकर, विधेयक, 2025' नौ अध्यायों और 39 सेक्शनों में है। इसके 39 सेक्शन्स में दो अनुसूचियाँ हैं, जिनमें दो टेबल भी हैं। इस विधेयक का प्रभाव क्या पड़ेगा? इस विधेयक का प्रभाव यह होगा कि केंद्र सरकार को पान मसाला जैसे विनिर्दिष्ट माल पर सेस लगाने का अधिकार मिलेगा। विनिर्दिष्ट माल का मतलब अभी तो पान मसाला है, लेकिन भविष्य में इस तरह के अन्य हानिकारक गुड्स पर सेस लगाने का अधिकार भी हम सरकार को देने जा रहे हैं। क्या केंद्र के पास विधेयक लाने का अधिकार है? यह विपक्ष की तरफ से पूछा जा सकता है कि क्या यह अधिकार है? तो भारत के संविधान की सातवीं अनुसूची की सूची 1 की प्रविष्टि 97 और आर्टिकल 270 को पढ़ा जाए, तो यह केंद्र सरकार को अधिकार देता है कि इस तरह का सेस लगाया जाए। विपक्ष के माननीय सदस्य, शक्तिसिंह गोहिल जी बता रहे थे कि सरकार ऐसा क्यों कर रही है। मैं कहना चाहता हूँ कि यह केंद्र का अधिकार है कि हम ऐसा काम कर सकते हैं, तो यह अधिकार के अंदर है। इसकी आवश्यकता क्यों पड़ी? इसकी आवश्यकता इसलिए पड़ी, क्योंकि सरकार ने पहले से ही पान मसाला और इस तरह के हानिकारक गुड्स पर टैक्स लगाया हुआ था, लेकिन जीएसटी के तहत जो सेस लगाया जाता था, वह प्रणाली समाप्त होने वाली है, तो केंद्र को नए कानून के अंतर्गत अधिकार देने की आवश्यकता थी। इस विधेयक का उद्देश्य क्या है? यह विधेयक क्यों लाया गया है? इस विधेयक का उद्देश्य है - जन साधारण के स्वास्थ्य की रक्षा करना, अहितकर वस्तुओं की खपत को कम करना, पान मसाला या गुटखे के उपयोग में पारदर्शिता लाना, टैक्स चोरी को रोकना, स्वास्थ्य और रक्षा क्षेत्र के लिए संसाधन उपलब्ध कराना और तकनीक और निगरानी के क्षेत्र में रोजगार की वृद्धि करना। विधेयक का यह स्कोप है। यह विधेयक कहां-कहां लागू होगा? विनिर्दिष्ट माल, वस्तुओं पर सेस लगाने का अधिकार केंद्र को मिलेगा। तत्काल विनिर्दिष्ट माल के रूप में केवल

Contents Page

पान को रखा गया है। पान मसाला ही क्यों? पान मसाला इसलिए, क्योंकि जितने भी तंबाकू प्रोडक्ट्स हैं, उनसे हानि होती है, लेकिन सबसे ज्यादा हानि पान मसाला से होती है। मुंह का कैंसर भी सबसे ज्यादा पान मसाला से होता है। इसलिए हमारी सरकार बधाई की पात्र है कि उसने इसकी गंभीरता को समझा और पान मसाला को इसके लिए चुना है। पान मसाला के जितने भी हितधारक हैं, चाहे उपभोक्ता हैं, उसको खाने वाले हैं या उसका प्रोडक्ट बनाने वाले हैं या सरकार है या सर्व-साधारण जनता है ...(**समय की घंटी**)... किसी पर प्रभाव नहीं पड़ने वाला है। उपभोक्ताओं पर भी प्रभाव नहीं पड़ेगा, क्योंकि इससे ज्यादा मूल्य बढ़ने वाला नहीं है। सरकार को भी यह अधिकार होगा कि अधिक से अधिक स्वास्थ्य और सुरक्षा के क्षेत्र में वह अपने कोष का निर्माण करे। इसलिए यह विधेयक बड़ा ही दूरगामी है और दूरगामी प्रभाव का है। यह सुविचारित विधेयक है। हम इसका समर्थन करते हैं और सदन से अनुरोध करते हैं कि इसे भारी बहुमत के साथ पारित करने का कष्ट किया जाए।

THE VICE-CHAIRMAN (SHRI TIRUCHI SIVA): Thank you, Dr. Bhim Singh. Now, Shrimati Priyanka Chaturvedi.

श्रीमती प्रियंका चतुर्वेदी (महाराष्ट्र): सर, जब इस बिल की चर्चा हुई थी कि यह पार्लियामेंट में इंट्रोड्यूस होने वाला है, तो सारे अखबारों और टेलीविजन चैनल्स में इसके बारे में आ रहा था। यह सुर्खियां बन रही थीं कि यह पहला हिंग्लिश नाम का बिल पास होगा और एक्ट बनेगा। मुझे लगा कि हो सकता है, काम वही है नाम नया है, स्कोप बढ़ गया है। स्कोप एक सेस के माध्यम से हेल्थ से लेकर नेशनल सिक्योरिटी तक बन गया है। सर, विडम्बना यह है कि हेल्थ स्टेट सब्जेक्ट है, यह फेडरल स्ट्रक्चर में स्टेट के अंतर्गत आता है और लॉ एंड ऑर्डर जिम्मेदारी भी राज्य सरकारों की है। सेस के माध्यम से टैक्स किस पर आ रहा है, जो सेंट्रल पूल में जाएगा, जो डिविजिबल नहीं है, जो टोटली anti-federal in nature है। वित्त मंत्री जी ने अपने भाषण में बाकायदा आश्वासन दिया है कि हेल्थ की बात है या नेशनल सिक्योरिटी की बात हुई है या राज्य के लॉ एंड ऑर्डर की बात हो, इस सेस पर जो कलेक्शन होगा, वह उनको दिया जाएगा, लेकिन कितना परसेंटेज दिया जाएगा, किस फार्मूला के अंतर्गत दिया जाएगा, उसके ऊपर किसी भी तरह की चर्चा न तो इस बिल में है और न ही यह स्टेट गवर्नमेंट्स के संज्ञान में है।

सर, पान मसाला पर जो सेस लगाने की बात है, पान मसाला का जो मार्केट है, वह हर साल लगातार 3 परसेंट बढ़ रहा है। इससे बहुत स्पष्ट हो रहा है कि सालों से इस पर हमने टैक्स लगाया है, इसे discourage करने की कोशिश की है, पर लगातार उसकी सेल्स में बढ़ोतरी हो रही है, तो प्रिवेंशन और अवेयरनेस पर हमने कमियां पाई हैं और उसको दुरुस्त करने की जिम्मेदारी केंद्र सरकार को लेनी चाहिए। सर, देश भर में जो 90 परसेंट टोबैको प्रोडक्ट्स कन्ज्यूम होते हैं, वे इल्लिगल बीड़ी और खैनी की खपत से होते हैं, जो सेस में नहीं आएंगे, टैक्सेज़ में नहीं आएंगे और लगातार उसमें बढ़ोतरी होगी और उस पर भी कोई चेक्स नहीं है, कोई बैलेंस नहीं है।

Contents Page

सर, यूएन की एक रिपोर्ट बताती है कि economic cost of tobacco-related diseases in India is Rs. 1.7 lakh crore. इसमें प्रिवेंशन, जैसा मैंने शुरू में कहा कि इसमें बजट का कितना आवंटन होगा, इसके बारे में हमें पता नहीं है। आप देखिए कि जो टैक्स कलेक्ट होता है, उसमें से 26 प्रतिशत सेस चार्जेज़ में जाता है, जो राज्य सरकारों के पास नहीं आता है। अब लगातार सारे राज्यों से मांग आई है कि अब इसको भी डिविजिबल पूल का हिस्सा बनाना चाहिए, लेकिन उस पर एक चुप्पी साधे हुए हैं। सर, मैं बस यही कहूंगी कि हमने हेल्थ की बात कही। सिक्योरिटी को लेकर, राष्ट्रीय सुरक्षा को लेकर हम बात कर रहे हैं कि यह जो पैसा है, राष्ट्रीय सुरक्षा के लिए इस्तेमाल किया जाएगा। जो कलेक्शन हो रहा है, उसमें कितना परसेंटेज राष्ट्रीय सुरक्षा में इस्तेमाल किया जाएगा और राज्यों को दिया जाएगा, जिससे वे अपनी सिक्योरिटी को दुरुस्त करेंगे? ...(**समय की घंटी**)...

सर, मेरा एक लास्ट पॉइंट है। Most importantly, Sir, दिल्ली में जहां हम हैं, जो नॉन-स्मोकर्स भी हैं, उनको 25 सिगरेट्स स्मोक करने का जो 'advantage' यहां की सरकार दे रही है, यह भी गंभीर चर्चा का विषय होना चाहिए। हम लोग स्मोकिंग, टोबैको आदि पर सेस लगा रहे हैं, पर जो एयर पॉल्यूशन के माध्यम से हमारी तबीयत खराब हो रही है और हमारी उम्र कम हो रही है, इस पर ध्यान दें और उस पर भी चर्चा करें। धन्यवाद, सर। जय हिंद! वंदे मातरम!

श्री अमर पाल मौर्य (उत्तर प्रदेश): माननीय उपसभाध्यक्ष महोदय, आज जब हम दुनिया के तमाम देशों की तरफ देखते हैं, जब इस युद्धग्रस्त दुनिया में भारत को देखते हैं, जब दुनिया में टैरिफ को देखते हैं और जब भारत पर उसके असर की तरफ हम सोचते हैं, तो हम कह सकते हैं कि आज भारत की जो अर्थव्यवस्था है, वह एक बहुत मजबूत अर्थव्यवस्था है। दुनिया के तमाम देश ध्वस्त हो गए, लेकिन भारत की सरकार, नरेन्द्र मोदी जी की सरकार में यह मजबूत बनी रही। मैं माननीया निर्मला सीतारमण जी को इसके लिए बधाई देना चाहता हूं कि आज भारत की जो अर्थव्यवस्था है, वह दुनिया में सबसे नंबर एक की अर्थव्यवस्था के रूप में जानी जा रही है। महोदय, ये हमारी भारत सरकार की नीतियां हैं।

महोदय, हमने अभी हाल में ही दीवाली के समय जीएसटी का उत्सव मनाया। उस जीएसटी के उत्सव में पूरे देश के अंदर समाज में भिन्न-भिन्न कोने में रहने वाला जो व्यक्ति है, हर वर्ग के विषय में चिंता करने का काम अगर किसी सरकार ने किया है, तो नरेन्द्र मोदी जी की सरकार ने किया है। वह गरीब हो, अमीर हो, इंडस्ट्री हो, सबके विषय में है। यानी कर की जो व्यवस्था है, उसके बारे में हम कह सकते हैं कि देश के लिए, देश के स्वास्थ्य की सुरक्षा के लिए, राष्ट्र की सुरक्षा के लिए, इन हर विषय पर अगर कोई सरकार सोचती है, तो नरेन्द्र मोदी सरकार सोचती है।

महोदय, अभी विपक्ष के नेताओं से मैं सुन रहा था। कांग्रेस के नेता अभी कर्म पर सरकार को बहुत बड़ा ज्ञान दे रहे थे। उनको शायद याद नहीं होगा कि इस देश के अंदर भगवान कृष्ण ने गीता में कहा था- "कर्मण्येवाधिकारस्ते मा फलेषु कदाचन। मा कर्मफलहेतुर्भूर्मा ते

Contents Page

सङ्गोऽस्त्वकर्मणि।।" यह भगवान कृष्ण ने कहा था कि यदि कोई भी काम करना है, तो बिना फल की इच्छा को प्राप्त किए हुए करना है। मोदी सरकार समाज में राजनीतिक कारणों से बदलाव की व्यवस्था पर काम नहीं करती है। यह भारत देश आगे कैसे बढ़े और भारत के स्वास्थ्य के संदर्भ में, भारत की सुरक्षा के संदर्भ में नीतियां कैसे बनें, उन नीतियों में कर की व्यवस्था के माध्यम से देश की अर्थव्यवस्था को कैसे आगे बढ़ाया जा सकता है, यह नरेन्द्र मोदी सरकार सोचती है। उन नीतियों में हम आपदा की बात करते हैं, विपरीत परिस्थितियों की बात करते हैं। महोदय, मैं एक छोटे से गांव का व्यक्ति हूं। अवध के प्रतापगढ़ जिले के अंदर मेरा एक छोटा सा गांव है, मैं उस गांव में पैदा हुआ। जब मैं छोटा था, तो मेरे माता-पिता जी के पास जो पैसा रखा हुआ था, उसमें से मैंने कुछ खर्चे के लिए मांगा, तो हमारी अम्मा ने कहा कि बेटवा, यह पैसा दवाई के लिए रखा है, एहमां से न ला। वे अवधी बोलती थी। कैसा उनका भाव था कि वे छोटे-छोटे पैसों को बचा कर स्वास्थ्य की सुरक्षा के लिए, आने वाली पीढ़ियों के लिए, परिवार के सदस्यों के लिए रखती थीं। इस दर्द के बारे में अगर किसी के मन में, जीवन में यह सोच है, तो उसका नाम नरेन्द्र मोदी है। नरेन्द्र मोदी जी ने गरीबों के विषय में, स्वास्थ्य के विषय में सोच कर इस विधेयक को आज पटल पर लाने का काम किया है।

महोदय, माननीया वित्त मंत्री जी द्वारा लाया गया जो स्वास्थ्य सुरक्षा से राष्ट्रीय सुरक्षा उपकर विधेयक, 2025 है, मैं इसकी चर्चा करते हुए इसके समर्थन के संदर्भ में बोल रहा हूं। इस संदर्भ में इस देश ने बहुत प्रकार की प्राकृतिक आपदाएं झेली हैं। पहले भी झेली हैं और वर्तमान में भी। अभी हाल में ही एक बड़ी आपदा, कोविड जैसी आपदा थी। उसमें पूरे देश का पहिया एकदम रुक गया था। लोग अपने घरों में बैठ कर सोचते थे कि अब क्या होगा! दुनिया के अंदर लाशें दिखाई देती थीं। लेकिन भारत के अंदर दवाई के संदर्भ में नरेन्द्र मोदी जी ने अपने भारत के वैज्ञानिकों के ऊपर विश्वास किया और उनको कहा कि आपको किसी भी प्रकार की पैसे की कमी नहीं होगी, आप अनुसंधान कीजिए, आप रिसर्च कीजिए और उन्होंने वैक्सीन बना कर भारत देश के लोगों की जान की सुरक्षा करने का काम किया। यह सरकार, नरेन्द्र मोदी जी की सरकार, दूरदृष्टि रखने वाली सरकार है। ये नेता हैं, ये इस प्रकार की सोच रखते हैं! हमारी सरकार में नीति भी है, नीयत भी है और नरेन्द्र मोदी जी जैसे देश के नेता हैं, जिन्होंने इस देश के विषय में, स्वास्थ्य और सुरक्षा के विषय में सोचना प्रारंभ किया।

महोदय, विपक्ष की जो सरकारें थीं, मैं तो उस दौर की भी कहानियां सुनता था। इमरजेंसी का जो दौर था, उसके बाद नसबंदी जैसी इनकी योजनाएं आई थीं, जो कांग्रेस सरकार के जीवन की सबसे बड़ी उपलब्धियों में गिनी जाती है। यह वैसा दौर था। महोदय, मैं तो उस समय में पैदा नहीं हुआ था, जब एक तरफ तो इमरजेंसी थी और दूसरी तरफ नसबंदी जैसी योजनाएं थीं। एक हमारे यहां कहावत है कि 'एक तो करेला, दूसरा नीम पे चढ़ा।' तब इस देसी कहावत वाली स्थिति थी। कांग्रेस के लोगों ने पूरे देश के अंदर, लोगों को पकड़-पकड़ कर, जबरदस्ती नसबंदी कराने का काम किया था। स्वास्थ्य के संदर्भ को लेकर इनके नेताओं की इस प्रकार की योजनाएं होती थीं। मेरा सौभाग्य है कि मैं तो उस समय पैदा नहीं हुआ था, नहीं तो महोदय, मेरा क्या होता? यह

Contents Page

मैं इनसे पूछना चाहता हूं। महोदय, उस समय पूरे देश के विपक्ष के नेताओं को जेल के अंदर ठूंस कर बंद कर दिया गया था। मुझे इनसे यह प्रश्न है कि इनकी क्या योजना थी? क्या ये देश को नेता-विहीन करना चाहते थे? ...(**व्यवधान**)... क्या ये इस प्रकार की सोच रखते थे? आज नरेन्द्र मोदी सरकार की योजना में देश के गरीबों को वैक्सीनेशन की व्यवस्था की जाती है, लेकिन महोदय, इनकी योजनाएं कैसी थीं?

महोदय, इतना ही नहीं, जब देश की सुरक्षा की बात आती है - अभी उधर से कह रहे थे कि यह संसद भवन क्यों बना दिया? इसमें क्यों पैसे खर्च कर दिये? रोड क्यों बना दिया? यह नरेन्द्र मोदी सरकार की व्यवस्था है कि अगर देश के अंदर, देश की सीमाओं की रक्षा करने के लिए पैसे की जरूरत होगी, तो वहां भी पैसे की कोई कमी नहीं रहेगी और एक गरीब की झोपड़ी को जब घर बनाने की जरूरत होगी और उसे स्वास्थ्य की सुरक्षा देने की जरूरत होगी, तो वहां पर भी किसी प्रकार की कमी नहीं होगी। यह भारतीय जनता पार्टी सरकार की नीति की व्यवस्थाएं हैं। हमारी सरकार ने इन सब व्यवस्थाओं के संदर्भ में एक संकल्प लिया है। उस संकल्प में हम कर के प्रावधान को भी ऐसा रखेंगे, जैसा हमारे सभी साथियों ने tobacco के संदर्भ में चर्चा की। उसके माध्यम से हम जन की भी रक्षा करेंगे और राष्ट्र की भी रक्षा करेंगे।

महोदय, अभी हम वैश्विक स्तर पर देख रहे हैं कि जब देश की सुरक्षा की बात आती है, तो चीन के साथ गलवान और दूसरी जगहों पर जो झड़पें हुई, उस समय भी रोड बनाने के काम की बात हो रही थी। जब हम पिछली सरकारों के इतिहास को पढ़ते हैं, तो पाते हैं कि पिछली सरकारें, जो कांग्रेस की सरकारें हुआ करती थी, कहती थीं कि बॉर्डर पर रोड बनाने की या विकास करने की क्या जरूरत है, वहां पर इसकी क्या जरूरत है, क्योंकि वहां पर बाहर की सीमाएं लगती हैं। अगर वहां विकास कर देंगे, तो दूसरे देश के व्यक्ति उसके अंदर घुस आएंगे। इन चुनौतियों को समाप्त करने का साहस अगर किसी के अंदर हुआ, तो भारतीय जनता पार्टी की सरकार के अंदर हुआ। नरेन्द्र मोदी जी की सरकार ने रोड, इंफ्रास्ट्रक्चर देना तय किया और भारत के सुदूर में जो बैठा हुआ व्यक्ति था, जो एकदम अंतिम गांव था, हमने उसको 'प्रथम गांव' की संज्ञा देकर, वहां भी विकास किया और राष्ट्र की सुरक्षा के संदर्भ में अपनी योजनाओं पर काम करना प्रारंभ किया।

महोदय, जब दूसरे देशों से युद्ध की स्थितियां आईं, तो युद्ध की स्थितियों में भी, सुरक्षा की दृष्टि से हमारे आयुध भंडार भरे होने चाहिए, हमारी सीमाओं पर रक्षा के लिए, देश के अंदर किसी तरह से गोला-बारूद, जहाज की कमी नहीं होनी चाहिए, इसकी भी व्यवस्था पर हमारी सरकार ने काम किया है। हम हर व्यवस्था पर काम करते हैं और हमारी सोच में, हमारी नीयत में किसी भी प्रकार की समस्या नहीं है। समस्या विपक्ष के लोगों की है। ...(**समय की घंटी**)... सर, मैं एक बात कहकर मैं अपनी बात खत्म करूंगा।

महोदय, जीवन में कुछ सपने होते हैं। गोपाल दास नीरज जी ने एक कविता कही थी। वह मैं कांग्रेस के लोगों के लिए समर्पित करता हूंः

Contents Page

"छिप-छिप अश्रु बहाने वालों, मोती व्यर्थ लुटाने वालों,
कुछ सपनों के मर जाने से, जीवन नहीं मरा करते हैं।
लाखों बार गगरियां फूटीं, शिकन ना आई फिर पनघट पर,
लाखों बार किश्तियां डूबीं, चहल-पहल है वही तट पर।।
तम की उम्र बढ़ाने वालों, लौ की आयु घटाने वालों,
लाख करे पतझर कोशिश, पर उपवन नहीं मरा करते हैं,
कुछ सपनों के मर जाने से, जीवन नहीं मरा करते हैं।"

महोदय, ये जो राष्ट्र जीवन के सपने हैं, तो भारतीय जनता पार्टी इनके भी राष्ट्र जीवन के सपनों को पूरा करने वाली है। यह नरेन्द्र मोदी जी की सरकार है, हम इनके सत्ता-सुख के सपनों को समाप्त करके रहेंगे, बहुत-बहुत धन्यवाद।

SHRI HARIS BEERAN (Kerala): Sir, I have got only three minutes, so I have only three points. First point is on the legislative competence of this Bill, second is on the cooperative federalism aspect and third is on the rational nexus. Now, if we cannot satisfy on any of these three points, then this particular Bill would be constitutionally invalid.

On the legislative competence of this Bill, Clause 7 of the Bill says, "The cess shall be levied for the purpose of meeting expenditure for public health. Public health actually comes under List II, Item 6." Now, List II is a State subject. If this particular Act says that the cess shall be levied for the purpose of meeting expenditure for public health, which is a State subject, then, how does this particular House get the competence to legislate on this particular subject? The Title of the Bill itself is very peculiar. The Title says, "The Health Security Se National Security Cess Bill". The purpose of getting health involved in this particular Title is to get over this fact that you have the authority to legislate on this Bill. Security, no doubt, is a Union subject, you can legislate on security aspect. But as far as the public health is concerned, how Union Legislature can actually legislate is one fundamental question which, I think, the hon. Finance Minister would answer in her turn because they are actually taking the health route to collect cess.

Secondly, on the cooperative federalism aspect, many of my esteemed colleagues have actually spoken on the cooperative federalism aspect. This is, actually, again targeting on the public health which is a State subject but yet denies the States their share of the revenue collected, it needs to be addressed. They are

Contents Page

titling this under Article 270 as a cess. If it is a cess, they do not have to give the share to the State Government. So, they are pocketing the entire thing. The States would have to manage the public health but entire money would be collected by the Central Government which is the essence of this particular legislation which, according to me, is a blot on the cooperative federalism.

The third point is on the rational nexus. If the objective of the Act does not have any rational nexus for what it is created, then again, there would be a problem for the constitutionality of the Act. I say that there is no rational nexus between a consumer of a *pan masala* and funding of border defence, that is, national security. It appears to be a mere constitutional vehicle to escape the divisible pool of taxes. Assuming that this particular legislation is, in fact, constitutional, then, I have got one or two arguments to make. One is this levy is decoupled from economic activity. Just imagine this fact, a factory running at only 10 per cent of its capacity has to pay the same amount of tax which a factory running at 100 per cent of its capacity. So, taxation we know. The capacity to tax means the liability to pay, the liability as to how much income you are making. That is the fundamentals of income tax legislation. So, this is also contrary to that. Therefore, all this put together, I would recommend, I would suggest that this be referred to a Committee.

THE VICE-CHAIRMAN (SHRI TIRUCHI SIVA): Now, Shrimati Sangeeta Yadav.

श्रीमती संगीता यादव (उत्तर प्रदेश): माननीय उपसभाध्यक्ष जी, कहा गया है कि Health in wealth और स्वास्थ्य से बड़ा कोई धन नहीं है। आज यह विधेयक इसी कड़ी के रूप में काम कर रहा है। महोदय, मैं आपको धन्यवाद देती हूं कि आपने मुझे 'स्वास्थ्य सुरक्षा से राष्ट्रीय सुरक्षा उपकर विधेयक, 2025' जैसे अत्यंत महत्वपूर्ण विधेयक पर बोलने का अवसर प्रदान किया है।

माननीय उपसभाध्यक्ष जी, यह विधेयक केवल टैक्स या वित्तीय संरचना का विषय नहीं है, बल्कि यह उन परिवारों की कहानी है, जो वर्षों तक इलाज के लिए संघर्ष करते हैं, उन युवाओं की पीड़ा है, जिनकी कम उम्र में बीमारी से जीवन की दिशा ही बदल जाती है और उन माता-पिता का दर्द है, जिनके बच्चे एक साधारण-सी आदत, नशे या लत के कारण गंभीर बीमारी में फँस जाते हैं। महोदय, मैं आपके माध्यम से सरकार का धन्यवाद करती हूं कि उन्होंने इस संवेदनशील विषय पर सोचा।

माननीय उपसभाध्यक्ष जी, यह विधेयक किसी साधारण वित्तीय प्रस्ताव का हिस्सा नहीं है, बल्कि यह भारत की सुरक्षा, हमारे नागरिकों के स्वास्थ्य और हमारे राष्ट्रीय विकास की दिशा तय करने वाला एक दूरदर्शी कदम है। माननीय उपसभाध्यक्ष जी, अभी पान मसाले के बारे में हमारे

Contents Page

साथी सांसद बहुत कुछ बोल चुके हैं। मैं मिलिंद देवरा भाई साहब को बहुत-बहुत धन्यवाद दूंगी। उन्होंने जो आंकड़े बताए, उनको मैं रिपीट नहीं कर रही हूँ। महोदय, पान मसाले जैसे हानिकारक उत्पादों ने हमारे समाज में भारी नुकसान पहुंचाया है। मौखिक कैंसर के इलाज पर घरों की जमा-पूंजी खत्म हो जाती है। यह दर्द बड़ा ही असहनीय होता है और मुझे ऐसा लगता है कि हमारे सभी साथी सांसदों को अपने आसपास कोई न कोई ऐसा अनुभव देखने को अवश्य मिला होगा, क्योंकि यह एक बहुत ही विकराल रूप धारण करता जा रहा है। यह हमारे स्वास्थ्य तंत्र पर लगातार बोझ बढ़ा रहा है। माननीय मोदी जी इस पर बहुत ही ज्यादा चिंतित हैं। मैं माननीया निर्मला सीतारमण जी और अपनी सरकार को दोबारा धन्यवाद करती हूँ कि उन्होंने ऐसा न्यायपूर्ण और पारदर्शी निर्णय लिया है।

माननीय उपसभाध्यक्ष जी, राष्ट्रीय सुरक्षा और स्वास्थ्य सुरक्षा जैसे महत्वपूर्ण उद्देश्यों के लिए सरकार के पास उपलब्ध संसाधन निरंतर मजबूत हों, इसके लिए प्रयास तो और भी चल रहे हैं, लेकिन यह जो एक निर्णय है, यह एक मील का पत्थर साबित होगा। इसीलिए, एक ऐसे तंत्र का निर्माण इसमें किया जा रहा है कि जिसकी जो धनराशि होगी, वह एक निश्चित उद्देश्य पर ही खर्च होगी। इस बिल में लिखा भी गया है कि अगर आवश्यकता पड़ी, तो कहां पर खर्च किया जाएगा, उसकी सूची भी जारी की जाएगी।

माननीय उपसभाध्यक्ष जी, अब हम पान मसाले के दूसरे पहलू को देखें। अगर हम इसकी जीएसटी की दरों को कम करते हैं, तो यह एक बड़ा चिंता का विषय हो जाता है कि इसके टैक्स अपने आप कम हो जाते हैं। मैं बताना चाहती हूँ कि यह जो उद्योग है, इसमें पहले भी भारी कर चोरी की संभावनाएं लगातार बनी रही हैं। इसमें लोग मुनाफा तो बहुत कमाते हैं, लेकिन इसमें टैक्स चोरी हमेशा रही है। इसको कम करने का एक छोटा-सा प्रयास हम लोगों ने किया है। स्वतंत्र अध्ययनों से यह भी सामने आया है कि पान मसाले के सेवन से होने वाला मुख कैंसर कई मामलों में तंबाकू आधारित उत्पादों से भी अधिक गंभीर होता है। यानी, यह केवल एक उत्पाद नहीं, बल्कि एक गंभीर स्वास्थ्य संकट भी है। इस उपकर को लगाने से एक तो ऐसे उत्पादों की खपत भी कम होगी, साथ ही, स्वास्थ्य और राष्ट्रीय सुरक्षा के लिए एक आवश्यक राजस्व भी अपने आप ही जनरेट होगा।

माननीय उपसभाध्यक्ष जी, पान मसाले के गंभीर स्वास्थ्य प्रभाव और उसके सेवन को कम करने के राजकोषीय उद्देश्य और उसके बाहरी नुकसान के अनुरूप उच्च कर लगाने की आवश्यकता को देखते हुए इस उत्पाद पर उपकर लगाना राष्ट्रीय हित में आवश्यक और पूरी तरीके से उचित है। इसी उद्देश्य से सरकार ने यह प्रावधान रखा है। हम सभी लोग इस बात को जानते हैं कि सार्वजनिक स्थानों पर अगर हम लोग जाते हैं, कभी बस में आप देखिए, किसी ऑफिस के कोने में जाइए, बस अड्डे पर जाइए, वहाँ हमें पान आदि की गंदगी हमें देखने को मिलती है। इसके तहत भी यह एक बड़ा ही महत्वपूर्ण कदम होगा, क्योंकि पान मसाला जैसे उत्पादों के सेवन के बाद उनके अवशेष को इधर-उधर थूकने की प्रवृत्ति के कारण सार्वजनिक संस्थानों, सरकारी भवनों, परिवहन प्रणालियों और शहरी ढांचों पर स्वच्छता संबंधी चुनौतियां भी

Contents Page

उत्पन्न उत्पन्न हो जाती हैं। इन सबकी सफाई, पुनर्निर्माण और रख-रखाव पर आने वाला व्यय भी अंततः सरकार और नागरिकों को ही देना पड़ता है। इसी संदर्भ में, यह उपकर केवल स्वास्थ्य सुरक्षा और राष्ट्रीय सुरक्षा तक सीमित नहीं है, बल्कि यह हमारे देश की महत्वपूर्ण पहलों, जैसे स्वच्छ भारत मिशन, शहरी स्वच्छता कार्यक्रमों और सामुदायिक स्वास्थ्य संवर्धन को भी अप्रत्यक्ष रूप से समर्थन प्रदान करता है।

माननीय उपसभाध्यक्ष जी, तकनीकी रूप से एक चुनौती भी है कि पान मसाला सामंजस्यपूर्ण प्रणाली के अध्याय 21 के अंतर्गत खाद्य पदार्थ के अंतर्गत माना जाता है। इस कारण इसके जोखिमों के बावजूद, इसका टैक्स स्ट्रक्चर सामान्य वस्तुओं जैसा हो जाता है, इसलिए सरकार ने इसकी उत्पादन क्षमता के आधार पर इस पर उपकर लगाने का प्रस्ताव किया है, यानी कितनी मशीनें और कितनी क्षमता से उत्पाद बन रहा है, उसी के आधार पर उपकर लगाया जाएगा। यह उपकर न तो उत्पाद शुल्क है और न ही जीएसटी की वसूली, बल्कि यह एक अलग श्रेणी का उपकर है। इसकी शक्ति संवैधानिक रूप से भी स्पष्ट है। भारतीय संविधान की प्रविष्टि 97 और अनुच्छेद 270 के तहत केंद्र सरकार को ऐसा उपकर लगाने का अधिकार मिलता है।

माननीय उपसभाध्यक्ष जी, 2014 से लगातार सरकार स्वास्थ्य क्षेत्र में अनगिनत काम कर रही है। उसी के तहत, मैं बताना चाहूंगी कि आयुष्मान भारत के माध्यम से 5 लाख का स्वास्थ्य सुरक्षा कवच भी 60 करोड़ नागरिकों तक पहुंचा है। मेडिकल कॉलेजों की संख्या भी दोगुनी हुई है। एमबीबीएस सीटों में भी ऐतिहासिक विस्तार हुआ है। स्वास्थ्य ढांचा राज्यों और जिलों तक मजबूत हुआ है। ये परिवर्तन बताते हैं कि 140 करोड़ देशवासियों के स्वास्थ्य के लिए निरंतर निवेश की आवश्यकता है और इसमें हमारा यह उपकर का बिल एक मील का पत्थर साबित होगा। माननीय उपसभाध्यक्ष महोदय, यहां कई हमारे साथी सांसद बोल रहे थे। इसलिए मैं आप सभी से यही निवेदन करना चाहूंगी कि इस विषय में किसी प्रकार की राजनीति का कोई स्थान नहीं है। ऐसे विधेयक को तो हमें सर्वसम्मति से पारित करना चाहिए।

मैं इस विधेयक का दृढ़ समर्थन करती हूं और इस सदन के सभी माननीय सदस्यों से विनम्र आग्रह करती हूं कि इसे केवल राजस्व संग्रह की दृष्टि से न देखा जाए, बल्कि स्वास्थ्य सुरक्षा, राष्ट्र हित और मानव जीवन की रक्षा के संदर्भ में समझा जाए, धन्यवाद।

THE VICE-CHAIRMAN (SHRI TIRUCHI SIVA): Thank you, Sangeeta Yadav*ji* for finishing within the time. Now Shri Kartikeya Sharma.

श्री कार्तिकेय शर्मा (हरियाणा): माननीय उपसभाध्यक्ष महोदय, मैं the Health Security *se* National Security Cess Bill, 2025, का स्वागत करता हूं और सरकार को बधाई देता हूं। साथ-साथ वित्त मंत्री श्रीमती निर्मला सीतारमण जी को भी बधाई देता हूं, क्योंकि उन्होंने health security and national security - दोनों को एक ही policy framework में जोड़ने का जो महत्वपूर्ण कदम उठाया है, वह वाकई बहुत ही सराहनीय है। मुझसे पहले कुछ वक्ताओं ने कहा कि

हेल्थ स्टेट सब्जेक्ट है और मैं यह कहना चाहता हूं कि अगर भारत को 2047 तक एक विकसित राष्ट्र के तौर पर स्थापित होना है, तो भारत को पहले एक सुरक्षित राष्ट्र बनना पड़ेगा तथा भारत को सुरक्षित राष्ट्र बनने से पहले एक स्वस्थ राष्ट्र बनना पड़ेगा। यह बिल केवल टैक्स कलेक्शन का माध्यम नहीं है। यह साफ संदेश देता है कि सरकार हेल्थ को एक खर्च नहीं बल्कि लॉन्ग-टर्म इन्वेस्टमेंट यानी निवेश मानती है। जिन हानिकारक पदार्थों पर सेस लगाकर उसी राजस्व को पब्लिक हेल्थ में लगाया जाएगा - यह एक अत्यंत सराहनीय कदम है और एक balanced approach है।

माननीय उपसभाध्यक्ष महोदय, यह भी महत्वपूर्ण है कि यह सेस उन पदार्थों और वस्तुओं पर लगाया जा रहा है जिनका सबसे बड़ा प्रभाव स्वास्थ्य पर पड़ता है -जैसे तंबाकू, पान मसाला इत्यादि। ऐसे पदार्थ जिनसे सीधे तौर पर कैंसर होता है, विशेषकर ओरल कैंसर और थ्रोट कैंसर। कैंसर-कॉज़िंग प्रोडक्ट्स से राजस्व लेकर जब उसे हेल्थ प्रोग्राम्स में लगाया जाता है, तो यह प्रिवेंशन, डिटेक्शन और ट्रीटमेंट -तीनों को एक साथ address करने वाला एक बिल है। मेरे एक वरिष्ठ साथी ने कहा कि इसके अलावा अल्कोहल और ऐसे अन्य पदार्थों को भी इस बिल में शामिल करना चाहिए, तो मैं उनका भी समर्थन करता हूं, लेकिन ज़रूरी बात यह है कि यदि आप ICMR का डेटा देखें और उसका नेशनल कैंसर रजिस्ट्री प्रोग्राम का डेटा देखें, तो हर साल भारत में 14 लाख से ज़्यादा नए कैंसर केसेज़ आते हैं, जिनमें से दुर्भाग्यपूर्ण रूप से 9 लाख से अधिक मौतें हर साल कैंसर के कारण होती हैं। स्टडीज़ बताती हैं कि 1990 से 2023 के बीच भारत में कैंसर की घटनाओं में लगभग 26 परसेंट वृद्धि हुई है और cancer mortality में करीब 21 परसेंट की बढ़ोतरी हुई है। यह ट्रेंड हमें early stage पर strong action लेने की warning दे रहा है और सरकार को इस पर आवश्यक कदम उठाने हैं और यही बिल दर्शाता है कि सरकार क्या करना चाह रही है। ICMR के अनुसार, महिलाओं में कुल कैंसर केसों में लगभग 27 परसेंट ब्रेस्ट कैंसर के होते हैं - यानी चार में से एक महिला को जो कैंसर होता है, वह ब्रेस्ट कैंसर की वजह से होता है। सर्वाइकल कैंसर महिलाओं में दूसरा सबसे बड़ा कारण है, जिसमें हर साल 1 लाख से अधिक नए केस और 70–77 हज़ार मौतें होती हैं। दुर्भाग्यपूर्ण तथ्य यह है कि 80 परसेंट से अधिक केस लेट-स्टेज में डिटेक्ट होने की वजह से उपचार संभव नहीं हो पाता। ब्रेस्ट कैंसर और सर्वाइकल कैंसर में अगर timely detection हो, तो लाखों जीवन बचाए जा सकते हैं। मैं हरियाणा से आता हूं, इसलिए हरियाणा का उदाहरण दूंगा। हरियाणा में भी सर्वाइकल कैंसर के केस लगभग 12–14 परसेंट हैं और वहां भी स्क्रीनिंग-एक्सेस और जानकारी का अभाव है। यह सेस के फंड से क्या होगा? यह सेस का फंड preventive healthcare, early screening, awareness programs और vaccination जैसे क्षेत्रों में निवेश किया जा सकता है। इसका सीधा लाभ आम जनमानस को मिलेगा।

माननीय प्रधान मंत्री जी ने अपने 75वें जन्मदिन पर एक आह्वान किया था कि यदि हमारी मातृशक्ति - हमारी माताएँ और बहनें - स्वस्थ हैं, तो हमारा परिवार स्वस्थ है; और यदि हमारा परिवार स्वस्थ है, तो हमारा देश स्वस्थ है। उनसे प्रेरणा लेते हुए, और एक सांसद होने के नाते, मैं

Contents Page

पूरी जिम्मेदारी के साथ कहना चाहता हूं कि इस सदन में हम जिन नीतियों का गठन करते हैं - यदि वे धरातल पर लागू न हों तो उनके कोई मायने नहीं हैं। मैं एक सांसद होने के नाते पूरी जिम्मेदारी से कहना चाहता हूं कि जिन नीतियों का गठन हम इस सदन में करते हैं, वे अगर धरातल पर न उतरें, तो उसके कोई मायने नहीं हैं। एक सांसद होने के नाते हमारी भी जिम्मेवारी बनती है कि हम इस बात की पुष्टि करें कि क्या वे धरातल पर उतर रही हैं और क्या वे कारगर साबित हो रही हैं? उसी के तहत मैंने एक सांसद होने के नाते 'नमो शक्ति रथ' के नाम से एक नया प्रयास शुरू किया है, एक initiation शुरू किया है, जो एक women centric doorstep cancer screening प्रोग्राम है, जहां पर हम लगभग 20 mobile vans operate कर रहे हैं और विभिन्न माध्यमों से हम doctors और trained staff को गांव-गांव ले जाकर screening करते हैं और इसका एक ही मुख्य उद्देश्य है कि प्रत्येक गांव, प्रत्येक ग्राम पंचायत तक पहुंच कर हरियाणा की हर महिला की स्वास्थ्य जांच कराएं और सुनिश्चित करें कि हमारी माताएं, बहनें कैंसर जैसी गंभीर बीमारी से सुरक्षित रहें। यह बिल एक ऐसा माध्यम है, ऐसे जितने भी प्रयास हो रहे हैं, यह उनको गति देगा, ताकत देने का काम करेगा। मैं यह बात कहना चाहता हूं कि जो संकल्प से सिद्धि का प्रण लेकर सरकार चली है, जो world's largest healthcare programme की हम बात करते हैं, तो यह उसकी direction में बहुत ही कारगर साबित होगा। आज तकनीक बदल रही है। दुनिया का सबसे बड़ा स्वास्थ्य सुरक्षा कार्यक्रम शुरू हुआ है, जो उत्तर से दक्षिण, पूर्व से पश्चिम भारत के हर नागरिक को यह सुविधा देता है।

सर, मैं आपसे निवेदन करना चाहता हूं कि चाहे पक्ष हो या विपक्ष हो, हम सबको एक सांसद होने के नाते इस बिल का समर्थन करना चाहिए, क्योंकि यह आम व्यक्ति की चिंता करने वाला बिल है और मैं इस बिल का पूरी तरह से समर्थन करता हूं।

THE VICE-CHAIRMAN (SHRI TIRUCHI SIVA): Now, Mr. Ravi Chandra Vaddiraju (Telangana).

MR. RAVI CHANDRA VADDIRAJU (Telangana): [&]Hon'ble Vice-Chairman Sir, thank you for giving me the opportunity to speak on the Health Security se National Security Cess Bill, 2025. I sincerely thank the hon. Finance Minister, Smt. Nirmala Sitharaman, for introducing this important Bill. The decision to share the revenue collected through this cess with the States is indeed a positive and welcome development.

Sir, this Bill essentially aims to put a stop to the silent poison known as pan masala. Gutka and pan masala are sold at almost every tea shop in the villages of Telangana. Poor families, who earn merely two to three thousand rupees a month,

[&] English translation of the original speech delivered in Telugu.

Contents Page

are spending nearly ₹500 to ₹800 on this harmful addiction. As a result, they struggle to meet even basic needs such as children's education, health expenses, and food.

Mouth cancer has now become the number one cancer among men in Telangana. Sixteen out of every hundred cancer cases are related to the mouth or throat, far higher than the national average. If we fail to act now, experts warn that these cases could double by 2030. Unfortunately, gutka companies continue to circumvent the rules by advertising the same brands under the names of "elaichi powder" or "mouth freshener," thereby bypassing the advertisement ban.

This Bill is, therefore, a strong corrective measure against such practices. By imposing a cess based on machine capacity, manufacturing becomes costlier, product prices increase, and young people are discouraged from consumption. This also moves us closer to the WHO-recommended target of 75 per cent taxation on tobacco products.

However, Sir, we must also acknowledge those who stand to suffer the most from this are our women workers. In Telangana, 93 per cent of workers involved in beedi making, pan masala and tobacco-related work are women. Their annual income often does not exceed ₹30,000. The health crisis in Telangana is already deepening, especially in Adilabad, Nizamabad, Karimnagar, Khammam, and Warangal districts, where consumption of gutka, jarda and pan masala is high. Cancer cases are rising and the cancer hospitals are filled with patients.

If the cess collected under this Bill is used for health services such as establishing cancer hospitals, screening centres, and de-addiction facilities it will greatly benefit Telangana. The revenue must be utilised to protect poor families, especially women and children, rather than becoming an additional burden on rural communities.

Sir, more than seven lakh women in Telangana earn their livelihood by rolling beedis. Most of them belong to Dalit, BC, and Adivasi communities. If the cess results in reduced production, these vulnerable women will be the first to lose their livelihoods. Therefore, we urge the Government to establish special rehabilitation centres for beedi workers, provide alternative employment, skill training, and ensure minimum wages. Small units and owners should not be unnecessarily harassed; instead, strict guidelines, timelines, and accountability must be enforced particularly for pan shops and manufacturers.

Contents Page

Telangana must receive a fair and transparent share of the cess collected. The funds should be directed towards cancer hospitals, de-addiction programmes, screening camps, and anti-pan masala awareness campaigns, reaching every village and every school.

Women workers who may lose their jobs must receive skill training in food processing or garment manufacturing, and each affected family should be provided a one-time grant of ₹1.5 lakh. The persistent gender wage gap that keeps these women in poverty must be addressed. A Crop Diversification Package should be promoted for tobacco farmers, with free seeds, fertilizers, and special support for women family workers.

Further, the Central Government should directly support cancer patients. Providing financial assistance to such patients would be an invaluable step. On behalf of the Bharat Rashtra Samithi Party, I extend my support to this Bill. Thank you, Sir.

THE VICE-CHAIRMAN (SHRI TIRUCHI SIVA): Next speaker, Dr. Kavita Patidar.

डा. कविता पाटीदार (मध्य प्रदेश): माननीय उपसभाध्यक्ष महोदय, आपका बहुत-बहुत धन्यवाद कि आपने मुझे इस बिल पर बोलने का अवसर प्रदान किया है।

महोदय, कहते हैं – '*सर्वप्रथम निरोगी काया।*' मैं इस बिल के लिए माननीय प्रधानमंत्री जी और माननीया वित्त मंत्री जी को बहुत-बहुत धन्यवाद प्रेषित करती हूं और इस बिल के समर्थन के साथ उस दृष्टिकोण का भी समर्थन करती हूं, जिसका उद्देश्य राष्ट्रीय सुरक्षा क्षमताओं और सार्वजनिक स्वास्थ्य तैयारियों के लिए एक स्थायी तंत्र की स्थापना करना है।

महोदय, मैंने शुरुआत में इस सदन में बहुत लोगों के मुँह से सुना कि इसमें उपकर लगाने की, इस बिल को लाने की आवश्यकता नहीं है। अगर करना था, तो यह सदन क्यों बनाया, हमारे माननीय प्रधानमंत्री जी का नया ऑफिस क्यों बनाया? माननीय उपसभाध्यक्ष महोदय, कैसी विडंबना है? दशकों तक जिन लोगों ने इस देश के खजाने को घोटालों के माध्यम से लूटने का काम किया, वे आज हमें इकोनॉमिक्स पढ़ा रहे हैं! जिन्होंने इस देश को पॉलिसी पैरालाइसिस दिया, वे आज हमें राजकोष का ज्ञान देने का काम कर रहे हैं! अगर हम इनका कार्यकाल देखें, तो मुझे एक ही शेर याद आता है कि:

"बरबाद गुलिस्तां करने को एक ही उल्लू काफी था।
यहाँ हर शाख पे उल्लू बैठा है,
अंजाम-ए-गुलिस्ताँ क्या होगा।"

Contents Page

महोदय, एक तरफ इन्होंने अर्थव्यवस्था की हर शाखा को तोड़ने का काम किया है, तो उसके दूसरी तरफ, माननीय प्रधानमंत्री जी के नेतृत्व में आज हमारे देश की अर्थव्यवस्था दुनिया के चौथे नंबर पर स्थापित हुई है। मैं इसके लिए माननीय प्रधानमंत्री जी को धन्यवाद देती हूं।

माननीय उपसभाध्यक्ष महोदय, यह जो बिल है, यह हमारी नैतिकता को भी प्रदर्शित करता है। अगर हम आंकड़ों की बात करें, पान मसाला, सिगरेट और तंबाकू की बात करें, तो आंकड़े चौंकाने वाले हैं। हमारे देश में प्रतिवर्ष लगभग 13.5 लाख लोग तंबाकू और कैंसर से मरते हैं। महोदय, वे व्यक्ति नहीं मरते, बल्कि उनका परिवार मरता है। उसके खर्च का बोझ, उसके परिवार पर पड़ता है और यह बोझ न सिर्फ परिवार पर पड़ता है, बल्कि सरकार पर भी 1.77 लाख करोड़ रुपये का आर्थिक बोझ बढ़ता है।

महोदय, ये लोग ऐसा बोलते हैं कि इस उपकर को लाने की आवश्यकता नहीं थी। मुझे पूर्ण विश्वास है कि जो तंबाकू के सेवन हैं, इस बिल के माध्यम से उनमें भारी कमी आएगी और लोग इस सेवन से दूर हटेंगे, उनसे दूर जाएंगे। क्योंकि इस उपकर के माध्यम से जो कोष आएगा, वह हेल्थ केयर के ऊपर खर्च किया जाएगा और हमारे लिए हेल्थ केयर और सुरक्षा बहुत इंपॉर्टेंट हैं।

माननीय उपसभाध्यक्ष महोदय, मैं स्वास्थ्य के क्षेत्र में माननीय प्रधानमंत्री जी और माननीय स्वास्थ्य मंत्री आदरणीय जगत प्रकाश नड्डा जी को बहुत धन्यवाद देती हूं, जिनके नेतृत्व में हेल्थ केयर सिस्टम का डीएनए ही बदल कर रख दिया गया है। आज स्वास्थ्य के क्षेत्र में जो नए आयाम स्थापित किए जा रहे हैं - एमबीबीएस की 50 हज़ार नई सीटों का मामला हो या फिर प्रत्येक जिले में मेडिकल कॉलेज की स्थापना करने की बात हो या आयुष्मान जैसी बहुत ही अनूठी योजना के माध्यम से प्रत्येक भारतीय को हम सुरक्षा का, स्वास्थ्य का जो सुरक्षा कवच दे रहे हैं - उसकी बात हो, स्वास्थ्य के क्षेत्र में नए आयाम स्थापित करने का काम हमारी सरकार ने किया है और कहा भी गया है।

महोदय, स्वास्थ्य के ऊपर यह जो काम हुआ है, आप उसमें संवेदना देखिए कि एक तरफ तो हम तंबाकू पर टैक्स लगाने का काम कर रहे हैं, वहीं दूसरी तरफ हेल्थ इंश्योरेंस का जो प्रीमियम है, उस पर से जीएसटी को हटाने का काम भी किया गया है। मैं इसके वित्त मंत्री, माननीया निर्मला सीतारमण जी को बहुत-बहुत धन्यवाद प्रेषित करती हूं। मुझे एक कवि की वे पंक्तियां फिर याद आ रही है, जिनमें वे कह रहे हैं:

'हो गई है पीर पर्वत सी पिघलनी चाहिए।
इस हिमालय से भी कोई गंगा निकलनी चाहिए।'

महोदय, उन्होंने दर्द के पहाड़ को पिघलाने का काम किया है। उसका जो राहत स्त्रोत है, वह इस बिल में नज़र आता है।

Contents Page

माननीय उपसभाध्यक्ष महोदय, यह बिल सिर्फ स्वास्थ्य के बारे में नहीं है, यह सिर्फ अस्पतालों तक ही सीमित बिल नहीं है, बल्कि यह हमारी राष्ट्रीय सुरक्षा को भी रेखांकित करता है। मैं सदन को थोड़ा-सा पिछली मई में ले जाना चाहती हूं, 'ऑपरेशन सिंदूर' की याद दिलाना चाहती हूं कि जब 'ऑपरेशन सिंदूर' हुआ था और हमारी सेनाओं ने दुश्मनों के वायुयान को उड़ाया था। महोदय, हमारे जो स्वदेशी ड्रोन हैं, जब उन्होंने दुश्मनों के राडारों को चकमा देने का काम किया था, तब हमने आईएमएफ से परमिशन लेने का कोई काम नहीं किया, हमने विश्व बैंक से कोई लोन लेने का काम नहीं किया और वह इसलिए नहीं किया, क्योंकि हम तैयार थे, हम आत्मनिर्भर थे। महोदय, माननीय प्रधान मंत्री जी के नेतृत्व में डिफेंस के मामलों में पिछले दस सालों में हमने खोखले वादे नहीं किए, बल्कि डिफेंस के क्षेत्र में ताकत के साथ काम किया और आज उसका यह परिणाम है कि कोई दुश्मन... ये लोग अभी राष्ट्रीय सुरक्षा की बात कर रहे थे, तो मैं इन्हें 2013 की वह बात याद दिलाना चाहूँगी, जब इनके समय पर चीफ ऑफ आर्मी ने संसदीय समिति में खुद कहा था कि हमारे पास दस दिनों का युद्ध लड़ने के लिए भी गोला-बारूद नहीं है। यह शर्म का विषय है और आज माननीय प्रधान मंत्री जी के नेतृत्व में हमारी सरकार जो काम कर रही है - अगर दुश्मन हमारी तरफ बुरी नज़र से देखता है, तो आज भारत के पास उसके घर में घुसकर जवाब देने की ताकत है, क्योंकि हमने डिफेंस के क्षेत्र में इतने काम किए।

माननीय उपसभाध्यक्ष महोदय, हम सब जानते हैं कि स्वास्थ्य हमारे लिए बहुत जरूरी है और यह बिल उन नशीले पदार्थों पर उपकर लगाता है। इसके माध्यम से ऐसे नशीले पदार्थों का सेवन तो खत्म होगा ही, साथ-ही-साथ व्यक्ति स्वास्थ्य के प्रति सजग भी होंगे। अभी एक माननीय सदस्य बोल रहे थे कि आम आदमी के लिए क्या किया है? ऐसा बहुत सारे लोगों ने बोला है।। यहाँ पर माननीय मंत्री, निर्मला सीतारमण जी बैठी हुई हैं - मैं यह बताना चाहूँगी कि हमने corporative टैक्स को 30 परसेंट से घटाकर 22 परसेंट किया, ताकि रोजगार आए। हमने इनकम-टैक्स रिबेट पहले सात लाख रुपये और अब बारह लाख रुपये तक बढ़ाया है। हम लोगों ने पिछले बजट में एक लाख करोड़ सीधे मध्यम वर्ग की जेब में डाले। हमने यह पैसा जनता की जेब में दिया और इसका परिणाम यह हुआ कि हमारा कोई खजाना खाली नहीं हुआ, बल्कि पिछले दस सालों में नेट डायरेक्ट टैक्स कलेक्शन तीन गुना बढ़ा है। हमने ईमानदार टैक्स पेयर्स को बचाने का काम किया है और जो टैक्स चोरी करने वाले हैं, उनकी नकेल कसने का काम किया है। यह नेक्स्ट जेनरेशन जीएसटी का जमाना है। यह बिल पान मसाला मशीनों पर कैपेसिटी-बेस्ड उपकर लगाने का काम करता है। अब टैक्स इंस्पेक्टर की मर्जी से नहीं, बल्कि मशीन की स्पीड से तय होगा और यह आज के जमाने में युवा पीढ़ी को इस नशे से दूर करने के लिए बहुत आवश्यक है, क्योंकि आज की युवा पीढ़ी ही आने वाले कल का देश का भविष्य है और उनके स्वास्थ्य की रक्षा करना इस देश की सुरक्षा जैसा ही महान कार्य है।

माननीय उपसभाध्यक्ष महोदय, यह उपकर केंद्र ने जबरदस्ती नहीं थोपा है। यह फैसला जीएसटी काउंसिल की सहमति से तय हुआ है। मैं विपक्ष से पूछना चाहती हूँ कि जब इनकी राज्य सरकारों में जीएसटी काउंसिल की बैठक हो रही थी, तब इनके मंत्री सो रहे थे? उन्होंने इसे

Contents Page

लेकर सहमति दी है और अब सबकी सहमति के द्वारा यह उपकर लाया गया है। इसे थोपा नहीं गया है। जब इस देश की धरती पर दुश्मन के गोले गिरते हैं, तब वे यह नहीं देखते कि नीचे किसकी सरकार है। वे भारत पर गिरते हैं। भारत की सुरक्षा का विषय हम सबका होना चाहिए, इसलिए इस बिल का समर्थन हम सब लोगों को करना चाहिए।

महोदय, सदन के सामने विकल्प शीशे की तरह साफ है - विपक्ष सिगरेट के पैकेट पर लिखी हुई कीमत के प्रति चिंतित है और हम अपने राष्ट्र की सुरक्षा के प्रति। विपक्ष इसे टैक्स और बोझ के रूप में देख रहा है और हम इसे भारत के प्रत्येक व्यक्ति की स्वास्थ्य की सुरक्षा के कवच के रूप में देख रहे हैं, भारत माता के कवच के रूप में देख रहे हैं, इसलिए यह अत्यावश्यक है।

माननीय उपसभाध्यक्ष महोदय, हमने उद्योगों को बढ़ावा दिया। हमने मध्यम वर्ग को टैक्स रिबेट दिया। हमने इंश्योरेंस से जीएसटी हटाया और अब हम इस बिल के माध्यम से हर सीमा पर खड़े हुए जवान और हर अस्पताल में लेटे हुए मरीज के लिए फंड सुरक्षित करने का काम कर रहे हैं। हम तत्परता और सजगता के साथ आने वाली विपत्तियों को लेकर तैयार होने की बात इस उपकर के माध्यम से कर रहे हैं। मुझे लगता है कि इसके लिए हम सब लोगों को केंद्र सरकार को धन्यवाद प्रेषित करना चाहिए, क्योंकि माननीय प्रधान मंत्री जी का 2047 तक पूर्ण विकसित भारत बनाने का जो संकल्प है, उसमें यह उपकर बहुत सहायक सिद्ध होगा। वैसे भी हम माननीय प्रधान मंत्री जी की कार्यप्रणाली से बहुत अच्छे से अवगत हैं। कहा गया है:

"नस-नस में तेज़ प्रवाह लिए,
कुछ और नया उत्साह लिए,
सच है, विपत्ति जब आती है,
कायर को ही दहलाती है।
सूरमा नहीं विचलित होते,
क्षण एक नहीं धीरज खोते।
विघ्नों को गले लगाते हैं,
काँटों में भी राह बनाते हैं।"

यह काँटों में राह बनाने वाला बिल है, जिसके माध्यम से हम देश की सुरक्षा को और मजबूत करेंगे। देश में लोगों के स्वास्थ्य को मज़बूत कड़ी प्रदान करेंगे। मैं पूरे हृदय के साथ इस बिल का समर्थन करते हुए, माननीय प्रधान मंत्री जी और माननीया वित्त मंत्री जी को बहुत-बहुत धन्यवाद देते हुए, अपनी वाणी को विराम देती हूं। जय हिंद! जय भारत!

THE VICE-CHAIRMAN (SHRI TIRUCHI SIVA): Thank you, Dr. Kavita Patidar. Now, Shri Masthan Rao Yadav Beedha.

Contents Page

5.00 P.M.

SHRI MASTHAN RAO YADAV BEEDHA (Andhra Pradesh): Mr. Vice-Chairman, Sir, I thank you for giving me the opportunity. On behalf of our Party, Telugu Desam Party, and our leader, Shri Nara Chandrababu Naidu Garu, I rise to support the Health Security *se* National Security Cess Bill, 2025, a reform that gives India the institutional strength, long required for both national security and public health preparedness. By leaving targeted cess on pan masala, other notified excisable goods, the Bill protects ordinary families while ensuring that industries associated with significant health risks contribute to the systems required to address those very risks.

India's health burdens are there. This reform arrives at a time when India's health burdens and security challenges are both intensifying. Non-communicable diseases now account for nearly two-thirds of all deaths compared to under 40 per cent in 1990. Between 2020 and 2023, hospital records show that 50 per cent of heart-attack patients were below the age of 40, signalling a rapid rise in premature cardiovascular disease. Anaemia remains widespread with more than two-thirds of Indian children and nearly 60 per cent of adolescent girls showing low-iron levels. Childhood obesity has tripled nationally over the last decade. This is the backdrop against which we must view the importance of a ring-fenced financing mechanism for prevention, surveillance and treatment.

For Andhra Pradesh, these concerns are even more acute. Our State carries the second-highest HIV burdens in India, with 2.75 lakh cases and 59 per cent of women are anaemic, significantly higher than the national average. Communicable, maternal, neonatal, and nutritional diseases together account for over 25 per cent of Andhra Pradesh's total disease burden, placing the State among the highest in India in terms of avoidable health loss. Maternal mortality in several districts of A.P. is very high.

Sir, in this context, the Bill's creation of a stable, dedicated funding stream for hospitals, preventive care and emergency preparedness is invaluable. We have already seen the strength of such revenue mechanisms between 2019-20 and 2023-2024. These predictable inflows have expanded insurance coverage, diagnostics and health infrastructure nationwide. The Bill complements the major health system gains of recent years -- 55 crore people covered under Ayushman Bharat

Contents Page

PM-JAY. ... *(Time-bell rings)*... Sir, this Bill also strengthens the Government's initiative to strengthen India's national security architecture.

With this observation, Sir, I and my party, Telugu Desam Party, reiterate our support for Health Security se National Security Cess Bill, 2025. Thank you, Sir.

THE VICE-CHAIRMAN (SHRI TIRUCHI SIVA): Thank you, Mr. Masthan. Now, Shrimati Maya Naroliya.

श्रीमती माया नारोलिया (मध्य प्रदेश): उपसभाध्यक्ष महोदय, मैं माननीया वित्त मंत्री निर्मला सीतारमण जी को बधाई देती हूं कि उन्होंने इस महत्वपूर्ण विधेयक को सदन में लाने का काम किया, चूंकि प्राचीन काल से एक किंवदंती प्रचलित है – 'पहला सुख निरोगी काया, दूजा सुख घर में हो माया'। महोदय, मैं इस सदन में स्वास्थ्य सुरक्षा से राष्ट्रीय सुरक्षा उपकर विधेयक, 2025 का समर्थन करते हुए कुछ महत्वपूर्ण बिंदु रखने के लिए खड़ी हुई हूं। यह विधेयक केवल एक राजस्व उपाय नहीं, बल्कि भारत की सुरक्षा, स्वास्थ्य, तकनीकी क्षमता और दीर्घकालिक राष्ट्रीय तैयारियों को मजबूत करने वाला ऐतिहासिक कदम है। सबसे पहले इस तथ्य पर ध्यान देना आवश्यक है कि यह विधेयक भारत को उस आकस्मिक और संकट आधारित वित्तीय मॉडल से बाहर लाता है, जो यूपीए की सरकार के समय चला था। उस दौर में न महामारी के लिए कोई लंबी व्यवस्था थी, न ही राष्ट्रीय सुरक्षा के लिए कोई स्थायी कोष था। यह विधेयक राष्ट्रीय सुरक्षा एवं सार्वजनिक स्वास्थ्य आपात स्थितियों के लिए लंबे समय तक स्थायी पूर्वानुमेय और कानूनी रूप से संरक्षित वित्तीय तंत्र तैयार करता है। इसी के माध्यम से भारत किसी भी बड़े सुरक्षा या स्वास्थ्य संकट के समय जुगाड़-आधारित फंडिंग पर निर्भर नहीं रहेगा। कुछ लोग भय पैदा करने की कोशिश करते हैं। जैसा कि बार-बार इस बिल पर प्रश्न उठा रहे हैं कि यह नया उपकर जनता पर बोझ डालेगा। यह पूर्णतः गलत है। यह उपकर केवल पान मसाला जैसे चयनित उत्पादों पर लगाया जाएगा। ऐसे उत्पाद, जिन पर कर बढ़ने से आम परिवार प्रभावित नहीं होते, यह राष्ट्र की सुरक्षा के लिए एक लक्षित उच्च राजस्व और न्यायसंगत योगदान है, न कि गरीब लोगों पर कोई नया बोझ। हमने अभी हाल ही में पहलगाम हमले और लाल किला के पास कार विस्फोट जैसी घटनाएं देखी हैं। ये घटनाएं हमें याद दिलाती हैं कि सुरक्षा खतरे लगातार बदल रहे हैं और हमारी प्रतिक्रिया क्षमताएं भी उतनी ही गतिशील होनी चाहिए। इस विधेयक से प्राप्त निधि निगरानी, त्वरित प्रतिक्रिया तंत्र, आधुनिक गतिशीलता प्रणालियों और खुफिया संरचना के लिए समर्पित और सुरक्षित कोष प्रदान करती है। यह सीधे-सीधे देश की सुरक्षा को मजबूत करता है और मोदी सरकार की रक्षा आधुनिकीकरण नीति को नई गति देता है।

माननीय उपसभाध्यक्ष जी, राष्ट्र की सुरक्षा केवल सीमा पर बंदूक से नहीं होती, बल्कि एक मजबूत स्वास्थ्य प्रणाली भी राष्ट्रीय सुरक्षा की प्राथमिक आवश्यकता है। यूपीए के शासन में न महामारी तैयारियों का ढांचा था, न किसी प्रकार का कोई स्वास्थ्य फंड था। इसके विपरीत हमारे

यशस्वी प्रधान मंत्री, माननीय श्री नरेन्द्र मोदी जी के नेतृत्व में डिजिटल स्वास्थ्य ढांचे जैसे ऐतिहासिक सुधार लागू किए गए हैं। यह विधेयक सुनिश्चित करता है कि इन सभी पहलों को दीर्घकालिक और चिह्नित वित्तीय समर्थन मिलता रहे।

महोदय, इस विधेयक में उपकर देयता को उत्पादन, मशीनों की गति और क्षमता से जोड़ा गया है। इसका उद्देश्य स्पष्ट है - कम घोषित उत्पादन, कर चोरी और लीकेज को खत्म करना। यह तकनीकी आधार पर चलने वाली विवेक-रहित और पारदर्शी व्यवस्था है। यह मोदी सरकार की फेसलेस असेसमेंट, डिजिटल गवर्नेंस और जीएसटी सुधारों की निरंतरता है, जहां ईमानदार उद्योगों के लिए विश्वास आधारित प्रणाली लागू की जा रही है। यशस्वी प्रधान मंत्री, नरेन्द्र मोदी जी के नेतृत्व में आज भारत के पास 79.9 करोड़ ABHA डिजिटल स्वास्थ्य खाते हैं, 67 करोड़ डिजिटल स्वास्थ्य रिकॉर्ड्स हैं और 4.18 लाख सत्यापित स्वास्थ्य संस्थान का विशाल डिजिटल स्वास्थ्य पारिस्थितिकी तंत्र है। यूपीए काल में ऐसी कोई एकीकृत डिजिटल व्यवस्था अस्तित्व में नहीं थी। यह उपकर सुनिश्चित करेगा कि यह डिजिटल नेटवर्क रोग निगरानी, आपातकालीन प्रतिक्रिया और स्वास्थ्य अवसंरचना विस्तार के लिए सदा सशक्त बना रहे तथा रक्षा आधुनिकीकरण को गति देने वाला स्थायी कोष बना रहे।

महोदय, BRO का बजट भी अब दोगुना कर दिया गया है। इससे सीमा सड़कें, ऑपरेशनल टनल और अग्रिम चौकियां अभूतपूर्व गति से विकसित हो रही हैं। यह उपकर इस तेजी को और स्थायी बनाएगा, जिससे भारत केवल प्रतिक्रिया नहीं, बल्कि पूर्व-तैयार राष्ट्र बनेगा। यह विधेयक एक ऐसा क्षेत्र विनियमित करता है, जहां वर्षों से अपारदर्शिता, कम घोषित उत्पादन और कर रिसाव सबसे बड़ी समस्या रहे हैं।

(**श्री उपसभापति** *पीठासीन हुए।*)

महोदय, धारा 5 और धारा 9 में मशीन की गति, वजन और प्रक्रिया आधारित उपकर देयता का प्रावधान इस रिसाव को समाप्त करता है। साथ ही स्तरित दंड, अपील का अधिकार, कंपाउंडिंग और कारण दर्ज प्रक्रिया सुनिश्चित करती है कि वास्तविक उद्योगों को कोई अनावश्यक परेशानी न हो। राष्ट्रीय सुरक्षा और सार्वजनिक स्वास्थ्य के लिए निधियों का पृथक्करण भारत को भविष्य की चुनौतियों के लिए तैयार करता है। मिशन सुदर्शन चक्र जैसे रक्षा सुधार और आयुष्मान भारत जैसे सामाजिक सुधार, दोनों की रणनीतिक आवश्यकताओं के लिए यह उपकर एक विश्वसनीय, स्थायी और संरचनात्मक वित्तीय आधार प्रदान करता है।

माननीय उपसभापति जी, यह विधेयक केवल पान मसाले पर उपकर लगाने का प्रस्ताव नहीं है, बल्कि यह विधेयक देश की सुरक्षा, जनता की स्वास्थ्य सुरक्षा, तकनीक-संचालित सुशासन, पारदर्शी कर-प्रणाली और दीर्घकालिक वित्तीय स्थिरता का एक राष्ट्रीय ढांचा है। पूर्ववर्ती सरकारों द्वारा छोड़ी गई कमियों को मिटाते हुए, यह विधेयक भारत को उस दिशा में ले

Contents Page

जाता है, जहां सुरक्षा और स्वास्थ्य दोनों के लिए स्थायी संसाधन, आधुनिक तंत्र और भविष्य-प्रधान नीतियां सुनिश्चित हों।

माननीय उपसभापति जी, मैं इस विधेयक का दृढ़ता से समर्थन करती हूं और सम्माननीय सदन के सभी सांसदों से अनुरोध करती हूं कि इसे पारित करके भारत की दीर्घकालिक राष्ट्रीय सुरक्षा और स्वास्थ्य तैयारी को सुदृढ़ करें। हमारे देश के यशस्वी प्रधान मंत्री नरेन्द्र मोदी जी के नेतृत्व में स्वास्थ्य सुविधाओं में बेहतर सुधार हो रहा है। प्रधान मंत्री जी का एक मूल मंत्र है – "स्वस्थ नारी, स्वस्थ परिवार।" "स्वस्थ नारी, स्वस्थ भारत" की परिकल्पना को संजोए हुए, हमारे आदरणीय स्वास्थ्य मंत्री नड्डा जी और अभी हमारी वित्त मंत्री निर्मला सीतारमण जी ने यहां पर जो विधेयक प्रस्तुत किया है, इसके लिए मैं उनको बहुत-बहुत बधाई देती हूं, बहुत-बहुत शुभकामनाएं देती हूं और पुनः इस बिल का समर्थन करती हूं, धन्यवाद।

श्री उपसभापतिः श्री धनंजय भीमराव महादिक।

श्री धनंजय भीमराव महादिक (महाराष्ट्र)**:** उपसभापति जी, आपका धन्यवाद कि आपने मुझे स्वास्थ्य सुरक्षा से राष्ट्रीय सुरक्षा उपकर विधेयक, 2025 पर बोलने का मौका दिया है। सबसे पहले मैं माननीया वित्त मंत्री, निर्मला सीतारमण जी का अभिनंदन करता हूं। पिछले हफ्ते तंबाकू पर एडिशनल सेस का बिल लाया गया था और इस हफ्ते अभी गुटखा और पान मसाला पर एडिशनल सेस लाने की बात हो रही है।

सर, आज मैं सदन में बहुत गर्व और खुशी के साथ खड़ा हूं। प्रधान मंत्री नरेन्द्र मोदी जी के मार्गदर्शन में हम एक ऐसा विधेयक लाए हैं, जो हमारे देश के करोड़ों गरीब, मज़लूम भाई-बहनों की जिंदगी से जुड़ा है और उनकी जिंदगी में सीधा रोशनी लेकर आएगा। इस बिल का नाम "स्वास्थ्य सुरक्षा से राष्ट्रीय सुरक्षा उपकर विधेयक, 2025" है। यह सिर्फ एक कानून ही नहीं है, बल्कि प्रधान मंत्री आदरणीय मोदी जी के उस संकल्प की जीत है कि अंतिम व्यक्ति तक इलाज पहुंचे और वह भी मुफ्त या बहुत कम खर्चे में।

उपसभापति जी, आजादी के 75 सालों के बाद भी हमारे गांव की मां-बहनें, हमारे मजदूर भाई-बहनें सिर्फ प्रसव या डिलीवरी के समय अथवा कोई छोटी-मोटी बीमारी में भी कर्ज में डूब जाते थे, लेकिन 2018 में जब माननीय मोदी जी ने 'आयुष्मान भारत' योजना शुरू की, तो यह दुनिया की सबसे बड़ी स्वास्थ्य बीमा योजना बन गई।*

श्री उपसभापतिः माननीय धनंजय जी, आप 'आयुष्मान भारत' पर नहीं, इस बिल पर बोलिए। "The Health Security se National Security Cess Bill, 2025" पर बोलिए।

* Not recorded.

श्री धनंजय भीमराव महादिक: सर, मैं उसी बिल पर बोल रहा हूं। ये सारी कमियां अब इस नए विधेयक से दूर होने जा रही हैं। मैं इस विधेयक की पांच बड़ी बातें, मुख्य बिंदु सदन के सामने रखना चाहता हूं।

उपसभापति जी, छोटी-मोटी बीमारियों में भी, चाहे वह जुकाम-बुखार ही हो, आम इंसान को बहुत खर्च करना पड़ता था और यदि कोई मेजर बीमारी, जैसे कैंसर हो या कोई ऑपरेशन हो, तो ऐसे वक्त में तो पूरा परिवार बिखर जाता था। *

श्री उपसभापतिः धनंजय जी, मैंने आपको बताया कि 'आयुष्मान भारत' पर नहीं, "The Health Security se National Security Cess Bill, 2025" पर बोलिए।

श्री धनंजय भीमराव महादिक: सर, यह सेस स्वास्थ्य के लिए खर्च किया जाएगा। मैं इसी के लिए बोल रहा हूं। इस सेस की जो रकम है, उसे स्वास्थ्य के लिए खर्च किया जाएगा। स्वास्थ्य ही सुरक्षा है - यही बिल है, सर। अभी वर्तमान में इसमें 2,000 से ज्यादा बीमारियां थीं।...(**व्यवधान**)... अब इसे 5 लाख से दोगुना करके 10 लाख रुपए किया गया है, यानी अब गरीब के लिए कैंसर, हार्ट, किडनी ट्रांसप्लांट जैसी भयंकर बीमारियों का भी मुफ्त में इलाज होगा। दूसरा, इसका मुख्य उद्देश्य है - हर गाँव तक डिजिटल हेल्थ पहुँचाना। अब हर नागरिक का 'आभा' कार्ड बनाया जाएगा, आयुष्मान भारत हेल्थ अकाउंट बनाया जाएगा, यानी उसका पूरा इलाज का रिकॉर्ड रखा जाएगा।...(**व्यवधान**)...

SHRI SAKET GOKHALE: Sir, he is not speaking on the Bill. ...(*Interruptions*)...

MR. DEPUTY CHAIRMAN: I have already told him. Please do not disturb. ...(*Interruptions*)... प्लीज़ आपस में बात न करें।...(**व्यवधान**)... कृपया उन्हें बोलने दें।...(**व्यवधान**)...

श्री धनंजय भीमराव महादिकः सर, यह स्वास्थ्य से ही जुड़ा है।...(**व्यवधान**)... 'स्वास्थ्य सुरक्षा से राष्ट्रीय सुरक्षा' ही बिल है। गांव में बैठे-बैठे दिल्ली के डॉक्टरों से भी वीडियो द्वारा इलाज किया जाएगा।...(**व्यवधान**)...

MR. DEPUTY CHAIRMAN: I have already told him. ...(*Interruptions*)... Please take your seat, Sushmita*ji*. Dhananjay*ji*, please speak on the Bill. Only that will go on record. ...(*Interruptions*)...

Contents Page

श्री धनंजय भीमराव महादिकः सर, तीसरा है राष्ट्रीय सुरक्षा के लिए स्वास्थ्य सुरक्षा...(**व्यवधान**)... सर, राष्ट्रीय सुरक्षा के लिए स्वास्थ्य सुरक्षा - यही बिल है। *अब एआई के माध्यम से, डिजिटल निगरानी से, किसी भी नई महामारी का 15-20 दिन पहले अलर्ट मिलेगा और इसे स्वास्थ्य का ही मामला नहीं, बल्कि राष्ट्रीय सुरक्षा का भी मामला माना जा सकता है। चौथा, इसके लिए पैसा कहाँ से आएगा? मैं इसी पर आ रहा था।...(**व्यवधान**)...

SHRI SAKET GOKHALE: Sir, I have a point of order.

MR. DEPUTY CHAIRMAN: Tell me the rule.

SHRI SAKET GOKHALE: Sir, it is under Rule 240. When I was speaking on the national security, I was interrupted. He is not speaking on the Bill. The same rule should apply for all. ...(*Interruptions*)...

MR. DEPUTY CHAIRMAN: It applies to all. Please take your seat. It is relevant for all.

श्री धनंजय भीमराव महादिकः सर, मैं यह बता रहा था कि इसके लिए पैसा कहां से आएगा। ये जो 'sin goods' हैं, जैसे तंबाकू, गुटखा, इस पर सेस, उपकर लगाया जाएगा, जिसका दोहरा उद्देश्य है यानी इससे consumption भी कम हो जाएगा और जो इसका इस्तेमाल करेंगे, उन्हें ज्यादा टैक्स देना पड़ेगा। इसलिए बहुत साफ है कि सिगरेट, तंबाकू, गुटखा, कोल्ड ड्रिंक, जंक फूड आदि ऐसी वस्तुओं पर 'sin tax' थोड़ा बढ़ेगा। जो लोग महँगी शराब और लग्जरी सामान खरीदते हैं, उन पर भी नाम मात्र राष्ट्रीय स्वास्थ्य उपकर लगेगा, यानी जो सेहत बिगाड़ने वाली चीजें खरीदेगा, वही इलाज के लिए योगदान देगा। गरीब पर एक भी पैसे का बोझ नहीं पड़ेगा। पाँचवाँ, जैसे 2025 में रक्षा बजट में बढ़ोतरी की गई थी, उसी तरह स्वास्थ्य के बजट में भी रिकॉर्ड बढ़ोतरी की गई थी। डिफेंस यानी रक्षा के लिए इस साल के बजट में 6.81 लाख करोड़ रुपए का प्रावधान किया गया था, अब स्वास्थ्य के लिए भी लगभग इतना ही खर्चा होने वाला है, क्योंकि मोदी जी मानते हैं कि जवान का हथियार जितना जरूरी है, उतना ही गरीब और गरीब की माँ का इलाज होना जरूरी है।

उपसभापति महोदय, आज का युग डिजिटल युग है। हमारे देश के हर गाँव के कोने-कोने में 'भारत नेट' के द्वारा इंटरनेट पहुंच गया है, लेकिन क्या इसका फायदा सिर्फ बड़े लोगों और शहरों तक सीमित रहेगा? नहीं। यह उनके तक सीमित नहीं रहेगा। इस विधेयक से हम गाँव-गाँव तक टेलीमेडिसीन लाएँगे। अब एक छोटे-से किसान का बच्चा भी मोबाइल से डॉक्टर से बात कर

* *Not recorded.*

सकेगा। यह सिर्फ टेक्नोलॉजी नहीं, यह गरीब की आस है। हमारी सरकार का सपना है कि 2030 तक हर भारतीय के पास अपना हेल्थ कार्ड, हेल्थ प्रोफाइल हो, जिससे उसकी बीमारी का रिकॉर्ड सुरक्षित रहे। कोरोना ने हमें बहुत कुछ सिखाया है। लॉकडाउन में लोग भूखे मर गए थे, अस्पतालों में बेड नहीं मिल रहे थे, लेकिन मोदी जी ने हार नहीं मानी। उन्होंने ऑक्सीजन के प्लांट लगवाए, ऑक्सीजन उपलब्ध कराए, राष्ट्रीय अन्न सुरक्षा जैसी योजना लाए, उसके तहत देश के 80 करोड़ से ज्यादा लोगों को बिना शुल्क अनाज दिया जा रहा है।

श्री उपसभापतिः धनंजय जी, कृपया आप बिल पर बोलें।

श्री धनंजय भीमराव महादिकः सर, कुछ लोग यह सवाल उठा रहे हैं कि उपकर से बोझ बढ़ेगा, लेकिन मैं कहता हूं कि माननीय मंत्री जी ने पहले ही बोला है कि इसमें प्रोडक्शन पर सेस नहीं लगेगा, बल्कि सिर्फ कैपेसिटी और पैकेजिंग पर सेस लगेगा। इसलिए यह बोझ सिर्फ अमीरों और सेहत बिगाड़ने वालों पर होगा, गरीब की जेब पर एक रुपए का भी असर नहीं पड़ेगा। आज जो लोग सिगरेट पीते हैं, शराब पीते हैं, वे अपना पैसा सेहत खराब करने में खर्च करते हैं। अब उसी पैसे का थोड़ा हिस्सा हम गरीबों के इलाज में लगाएंगे। यह न्याय है, यह देशभक्ति है। हमारा इतिहास गवाह है कि जब स्वतंत्रता संग्राम हुआ था, तो लोग अपनी जान की परवाह किये बिना लड़ रहे थे। आज हम स्वास्थ्य संग्राम लड़ रहे हैं। गरीबी और बीमारी के खिलाफ यह बिल उसी संकल्प का हिस्सा है। 2014 में माननीय प्रधान मंत्री जी ने वादा किया था कि वे गरीब का दर्द समझेंगे। आज 10 साल बाद हम उस वादे को पूरा कर रहे हैं। मैं सभी दलों से यह अपील करता हूं कि इस बिल का सर्वसम्मति से समर्थन करें, इसे सर्वसम्मति से पास करें, ताकि 2025 का यह साल सिर्फ अमृत महोत्सव नहीं, स्वास्थ्य अमृत महोत्सव भी बने। यह बिल गरीब का हक है, यह देश का कर्तव्य है। आइए, हम सब मिलकर इस संकल्प को साकार करें। इसी के साथ, मैं इस बिल का पूरी तरह से समर्थन करते हुए अपनी वाणी को विराम देता हूँ। जय हिंद, जय भारत! भारत माता की जय! वंदे मातरम्!

MR. DEPUTY CHAIRMAN: Now, hon. Finance Minister to reply to the debate.

SHRIMATI NIRMALA SITHARAMAN: Sir. 26 hon. Members spoke on this Bill and I will try to respond to the points that they have raised and also the clarifications that they have sought but, before that, I would like to put before the House specific points and comments which are linked to the stated objectives of the Bill.

Contents Page

(MR. CHAIRMAN *in the Chair.*)

Sir, at the time of introduction of the Bill, I had mentioned very clearly that this is a cess and the cess so collected aims to serve the cause of national security and also health security and that it shall not be on any essential commodities but it is going to be only on demerit goods.

Sir, raising a dedicated stream of revenue for credible defence capability is very important, particularly in this era of high-tech warfare. Modern conflicts are all very dominated with precision weapons, autonomous systems, space assets, cyber operations and rapid battlefield intelligence, all of which require capital intensive expenditure; continuous expenditure, steady expenditure. Sir, technology being such a rapidly growing area, you also have to be keep updating the technology, which also requires investment, which has to be for upgrading as well. I am sure, all the Members will agree with me that in the age of technology, one needs to be constantly on the top of the latest and we cannot compromise on this front.

Sir, let me also talk about Mission *Sudarshan Chakra*, hon. Prime Minister spoke about it from the Red Fort. He said, "Mission *Sudarshan Chakra* means building a wall of security around the country's key locations, industrial and public sectors that the enemy cannot penetrate. If the enemy dares, our *Sudarshan Chakra* will destroy them." This actually was seen in the Operation Sindoor, in a smaller way, or, if I can use the expression, a kind of pilot. It showed how our three services now work together, use signals and drones. We neutralized targets without our troops even ever crossing the border and without a single civilian casualty. This is the reality of modern warfare. It is a tech-driven and precise operation. These systems don't come cheap. We need steady flow of revenue for keeping our defence forces fighting fit. So, this cess, actually, offers a feasible mechanism to strengthen both citizens' health and military preparedness.

Sir, before I go into the details of how defence has been left defenceless sometimes earlier, I would like to highlight the fact that GST was levied on sin goods or demerit goods, and on them, there was a compensation cess also added. So, the incidence went up to 88 per cent in some cases, 72- 73 in some others. So, they were all over 40 per cent. Now, with the next generation GST, we have also seen the end of compensation cess, and GST by itself gives us a cap of 40 per cent to be levied on any commodity or service and not beyond. Even on cigarette and on *pan*

Contents Page

masala, even today, after the compensation cess gets over, only 40 per cent can be levied. Therefore, such demerit goods, which, with the compensation cess, were beyond 40 per cent, some reaching, as I said, 53 per cent, 72 per cent and 88 per cent, now have a fiscal room for the Government to keep the incidence of the tax at par, or if anything a bit more, not come down so that cigarettes or *pan masalas* don't become cheaper for people and harming their health, one. Secondly, certainly, using tax, we hope it will deter people from using these demerit goods. So, this is the reason why we imposed excise duty on cigarette and all those items which are listed in the Excise Schedule, and also because excise was offered by the Government of India when GST was implemented, for the sake of the compensation cess. And when the Compensation Cess's tenure ended by the fifth year, we had to extend it till as long as we could collect the cess to repay the debt. Therefore, it had, after five years also, lasted legally till 2026, March, but now we see that even by December, that will come to an end. Now once the compensation cess comes to an end, we need to have that fiscal room filled in with something, and whilst the cigarette and tobacco-related items went off to excise, *pan masala* is not excisable. It would have fallen between the two stools of 40 per cent GST and nowhere else to be levied on. Therefore, this comes as a cess. And now, as we bring the cess, we are not saying true to the character of what constitutionally is allowed for the Government of India to collect a cess and use it for various different schemes. Here, we have very clearly said, we will collect the cess, but we will also give a portion to the States. And because it is being collected on *pan masala*, health aspects will be serviced by the money which will be going to the States, and we upfront recognize that public health is a State subject under the constitutional scheme of things. We recognize that publicly. I was surprised that quite a few hon. Members spoke as though we didn't know that, and therefore, it has to be sent to a select committee or a Standing Committee. We are aware of it. We have admitted that public health is a State Subject; Defence is a central subject. And why these two have to be combined! It is because *pan masala* would not have been in GST alone and also come under excise. It is not excisable. So can I leave it without a tax over and above the 40 per cent which GST would levy? No, I have to levy something because it cannot be left at 40 per cent to make it cheaper than what it was or what it continues to be till today. These I explained.

Contents Page

And, therefore, when I say, public health is with the States and this will go through schemes to the States, it means that the cess is being shared. It is, definitely, being shared. And when I come to responding to some hon. Members, I will take it further to explain how that will be shared. But the fact remains that for Defence, as I said, because of technology and level of warfare that we are seeing today, we need steady funds. This is one of the things which we kept in our mind that a demerit good can also fund that. There were instances and I can go into the details of how in Parliament, in both the Houses of Parliament, earlier Defence Ministers have said that they did not have enough money to buy equipment. In fact, during Kargil war, soldiers were left without boots, the snow boots which are required there. I can go into the details of the items which were not ready. We were not even having enough ammunition to fight a 30-day or a 17-day intense warfare. There were instances earlier. In fact, I can highlight the ways in which the Parliament had been told that we would not have money to fund the Defence expenditure. But kickbacks would be funding families. So, Defence was no priority of the earlier regime, if I can say that.. Of course, that is ten years or eleven years ago. But since Prime Minister Modi has come, we have absolutely kept Defence as a top priority and made sure that the supply of ammunition is available in time. I remember ordering bulletproof vests for our soldiers. I distinctly remember making sure it is there. Ammunition by the very nature is like medicine. They have an expiry date. If they are taken out because they have passed their life, they would be destroyed in a particular fashion and new ones will have to come. It is not as if you bought the ammunition, and it can be living there forever. Ammunition has a life span after which it has to be replenished. There were times when ammunition that was left was outdated, and new ones did not come in.

So, the Army was left with nothing in their hand as workable ammunition. A thorough indifference prevailed for Defence requirements, whereas I am happy to say today that not only are we keeping them fighting fit, but also ensuring that India itself produces majority of these things. We are able to stop import and get them produced in India. Over and above that, we manufacture and export Defence equipment. The latest numbers are not with me. More than Rs. 25,000 crore have already been earned by our exports. So, Defence and its priorities have been kept in mind. I can give you account of *n* number of top leadership of the Defence which said how they have been left ill-equipped in the 1962 war. In his book, *The Guilty Men of 1962*, Dr. D.R. Mankekar has said how without providing the Army with the budget or the

Contents Page

equipment, they were asked to defend those positions in the higher reaches. There are several eminent people who have written about how shortage of money was the cause for lack of equipment. Former Army Chief General Sundarji in 1990 warned that some voices were calling for scaling down or cancelling these high-tech projects due to money crunch, a move he called 'downright dangerous.' That was felt by General Sundarji even then. There were also problems of aging and unreliable weapons and equipment eroding combat power of our armed forces. This has been well recorded. I do not want to go into the details. Most often we are told, 'You are quoting only those who suit you.' There is a CAG Report about which there is always a remark here. The CAG Report of 2015 pertaining to 2013 period found that the Army's ammunition reserves were at a crisis level. This point I made a minute ago.

Against the official requirement of stocking 40 days' of war reserves, 125 of 170 ammunition types fell below even 20 days' supply; shockingly, half of the ammunition, all the ammunition types, had stocks for less than 10 days' of intensive fighting as of March, 2013. So, that was the situation in 2013; and after Prime Minister Modi comes, everything really comes to the fore and we had to keep attending to each one of them. Where does this kind of money come from? We need a steady flow of money to support Defence and its preparedness.

Sir, I am not good in Hindi, but when I was talking with team, one of them mentioned this; it is worth putting it here – 'कांग्रेस की नीति, अमन की आशा और पतन की आशा' - अमन की आशा is what they used to say - अमन की आशा कम है और पतन की आशा ज्यादा है। That was the approach with which Congress went so long as the kitty of a group of dynasts was filled. The Defence coffer was not a priority. ... (*Interruptions*)...

SHRI JAIRAM RAMESH (Karnataka): Sir, this statement should not be made. She should authenticate it.

SHRIMATI NIRMALA SITHARAMAN: I am making a statement. ...(*Interruptions*)...

SHRI JAIRAM RAMESH: You will have to authenticate it.

SHRIMATI NIRMALA SITHARAMAN: Oh, yes! ...(*Interruptions*)... Mr. Jairam Ramesh, now that you got up to say that, I will say that the Defence Minister of India -

Contents Page

- with your permission, I would name -- Mr. A.K. Antony, in this Parliament, said, "I can't buy these equipments because I don't have the money". It is quoted. It is available. It is here. ... (*Interruptions*)...

SHRI JAIRAM RAMESH: Sir, I am talking about her statement regarding dynasts. ...(*Interruptions*).. That is what I am talking about. ...(*Interruptions*)...

SHRIMATI NIRMALA SITHARAMAN: The Defence Minister said that. ...(*Interruptions*)... Authentication! ... (*Interruptions*)... Easily! The Defence Minister of this country said that in the Parliament. ... (*Interruptions*).. Is it a secret? Or am I saying a strange thing? ... (*Interruptions*)... It is a recorded document of Parliament of Mr. A.K. Antony saying that. ... (*Interruptions*)...

SHRI JAIRAM RAMESH: I am not referring to that. ...(*Interruptions*)...

SHRIMATI NIRMALA SITHARAMAN: That is the authentication you needed. ...(*Interruptions*)...

SHRI JAIRAM RAMESH: Sir, I am talking about dynasts and the family. ... (*Interruptions*)..

SHRIMATI NIRMALA SITHARAMAN: Oh, yes! ...(*Interruptions*)... I will. ...(*Interruptions*)... What was Bofors? ...(*Interruptions*)... What was AugustaWestland? ... (*Interruptions*)...

MR. CHAIRMAN: Hon. Minister, please address the subject.

SHRIMATI NIRMALA SITHARAMAN: Sir, what was Bofors? What was AugustaWestland or JeepGate or Commonwealth? I can give you more. ...(*Interruptions*)... You can take more dynasts. ...(*Interruptions*)... Sir, authentication! ... (*Interruptions*)... Do you want to again open that pandora's box to record it all in Parliament saying that this is it, this is it, this is it, etc.? ...(*Interruptions*)...

Contents Page

SHRI JAIRAM RAMESH: Authenticate what you said. ...(*Interruptions*)...

SHRIMATI NIRMALA SITHARAMAN: We will authenticate every one of this. ...(*Interruptions*)... Authentication does not frighten me. I don't speak without facts.

SHRI JAIRAM RAMESH: Sir, I ask her to authenticate it. ...(*Interruptions*)...

SHRIMATI NIRMALA SITHARAMAN: It really gets on to that; give me the facts; give me authentication! It is all over the place. It must have reached Mars or Pluto or whichever planet, हर जगह फैला हुआ है।

Sir, now, I come to responding to hon. Members. Hon. Member, Shri Shaktisinh Gohil, starting the debate, said, 'राज्यों को भीख देती है और अधिकार नहीं।' This is an outrageous remark. This is coming from an hon. Member during the period of whose Government, Parliament or Cabinet was not the authority to distribute, what to give, to which States, how much, etc. It was not even a statutory body, the Planning Commission. Chief Ministers were made to go to the Planning Commission and हाथ जोड़कर बैठना पड़ा कि हमें यह दो, हमें वह दो, and that is why, having been Chief Minister of a State, Prime Minister Modi thought that Chief Ministers cannot come, stand before a body, which is not even a constitutional body, and ask money from it. That whole thing was changed and what the Planning Commission should be as a think-tank is what NITI Aayog is today. People don't go begging to NITI Aayog and saying that please give me this money. That whole approach of भीख मांगना was then. अब भीख माँगना नहीं होता। सर, राज्यों को हक देना है? हम जरूर दे रहे हैं। मैं इसे याद दिलाऊंगी। Dr. John Brittas also came and excused himself saying: "Local body election, I am going away." I can understand but I will respond also. The 14th Finance Commission actually increased the revenue share, taxable devolvable revenue share, which has to go to the States from 32 per cent to 42 per cent. Prime Minister Modi*ji* readily agreed; Finance Commissioner has said, we should. Later, it became 41 per centbecause of Jammu and Kashmir becoming a Union Territory. Till today, we are honouring that. But what was also said by the 14th Finance Commission, -- I am sure hon. Member, Dr. Somu also mentioned about it -- they also said something more. I wish all hon. Members would consider looking into it again. The 14th Finance Commission also said: "Stop all the Centrally-sponsored schemes. Stop all the Central sector schemes. स्कीम्स close करिए। " Prime Minister did not do that. It would

Contents Page

have, actually, saved us some more money. We could have spent it again on defence. He said: "No. Suddenly, do not do this because States would suffer. We should continue it." वे स्कीम्स 14th Finance Commission आने से लेकर 2019 तक पांच साल चलीं, फिर 2019 से 2024 तक पाँच साल चलीं और आज तक चल रही हैं। Just because our share has come down and States' shares have gone by 10 percentage points, we have not gone by that advice given by them though we could have. The 14th Finance Commission said it, we did not do it those five years. We could have done it even in from 2019 but we did not because the next Finance Commission which came did not say, 'resume it' or did not say anything on it. It means it stood by what the 14th Finance Commission said, "Stop all the schemes." So, two Finance Commissions have remained on the same line that these schemes should be stopped. Did Modi*ji* stop it? नहीं। स्टेट्स के लिए आज भी स्कीम्स के द्वारा पैसा जा रहा है। ...(**व्यवधान**)... यहां पर हँसने की कोई बात नहीं है। Finance Commission ने नहीं बोला कि आप स्टेट्स के capital के लिए 50 साल तक पैसे दीजिए, interest-free दीजिए। वह cess की scheme प्रधान मंत्री मोदी जी ने चलाई, जिससे आज स्टेट्स के लिए इतने सारे प्रोजेक्ट्स चल रहे हैं। Capital assets are getting built. Interest-free, 50 years, from 2020 till today. I hope I have the numbers. More than Rs. 4.9 lakh crores have been given to the States. 50 साल के बाद आप वापस देंगे या नहीं, यह अलग बात है। It might be treated as grant. यह अलग बात है। लेकिन पैसे दिए कि नहीं? क्या Finance Commission ने पैसे देने के लिए कहा? नहीं। हम फिर भी दे रहे हैं। I was astonished when Dr. John Brittas said that State and Centre 'trust deficit'. I am shocked. I am sure there are other Members from Kerala who would listen to this. अगर trust deficit है, -- they wanted to go to the Supreme Court and take an opinion -- very welcome! Any State has the right to go and we also were summoned and we went and gave the facts, laid it before the hon. Supreme Court - Article 279(3). "Have you got the right to decide on how much we should borrow?" No! all of us have an FRBM. So, trust and lack of trust are all issues now when I would give you a number. Cesses were collected even before under the UPA-B. I would read it all out what were the cesses collected between 2004 to 2014. How much was collected, how much was shared, I would give you the number. And, similarly, I would give you the number between 2014 and now. Cesses are collected for a purpose and the money has to be spent for that particular purpose stated.

More than the collections, more cess money has gone from the Centre. I will give you exact numbers also. But, still, 'No! There is a deficit.' Went to the Supreme Court and the Supreme Court, at least, in one part of the case, immediately said,

Contents Page

'Please go; amicably settle. Talk to each other and sort it out.' Sir, trust! I do not have any deficit. But, बार-बार आरोप लगाना, उसको रिपीट करना, बिना डेटा, बेबुनियाद आरोप लगाना - Trust deficit is being created in the minds of people, which, of course, people are able to see where the facts lie. So, I want to highlight the facts and told hon. Member, Shri Shaktisinh Gohil, that there is no less money being given to the States. UPA 10 years and NDA 10 years, ending 2024; I have said this number several times. I will say it even now. Rs. 18.54 lakh crores were given during UPA time, under the tax devolution. During NDA, in 10 years, Rs. 71 lakh crores have been given. And, if you take beyond 2024 till 2026, Rs. 84.87 lakh crores would be given. 'Yes', on the SASCI, Rs. 4.24 lakh crores have gone to the States. No Finance Commission told us about it. So, again, hon. Member, Shri Shaktisinh Gohil and also Dr. Kanimozhi, Shrimati Sulata Deo and Dr. John Brittas, who is not present now, raised regarding strengthening India's national security and supporting public health. I have already said about that. Specific projects through which the public health activity will be supported, schemes or programmes, will all be notified. And, the general talk, I heard this even in Lok Sabha, I am hearing it here also, 'Oh! You will do it according to your wish and fancy. We will not know anything about it.' No! When a Bill gets passed here, notification under that law is notified and Tabled in the Parliament. If the Parliament is in Session, you get to hear about it. If it is not in Session, it is placed on the Table of the House, and, for 30 days, it lies there. Any officer will be able to help you to know what has been tabled. You will get to know the notification. You can see it and object or accept. And, this power to levy cess has been repeatedly re-inforced by the Supreme Court. In 2019, in a particular case of Mohit Minerals, Supreme Court reinforces that Article 270 together with Entry 97 gives Parliament the authority to impose cess for a specified purpose. There is just no question. The Central Government has the authority, comes to the Parliament, passes the legislation and collects the cess. So, there need not be any doubt about your collecting, your collecting!

And, the third important doubt which has been raised is, 'Oh! This has been collected. It will go to the CFI. How will anybody know about it? How much went into the CFI?' This is also CAG audited. Nothing gets collected and goes into the CFI which is not audited by the CAG. The expenditure, how it is being expended, is also looked into by the CAG. So, this doubt about, 'Oh! Cess means the Centre can do

Contents Page

anything with it.' It cannot! It will go to the CFI. But, after that, the CAG will look into it.

Sir, the question was raised saying, "All right, it is a cess, but you are not levying it on consumption, you are levying it not on the production, you are levying it on capacity." I just want to broadly explain it. Consumption is taxed under the GST. I cannot tax again on consumption here. If it were to be an excisable thing, I can levy on production also. But, on capacity, I can levy production based here also. But I am asking, it is an evasion-prone area. It can be very-well said that they are producing this much. Assume, I am taking random numbers. He produces 50,000 but gives in the market one lakh. How would I know? How would I know it unless I see that the unit from which he is producing has the capacity to produce a certain number? Suppose the capacity which exists is one lakh, and he claims that he is selling only 50,000, but from the market intelligence, I may be able to see more is coming into the market. How do I at all tax that? So there are well-researched, well-studied ways of understanding as to how to go about it. Several studies have been done, not just now but even earlier, under various Governments also to make sure that a self-proclaimed statement is given by the manufacturer. He self-attests and says, "This is my capacity." That is the first stage. There are various ways in which we will go about checking how to do it. I will let you know, it is not going to be a discretion-based individual harassing a particular producer. Just the fact that it is an evasion-prone area, we need to have beyond what comes out of factory gate or, at least, what we are told, and capacity-based taxation happens because of that. Hon. Member, Shri Saket Gokhale is here. He said about power to double the tax; no requirement to come to the Parliament and it seems arbitrary. It is completely wrong. Power to tax or double the tax rate happens only in an emergency situation. Accordingly, the provision has been incorporated in the Act itself for prior sanction of the Parliament. So, where is it discretionary? Similar powers exist in other tax laws also, and it is nothing unique to this particular *pan masala* वाला tax. Every time, even in customs duty, duty is taken at one level, but what actually is levied is far lesser than that. If we want to increase, we increase because Parliament gives us the authority to take it up to a certain level. If we want to cross that level, we will have to come back. But even within that level, if we want to change, we will have to notify. These are well-laid out procedures for Parliament scrutiny. This law also goes through that stage. There is nothing which is discretionary or arbitrary or bypassing the Parliament. It is obvious

Contents Page

from the law, from the Bill which is before us, and I am sure it is also visibly stated. With regard to this question of power under Section 34 to add new goods to the schedule, obviously, we will keep a certain window so that we can come up with adding more goods to it, all of which are demerit. I have been saying it from the beginning. I am not going to add आटा, खाने वाला तेल, चना or things like that into this; demerit goods only.

Sir, Pan Masala is currently covered under a Tariff Clasification 21069020. The ingenuity of the manufacturers may be that they make the same thing, a slightly different thing, call it differently, and say, "No, this is not that, because it has some XY differently." But, it is Pan Masala. Do I have to come to the Parliament to make a new law for it? Whereas, if I have this window—similar demerit product, even if it is cloned or even if it is an evolutionary process of a Pan Masala—do I include it or not? So, laws -- not just this one, any law -- would keep a little window to say similar goods will be brought in. Law-making happens like that. So, I repeat, this is only for demerit goods. Sweeping discretionary powers like inspection and abatement to be done by officers have been provided in this. 'This will increase Inspector Raj', three hon. Members have said it! As I said, it is an evasion-prone area. But, the way in which we have envisaged the implementation is: First of all, they make a self-declaration. Then, along with it, immediately after that, certain scrutiny happens to see if the manufacturing process is what the self-declaration says or not. And then, it is verified. After that, a technology-supported continuous monitoring oversight is put in place. It is more risk-based enforcement checks. There are no visits which will be valid. Except, of course, if the manufacturer says, 'Look, for the next 15 days, I am going to be shut'. And, given the fact that he says it, we go, seal the machine so that, in the meanwhile, he doesn't produce anything. From this date to that date, the machine will be sealed. That is, you want to do some maintenance or what. So, that is an event-based officer going and visiting. Otherwise, it is all technology-driven process. Also, the concern, 'All right; now, all this will happen. Is there a legal recourse for him to redress grievance?' Sir, first the original order, if at all some order is levied saying you pay this much, will be reviewed or revised at the officer level. And then, the appellate authority is where they will go. Then, they will go to an appellate tribunal. And, finally to the High Court and Supreme Court. So, every legal recourse is available and nothing is going to be left only to the oversight of the officers. Hon. Member Haris Beeran, -- I don't know if he is here -- had said, 'Factories which

Contents Page

operate at smaller capacities or small units, will they have to pay the same level of cess as a factory operating at 100 per cent level? I want to just reply, Sir. We have done detailed studies of how much manufacturing process happens at what level, capacity installed, what is the capacity utilized. And, based on studies only, we have come up with the rates. And, first of all, there are also non-machine, means, manual makers of these products, small units which produce it manually. The rates they are being charged is completely different. Here, in the specific point that hon. Member, Beeran has raised, if a factory has 10 machines and only one is operational, he will be paying only for that one machine, not on his entire setup which is 10. That is, of course, based on his self-declaration.

6.00 P.M.

MR. CHAIRMAN: Just a minute, hon. Minister. Hon. Members, it is now 6.00 p.m. If the House agrees, we may sit beyond 6 p.m. till disposal of today's listed Business and the Special Mentions permitted for today. Do I have the leave of the House to extend the sitting beyond 6 p.m.?

SOME HON. MEMBERS: Yes, Sir.

MR. CHAIRMAN: Okay! Hon. Minister, please resume.

SHRIMATI NIRMALA SITHARAMAN: Sir, repeatedly, questions have been asked about the cess that has been collected, but not paid. I want to give an example. Pre-2004, cesses were collected, including cess on crude oil, National Calamity Contingent Duty, and Road and Infrastructure cess. The Health and Education cess, which is 2004-05 vintage, and the new Health and Education cess, both blended in 2018-19, and so on and so forth.

Regarding the Health and Education cess, the Government has transferred ₹6,49,459 crore from 2014-15 to 2025-26, against a collection of ₹6,07,573 crore. This means that ₹6,07,573 crore was collected, and ₹6,49,459 crore has been disbursed, which is much more than what was collected. Similarly, the National Calamity Contingent Duty collected was ₹68,656 crore, and ₹72,993 crore has been transferred, which is much higher than what was collected. The same applies to the

Contents Page

Road and Infrastructure cess, which has been levied since 2000. This cess has been collected under the Central Road Fund Act 2000, and on imported and manufactured motor spirit, commonly known as petrol and high-speed diesel oil. The cess is transferred to Central Road and Infrastructure Fund. There are various schemes through which it happens, railway safety, construction, investment in NHAI, road works, maintenance of national highways, Pradhan Mantri Gram Sadak Yojana, all these receive it from there.

The Pradhan Mantri Gram Sadak Yojana, Sir, was ₹13,327 crore in RE-24-25, of which the amount financed from the road and infrastructure cess was only ₹12,000 crore. Whereas, it was only ₹12,000 crore from the cess, ₹13,327 crore has gone to the States. All States have got their share in it. I don't want to read and take the time, but every State has got it. So it is not as if some got and some others did not.

Similarly, regarding the compensation cess, which was collected for compensating the States having come into the GST, ₹9,45,237 crore were collected, whereas ₹9,33,920 crore has been shared with the States. The AAG authorised certification of Arunachal Pradesh and Manipur has not come to us. So, the rest of the money will have to be given to both of them. That is where the gap is.

So, one last word on the cesses, Sir. As I said, cesses were collected even during the UPA era. If we were to see how much of cesses were collected, as a percentage of the Gross Taxable Revenue, under the UPA, that is, 2010 to 2014, in those four years, cess, as a percentage of the GTR, was 7.0 per cent. Whereas, now, in the BE of 2025-26, it is 6.1 per cent. Far lower cesses are being collected now than what was collected under the UPA! It was 7.0 per cent between 2010 and 2014. So, repeatedly, they are saying that you are collecting cess; you are keeping it. And, I am saying, I am collecting cess and I am also disbursing to the States. And, I am also saying with numbers that more is getting disbursed to the States than what is being collected. The total collection of cess is only 6.1 per cent of the Gross Taxable Revenue, whereas, earlier, it was 7.0 per cent.

Sir, just for the sake of keeping records clear,-- Bengal's Swasthya Sathi is better — I just want to say the comparison has to be made in full. One simple comparison point is, the Ayushman Bharat — the hon. Health Minister is seated here, he will correct me if I am wrong — offers national portability allowing migrant workers of Bengal to access free treatment in any of the 32,000 plus network of hospitals across India. Therefore, by choosing not to be in Ayushman Bharat, we have denied

Contents Page

workers from Bengal who are all around the country. And, I remember, one month ago, -- atleast, hon. Members will correct me, those who are from Bengal – there was a lot of, and rightly, justifiably, worry about Bengal workers being ill-treated in some parts of the country. There was a lot of worry, rightly, justifiably ...*(Interruptions)*... But, now, Bengal workers cannot get coverage elsewhere because you did not allow them to have the card, ...*(Interruptions)*... and your Swasthya Sathi does not help. ...*(Interruptions)*... Your Swasthya Sathi does not help. So, बंगाल वर्कर्स के बारे में ...(**व्यवधान**)...

SHRI SAKET GOKHALE: Sir,.. ...*(Interruptions)*...

MS. DOLA SEN (West Bengal): Sir, ...*(Interruptions)*...

MR. CHAIRMAN: Let the hon. Minister reply, please.

SHRIMATI NIRMALA SITHARAMAN: This is the problem. ...*(Interruptions)*... They raise an issue. When an answer is given, they will shout us down. ...*(Interruptions)*...

MR. CHAIRMAN: The Leader of the House wants to say something. ...*(Interruptions)*... आप बैठिए। ...(**व्यवधान**)... The Leader of the House. ...*(Interruptions)*...

THE LEADER OF THE HOUSE (SHRI JAGAT PRAKASH NADDA): Sir, this is no way of debate. When Mr. Saket Gokhale was speaking, I, as theHealth Minister was sitting here, keeping quiet, giving them the opportunity. ...*(Interruptions)*... I asked them also to keep quiet. ...*(Interruptions)*... Now, they want to make it a fish market. It should not be allowed, Sir. ...*(Interruptions)*...

MR. CHAIRMAN: Please, let the debate go in the right way. ...*(Interruptions)*...Please take your seats. ...*(Interruptions)*...

SHRI JAGAT PRAKASH NADDA: And, the Minister should be given an opportunity. ..*(Interruptions)*.. Sir, I did not intervene in between the debate. ...*(Interruptions)*... He kept on speaking about the Ayushman Bharat. ...*(Interruptions)*...

Contents Page

MR. CHAIRMAN: No, no. Nothing will go on record except the Leader of the House.

SHRI JAGAT PRAKASH NADDA: Sir, I need your protection. I want that when the Finance Minister is replying to the debate, she should be allowed and Members from the TMC should sit down and see to it that the debate goes in a very positive manner.

MR. CHAIRMAN: Now, hon. Minister. ..*(Interruptions)*... प्लीज़ बैठिए। ...(**व्यवधान**)... Listen to her answer. प्लीज़ बैठिए। ...(**व्यवधान**)... Please listen to her answer.

SHRIMATI NIRMALA SITHARAMAN: Sir, therefore, while comparing Ayushman Bharat with Swasthya Saathi, I just want to highlight this critical difference. Also, of course, the fact remains that when the Centre is willing to give you money, you top it up if you want. Many States are doing that. ...*(Interruptions)*...

SHRIMATI NIRMALA SITHARAMAN: Sir, why should I be interrupted? Because, they do not want to hear the facts! ...*(Interruptions)*...

MR. CHAIRMAN: No, no. You प्लीज़ बैठिए। ...(**व्यवधान**)... Do not interfere in every sentence. ...*(Interruptions)*... Please sit down.

SHRIMATI NIRMALA SITHARAMAN: They do not want to hear the facts. They want to throw everything on their terms and walk out of the House. Yesterday, when I was replying, they came in barging, and, then, screaming. No way! We will answer every debate. If you have a problem, you may raise the question. Sir, actually, an estimated Rs. 785 crores would have been reaching Bengal. They did not want it. If that money was put in for health, their own money could have been spent for something else. "No. We want to stand on *zid.*" And, why, to affect the poor people of Bengal, बंगाल में रहने वाले लोगों को ...(**व्यवधान**)...

MR. CHAIRMAN: No running commentary, please. ...*(Interruptions)*... Let the Minister give her answer. ...*(Interruptions)*... Please; no running commentary. प्लीज़ बैठिए। ...(**व्यवधान**)... Let her complete her answer. ...*(Interruptions)*...

Contents Page

SHRIMATI NIRMALA SITHARAMAN: Of course, I will authenticate it. ...*(Interruptions)*...

MR. CHAIRMAN: Hon. Minister, you please address me. ...*(Interruptions)*...

SHRIMATI NIRMALA SITHARAMAN: Last point, Sir. ...*(Interruptions)*... Staying out of the national framework, which is Ayushman Bharat framework, stifles the economic potential of West Bengal and its health sector. ...*(Interruptions)*... If the States were integrated,... ...*(Interruptions)*... Why don't you all please listen? ...*(Interruptions)*... Why don't you listen? ...*(Interruptions)*... You don't want to listen. ...*(Interruptions)*... You are shouting here. This is not the street of ...*(Interruptions)*...

MR. CHAIRMAN: Hon. Minister, please address me. ...*(Interruptions)*... Please address me. ...*(Interruptions)*...

SHRIMATI NIRMALA SITHARAMAN: Sir, staying out of the national framework stifles the economic potential of West Bengal and its health sector. If the State ... ...*(Interruptions)*...

MR. CHAIRMAN: I will look into it. प्लीज़ बैठिए। ...(व्यवधान) I will look into it. ...*(Interruptions)*... प्लीज़ बैठिए। ...(व्यवधान)... I will look into it. ...*(Interruptions)*... If anything is objectionable, I will look into it. ...*(Interruptions)*...

SHRIMATI NIRMALA SITHARAMAN: Nobody is insulting anybody. ...*(Interruptions)*... You shout here. That is not an insult to the Parliament! ...*(Interruptions)*...

श्री सभापति: प्लीज़ बैठिए। ...(**व्यवधान**)...

SHRIMATI NIRMALA SITHARAMAN: You shout here. That is not an insult to the Members of Parliament! ...*(Interruptions)*...

MR. CHAIRMAN: Hon. Minister, please address me. ...*(Interruptions)*... Please address me. ...*(Interruptions)*...

Contents Page

SHRIMATI NIRMALA SITHARAMAN: Staying out of the national framework ... ...*(Interruptions)*...

MR. CHAIRMAN: No, no, please go back to your seats. ...*(Interruptions)*... You please go back to your seats. ...*(Interruptions)*... I have already told that. ...*(Interruptions)*... You please go back to your seats. ...*(Interruptions)*... Hon. Minister, you please address to me.

SHRIMATI NIRMALA SITHARAMAN: Sir, staying out of the national framework stifles the economic potential of West Bengal's health sector. ...*(Interruptions)*... If the State were integrated, if the State were integrated in the PMJAY ecosystem, which supports 15.5 crore families nationwide, Kolkata could leverage this volume to become the primary medical hub for Eastern and North-Eastern India, catalyzing private infrastructure growth and modernization. ...*(Interruptions)*...

MR. CHAIRMAN: Nothing will go on record except Minister's answer. ...*(Interruptions)*...

SHRIMATI NIRMALA SITHARAMAN: Sir, with these words, I want this House to pass this Bill. Thank you very much. ...*(Interruptions)*...

MR. CHAIRMAN: You please go back to your seats. ...*(Interruptions)*... All of you, please go back to your seats. ...*(Interruptions)*... I will look into it. Please you go back to yours seats. ...*(Interruptions)*...

Now, the question is:

"That the Bill to augument the resources for meeting expenditure on national security and for public health, and to levy a cess for the said purposes on the machines installed or other processes undertaken by which specified goods are manufactured or produced and for matters connected therewith or incidental thereto, as passed by Lok Sabha, be taken into consideration."

The motion was adopted.

Contents Page

MR. CHAIRMAN: We shall now take up Clause-by-Clause consideration of the Bill. ...*(Interruptions)*... In Clause 2, there is one Amendment (No. 5) by Dr. John Brittas; not present.

Clause 2 was added to the Bill.

Clause 3 was added to the Bill.

...*(Interruptions)*...

Now, we take up Clause 4...*(Interruptions)*...

SHRI TIRUCHI SIVA (Tamil Nadu): Sir, I had given an amendment.

MR. CHAIRMAN: Hon. Member, the notice of amendment received from you was time-barred as it was received after the stipulated period of 12 noon today. So it is not processed. ...*(Interruptions)*... In Clause 4, there is one Amendment (No. 6) by Dr. John Brittas; not present. ...*(Interruptions)*... He wants to say something. All others, please sit. Let him speak.

SHRI TIRUCHI SIVA: Sir, the Bill was listed only in the Supplementary List of Business after 11 o'clock. Immediately after that, I submitted my amendments. I could not have submitted the amendment before the Bill was listed. So, I did it at the right time. How can it be said that I submitted it late?

MR. CHAIRMAN: No. Your amendment was received after the stipulated time of 12.00 noon. That is why it has not been processed.

SHRI TIRUCHI SIVA: Sir, when was the Bill listed? It should have come in the morning or the previous night. We got it at 11.30. ... (*Interruptions*)...

MR. CHAIRMAN: I now put Clause 4 to vote.

Clause 4 was added to the Bill.

...*(Interruptions)*...

Contents Page

Hon. Member, Dr. V. Sivadasan, out of the six amendments proposed by you, one amendment required President's recommendation to be moved. Accordingly, the Ministry was requested to obtain and convey the same. As the President's recommendation has not been received, the said amendment cannot be moved. Further, amendments at Sl. Nos. (2) and (5) of the three notices are hit by Rule 96(1) and hence inadmissible. The remaining three admissible amendments have been circulated. ...(*Interruptions*)...

SHRI TIRUCHI SIVA: Sir, the Bill was circulated at 11.30 a.m. ... (*Interruptions*)...

SHRI MOHAMMED NADIMUL HAQUE (West Bengal): Sir, this has become a regular practice. A Bill is brought at 11 a.m. and then... ... (*Interruptions*)...

MR. CHAIRMAN: The Bill was circulated to all the Members on their portal Friday evening. ...*(Interruptions)*... The Bill was circulated on the Members' portal on Friday evening after 6 p.m. Now, I put Clauses 5 and 6 to vote.

Clauses 5 and 6 were added to the Bill.

MR. CHAIRMAN: In Clause 7, there are three Amendments; Amendment (No. 2) by Dr. V. Sivadasan and Amendment (No. 7) by Dr. John Brittas. Dr. Sivadasan, are you moving the Amendment?

DR. V. SIVADASAN (Kerala): Yes, Sir. I had given a lot of Amendments but they are not being considered. That is against the rights of a Member. I wish to mention that here. Sir, I am moving the Amendments. Sir, I move:

2. "That at page 4, in *lines* 46 and 47, *delete* "on the national security of India and".

The question was put and the motion was negatived.

Contents Page

MR. CHAIRMAN: Now, Amendment (No. 7) by Dr. John Brittas. Not present.

Clause 7 was added to the Bill.
Clauses 8 to 14 were added to the Bill.

Now, in Clause 15, there is one Amendment (No. 3) by Dr. V. Sivadasan. Are you moving it?

DR. V. SIVADASAN: Yes, Sir. Sir, I move:

3. "That at page 8, *delete* lines 25 to 31.

The question was put and the motion was negatived.

Clause 15 was added to the Bill.
Clauses 16 to 39 were added to the Bill.
Schedule I and II were added to the Bill.

MR. CHAIRMAN: In Clause 1, there are two Amendments; Amendment (No. 1) by Dr. V. Sivadasan and Amendment (No.4) by Dr. John Brittas. Dr. Sivadasan, are you moving the Amendment?

DR. V. SIVADASAN: Yes, Sir. I am moving this Amendment as this is a very important Amendment. Yes, Sir. I move:

1. At page 1, *line* 5, *delete* "se National Security".

The question was put and the motion was negatived.

MR. CHAIRMAN: Now, Amendment (No.4) by Dr. John Brittas; not present.

Clause 1 was added to the Bill.
The Enacting formula and the Title were added to the Bill.

Contents Page

SHRIMATI NIRMALA SITHARAMAN: Sir, I move:

"That the Bill be returned."

The question was put and the motion was adopted.

MR. CHAIRMAN: Now, Special Mentions; Dr. K. Laxman.

SPECIAL MENTIONS

Concern over the innovation drain in Indian Web3 startups due to regulatory uncertainty

DR. K. LAXMAN (Uttar Pradesh): Sir, India is witnessing an increasing trend of Web3 and block-chain startups shifting their operations or headquarters to other jurisdictions such as Dubai and Singapore. Industry assessments indicate that this movement is primarily driven by the absence of a comprehensive regulatory framework for digital assets, blockchain-based business models, and emerging Web3 technologies. The current environment, marked by undefined standards and fragmented compliance requirements, has created uncertainty for entrepreneurs who operate in fast-evolving technological domains. Many of these companies continue to employ Indian talent and develop products from within the country, demonstrating the strength of India's skilled workforce and innovation capacity. However, the lack of clear policy guidelines- particularly in areas related to compliance norms, registration processes, consumer protection mechanisms and innovation governance has made it challenging for startups and investors to make long-term strategic decisions. As a result, several high-potential enterprises are relocating abroad, contributing to what industry stakeholders describe as an emerging "innovation drain" that could affect India's long-term technological leadership. Given the economic and strategic significance of Web3 technologies, it is important to assess existing regulatory gaps and examine possible approaches to ensure clarity and predictability for stakeholders. A stable, transparent and innovation-enabling framework would not only strengthen

Contents Page

investor confidence but also encourage enterprises to retain their core operations within India. Such an approach would support the country's aspirations for a resilient digital economy and contribute to the broader vision of Vikshit Bharat 2047. I urge Government to look into it.

MR. CHAIRMAN: The following hon. Members associated themselves with the Special Mention made by the hon. Member, Shri K. Laxman: Shri R. Girirajan (Tamil Nadu), Dr. Kanimozhi NVN Somu (Tamil Nadu), Shri Ravi Chandra Vaddiraju (Telangana), Shri Madan Rathore (Rajasthan) and Shri Shambhu Sharan Patel (Bihar).

Demand for direct flights from Goa to Shirdi and Tirupati under the UDAN Scheme

SHRI SADANAND MHALU SHET TANAVADE (Goa): Sir, I rise to draw the attention of Government to the need for introducing daily direct flights from Goa to Shirdi and Goa to Tirupati under the UDAN (Ude Desh ka Aam Nagrik) scheme. A large number of devotees from Goa regularly travel to these important pilgrimage centres. At present, they depend on overbooked trains, overcrowded buses or private vehicles. Those who choose to travel by air often face long layovers and connecting flights through other cities, which leads to delays, discomfort and extra expenses. Considering the steady public demand and the spiritual importance of these destinations, I request the Government to start direct flight services on the Goa-Shirdi and Goa-Tirupati routes under the regional connectivity part of the UDAN Scheme.

This much-needed step will greatly help thousands of pilgrims and also promote religious tourism, in line with the goals of regional air connectivity and inclusive development. Thank you, Sir.

MR. CHAIRMAN: The following hon. Members associated themselves with the Special Mention made by Shri Sadanand Mhalu Shet Tanavade: Shri Ravi Chandra Vaddiraju (Telangana) and Shri R. Girirajan (Tamil Nadu).

Contents Page

Demand for action against the misleading food advertisements

सुश्री स्वाति मालिवाल (राष्ट्रीय राजधानी क्षेत्र, दिल्ली): महोदय, मैं एक बहुत ही गंभीर मुद्दा उठाना चाहती हूँ - मिसलीडिंग फ़ूड एडवर्टाइज़मेंट्स। रोज़ टीवी पर देखते हैं कि चॉकलेट हेल्थ ड्रिंक बनाता है बच्चों को टॉलर, स्ट्रॉन्गर, स्मार्टर। लेकिन सच्चाई यह है कि 100 ग्राम पाउडर में 40 ग्राम चीनी है, मतलब आधा डब्बा शुगर! हर माँ हेल्थ ड्रिंक समझकर अपने बच्चे को चीनी का घोल पिला रही है। इसी तरह आटा नूडल्स, जिसका नाम आटा, पर अंदर मैदा और पाम ऑयल। फ्रेश केचप - नाम फ्रेश, अंदर प्रिज़र्वेटिव्स, चीनी और तेल। फ्रेश जूस -फ्रूट गायब, अंदर सिर्फ शुगर और कलर। काजू बिस्किट - अंदर मात्र 0.9 परसेंट काजू। सीनियर सिटीज़न्स के लिए बने कई प्रोटीन पाउडर्स हर स्कूप में नौ ग्राम शुगर डाल रहे हैं। ज़्यादातर स्नैक्स और बिस्किट्स में सस्ता और हानिकारक पाम ऑयल भरा है। ये भ्रामक एडवर्टाइज़मेंट्स देखकर जो चीज़ें लोग हेल्दी समझकर खा रहे हैं, वही धीरे-धीरे डायबिटीज़, हार्ट डिज़ीज़, चाइल्डहुड ओबीसिटी और हाई बीपी का कारण बन रही हैं और यही तकनीक पान मसाले में भी है। एडवर्टाइज़मेंट में कहते हैं पैकेट में है केसर, चाँदी। सेलिब्रिटीज़ करोड़ों रुपये लेकर ऐसे प्रॉडक्ट्स प्रमोट करते हैं, जबकि वे खुद इन्हें छूते तक नहीं। इसी धोखे के कारण देश में माउथ कैंसर तेज़ी से बढ़ रहा है। मेरी माँग है कि हर फ़ूड पैकेज पर शुगर और केमिकल्स की स्पष्ट लेबलिंग अनिवार्य की जाए। हाई शुगर प्रॉडक्ट्स पर बड़ी हेल्थ वॉर्निंग लगाई जाए और असत्य विज्ञापनों पर सख़्त कार्रवाई की जाए। यह सिर्फ़ स्वास्थ्य नहीं, देश के भविष्य का सवाल है।

MR. CHAIRMAN: The following hon. Members associated themselves with the Special Mention made by Ms. Swati Maliwal: Dr. Ajeet Madhavrao Gopchade (Maharashtra), Shri Ravi Chandra Vaddiraju (Telangana), Shri R. Girirajan (Tamil Nadu), Shri Madan Rathore (Rajasthan), Dr. V. Sivadasan (Kerala) and Dr. Kanimozhi NVN Somu (Tamil Nadu).

Demand to improve Nagpur-Adilabad-Nirmal-Hyderabad Railway Connectivity

SHRI S. NIRANJAN REDDY (Andhra Pradesh): Sir, I bring to attention of the Government a matter of great importance to the people of Nirmal and surrounding regions. There is a long-standing demand for improved rail connectivity between Nagpur and Hyderabad, particularly through the proposed Adilabad-Nirmal-Armoor railway line. This vital line would directly connect Nirmal to major cities like Nagpur, Adilabad and Hyderabad. In 2023, the Railway Board instructed a survey for a railway line from Patancheruvu to Adilabad, passing through towns like Nizamabad, Armoor

Contents Page

and Nirmal. Furthermore, the survey for the Armoor-Adilabad line via Nirmal was already completed in 2010-11. The implementation of the railway line is yet to materialize despite two surveys ordered by the Government.

A new 136-kilometre rail line between Adilabad and Armoor via Nirmal will directly connect major cities like Nagpur and Hyderabad. Presently, there is only one train linking Adilabad and Hyderabad. However, this train passes through Maharashtra. Passengers have to travel 435 kilometres through Maharashtra to reach Hyderabad due to the lack of a direct railway line. The road distance between Adilabad and Hyderabad is only 300 km. The new rail line will provide a direct connection between Adilabad and Hyderabad. It will greatly reduce travel time and benefit both passenger and freight transportation.

The demand for the Adilabad-Nirmal-Armoor railway line has been pending for the last 50 years. With a population of 7 lakh, Nirmal District faces significant challenges due to the absence of railway connectivity. I urge the government to expedite the sanction and funding of this crucial project. Thank you, Sir.

MR. CHAIRMAN: The following hon. Members associated themselves with the Special Mention made by Shri S. Niranjan Reddy: Shri Ravi Chandra Vaddiraju (Telangana), Shri R. Girirajan (Tamil Nadu) and Dr. V. Sivadasan (Kerala).

Demand for measures to reduce the fees of private medical colleges in the country

श्री नीरज डांगी (राजस्थान): महोदय, मैं सरकार का ध्यान देश में महंगी और आर्थिक रूप से वंचित छात्रों की पहुंच से बाहर होती मेडिकल एजुकेशन की ओर दिलाना चाहूंगा। MBBS पाठ्यक्रम के NEET UG परीक्षा आयोजित करने वाले राष्ट्रीय संस्थान NTA के अनुसार, वर्ष 2024 में आयोजित NEET UG परीक्षा के लिए 13 लाख से अधिक छात्र योग्य पाए गए हैं जबकि देश में 702 मेडिकल कॉलेजों में MBBS पाठ्यक्रम के लिए मात्र 1,08,990 सीटों की संख्या ही उपलब्ध है। ऐसी स्थिति में देश के 12 लाख से अधिक होनहार MBBS डिग्री के इच्छुक छात्रों में से जो आर्थिक रूप से सक्षम हैं, उनको निजी मेडिकल कॉलेजों में MBBS सीटों का विकल्प चुनना पड़ता है, जहां पाठ्यक्रम की फीस 1.5 करोड़ तक हो सकती है।

वहीं आर्थिक रूप से वंचित छात्रों को मजबूरन देश के बाहर यथा रूस, यूक्रेन, कजाकिस्तान, किर्गिजस्तान, जॉर्जिया, चीन जैसे देशों में अपना MBBS पाठ्यक्रम का सपना पूरा करने के लिए रूख करना पड़ता है, जहां MBBS पाठ्यक्रम की फीस भारतीय प्राइवेट मेडिकल कॉलेजों की तुलना में मात्र 25 प्रतिशत, यानी 15 से 20 लाख रुपये ही है।

Contents Page

मेडिकल एजुकेशन की गुणवत्ता पर स्वास्थ्य सम्बन्धी संसदीय स्थायी समिति द्वारा फरवरी, 2024 में राज्य सभा एवं लोक सभा में पेश अपनी एक रिपोर्ट में प्राइवेट मेडिकल कॉलेजों में शिक्षा की लागत कम करने और आर्थिक रूप से कमजोर एवं वंचित वर्ग के छात्रों की सहायता के लिए भी सलाह दी है।

अतः माननीय सभापति महोदय, आपके माध्यम से मेरा भारत सरकार से आग्रह है कि प्राइवेट मेडिकल कॉलेजों की फीस कम करने के उपायों पर गंभीरता से विचार कर लाखों छात्रों के सपनों को साकार करने में मदद करे।

MR. CHAIRMAN: The following hon. Members associated themselves with the Special Mention made by hon. Member, Shri Neeraj Dangi: Shri Ravi Chandra Vaddiraju (Telangana), Shri R. Girirajan (Tamil Nadu) and Dr. V. Sivadasan (Kerala). Ms. Indu Bala Goswami.

Demand for construction of Pathankot-Mandi Four lane

सुश्री इंदु बाला गोस्वामी (हिमाचल प्रदेश): महोदय, मैं सरकार का ध्यान हिमाचल प्रदेश के जिला कांगड़ा में पठानकोट मंडी फोर लेन के निर्माण की ओर आकृष्ट करना चाहती हूं। पठानकोट–मंडी फोरलेन राजमार्ग काँगड़ा और मंडी ज़िले के साथ-साथ पठानकोट से लेह के लिए महत्वपूर्ण सड़क परियोजना है। इसके पूर्ण हो जाने पर पठानकोट से मंडी के बीच की दूरी 219 किलोमीटर से घटकर लगभग 171 किलोमीटर रह जाएगी। उपरोक्त कार्य प्रगति पर है, किंतु राजोल से ठानपुरी व परौर से पधर के मध्य लगभग 80 किलोमीटर रास्ते की DPR तक नहीं बन पाई है, जिसके कारण क्षेत्र के लोगों में असमंजस की स्थिति बनी हुई है। राजोल परौर पधर फ़ोरलेन कांगड़ा व मंडी के 8 विधानसभा क्षेत्रों से होकर गुजरता है। पर्यटन की दृष्टि से यह क्षेत्र अपार संभावनाओं से परिपूर्ण है। धर्मशाला, पालमपुर, बीड़ बिलिंग, राजगुंधा और बरोट जैसे स्थल पर्यटकों की पहली पसंद बने हुए हैं। यह मार्ग मनाली और शिमला पर्यटक स्थानों के लिए भी एक बेहतर विकल्प प्रदान करता है। एक आंकड़े के अनुसार, इस मार्ग से प्रतिवर्ष छह लाख से अधिक पर्यटक आवागमन कर रहे हैं और यह संख्या निरंतर बढ़ रही है। इसके अतिरिक्त जम्मू व पठानकोट से लेह लद्दाख के लिए फौज की आवाजाही का सबसे सुरक्षित मार्ग भी यही है।

अतः मैं वर्णित तथ्यों के मद्देनजर सरकार से अनुरोध करती हूं कि उपरोक्त स्थान पर लंबित फोर लेन कार्य को अति शीघ्र प्रारंभ कर इस परियोजना को पूर्ण कराया जाए, ताकि इस मार्ग के बनने से लाखों लोगों को लाभ मिल सके।

MR. CHAIRMAN: The following hon. Members associated themselves with the Special Mention made by hon. Member, Ms. Indu Bala Goswami: Dr. Kanimozhi NVN

Contents Page

Somu (Tamil Nadu), Dr. Sikander Kumar (Himachal Pradesh), Shri R. Girirajan (Tamil Nadu) and Shri Sat Paul Sharma (Jammu and Kashmir). Shri Khiru Mahto.

Concern over environmental issues of Hazaribagh and Bokaro districts of Jharkhand

श्री खीरू महतो (बिहार): महोदय, मैं सरकार का ध्यान झारखंड राज्य के हजारीबाग तथा बोकारो जिले की एक अत्यंत गंभीर पर्यावरणीय समस्या की ओर आकर्षित कराना चाहता हूं। इन जिलों में बड़ी संख्या में चिमनी ईंट भट्ठों का संचालन हो रहा है।

इन ईंट भट्ठों में बड़ी मात्रा में मिट्टी जंगलों की जमीन से अवैध रूप से निकाली जा रही है। इसके कारण जंगलों के भीतर लगातार गड्ढे बनते जा रहे हैं, बड़ी मात्रा में पेड़ जड़ सहित उखड़ रहे हैं, वन क्षेत्र तेजी से नष्ट हो रहा है और पर्यावरणीय असंतुलन का गंभीर खतरा उत्पन्न हो गया है। जंगलों का विनाश केवल पर्यावरण ही नहीं, बल्कि स्थानीय वन्यजीव, भूजल स्तर और आसपास की ग्रामीण आबादी के जीवन पर भी सीधा प्रभाव डाल रहा है।

अत: मैं सरकार से यह माँग करता हूँ कि हजारीबाग एवं बोकारो जिलों में जंगलों से मिट्टी की अवैध खुदाई और ईंट भट्ठों द्वारा हो रहे पर्यावरणीय नुकसान पर तत्काल और प्रभावी रोकथाम की कार्रवाई की जाए तथा अवैध मिट्टी खनन में शामिल संचालकों के विरुद्ध सख्त दंडात्मक कदम उठाए जाएं। जंगलों की रक्षा और पर्यावरण संरक्षण हेतु यह कार्रवाई अत्यंत आवश्यक है।

MR. CHAIRMAN: The following hon. Members associated themselves with the Special Mention made by the hon. Member, Shri Khiru Mahto: Shri Shambhu Sharan Patel (Bihar), Shri R. Girirajan (Tamil Nadu) and Dr. V. Sivadasan (Kerala).

Concern over the rising brain drain and shrinking global opportunities for Indian professionals and students

SHRI AYODHYA RAMI REDDY ALLA (Andhra Pradesh): Sir, India is witnessing an alarming rise in outflow of skilled professionals and students seeking education and employment abroad. According to recent data, over 11.6 lakh Indian students are currently studying overseas, while thousands of medical, engineering, and IT professionals migrate every year in pursuit of better research, career, and innovation opportunities. This persistent trend has led to a gradual erosion of India's domestic talent pool and innovation capacity. However, recent international policy shifts have made global mobility increasingly uncertain. The United States, the United Kingdom and Canada which collectively host the majority of Indian professionals have all

Contents Page

tightened visa norms, with the H-1B visa fee expected to rise substantially, raising the cost of migration. Simultaneously, lack of competitive domestic research fellowships, limited access to start-up incubation funding and under-employment in high-skill sectors are forcing India's brightest minds to seek opportunities abroad. The combination of external restrictions and internal constraints now threatens India's long-term knowledge economy and workforce competitiveness. I urge the Government to engage directly with key foreign Governments to address the prohibitive rise in visa and work permit fees, and to double the annual fellowship and research grant corpus. Strengthening domestic opportunities and fostering high-skill innovation ecosystems will help retain talent, promote self-reliance and safeguard India's future in global innovation and research leadership. Thank you, Sir.

MR. CHAIRMAN: The following hon. Members associated themselves with the Special Mention made by the hon. Member, Shri Ayodhya Rami Reddy Alla: Shri R. Girirajan (Tamil Nadu), Shri Ravi Chandra Vaddiraju (Telangana), Dr. Kanimozhi NVN Somu (Tamil Nadu), Dr. V. Sivadasan (Kerala),

Concern over the environmental threat posed by Australian acacias and the need for alternative plantations

श्री बाबू राम निषाद (उत्तर प्रदेश): सभापति महोदय, मैं सरकार का ध्यान ऑस्ट्रेलियाई अकासिया, जिसे विलायती बबूल भी कहा जाता है, द्वारा उत्पन्न गंभीर पर्यावरणीय संकट की ओर आकर्षित करना चाहता हूं। उपनिवेश काल में वनीकरण और ईंधन लकड़ी के लिए लाई गई यह प्रजाति आज देश के कई संवेदनशील पारिस्थितिक क्षेत्रों में सबसे आक्रामक विदेशी वृक्षों में बदल चुकी है। यह घने झुरमुट बना कर देशज घासभूमि और वनस्पतियों को नष्ट कर देती है, मिट्टी की संरचना बदल देती है तथा जलग्रहण क्षेत्रों में जल उपलब्धता को कम करती है। पश्चिमी घाट सहित कई क्षेत्रों में इसके कारण मूल घासभूमियाँ और शोला वन गंभीर रूप से प्रभावित हुए हैं। इसका प्रभाव केवल जैव विविधता पर ही नहीं, बल्कि ग्रामीण आजीविका, प्राकृतिक चारा श्रृंखला और जल सुरक्षा पर भी पड़ रहा है। बारहवीं पंचवर्षीय योजना में भी इसे हानिकारक और आक्रामक प्रजाति के रूप में रेखांकित किया गया। गोवा में भाजपा सरकार द्वारा शुरू की गई पाँच वर्षीय चरणबद्ध हटाने और देशज/फलदार प्रजातियों के रोपण की वैज्ञानिक योजना एक सकारात्मक उदाहरण है, जिससे प्राकृतिक आवासों का पुनर्जीवन और जल प्रणालियों का सुधार संभव हुआ है।

Contents Page

मैं आपके माध्यम से केन्द्र सरकार से आग्रह करता हूं कि वह संवेदनशील क्षेत्रों में ऑस्ट्रेलियाई अकासिया के चरणबद्ध उन्मूलन के लिए समन्वित राष्ट्रीय दृष्टिकोण अपनाए; हटाए गए क्षेत्रों में देशज वृक्षों व फलदार प्रजातियों के रोपण को प्रोत्साहित करे; चराई पारितंत्र को पुनर्जीवित करने हेतु देशज घासों के संवर्धन को बढ़ावा दे तथा सभी पुनर्स्थापन कार्य वैज्ञानिक मूल्यांकन और मृदा-अध्ययन पर आधारित हों। यह केवल वनों का नहीं, बल्कि हमारे पारिस्थितिक भविष्य का प्रश्न है। बहुत-बहुत धन्यवाद।

MR. CHAIRMAN: The following hon. Members associated themselves with the Special Mention made by the hon. Member, Shri Baburam Nishad: Shri Babubhai Jesangbhai Desai (Gujarat), Shri Shambhu Sharan Patel (Bihar), Dr. Kanimozhi NVN Somu (Tamil Nadu), Shri R. Girirajan (Tamil Nadu) and Shri Sat Paul Sharma (Jammu and Kashmir). Shri Rajinder Gupta, not present.

The House stands adjourned to meet at 11.00 a.m. on Tuesday, the 9th December, 2025.

The House then adjourned at thirty nine minutes past six of the clock till eleven of the clock on Tuesday, the 9th December, 2025.

Contents Page

PUBLISHED UNDER RULE 260 OF RULES OF PROCEDURE AND CONDUCT OF BUSINESS IN THE COUNCIL OF STATES (RAJYA SABHA)